

Tenth Series, Vol. XXXVII, No. 12

Thursday, December 22, 1984

Pausa 1, 1916 (Saka)

# **LOK SABHA DEBATES (English Version)**

**Twelfth Session  
(Tenth Lok Sabha)**



*(Vol XXXVII contains Nos 11 to 13)*

**LOK SABHA SECRETARIAT  
NEW DELHI**

Price Rs 50 00

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## LOK SABHA DEBATES

### LOK SABHA

Thursday, December 22, 1994/Pausa 1, 1916 (Saka)

The Lok Sabha met at  
Eleven of The Clock

(MR. SPEAKER In the Chair)

#### OBITUARY REFERENCES

[English]

MR. SPEAKER: Hon. Members, it is my sad duty to inform the House of the passing away of two of our former colleagues, namely, Sarvashri Chitta Ranjan Ray and Uddaraju Raman.

Shri Chitta Ranjan Ray was a member of Fourth Lok Sabha during 1967—78 representing Joynagar Parliamentary Constituency of West Bengal.

Shri Chitta Ranjan Ray was an active social and political worker. A popular leader of labour movement of his area, he worked tirelessly for the benefit of working class.\*

He took keen interest in the proceedings of the House.

Shri Chitta Ranjan Ray passed away on 3 November, 1994 at Calcutta.

Shri Uddaraju Raman was a member of Second Lok Sabha during 1957—62 representing Narsapur Parliamentary Constituency of Andhra Pradesh.

A freedom fighter, Shri Uddaraju Raman took active part in the Namak Satyagraha and was imprisoned at Calcutta in 1933.

A well known social and political worker, he was actively involved in the Kisan Movement and became a popular Kisan leader of Andhra Pradesh. He was the treasurer of Andhra Pradesh Ryots Sangham in 1952—56 and also served as the Secretary of Sabari Project Ryots Association and later rose to become the President of All India Kisan Sabha. He was the pioneer of the youth movement in West Godavari district of Andhra Pradesh. He worked relentlessly for the welfare of the down-trodden people and strove for propagation of widow re-marriage and fought against prevalent social evils like untouchability and Parda system.

Shri Uddaraju Raman passed away on 27 November, 1994 at Hyderabad at the age of 82 years.

We deeply mourn the loss of these friends and I am sure, the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the deceased.

11.03 Hrs.

The Members then stood in silence for a short while.

(Interruption)

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, We have given notice regarding A.T.R. ....(Interruptions)

[English]

MR. SPEAKER: This is not going on record. (Interruptions)....

MR. SPEAKER: First of all, I would like to express my gratefulness to the Members for yielding. ....(Interruptions)

SHRI SRIKANTA JENA (Cuttak): Sir, we have no quarrel with you ....(Interruptions). We have the highest respect and regard for you.

MR. SPEAKER: I think you have very forcefully demonstrated your feelings on this topic. ....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Without any success up to now.

MR. SPEAKER: We have some very important business and nothing is more important for the Parliament than to pass the Bills and the Budget. ....(Interruptions)

SHRI SRIKANTA JENA. How can this Government do it?

SHRI RAM VILAS PASWAN: Corruption is the most important issue.

MR. SPEAKER: You have very wisely cooperated in transacting the legislative business. Only a bit of financial business is remaining. ....(Interruptions)

SHRI SAIFUDDIN CHOUDHURY (Katwa): We want to cooperate with you, but we want action, Sir. (Interruptions) We are agreed to extend the House. (Interruptions) But he should take action against corrupt Ministers first.

SHRI RAM VILAS PASWAN: Sir, he must take action against the corrupt Ministers. ....(Interruptions)

SHRI SAIFUDDIN CHOUDHURY: Action first, and then we will take up other business.

MR. SPEAKER: And very wisely, all of you on the floor of the House, in the presence of Members here, agreed to see that the financial business is completed. ....(Interruptions)

SHRI RAM VILAS PASWAN: They must first take action, Sir. ....(Interruptions)

MR. SPEAKER: May I plead that we should not give up our right to control the purse strings held by the Government and exercise that right. If that right is not exercised, they will find methods of finding funds for this purpose which is not good for us. Moreover ....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: That is what we are doing, Sir.

SHRI RAM VILAS PASWAN: We are doing our duty, Sir. ....(Interruptions)

MR. SPEAKER: Moreover, the Gian Prakash

\*Not recorded

tee Report is before you. The Action Taken Report is before you. ....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: Gian Prakash Committee Report is not before us. ....(Interruptions)

MR. SPEAKER: And you have a right to point out from the Report itself that no action is taken. You have also a duty to see that those people who are really responsible for embezzlement of thousands of crores of rupees are also booked and if you do not do that, it would not be proper. ....(Interruptions)

MR. SPEAKER: I will allow you if the reply is allowed to be given from this side. Otherwise, only one side portion should not come. ....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: You give us the Gian Prakash Committee Report. It is not before us. ....(Interruptions)

SEVERAL HON. MEMBERS: We want action. ....(Interruptions)

SHRI INDRAJIT GUPTA (Midnapore): Mr. Speaker, Sir, may I make a submission?

MR. SPEAKER: I like very much to hear you and the other senior leaders. But the Government side should be allowed to reply. ....(Interruptions)

MR. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

## WRITTEN ANSWERS TO QUESTIONS

[Translation]

### Cess on Petroleum

\*221. SHRI NITISH KUMAR:  
DR. MUMTAZ ANSARI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government levy cess on petroleum in the country;

(b) if so, the rates at which it is charged and the total income accrued by the end of March, 1994;

(c) whether the Government have utilised the funds so accumulated for the development of the indigenous oil industry;

(d) if so, the details of the projects on which the money has been spent during 1991-92, 1992-93 and 1993-94 separately; and

(e) the balance at credit in the fund in the month of March of each of those years?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a). Yes, Sir.

(b) The cess is presently being levied on indigenous crude oil at a rate of Rs. 200 per tonne. The net collection of the Government from the cess since the end of 1993-94 (RE) amounted to Rs. 28,975 crores.

(c) The funds made available so far have been utilised for the development of the Oil Industry.

(d) The details are given in the enclosed Statement I & II.

(e) The information is given in the enclosed Statement III.

### STATEMENT-I

(Rs./crores)

Sl. No.	Organisation	Project	Amount
<b>1991-92</b>			
1.	G.A.I.L.	LPG Project ph. II at Bijapur	77.00
2.	I.R.P.L.	Refining Expansion projects	19.69
3.	C.R.L.	Capacity Expn. Proj.	13.00
		Addl. LPG sphere Proj.	12.76
		Addl. Crude Tankage Proj.	10.93
		Process Optimisation Proj.	0.40
		Captive Power Plant	2.71
		Expl. Research Proj.	0.16
		Aromatics Ph. II	0.15
		Feedstock for petrochem.	1.40
		Polibutenes Proj.	1.50
4.	M.R.L.	Lube Expansion; Hexane, Ref. optimisation; sewage water tertiary treatment	33.94
		Cauvery Distillation Unit Revamping of Steam & Power System; Aromatics Working Capital Loan	55.00
5.	L.I.L.	Engine oil Dispersant, Ph. IV Engine oil Detergent, Ph. IV-A Expn. & Integration of Plants Utilities System; Extreme Pressure Additives; EOD Expansion Ph. IV-B Revamping of Zinc Di-organo Di-Theophosphate Unit Revamping of EOD manufacturing Facilities; Expansion of blending plant Emergency flare system R&D Ph. III; Mechanical Testing Laboratory-Ph. III; Pilot Plant Expansion Ph. II/III	11.97
6.	IBP Co.	Marketing term.-Cauvery Basin	0.50
		CNG commercialisation	1.48
		Noida Office Complex	0.70
		Housing/Office at Korba	1.00
		New SMS Plant	3.00
		Explosive Accessory Plant	1.19
		Shape charges plant	3.31
		Housing office complex	0.20

(Rs. crores)			
Sl. No.	Organisation	Project	Amount
	IBP Co. (contd.)	Epichlor Lydrin MTBE	0.50
		Nitrobenzene/Aniline	0.50
		Defence related projects	0.50
		Detonating chord	0.27
		Methanol	1.00
		New scheme for engineering	3.60
7.	Balmer-Lawrie	Working Capital Loan	10.00
		Polybutene proj. at Cochin	4.10
		Investment in ICLC, Calcutta	1.34
		Building 9, Quick Park	0.75
		Rear office building complex	0.35
8.	Biecco-Lawrie	Voluntary Retirement Scheme	0.78
		Working Capital Loan	2.89
		Diversification & Modernisation scheme	0.30
9.	I.O.C.L.	Working Capital Loan	500.00
10.	H.P.C.L.	Working Capital Loan	50.00
11.	B.P.C.L.	Working Capital Loan	100.00
12.	I.P.C.L.	Working Capital Loan	100.00
13.	Various Organisations	Working Capital Loan	0.46
		<b>Total:</b>	<b>1029.83</b>

## 1992-93

1.	M.R.L.	Lube Expansion, Ref. optimisation Cauvery Distillation Unit, Revamping of steam and power system.	334.93
2.	G.A.I.L.	UP Petrochemical Complex (UP)	100.00
3.	IBP Co. Ltd.	Cauvery Basin Marketing Term; APTs at Wadala/Sewai, Lucknow & Cherlapalli, SMS Plants, shaped charges proj., engineering related projects.	71.10
4.	C.R.L.	Capacity Expansion Project Feedstock for Petrochemicals	25.84
5.	Balmer-Lawrie Co.	Valerex 20/25 lts. plastic drums project at Bombay Ester Project	12.50
		Functional Additives, Madras	1.30
		Investment in Equity Finance of Balmer Lawrie (UK)	0.58
			3.62
6.	H.P.L.C.	LPG Bottl. Plant at Bahadurgarh	3.58
		Lube Oil Pipeline, Bombay	6.50
		BPCL Booster station	3.50
		Effluent treatment facilities to meet MINAS at Visakh Refinery	1.80
		APT Ph. II at Visakh Refinery	2.65

(Rs. crores)			
Sl. No.	Organisation	Project	Amount
7.	O.I.L.	To meet the deficit in financing plan activities and expl. activities seismic survey and expl. drilling	16.50
8.	B.R.P.L.	Refinery Expansion Projects	15.65
9.	L.I.L.	Extreme press. additives (incl. MTBE cracker Revamping of engine oil detergent manufacturing facilities; expansion of Blending Plant R&D Ph. III, Mechanical Testing Laboratory, Ph. III)	2.58
10.	Biecco Lawrie	Diversification into manufacture of Vacuum Circuit Breaker and Modernisation	1.50
		Voluntary Retirement Scheme	0.60
		Working Capital Loan	0.86
11.	I.P.C.L.	IPCL's Plastic Crate Scheme	1.20
		Working Capital Loan	100.00
12.	Various Organisations	Replacement of inefficient boiler scheme	0.21
		<b>Total:</b>	<b>706.20</b>

## 1993-94

1.	M.R.L.	Lube Expansion Revamping of steam & Power system Gas Sweetening & LPG separation Unit Aromatics Bridge Loan	256.00
2.	C.R.L.	Capacity Expansion Project	100.00
3.	H.P.C.L.	LPG import facili. at Mangalore	115.40
		LPG Bottl. Plant-Delhi	9.00
		Hydrant Refuelling facili. Santa Cruz	4.21
		New Term. at Mangalore	2.90
		Lube Base stock augmentation facilities at Bombay Refinery	1.00
		MINAS—Bombay Refinery	16.91
		MINAS—Visakh Refinery	1.29
		Sulphur Recovery, Unit-Visakh Ref.	15.51
			13.39
4.	N.R.L.	Preliminary/enabling work	50.00
5.	Balmer-Lawrie Co.	Marine/Spt. containers Grease, lubricants & specialities, Industrial lubricants/Functional Additives. Investment abroad Balmer Lawrie (UK)	4.00
			3.13
			7.46
			3.96

Sl. No.	Organisation	Project	Amount (Rs./crore)
		Manufacturing of high performance greases, blendd oils & sulphurised fats at Taloja, Bombay	2.02
		Modernisation & Upgradation of grease and container units	2.64
6.	IBP Co. Ltd.	Cauvery Basin Marketing Term. APTs-Wadala/Sewari, Lucknow, Cherapalli Engineering-high vaccum proj., SMS plants.	18.00
7.	O.N.G.C.	Bridge Loan	150.00
8.	O.N.G.C. Videsh Ltd.	Vietnam Project.	105.00
9.	Biecco-Lawne Co.	Diversification & Modernisation scheme	0.70
		Voluntary Retirement Scheme	1.37
		Working Capital Loan	1.22
10.	B.P.C.L.	Working Capital Loan	31.19
11.	Various Organisations	Replacement of inefficient boilers scheme	0.07
Total:			915.82

## STATEMENT-I

Sl. No.	Name of the Institution	Amount of grant paid
1.	Petroleum Conservation Research Association	4.00
2.	Centre for High Technology	1.88
3.	Oil Industry Safety Directorate	1.00
4.	Oil & Natural Gas Commission	0.74
5.	Oil India Limited	0.39
6.	Indian Petrochemicals Corpn. Ltd.	1.42
7.	Roorkee University	0.09
8.	Indian School of Mines, Dhanbad	0.20
Total:		9.72

Sl. No.	Organisation	Project	Amount of grant paid
			(Rs./crore)
1.	Petroleum Conservation Research Association		4.05
2.	Centre for High Technology,		1.48

Sl. No.	Organisation	Project	Amount of grant paid
3.	Oil Industry Safety Directorate		1.00
4.	Oil & Natural Gas Commission		0.71
5.	Indian Petrochemicals Corpn. Ltd.		
	(a) Plastic Crates		0.60
	(b) PPOT Scheme		2.41
6.	Roorkee University		0.15
7.	Indian School of Mines, Dhanbad		0.20
8.	Petrochemicals Data Services		0.53
9.	Indian Institute of Petroleum		0.15
Total:			11.28
1993-94			
1.	Petroleum Conservation Research Association		5.55
2.	Centre for High Technology		2.53
3.	Oil Industry Safety Directorate		1.20
4.	Indian Petrochemicals Corpn. Ltd. PPOT Scheme		1.50
5.	Indian School of Mines, Dhanbad		0.65
6.	Petrochemicals Data Services		0.19
7.	Directorate General of Hydrocarbons		0.60
Total:			12.22

## STATEMENT-III

(Rs./ crores)  
Position of closing balance as on 31st March

	1991-92	1992-93	1993-94
Closing Balance	373.80	471.43	198.17

[English]

## Gas Flaring

\*222. SHRI SOMJIBHAI DAMOR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the gas fields which are being commercially exploited at present;

(b) the mechanism and the technical requirements for the prevention of gas flaring at Bombay High;

(c) the quantum of Gas being flared there at present; and

(d) the reasons for extending gas flaring prevention period from 1995 to 1998?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Bombay High, Bassein, Gandhar and a number of smaller fields in the Western offshore, Gujarat, KG and Cauvery Basins and the North-East are being commercially exploited.

(b) Gas flaring is planned to be reduced to the

technical minimum level by setting up additional facilities for compression and transport

(c) 2 42 MMSCMD was flared in Bombay High in 1993-94

(d) The essential components of the gas flaring project being handled by ONGC are likely to be completed in 1995

[Translation]

#### Welfare Schemes

\*223 SHRI TEJNARAYAN SINGH  
SHRIMATI SHEELA GAUTAM

Will the Minister of WELFARE be pleased to state

(a) whether the Government had fixed some targets relating to welfare schemes for Scheduled

Castes, Scheduled Tribes handicapped and weaker sections for 1993-94,

(b) if so, the details thereof,

(c) whether these targets have been achieved fully,

(d) if so, the details thereof,

(e) if not, the reasons therefor, and

(f) the targets fixed by the Government in this regard for 1994-95?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) yes, Sir

(b) to (f) A statement is enclosed

#### STATEMENT

Statement showing targets and achievements relating to various welfare schemes for welfare of SC/ST Handicapped and Weaker Sections

Sl No	Scheme	1993 94				Reasons for shortfall if any	1994 95	
		Financial		Physical			Fin target	Physical target
		Target	Achievement	Target	Achievement			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	Scheduled Caste Development SCA to SCP	247 00	272 00	25 25 lakh (families)	23 24 Lakh (families)		274 00	26 78 Lakh
2	Assistance to Scheduled Castes Dev Corpn	22 00	29 34	6 1 (beneficiaries)	5 32 lakh	Information is awaited from three states	22 00	5 50 lakh
3	National SCs & STs Finance & Dev Corpn	21 00	21 00	5 000	6 164		40 00	25 000
4	National Scheme of Liberation & Rehabilitation of Scavengers	73 20	70 97	36 969 (rehab)	23 070 (rehab)	New Scheme picking up gradually	73 00	1 50 000 (rehab)
				1 06 917 (Training)	31 309 (Training)		80 000 (Training)	
5	Post Matric Scholar	72 40	74 49	18 30 000	16 75 483	Target are fixed by adding 10% to the earlier years target while the figures of actual achievement are received later Hence the difference	96 35	18 43 000
6	Pre Matric Scholarship for children of those engaged in unclean occupations viz Scavenging fling etc	14 00	5 61	2 80 000 (Scholarship)	1 68 939 (Scholarship)	The Scheme was revised w.e.f 25 2 94 and the States were requested to furnish revised proposals in light of the revised scheme and they were not in a position to furnish before the close of financial year	10 000	2 05 000 (Scholarship)
7	SC Girls Hostel	6 00	6 00	200 (Hostels) 10 500 (Inmates)	213 19 453		6 20	84 (Hostels) 4200 (Inmates)
8	SC Boys Hostels	6 00	6 30	230 (Hostels) 12 000 (Inmates)	101 7020	Targets were set as per previous years when larger number of hostels were proposed/sanctioned but only part funds were released because of inadequate State share This did not happen in 93 94 in 1993-94 there was no backlog of hostels that were proposed but not approved in previous years for want of funds	6 20	84 (Hostels) 4200 (Inmates)

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	
9	Book Banks for SC/ST students	5.80	8.33	40,000	33,120	Inadequate proposals from the States/UTs	3.50	20,000	
10	Coaching & Allied Scheme	2.00	1.74	8,000	10,000		2.00	8,000	
11	Grant-in-aid Scheme	7.50	7.50		208(NGCs)		8.00	—	
12	PCR & Atrocities	6.00	7.08	—	—	—	6.00	—	
13	Researching & Training	0.80	0.17		25(Studies) 2(Trg Prog) 11 (seminars)	As the cost of a Research project provided under existing (1990) scheme is only upto Rs 1.50 lakh several eminent research institutions do not send proposals for all India study The revision of Research & Training Scheme is under consideration of the Ministry of Welfare	0.38	25 (studies) 2 (Trg Prog.)	
14	Upgradation of Merit	0.55	0.15	1000	334	Due to the scheme not being implemented by majority of States/UTs	1.00	1000	
15	Special Edcnal Dev	6.00	—	Final Targets will be fixed after modalities of the scheme is worked out.			0.50	—	
16	National Overseas Scholarships	0.78	2.80	30 (Wards)	30 (Awards)	—	1.48	30 wards	
<b>SCHEDULED TRIBES DEVELOPMENT</b>									
17	Special Central Assistance for Tribal Sub-Plan	295.00	294.85	9 lakh ST families	10.42 lakh ST families		275.00	10.12 lakh ST families	
18	Grants under First Proviso to Article 275 (1) of the Constitution	75.00	75.00				75.00		
19	Girls Hostels for STs	3.00	2.64	74 Hostels	52 Hostels	For want of proposals from UTs	3.05	60 Hostels	
20	Boys Hostels for STs	3.00	2.70	74 Hostels	53 Hostels		3.05	60 Hostels	
21	Ashram Schools in Tribal Sub-Plan Area	2.50	2.53	50 schools	64 Schools (including 2nd phase construction of 41 schools)		2.50	60 Schools	
22	Research & Training								
	(i) Grants to Tribal Research Institutes & Award of Research Fellowship	1.20	1.20	14 Insts & 25 Fellowships	14 Insts & 24 Fellowships		1.30	14 Institutes	
	(ii) Supporting Projects of All India or Inter State Nature for STs	0.18	0.16	10 New Orgns	6 New Orgns		0.20	10 New Orgns	
23	Aid to Vol Orgns for STs	4.00	4.03	80 orgns	66 orgns		4.75	80 orgns	
24	Grant-in-aid to State Tribal Development Cooperative Corporations for MFP operations	3.50	3.50	10 TDCCs	9 TDCCs		3.50	10 TDCCs	
25	Edcl Complex in Low Literacy Pockets for Dev of ST Girls literacy in Tribal Areas	1.25	1.25	10 complexes	23 complexes		1.85	33 Complexes including 28 set up in 93-94	
26	Vocational Training in Tribal Areas	1.90	1.90	13 centres	15 centres		2.40	34 centres including 22 set up in 1992-93 & 1993-94.	
<b>HINDI-CAPPED WELFARE DIVISION</b>									
27	Assistance to voluntary organisations for the disabled	7.70	10.40		818		—	10.40	
28	Assistance to Voluntary organisations for Rehabilitation of Leprosy Cured Persons	0.40	0.40		18		—	0.40	
29	Assistance to Voluntary Organisations for Persons with Cerebral Palsy and Mental Retardation for Man-power Development	0.50	0.31		8		—	0.40	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
30.	Aids and Appliances for the De-abled Persons	10.00	10.00		65		—	10.00
31.	Establishment & Dev. of Special Schools for Handicapped.	1.50	0.10		7		—	1.50
MINORITIES AND BACKWARD CLASSES DEVELOPMENT								
32.	Scheme of Pre-Examination Coaching for Weaker Sections Based on Economic Criteria	0.50	0.50	1500	1500	—	1.50	4800
33.	National Backward Classes Finance and Development Corporation.	100.00	105.86	—	75,299	—	100.00	50.00
SOCIAL DEFENCE AND CHILD WELFARE.								
34.	Assistance to Voluntary Organisations for Programmes relating to Aged.	3.00	3.08	126 (Old Day) 182 (Mobile)	126 (Age Homes) 182 (Care Centres) 11 (Medicare Units)	Nil	5.88	410
35.	Welfare of Street Children	3.00	1.11	—	38 centres (11,400 children)	Inadequate no. of proposals.	4.10	89 centres
36.	Scheme of Prevention and Control of Juvenile Social Maladjustment	5.00	1.10	32,080 inmates	32,000 inmates	Non-receipt of adequate no. of proposals, lack of complete information/documentation	3.00	32,000 inmates

[English]

#### Tripartite Agreement

\*224. SHRI D. VENKATESWARA RAO:  
SHRI BOLLA BUJLI RAMAIAH:

Will the Minister of COAL be pleased to state:

(a) whether a tripartite agreement has been signed by the Union Government, the Government of Andhra Pradesh and the Singareni Collieries Company Limited for the Eighth Five Year Plan;

(b) if so, the main features of the agreement; and

(c) the time by which the agreement is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) The Tripartite Agreement Signed on 24.9.1994 between Government of India, Government of Andhra Pradesh and Singareni Collieries Company Ltd. Inter-alia provides for financial assistance to the company by the Government of India and the Government of Andhra Pradesh during annual plans 1990-91 and 1991-92 and the Eighth Plan period, proportion of equity holding between the two Governments, management structure, and an undertaking on the part of the Company to produce 28.27 million tonnes of coal during the terminal year of the 8th Plan.

(c) The agreement is under implementation and commitments upto 1993-94 have already been met by the respective parties.

#### International Watch Group Report on Kashmir

\*225. SHRI MOHAN RAWALE:  
SHRI R. SURENDER REDDY:

Will the Minister of HOME AFFAIRS be pleased to State:

(a) whether the attention of the Government has been drawn to the Report of the International Human Rights Watch Group accusing Kashmir militants and their supporters for violation of international humanitarian laws;

(b) if so, the details thereof;

(c) whether the Government have utilised or propose to utilise these observations in support of Kashmir case in the international fora; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (d). Human Rights Watch/ARMS Projects, in its report titled "INDIA: Arms and Abuses in Indian Punjab and Kashmir" has observed, *inter alia* that diffusion of advanced small arms and weapons to the militants by the Pakistan Inter-Services Intelligence (ISI) through the 'Afghan Pipeline' has seriously affected the human rights situation in Punjab and Kashmir. It has observed further that many of these weapons transferred by Pakistan to Afghan Mujahideen have re-surfaced in the hands of militants in Punjab and Kashmir, which has led to serious violations of international laws of war including direct attacks on unarmed civilians, indiscriminate attacks, summary executions and kidnappings. The report has also observed that on several occasions militants have utilised religious places for military purposes in the States of Punjab and Kashmir which contravenes the humanitarian laws forbidding the use of places of worship in support of military efforts. The report has pointed out the direct

involvement of the Pakistan Government and the ISI in the provision of weapons and military training to the militants in Jammu and Kashmir.

The Government has consistently been bringing to the notice of the international community evidence of direct involvement of Pakistan in sponsoring terrorism in the Indian States of Jammu & Kashmir and Punjab. The above report has only corroborated once again the assertions, we have been making in this regard. The finding of the report would appropriately be used in projecting the truth about Pakistani involvement in providing direct military assistance to the terrorists in Kashmir, as also to counter the disinformation and propaganda campaign being conducted by them. Recently, on 4 October, 1994 our delegation to the UN General Assembly has made use of the said report in exercising India's right of reply to Pakistani Foreign Minister's speech.

#### Foreign Based Oil Companies

\*226. SHRI V. SREENIVASA PRASAD:  
SHRI INDRAJIT GUPTA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) whether any foreign-based oil companies have located their business operation for the purpose of marketing in the country;

(b) whether a large number of such companies are bringing their own products in different shapes and selling them out to Indian consumers without establishing manufacturing units;

(c) if so, the details thereof;

(d) whether the Government have issued any guidelines in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) and (c). At present, marketing of all major petroleum products is done by the Public Sector Oil Companies. However, Government has deregulated lubricants market, decanalised certain other petroleum products and permitted import and marketing of kerosene, LPG and LSHS under Parallel Marketing System.

Some of the multinational companies have formed joint venture companies with Indian Public Sector and private companies for the manufacture and marketing of lubricants and establishment of infrastructure for the parallel marketing of SKO & LPG.

(d) and (e). Foreign companies can get themselves registered in India either independently or form JVCs with Indian companies and can import and market certain petroleum products in accordance with the existing import-export policy and other applicable rules and regulations.

[Translation]

#### Irrigation

\*227. SHRI GUMAN MAL LODHA:  
SHRI JAGMEET SINGH BRAR:

Will the Minister of WATER RESOURCES be pleased to State:

(a) the target fixed for irrigation in the country at the end of 1993-94;

(b) whether this target has been achieved;

(c) if not, the reasons therefor;

(d) the actual irrigation capacity created and the area of land irrigated at the end of 1993-94; and

(e) the total expenditure incurred for achieving the targets fixed during the last three years and the current financial year?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). For the year 1993-94, target of 269 million hectares of additional irrigation potential through Major & Medium and Minor irrigation schemes has been fixed against which the likely achievement is 2.04 million hectares.

(c) The major reasons for not achieving the targets are resource constraints and low priority assigned to the sector in terms of financial outlays by some states.

(d) At the end of 1993-94 irrigation potential created and its utilisation through Major & Medium and Minor irrigation schemes were estimated at 85.05 and 76.27 million hectares.

(e) Expenditure incurred/outlays in 'Major & Medium and Minor irrigation schemes during the last three years and the current year are as under:

Year	Total expenditure incurred/ outlays (Rs. in crores)
1991-92	3668.32
1992-93	4041.91
1993-94	4338.89
(Revised outlays)	5698.46
1994-95 (Outlays)	

[English]

#### Oil and Natural Gas

\*228. SHRI PHOOL CHAND VERMA:  
DR. K.D. JESWANI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) the areas in the country in which the Government propose to explore oil and natural gas in the near future;

(b) the estimated quantity of oil and natural gas being produced every day;

(c) the likely production of oil and natural gas at the

end of 1994; and

(d) the extent to which it is estimated to be increased by the end of 1995?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Exploration for hydrocarbons will be continued in the various sedimentary basins of the country namely Cambay, Upper Assam, Assam-Arakan fold belt, Tripura, Kutch-Saurashtra, Cauvery, Krishna-Godavari, Ganga Valley, Rajasthan, Bengal, Vindhyan, Satpura, South Rewa in the onland part and Bombay Offshore, Kutch-Saurashtra, Kerala-Konkan, Cauvery, Krishna-Godavari, North East Coast basins in offshore part. Some frontier areas will also be explored such as deep waters, Gondwana sediments, Deccan syncline etc.

(b) During the period April-November, 1994, oil production in the country averaged at 85,983 tonnes per day and natural gas at 53.48 million cubic meters per day.

(c) and (d). Estimated oil production in the country during the years 1994-95 and 1995-96 is expected to be of the order of 32.30 MMt and 38.37 MMt and expected natural gas production of the order of 57.10 MMSCMD and 69.26 MMSCMD respectively.

[Translation]

#### Restricted Areas

\*229. SHRI RAMESHWAR PATIDAR: Will the Minister of HOME AFFAIRS be pleased to State:

(a) the places in various States declared as restricted areas under the Foreigners (Restricted Area) Order, 1963;

(b) whether the number of tourists visiting tourist spots in these areas has declined over the years;

(c) whether the State Governments have requested the Union Government to withdraw/amend the above mentioned order; and

(d) if so, the reaction thereto?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) The whole of Assam, Meghalaya, Tripura, entire area in Sikkim from the Southern border of Sikkim upto the innerline, and the entire Union Territory of Andaman & Nicobar Islands have been declared as Restricted Areas under the Foreigners (Restricted Areas) Order, 1963.

(b) Information about the tourists visiting areas covered by the Foreigners (Restricted Areas) Order, 1963 is not maintained.

(c) Yes, Sir.

(d) All aspects of the issue are being considered.

[English]

#### Demand and production of Lubricants

\*230. SHRI SHYAM BIHARI MISRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the domestic production of lubricants against the present demands;

(b) the manner in which the gap between production and demand is being met; and

(c) the steps taken/proposed to be taken by the Government to reduce the import of lubricants?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). The demand for lubricants during the year 1993-94 was 913 TMT, out of which 700 TMT was marketed by the public sector oil companies and 213 TMT by private sector companies. The production of Lube Base Stock Oil in the country during 1983-84 was about 490 TMT. The rest of the requirement of LOBS and finished lubricants is met by imports.

(c) In order to reduce import of lube base oils, the Government have cleared the expansion projects of the existing lube refineries.

#### Welfare of Mentally Retarded

\*231. SHRI C.P. MUDALAGIRIYAPPA:  
SHRI RAM PRASAD SINGH:

Will the Minister of WELFARE be pleased to state:

(a) whether the World Conference on mental retardation was recently held in New Delhi;

(b) if so, the details thereof;

(c) the main suggestions put forward and decisions taken in the Conference;

(d) the details of assistance provided by the Union Government to the State Governments for the implementation of the schemes for the mentally retarded during 1992-93, 1993-94 and 1994-95 and the amount yearmarked for 1995-96, State-wise; and

(e) the steps proposed to be taken by the Government to ensure that maximum benefits of these schemes reach the beneficiaries, especially those in rural areas?

THE MINISTER OF WELFARE (SHRI SITA RAM KESRI): (a) Yes, Sir.

(b) The World Congress was held under the aegis of International League of Societies for persons with Mental Handicap (ILSMH) and was organised by the National Forum for the Welfare of the Mentally Handicapped in collaboration with the Thakur V. Hari Prasad Institute of Research and Rehabilitation, Hyderabad. The World Congress was held in Vigyan Bhavan, New Delhi from 20-27 November, 1994 and was attended by several experts, professionals, dignitaries and NGOs from India and abroad and world bodies. The World Congress focused attention on the protection and developmental rehabilitation of the mentally handicapped.

(c) The declaration adopted by the World Congress on the rights of people with mental handicap and their families is given in the enclosed Statement I.

(d) The Ministry of Welfare gives financial assistance to voluntary organisations and not to the State Governments. The two schemes i.e. Assistance to Voluntary Organisations for the Disabled for providing education, training and rehabilitation to the handicapped persons including mentally handicapped and the Scheme of Assistance to Organisations for the Persons with Cerebral Palsy and Mental Retardation for running training courses for teachers in the areas of cerebral palsy and mental retardation are in operation. The Scheme-wise and State-wise details of the assistance given to voluntary organisations for the disabled including mentally retarded during 1992-93, 1993-94 and 1994-95 are given in the enclosed Statement II. The funds are not earmarked Statewise. However, financial assistance is given on the basis of proposals received from voluntary organisations with the recommendations of the concerned State Governments.

(e) Voluntary Organisations are encouraged to take up rehabilitation projects in rural areas. As a special incentive, the quantum of assistance under Assistance to Organisations for the disabled has been increased from 90% to 95% for providing rehabilitation services in the rural areas.

#### STATEMENT-I

*The Delhi Declaration on the rights of people with mental handicap and their families.*

1. People with Mental handicap have the same Human Rights as all other people. They have too long been denied these rights.
2. People with mental handicap remain particularly vulnerable to discrimination; discrimination on account of disability is compounded by all other kinds of discrimination in relation to gender, class, race, culture, religion, age and sexuality.
3. The time has come for people with mental handicap and their families to be guaranteed their rights and to be given due respect and equal status in all societies.
4. Families are the main source of support and learning. They in turn need community support. Much more needs to be done to improve public understanding of the needs and strengths of people with mental handicap and their families. Schools, the media and institutions responsible for the training of professional staff have a key role to play in disseminating the knowledge we already have. They and their families must be at the centre of policy and decision-making that affect their lives.
5. Local National Governments have crucial role in planning, mobilising and resourcing appropriate services to support the individual, family, and community members with disability.
6. Support must begin when the disability is first identified and must be life-long. People with mental handicap and their families need access to all

the ordinary services available to other citizens. These include primary health care, education, housing, work opportunities, recreation, and the opportunity to form relationships including sexual relationships.

7. Only when people with mental handicap and their families are given all through appropriate support, will society be able to benefit from the positive contribution they can make through full participation in the life of the community.
8. Organisations of families, disabled people themselves, their families and professionals must work in close partnership with local, national and international bodies. The individual person with mental handicap and his or her family must be at the heart of the partnership.
9. The United Nations has now given a lead to the world by publishing STANDARD RULES ON EQUALISATION OF OPPORTUNITIES FOR DISABLED PERSONS. We call on all Governments to disseminate and implement these Rules, in partnership with Organisations of disabled persons.
10. This being the International Year of the Family, the XI World Congress rededicates itself to empowering families and Communities to enable every individual especially the young child to realise her/his full developmental potential. We have a moral obligation to act now, to be practical, to work in our local communities to create one inclusive community for all World-wide.

#### STATEMENT-II

*Amount released to Voluntary Organisations under the 'Scheme of Assistance to Organisation for the Disabled' and Manpower Development for Cerebral Palsy & Mental Retardation upto 30th November, 1994.*

S.No.	Name of the State	1992-93	1993-94	1994-95
(Rs. in lakhs)				
1	2	3	4	5
1.	Andhra Pradesh	135.03	163.76	81.2
2.	Karnataka	124.09	122.17	62.1
3.	Kerala	72.71	75.19	30.7
4.	Madhya Pradesh	5.95	15.61	7.8
5.	Manipur	8.37	8.40	4.20
6.	Meghalaya	3.24	2.98	—
7.	Rajasthan	18.16	22.74	11.37
8.	Uttar Pradesh	122.00	154.01	78.05
9.	Dolhi	102.96	113.09	54.12
10.	Assam	1.11	3.01	1.22
11.	Goa	5.08	4.04	2.01
12.	Gujarat	19.20	22.42	11.12
13.	West Bengal	96.54	152.00	13.54
14.	Maharashtra	112.12	79.86	75.08
15.	Bihar	45.65	27.05	25.12
16.	Haryana	10.19	12.65	5.71
17.	Jammu & Kashmir	5.00	3.48	—
18.	Punjab	13.05	7.42	3.74

1	2	3	4	5
19.	Orissa	15.84	10.97	5.42
20.	Chandigarh	1.12	1.16	0.55
21.	Tripura	0.79	3.11	2.05
22.	Tamil Nadu	53.28	69.66	40.33
		971.48	1076.58	515.41

### Flood Control

\*232. SHRI UDDHAB BARMAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Brahmaputra Board has prepared some master plans for the flood control of the rivers Brahmaputra and Barak alongwith their tributaries;

(b) if so, the details thereof;

(c) whether the Union Government have taken any steps to execute these plans;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir.

(b) The Master Plans in three parts identify short term and long term measures for flood management. Part-I covers the main stem of Brahmaputra, Part-II covers Barak and its tributaries. Part-III covers 38 tributaries of Brahmaputra and 8 rivers of Tripura.

(c) and (d). These Master Plans have been sent to the North Eastern States and Central agencies for preparation of detailed schemes.

(e) Does not arise.

### LPG and Crude from Cauvery Basin

\*233. SHRI K.T. VANDAYAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total production of LPG and crude from the Cauvery Basin, both on-shore and off-shore;

(b) whether some more specific areas have been identified as rich in crude and gas;

(c) if so, the total estimate of reserves in the sector;

(d) the proposed investment to be made in this sector;

(e) whether any foreign oil companies have been given any specific areas for seismic survey and exploration; and

(f) if so, the details alongwith the modalities involved in giving tenders to private drill owners, both India and foreign?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The quantity of crude oil produced in Cauvery Basin onshore during this year (April-October 1994) was 0.221 million tonnes. No exploration/production is going on in the Cauvery offshore basin. There is no LPG Plant in the area.

(b) A number of oil and gas bearing areas have been indentified in the Cauvery basin.

(c) The total geological reserves of oil and oil equivalent of gas estimated from these areas are 55.85 million tonnes.

(d) The proposed investment dunnig 1994-95 in the Cauvery Onshore is Rs. 132.44 crores.

(e) and (f). Government has approved two blocks for award in Cauvery offshore basin under Fourth and Fifth Round of Exploration Bidding respectively to the conortium of HOEC India-Tata petrodvne India-Vaalco, USA, subject to finalisation of Production sharing contract, No block from Cauvery Basin has been offered under two Rounds of speculative seismic survey. The critena adopted for selection of successful bidders for awarding exploration blocks is based on various technical and financial parameters.

[Translation]

### National Water Management Project

\*234. DR. AMRIT LAL KALIDAS PATEL: Will the Minister of WATER RESOURCES be pleased to state:

(a) the broad details of the sub-plans sanctioned under the National Water Management Project by the Union Government during the last three years, State-wise;

(b) the culturable command areas likely to be covered under the sub-plans;

(c) the estimated expenditure likely to be incurred thereon; and

(d) the time by which these sub-plans are likely to be implemented?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) to (d). A Statements is attached.

## STATEMENT

Details of Statewise Irrigation Projects cleared by the Union Government under the World Bank assisted National Water management Project (NWMP) during the period from 01.04.1994 till date

State	S. No.	Name of Sub-project	Culturable Command Areas (thousand hectare)	Estimated Cost (Rs. in Lakhs)	Date of clearance	Scheduled date of completion
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Andhra Pradesh	1.	Karnool Canal	31.38	894	02.03.92	- 31.03.95
	2.	Tungabhadra	13.31	332	02.03.92	31.03.95
	3.	Nizam Sagar	93.62	230	02.03.92	- 31.03.95
		Sub Total	138.31	3531		
Gujarat	1.	Dharoi	12.98	505	21.01.93	31.03.96
	2.	Meshow	6.88	248	23.01.93	31.03.96
	3.	Sasoi	4.07	107	28.07.94	31.03.96
	4.	Patadungari	5.07	129	28.07.94	31.03.96
	5.	Gondali	1.42	46	28.07.94	31.03.96
	6.	Jojawa	6.75	174	28.07.94	31.03.96
	7.	Malan	3.38	116	28.07.94	31.03.96
	8.	Hiran	2.63	90	28.07.94	31.03.96
	9.	Kharoo	1.30	54	28.07.94	31.03.96
	Sub-Total	44.48	1469			
Haryana	1.	Improvement of Water Management of Existing Irrigation System	340.00	12200	23.06.92	31.03.95
		Sub-Total	340.00	12200		
Kerala	1.	Vazhani	4.31	115	24.08.92	31.03.95
	2.	Poochi	16.00	369	24.08.92	31.03.95
		Sub-Total	20.31	484		
Karnataka	1.	Shandi Sagar	2.89	70	23.06.92	02.95
	2.	Tunga	9.32	232	23.06.92	03.96
	3.	Anjanapura	6.74	114	23.06.92	03.96
	4.	Ambiligola	3.20	67	23.06.92	03.96
	5.	Iyankera	1.57	49	22.09.93	03.96
	6.	New Madga	2.01	64	22.09.93	03.96
	7.	Condi	4.60	144	22.09.93	03.96
	8.	Raya	4.27	136	22.09.93	03.96
	9.	Gokak	7.53	240	22.09.93	03.96
	10.	Distributory No. 12 of Right Bank High Level Canal Tungabhadra	3.60	115	22.09.93	03.96
	11.	Distributory No. 13 of Right Bank High Level Canal Tungabhadra	10.27	328	22.09.93	03.96
	12.	Distributory No. 14 of Right Bank High Level Canal Tungabhadra	14.16	452	22.09.93	03.96
	13.	Distributory No. 15 of Right Bank High Level Canal Tungabhadra	6.91	220	22.09.93	03.96
	14.	Distributory No. 31 of Left Bank High Level Canal Tungabhadra	21.15	558	22.09.93	03.96

(1)	(2)	(3)	(4)	(5)	(6)	(7)
	15.	Distributory No. 55 of Left Bank High Level Canal Tungabhadra	7.33	228	22.09.93	03.96
	16.	Distributory No. 78 of Left Bank High Level Canal Tungabhadra	28.93	924	22.09.93	03.96
	17.	Distributory No. 85 of Left Bank High Level Canal Tungabhadra	11.35	362	22.09.93	03.96
	18.	Distributory No. 89 of Right Bank High Level Canal Tungabhadra	15.34	491	22.09.93	03.96
	19.	Distributory No. 98 of Left Bank High Level Canal Tungabhadra	13.52	413	22.09.93	03.96
	20.	Madak Masur	2.85	91	28.07.94	03.96
		Sub-Total	177.34	5318		
<b>Madhya Pradesh</b>	1.	Kunda	1.00	37	14.05.91	03.95
	2.	Sakalca	2.35	64	14.05.91	Completed
	3.	Segwal	1.20	36	14.05.91	-do-
	4.	Sonekhedi	1.12	34	14.05.91	03.95
	5.	Kharung	60.00	1684	14.05.91	06.98
	6.	Gangulgara	4.09	126	14.05.91	06.98
	7.	Morwan	4.00	98	30.05.91	Dropped
	8.	Morwan	1.49	51	26.08.91	03.95
	9.	Gagan	3.56	105	26.08.91	03.95
	10.	Mola	8.90	220	26.08.91	03.96
	11.	Aoda	2.61	94	03.03.92	03.95
	12.	Paronch	41.00	1330	21.01.93	06.97
		Tawa				
		Sub-Total	131.32	3859		
<b>Orissa</b>	1.	Salandi	10.00	299	19.12.91	03.98
	2.	Derjang	6.95	178	19.12.91	03.98
	3.	Salda	8.44	253	19.12.91	03.98
	4.	Dhanej	3.83	115	19.12.91	03.98
	5.	Rushikulya	12.62	378	03.03.92	03.98
	6.	Mahanadi				03.98
	7.	Delta-I	10.22	306	26.06.92	03.98
	8.	Hirakund	24.12	544	21.01.93	03.98
		Sub-Total	109.70	3404		
<b>Rajasthan</b>	1.	Buchara	2.02	79	28.07.94	03.97
	2.	Dheel	6.58	219	28.07.94	03.98
	3.	Gudha	10.39	450	28.07.94	03.98
	4.	Jetpura	3.73	123	28.07.94	03.98
	5.	Nand Samand	7.88	242	28.07.94	03.97
	6.	Oraj	9.26	414	28.07.94	03.97
	7.	Sainihal	3.27	127	28.07.94	03.97
	8.	Umajd Sagar	2.97	134	28.07.94	03.97
		Sub-Total	46.10	1788		
<b>Tamil Nadu</b>	1.	Tholudur	14.91	494	26.08.91	03.97
	2.	Thirukoijur	14.34	484	26.08.91	03.97
	3.	Krishnagiri	5.70	143	26.08.91	03.98
	4.	Aliyar	20.67	517	26.08.91	03.97
	5.	Chittar	9.64	241	26.08.92	03.95
	6.	Manjela	2.17	54	23.06.93	03.95
	7.	Pilavukkal	3.66	91	21.01.93	03.97
		Sub-Total	71.09	2034		

(1)	(2)	(3)	(4)	(5)	(6)	(7)
Uttar Pradesh	1.	Sharda Canal	454.00	1520	30.05.91	03.98
	2.	Lower Ganga Canal	1035.00	4840	30.05.91	03.98
Sub-Total			1489.00	6360		
Grand-Total			2567.65	40452		

[English]

### Writings of Dr. Ambedkar

\*235. SHRI RAM VILAS PASWAN: Will the Minister of WELFARE be pleased to state:

(a) the details of the project for publication of the writings of Dr. B.R. Ambedkar in various regional languages;

(b) the progress made in this regard so far;

(c) the time by which these publications were scheduled to be brought out initially;

(d) whether the work is likely to be completed by that time;

(e) if not, the reasons therefor; and

(f) the steps taken to complete the work expeditiously?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Details of the Project: The Government has undertaken a prestigious project of Translation and Publication of Writings and Speeches of Baba Saheb Dr. B.R. Ambedkar in Hindi and various regional languages as one of the special schemes emanating from the Centenary Celebrations of Baba Saheb Dr. B.R. Ambedkar.

Translation in regional languages is to be made from the English volumes of Baba Saheb's Writings and Speeches as brought out by the Government of Maharashtra. Initially, it was decided to translate and publish Baba Saheb's Writings and Speeches in Hindi and 8 other Indian languages, namely, Punjabi, Gujarati, Oriya, Bengali, Malayalam, Tamil, Telugu and Kannada. On 6th December, 1994, it has also been decided to translate and publish Baba Saheb's Writings and Speeches in Urdu and Assamese languages.

The cost of the project as estimated initially is about Rs. 4.00 crores which is likely to exceed due to addition of new languages (Urdu and Assamese) and also due to increase in the number of English volumes being brought out by the Government of Maharashtra. It may be mentioned that at the time of formulation of the Project, only 10 volumes in English were expected to be brought out by the Government of Maharashtra. The number in English volumes is likely to go upto 17. 13 volumes in English have already been published by the Government of Maharashtra.

This work was initially allotted to Publications Division, Ministry of Information and Broadcasting in March, 1992.

The project has now been transferred to Dr. Ambedkar Foundation, an organisation under the aegis of the Ministry of Welfare, w.e.f. September 1993.

Dr. Ambedkar Foundation has been implementing this project with the help of the State Governments and also in association with the translation experts. The translators, etc. are being paid at the Sahitya Akademy rates.

(b) Progress made in this regard so far: While being implemented by the Publications Division, the following publications were brought out by it:

Language	No. of Volumes published	No. of English Vols. covered.
Hindi	1	1/2
Tamil	1	1/2
Gujarati	1	1/2

After the transfer of the project to Dr. Ambedkar Foundation, 12 more volumes have been published in different languages as detailed below:

Language	No. of volumes published	No. of English Vols. covered
Hindi	5	2-1/2
Tamil	4	1-1/2
Punjabi	2	1
Gujarati	1	1/2

Thus 2-1/2 English volumes have been published in Hindi, two English volumes in Tamil and one English volume each in Punjabi and Gujarati.

(The progress of translation and publication in various languages is detailed below:

**Hindi:** The translation work on remaining 7-1/2 English Volumes is nearing completion, which will be published in 14 volumes as Foundation is making smaller volumes i.e. 2 volumes on an average of one English volume.

**Tamil:** The translation work of English volume III is complete and ready for printing.

**Punjabi:** The work on English volumes II, III and IV is almost complete. The work on English Volumes V to VIII is in progress.

**Gujarati** The Translation work of all the English volumes is nearing completion Arrangements are being made for engaging the printing press

**Bengali** Volume I has been translated and vetted and is ready for printing

Translation of other volumes is in progress

**Oriya** Half of 1st English volume has been translated and vetted and ready for printing Translation of other volumes is in progress

**Malayalam** On the recommendation of the State Government, the State Institute of Languages has been entrusted the job The work of translation will begin soon

**Kannada** The State Government of Karnataka has already translated and published three volumes and the fourth volume is under print The translation work of the remaining six volumes is also complete and is being vetted

**Telugu** The State Government of Andhra Pradesh have already published 8 volumes and the work in respect of remaining volumes is in progress

(c) to (f) Initially, the project was scheduled to be completed by 31st December 1994 But due to increase in the volume of work as mentioned above, and the work being of a very sensitive nature involving correspondence with the State Governments selection of reliable translators and printing agencies, it may take a little more time to complete the whole project

The implementation of the scheme is, however, being monitored closely and regularly with all the agencies including the State Governments with a view to step up translation and publication of the remaining volumes

#### Women Literacy in Tribal Areas

\*236 SHRI RAJENDRA AGNIHOTRI Will the Minister of WELFARE be pleased to state

(a) whether a new scheme of Educational Complexes in Low Literacy Pockets for development of women literacy in tribal areas has been launched from 1993-94,

(b) if so, the broad details thereof,

(c) the places where these schemes have been launched,

(d) the number of persons benefited by the scheme so far and those likely to be benefited during the Eighth Five Year Plan, State-wise,

(e) the expenditure incurred by the Union Government on this scheme so far, and

(f) the financial assistance provided to the State Governments for this purpose during the current year, State/UT-wise?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a). Yes, Sir.

(b) The Central Sector Scheme of Educational Complex in Low Literacy pockets for Development of Girls Literacy in Tribal Areas is being implemented through Non-Governmental organisations with the support of the State Government concerned. It covers 48 districts in 8 States,

nameily, Andhra Pradesh, Bihar, Gujarat, Madhya Pradesh, Orissa, Rajasthan, Uttar Pradesh and Arunachal Pradesh, where the rate of literacy among the Scheduled Tribe women was less than 2% as per 1981 Census, and also Primitive Tribal Groups with very low female literacy The Ministry of Welfare provides centpercent cost for setting up of the Educational Complex and the State Government's role is to identify reliable and interest NGOs and to allot land free of cost for such complexes

(c) The list of places for which funds have been sanctioned for launching such educational complexes is given in the enclosed Statement-I

(d) The number of ST girl students to be covered under the complexes so far sanctioned is 1500 The total number of ST girl students likely to be benefitted under the scheme in the Eighth Plan period is approximately 2500 inclusive of 1500 mentioned above The actual State-wise number of beneficiaries would depend on the receipt of complete proposals through different State Governments.

(e) During 1993-94 and 1994-95, grant-in-aid sanctioned to Voluntary Organisations under the scheme is as under —

1993-94	Rs 1 25 crores
1994-95 (so far)	Rs 0 58 crores

(f) The Central Sector Scheme of Educational Complex in Low Literacy Pockets for Development of Girls' Literacy in Tribal Areas does not envisage any financial assistance to the State Governments However, assistance is given directly to Non-Governmental Organisations recommended by State Governments This year, a total amount of Rs 0 58 crores has so far been sanctioned to different Non-Governmental Organisations in different States Details are given in the enclosed. Statement-II.

#### STATEMENT-I

*Details of GPANT IN-AID to voluntary Organisations under the scheme of Educational Complex in Low Literacy for Development of Scheduled Tribe Girls during 1993 94 and 1994-95*

S No	Name of the Organisation
1	ANDHRA PRADESH (1) SAMSKAR, (Society for Rehabilitation of the Socially Abandoned) Nizamabad District
2	GUJARAT (2) Sushilaben Manilal Sanghvi Memorial Trust, Nilpar Rapar, District Kutch (3) Gram Swaraj Sangh, Nilpar, District Kutch (4) Shree Sarvodaya Ashram, Sanali, District Banaskantha (5) Sarvodaya Kendra, Amirgadh Taluka at Amirgadh, District Banaskantha
3	KERALA (6) Kerala Sakshartha Samiti, Kendra (PTG) Waynard Distt.

## 4. MADHYA PRADESH

- (7) Kasturba Vanvasi Kanya Ashram at Varia in Khargaon Dist (at West Nimar District).  
 (8) Rural Development Service Society, Pushpa Social Centre, Palsen District.  
 (9) Savya Sanchi Centre for Urban & Rural Development, Sidhi District.  
 (10) M.P. Saharia Sewa Sangh, Gwalior, Rajgarh District.  
 (11) Deendayal Research Inst. Delhi, Complex in Satna Dist.  
 (12) Navyuvak Kalvan & Gram Vikas Samiti, Panna Dist.  
 (13) Bheel Seva Sangh, Jhabua Dist.

## 5. MAHARASHTRA

- (14) Gram Bal Shiksha Kendra, Thane (PTG), Thane Dist.

## 6. ORISSA

- (15) Kasturba Gram Seva Centre Organisation by Kasturba Gandhi National Memorial Trust, Utkal, Rayagada Dist.  
 (16) Jankalyan Samiti, Darlipur, Bhubaneswar, Koraput Dist.  
 (17) Agragamme, District Rayagada at Tentulekhunti.  
 (18) Servant of India Society, At/PO Rayagada Dist.  
 (19) Sarvodaya Samiti, Koraput Dist.  
 (20) Seva Samaj, Gunupur, P.O. Gunupur, Rayagada Dist.  
 (21) OSCARD (Organisaiton for Social Change & Rural Development) Malkangiri Dist, Orissa.  
 (22) Bana Bharti, At/PO Dist. Koraput Pin-Code-764020.  
 (23) Institute of Engineering & Management, At Goudoguda, Village of Koraput Dist. Orissa.  
 (24) Council of Cultural Growth & Cultural Relations, Maniguda Block, Dist Rayagada (Undevided Koraput Dist. Orissa).  
 (25) Bright Career Academy, Moipariguda Block of Koraput, Orissa.  
 (26) Boi-Pariguda Kshetra Samiti, Boi-pariguda Block of Koraput Dist.

## 7. RAJASTHAN

- (27) Rajasthan Vanvasi Kalyan Parishad, Udaipur Dist.  
 (28) Rajasthan Vidyapeeth Lok Shikshan Partisthan, Pratapnagar, Udaipur District.  
 (29) Gramin Mahila Avm Bal Vikas Samiti, Gaon Sop Tehsil Nadoti, Zilla Waimadhpor.  
 (30) Zilla Yuva Meena Samaj Sansthan, Bhiwara District.

## STATEMENT-II

Amount sanctioned to the Voluntary Organisations during 1994-95 under the Central Sector Scheme of Educational Complex in Low Literacy Pockets for Development of Scheduled Tribe Women.

S.No.	Name of the Organisation	Amount (Rs).	Complex
1.	Bheel Seva Sangh, Block Rama, Dist. Jhabua, Madhya Pradesh (New)	4,59,000/-	1
2.	OSCARD, (Organisaiton for Social Change & Rural Development), Malkangiri Dist. Orissa (New).	4,59,000/-	1
3.	Bana Bharati, At/PO Dist. Koraput, Pin Code 760020. (New)	4,59,000/-	1
4.	Institute of Engineering & Management, at Goudoguda Village, Koraput Dist. Orissa (New).	4,59,000/-	1
5.	Council of Cultural Gorwth & Cultural Relations, Maniguda Block District, Rayagada, Orissa. (New).	4,59,000/-	1
6.	Bright Career Academy, At/PO Jeypore, District Koraput, Orissa (New).	4,59,000/-	1
7.	Deendayal Research Institute, Satna Dist, Madhya Pradesh (Old).	6,23,384/-	1
8.	Jankalyan Samiti, Darlipur, Koraput Orissa (Old).	7,38,800/-	1
9.	Kasturba Gram Seva Centre Organised by Kasturba Gandhi National Memorial Trust, Utkal Rayagada, Dist.	1,95,511/-	1
10.	Sarvodaya Samiti, Koraput Dist. Orissa (Old)	2,43,200/-	1
11.	Gramin Mahila Avm Bal Vikas Samiti, Gaon Sop Tehsil Nadoti, Zilla Sawai Madhopur, (Old)	8,29,583/-	1
12.	Boi-Pariguda Kshetra Samiti, Koraput Dist. Orissa (New).	4,59,000/-	1
Total		58,43,478/-	12

### Advertisements on T.V.

\*237. SHRI SHRAVAN KUMAR PATEL: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

- whether the advertisements on Doordarshan and its different channels are subjected to censorship;
- if so, the details thereof;
- whether different commercial advertisements are subjected to review from time to time as per norms;
- if so, the details thereof; and
- if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (e) All advertisements carried on the different channels of Doordarshan are previewed by it before telecast to ensure compliance with the provisions of the Code for Commercial Advertising on Doordarshan. The provisions of this code are reviewed from time to time.

### Water Storage Capacity

\*238. SHRI K. RAMAMURTHEE TINDIVANAM: Will the Minister of WATER RESOURCES be pleased to state:

- whether the Union Government have identified the lakes and reservoirs in the country whose storage capacity is not being utilised fully;

(b) if so, the details thereof State/Union Territory-wise;

(c) the steps taken by the Union Government in this regard; and

(d) the financial assistance provided by the Union Government for this purpose during the last three years, State/Union Territory-wise?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) to (d) Central Water Commission has been monitoring the storage build-up in 62 important major reservoirs spread all over the country. Whenever the situation warrants, Central Water Commission advises the States concerned to draw up plans accordingly for optimal use of available water to maximise benefits. The statement showing the details of maximum storage build-up during the current monsoon season as percentage of designed live storage for these 62 reservoirs is attached.

In most reservoir projects large carry over capacities are provided so that excess waters of a wet year can be storage for use during a subsequent dry year. The reservoirs are, therefore, not expected to be filled to the full capacity every years. In this context the capacity utilisation is considered satisfactory. There is no proposal under consideration for providing financial assistance for this purpose.

### STATEMENT

Weekly Report on 62 important Reservoirs of India—week ending 16.9.1994

S. No.	Name of Reservoir	State	Live Capacity at Full reservoir Level (Billion cubic metres)	Maximum Capacity during current season (Billion)	Live season cubic metres)	This year Capacity as percentage of live Capacity at Full Reservoir Level
1	2	3	4	5	6	
1.	Srisaillam	Andhra Pradesh	8.288	8.288		100
2.	Nagarjuna Sagar	Andhra Pradesh	6.841	6.841		100
3.	Sriram Sagar	Andhra Pradesh	2.300	1.953		85
4.	Somasila	Andhra Pradesh	1.994	0.810		-1
5.	Tenu Ghat	Bihar	0.821	0.323		39
6.	Maithon	Bihar	0.571	0.571		100
7.	Panchet Hill	Bihar	0.223	0.223		100
8.	Konar	Bihar	0.275	0.211		77
9.	Tilaiya	Bihar	0.319	0.189		59
10.	Ukai	Gujarat	7.100	7.089		100
11.	Sabarmati	Gujarat	0.778	0.759		98
12.	Kadana	Gujarat	1.472	1.370		93
13.	Shetrunji	Gujarat	0.343	0.218		64

1	2	3	4	5	6
14.	Bhadar	Gujarat	0.199	0.199	100
15.	Gobind Sagar	Himāchal Pradesh	6.655	6.400	96
16.	Pong Dam	Himachal Pradesh	7.119	6.158	87
17.	Krishnaraja Sagar	Karnataka	1.163	1.144	98
18.	Tungabhadra	Karnataka	3.276	3.240	99
19.	Ghataprabha	Karnataka	1.391	1.386	100
20.	Bhadra	Karnataka	1.785	1.774	99
21.	Linganamakki	Karnataka	4.294	4.294	100
22.	Narayanpur	Karnataka	0.863	0.575	67
23.	Malaprabha	Karnataka	0.972	0.941	97
24.	Kabini	Karnataka	0.275	0.274	100
25.	Hemavathy	Karnataka	1.013	0.991	98
26.	Harangi	Karnataka	0.220	0.215	98
27.	Supa	Karnataka	4.120	4.096	99
28.	Kallada	Kerala	0.507	0.427	84
29.	Idamalayar	Kerala	1.018	1.018	100
30.	Idukki	Kerala	1.460	1.187	81
31.	Gandhi Sagar	Madhya Pradesh	6.827	6.496	95
32.	Tawa	Madhya Pradesh	1.944	1.760	91
33.	Mahanadi	Madhya Pradesh	0.767	0.764	100
34.	Jayakwadi	Maharashtra	2.171	2.037	94
35.	Koyana	Maharashtra	2.677	2.578	96
36.	Bhima	Maharashtra	1.517	1.336	88
37.	Isapur	Maharashtra	0.965	0.436	45
38.	Mula	Maharashtra	0.608	0.607	100
39.	Yeldari	Maharashtra	0.809	0.081	10
40.	Girna	Maharashtra	0.524	0.515	98
41.	Khadakvasla	Maharashtra	0.056	0.053	95
42.	Hirakud	Orissa	5.378	5.216	97
43.	Balimela	Orissa	2.676	2.667	100
44.	Salanadi	Orissa	0.558	0.488	87
45.	Rengali	Orissa	3.432	3.214	94
46.	Machkund	Orissa	0.893	0.870	97
47.	Upper Kolab	Orissa	0.935	0.829	89
48.	Mahī Bajaj Sagar	Rajasthan	1.833	1.718	94
49.	Jhakam	Rajasthan	0.132	0.132	100
50.	Rana Pratap Sagar	Rajasthan	1.573	1.245	79
51.	Lower Bhawani	Tamil Nadu	0.929	0.752	81
52.	Mettur	Tamil Nadu	2.647	1.957	74
53.	Vaigai	Tamil Nadu	0.194	0.083	43
54.	Parambikulam	Tamil Nadu	0.380	0.378	99
55.	Aliyar	Tamil Nadu	0.095	0.092	97
56.	Sholayar	Tamil Nadu	0.143	0.143	100

1	2	3	4	5	6
57.	Gumti	Tripura	0.312	0.126	40
58.	Matatila	Uttar Pradesh	0.707	0.684	97
59.	Ranganga	Uttar Pradesh	2.196	1.381	63
60.	Rihand	Uttar Pradesh	8.967	8.950	100
61.	Mayurakshi	West Bengal	0.547	0.497	91
62.	Kangsabati	West Bengal	0.914	0.733	80
Total for 62 Reservoirs			121.961	111.162	91

## Crude Oil

\*239. DR. KRUPASINDHU BHOI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- whether the Government have a proposal to increase the crude oil out-put in the next three years;
- if so, the target set therefor;
- the new areas identified for the exploration of crude oil; and
- the measures being adopted to achieve the target?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Yes, Sir. Against the target of 32.30 million tonnes of indigenous crude oil production during 1994-95, the expected production for the years 1995-96 and 1996-97 is 38.37 million tonnes and 44.45 million tonnes, respectively.

(c) and (d) Government have approved an Accelerated Exploration Programme to be implemented during 1994-97 at an estimated cost of Rs. 6500 crores. The components of this programme are:—

- Deep water exploration.
- National Seismic Programme
- Exploration in frontier areas.

## (iv) Acquisition of reserves/accreages abroad.

[Translation]

## Irrigation Projects

\*240. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of WATER RESOURCES be pleased to state:

- whether some States have forwarded irrigation projects to the Union Government seeking the world Bank assistance;
- if so, the details thereof, State-wise;
- the reaction of the Union Government thereto; and
- the details of irrigation projects already funded with the World Bank assistance, State-wise?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir.

- Statement-I is enclosed.
- These project proposals have been sent to Ministry of Finance for posing to the World Bank.
- The details are shown in the enclosed Statement II.

## STATEMENT-I

Sl. No.	Name of the Project	State	Estimated cost (Rs. in crores)
1.	M.P. Major Irrigation Project (Rani Avanti Bai Sagar Project and Raj Ghat Canal Project)	Madhya Pradesh	865.44
2.	Narmada Canal Project	Rajasthan	467.53
3.	Water Resources Consolidation Project.	Rajasthan	1973.00
4.	A.P. Irrigation-III Project	Andhra Pradesh	1540.00
5.	Subernarekha Multipurpose Project	Bihar	1429.00
6.	Subernarekha Irrigation Project	Orissa	715.00
7.	Water Resources Consolidation Project.	Orissa	970.00
8.	Water Resources Consolidation Project	Tamil Nadu	1102.846
9.	Minor Irrigation Project	Gujarat	85.06
10.	National Hydrology Project	Multistate	482.16
11.	National Water Management Project.	Multistate	1380.00

## STATEMENT-II

Sl. No.	Name of the project	State	Date of agreement	Credit closing date.	Amount of assistance (US \$ million)	Utilisation as on 31.10.94 (US \$ million)
1.	Upper Krishna Irrigation Project Phase. II	Karnataka	16.6.09	31.12.1996	207.500	114.943
2.	Maharashtra Composite Irrigation Project- III	Maharashtra	5.12.05	31.12.1996	182.620	92.620
3.	Punjab Irrigation & Drainage Project.	Punjab	9.2.1990	31.3.1998	155.670	53.935
4.	National Water Management Project (Phase.I)	Multistate	15.5.1987	31.3.1995	127.270	120.847
5.	Dam Safety Assurance & Rehabilitation Project	Multistate	10.6.1991	30.9.1997	154.370	14.850
6.	Water Resources Consolidation Project.	Haryana	6.4.1994	31.12.2000	258.000	8.000

[English]

## Tour by Minister

2325. SHRI BASUDEB ACHARIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of days during this financial year the Minister went on tour within the country and outside, separately;

(b) the dates of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central Government budget; and

(e) if not, the source of the funds?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) statements I and II showing the places visited by the Home Minister within and outside the country during the current Financial Year are enclosed.

(b) to (e): As these tours were official, expenditure was met from central Government Budget.

## STATEMENT-I

Information regarding Home Minister's official visit within the country during the financial year 1994-95 (upto 20-12-1994)

Sl.	Dates	Places	No of days
1.	1st to 4th April, 1994	Nanded, Parbhani, Nanded	4
2.	14th to 17th April, 1994	Madras, Kanchipuram, Bombay	4
3.	22nd to 24th April, 1994	Bombay	3
4.	8th May to 8th May, 1994	Gangtok	3
5.	14th to 15th May, 1994	Bangalore	2
6.	18th May, 1994	Jammu, Rajauri, Mendar Jammu	1
7.	21st to 24th June, 1994	Guwahati, Shillong, Itanagar, Guwahati	4
8.	2nd to 4th July, 1994	Bangalore	3
9.	8th to 11th July, 1994	Hyderabad, Secunderabad, Nanded, Hyderabad	4
10.	19th to 24th July, 1994	Bombay	6
11.	20th to 22nd August, 1994	Latur, Nanded	3
12.	18th to 18th Sept. 1994	Bombay	3
13.	22nd September, 1994	Manesar, NSG Campus	1
14.	28th Sept. to 1st Oct. 1994	Aurangabad, Palthan, Aurangabad, Nanded, Bangalore	6
15.	12th October, 1994	Bombay	1
16.	4th to 6th Nov., 1994	Nanded Solapur, Pandharpur, Tuljapur, Urmege, Solapur.	3
17.	18th to 20th Nov., 1994	Bombay, Nanded, Ashti	3
18.	21th to 24th Nov., 1994	Nagpur, Bombay	4
19.	25th to 27th Nov., 1994	Nanded, Shirdhon, Kuntur, Mukhed Nanded	3
20.	2nd to 4th Dec., 1994	Nanded, Kandhar, Goratha, Dharmabad, Aurangabad	3
21.	16th December, 1994	Ajmer	1
Total			65

## STATEMENT II

S. No.	Name of the Minister	Countries Visited	Period	Purpose of visit
1.	Shri S.B. Chavan	Bulgana and Romania	26.5.94 to 2.8.94 (8 days)	As a member of the delegation accompanying the President of India on his State visit to sign the MOU/Agreement on combating terrorism, Crime etc. with the Govts. of Bulgana and Romania
2.	—do—	Russian Federation	28.8.94 to 3.9.94 (6 days)	To pay an official visit to the Russian Federation
3.	—do—	U.K. and Canada	20.10.94 to 30.10.94 (11 days)	To seek cooperation of U.K. and Canada in combating terrorism, illegal traffic of drugs and narcotics etc. and to sign Mutual Legal Assistance Treaty with Government of Canada.
Total : 25 days				

## Tour by Minister

2326. SHRI PURNA CHANDRA MALIK Will the Minister of COAL be pleased to state.

(a) the number of days during this financial year the Minister went on tour within the country and outside, separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central Government budget, and

(e) if not, the source of the funds?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) Minister of State for Coal had undertaken tour for 103 days including the dates of departure and return to Headquarter during April, 1994, till middle of December, 1994, out of which 84 days tour was undertaken during April—August, 1994 and tour of 19 days was undertaken during September—mid December, 1994 period. All these tours were undertaken within the country. However, Shri Ajit Panja, Minister has proceeded to United Kingdom for medical treatment with effect from 26th August, 1994.

(b) The tours undertaken within the country were for discussions, reviews, and for attending other official functions relating to the Coal Industry and covered places like Calcutta, Bhubaneshwar, Hyderabad, Ramagundam, Guwahati, Neyveli, Ranchi and mines like Kotadih (ECL) and Simsang (NEC), etc.

(c) to (e) A sum of Rs. 1.77 lakhs approximately have been spent for these tours in respect of air fare which have been met either from Coal India Limited or from the Central budget. Besides Coal India aircraft was also used on some occasions, as and when felt necessary.

## Tour by Minister

2327. SHRI HANNAN MOLLAH.  
SHRIK AMAL DATTA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of days during this financial year the Minister went on tour within the country and outside, separately;

(b) details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central Government budget; and

(e) if not, the source of the funds?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTT. SATISH KUMAR SHARMA): (a) to (e) The required information in respect of tours on official purposes is given below:

S.No.	Name of the Country/Place	Expenditure(Rs.)	Duration
Outside India			
1.	U.K. (London)	1,05,031.00	05.04.1994 to 14.04.1994.
2.	Norway (Stavanger)	97,595.00	28.05.1994 to 02.06.1994.
3.	China	91,461.00	26.06.1994 to 04.07.1994.
4.	Oman and U.K. (Oman and London)	95,684.00	25.09.1994 to 01.10.1994.
Within India			
5.	Bombay	7,708.00	14.05.1994 to 15.05.1994.

Expenditure on items 1 to 4 above has been borne by

Central Government and on item 5 has been borne by oil and Natural Gas Corporation.

#### Tour by Minister

2328. DR. ASIM BALA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of days during this financial year the Minister went on tour within the country and outside, separately;

(b) details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central Government budget; and

(e) if not, the source of the funds?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c). A statement is attached.

(d) Yes, Sir.

(e) Does not arise.

#### STATEMENT

##### Tour within the country

Sl. No.	Date	Place(s) visited	No. of days on Tour	Air fare paid (Rs.)
1	2	3	4	5
1.	2.4.94 to 4.4.94	Delhi-Raipur-Jagdalpur-Vizag-Madras-Delhi	3	9738
2.	6.4.94 to 7.4.94	Delhi-Calcutta Guwahati-Delhi	2	5959 5959
3.	10.4.94 to 11.4.94	Delhi-Calcutta-Guwahati-Calcutta-Delhi	2	5959 5959
4.	13.4.94 to 15.4.94	Delhi-Bhubaneswar Bhubaneswar-Delhi	2	7616
5.	16.4.94 to 17.4.94	Delhi-Guwalior-Delhi	2	By State Govt. Helicopter / Train
6.	29.4.94 to 1.5.94	Delhi-Ratlam-Ahmedabad Baroda-Delhi	2	2410
7.	6.4.94 to 8.5.94	Delhi-Bangalore-Coimbatore Madras-Delhi	2	4797 7709
8.	14.5.94 to 17.5.94	Delhi-Cochin-Kavaratti Cochin-Bombay-Delhi	4	4756 1725
9.	19.5.94 to 20.5.94	Delhi-Nainital-Delhi	2	By car
10.	21.5.94 to 26.5.94	Delhi-Calcutta-Bhubaneswar-Delhi	5	7358
11.	9.7.94 to 11.7.94	Delhi-Bhubaneswar Calcutta-Delhi	1	6125
12.	23.7.94 to 25.7.94	Delhi-Bhubaneswar Calcutta-Delhi	1	8173
13.	29.7.94 to 31.7.94	Delhi-Jabalpur-Bhopal-Delhi	2	By State Govt. Aircraft
14.	4.8.94 to 6.8.94	Delhi-Chandigarh-Delhi	1	By Train
15.	18.8.94 to 21.8.94	Delhi-Calcutta-Bhubaneswar Calcutta-Delhi	3	10975
16.	26.8.94 to 28.8.94	Delhi-Calcutta-Delhi	2	6242
17.	28.8.94 to 29.8.94	Delhi-Mathura-Delhi	1	By Car
18.	31.8.94 to 2.9.94	Delhi-Bhubaneswar-Delhi	2	10192

1	2	3	4	5
19	3 9 94	Delhi-Hissar-Delhi	1	By State Govt Aircraft
20	4 9 94	Delhi-Rewari-Delhi	1	By Car
21	8 9 94 to 12 9 94	Delhi-Bombay-Pune-Bombay-Delhi	3	6736
22	15 9 94 to 17 9 94	Delhi-Cochin-Trivendrum Madras-Calcutta-Delhi	3	19441
23	22 9 94 to 26 9 94	Delhi-Howrah-Bhubaneswar Delhi	4	4797
24	12 10 94 to 14 10 94	Delhi-Bhubaneswar Delhi	2	10192
25	15 10 94	Delhi-Bhubaneswar-Delhi	1	10192
26	21 10 94 to 26 10 94	Delhi-Calcutta-Bhubaneswar-Delhi	6	4797
27	4 11 94 to 11 11 94	Delhi-Calcutta-Bhubaneswar-Delhi	7	5696
28	18 11 94 to 19 11 94	Delhi-Bhubaneswar-Delhi	1	
29	20 11 94 to 21 11 94	Delhi-Bangalore-Delhi	1	
30	22 11 94 to 23 11 94	Delhi-Bhubaneswar-Delhi	2	
31	26 11 94 to 2 12 94	Delhi-Bhubaneswar-Calcutta-Guwahati-Calcutta-Bhubaneswar-Delhi	7	30 000
32	5 12 94 to 6 12 94	Delhi-Madras-Bombay-Delhi	2	
Total			80	2,05,498
<b>Tour Outside the Country</b>				
1	25 6 94 to 9 7 94	U K and U S A	14	1 01,090
2	1 10 94 to 11 10 94	Japan	10	87 775
Total			24	1,88,865

#### LPG Dealers

2329 DR SUDHIR RAY Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether the Government have appointed any new LPG dealers in West Bengal for IOC, BPC and HPC recently,

(b) if so, the details of the places where such dealers have been appointed,

(c) if not, the reasons therefor, and

(d) the steps proposed to be taken to appoint such dealers in the State?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) and (b) 34 LPG distributorships (IOC-25 HPC-8 and BPC-3) have been included in the current LPG marketing plan 1992-94 for West Bengal

Selection of distributors is underway through the Oil Selection Board It takes about 1-2 years for commissioning of a distributorship from the date of advertisement

#### Joint Ventures

2330 PROF RAM KAPSE Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether Government of India and China have agreed to set up joint oil exploration and production ventures in China, India and other countries, and

(b) if so, the broad features of the agreement?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) and (d) India and China have agreed to cooperate in the development of the petroleum sector including heavy oil production, seismic survey,

drilling, oil/gas production and its processing as well as petroleum equipment manufacturing, design, engineering and construction of oil/gas pipeline, refineries etc

#### Arrest of Spies

2331 SHRI JANARDAN MISRA  
SHRI ARVIND TRIVEDI

Will the Minister of HOME AFFAIRS be pleased to state

- (a) whether several spies alongwith a woman have been arrested the country during the last three months
- (b) if so, the objectionable material seized from them
- (c) whether the Government have taken any action against them so far,
- (d) if so the details thereof and
- (e) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) Yes Sir

(b) to (e) It will not be in public interest to disclose further details in the matter

#### Recruitment of Himachal Pradesh Youths by ISI

2332 SHRI ATAL BIHARI VAJPAYEE Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the attention of the Government has been drawn to the news-item captioned 'ISI bid to recruit H P youths through Madaras appearing in the Indian Express on August 22, 1994

- (b) if so the reaction of the Government thereto
- (c) whether any enquiry has made by the Government in this regard
- (d) if so, the details thereof, and
- (e) the corrective steps taken by the Government to check the activities of ISI?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) Yes, Sir

(b) to (e) 32 Madaras are functioning in Himachal Pradesh However no instance of imparting training in fundamentalist activities or preaching the concepts of militancy or carrying out anti-India propoganda by these institutions has come to notice

#### Darjeeling Accession to India

2333 SHRI CHITTA BASU  
SHRI BIR SINGH MAHATO

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether attention of the Government has been drawn to the news-item captioned "Darjeeling still not a part of India appearing in the Asian Age on September 3 1994,

(b) if so, the reaction of the Union Government thereto, and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) yes Sir

(b) and (c) Darjeeling is an integral part of India and there is no dispute on this

#### Drilling Activities in West Bengal

2334 SHRI HANNAN MOLLAH  
PROF SUSANTA CHAKRABORTY  
SHRI SUDHIR GIRI  
PROF MALINI BHATTACHARYA

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether UNGC is cutting down drilling activities in West Bengal and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) No Sir

(b) Does Not arise

[Translation]

#### Collaboration with Foreign Companies

2335 SHRI VILLAS MUTTEMWAR Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether attention of the Government has been drawn to the news-item appearing in Navabharat Times dated August 16 1994 in which it has been mentioned that oil and natural gas companies of public sector have been co-operating with foreign companies in respect of their sales instead of holding a competition with them,

(b) if so, the facts thereof,

(c) the reaction of the Government thereto, and

(d) the effects thereof on public sector companies?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) to (d) In view of liberalisation of marketing of certain petroleum products, the Government Oil Companies have formed the following Joint Venture Companies for manufacture and marketing of lubricants—

- 1 IOC & Mobil (Indo-Mobil)
- 2 BPC & Shell (Bharat-Shell)

- 3 IBP & Caltex (IBP--Caltex Limited)
- 4 IOC, Balmer Lawrie & Nyco
- 5 Balmer Lawrie & Fuchs

Bharat Shell have imported 7250 MTs of LPG with the assistance of Bharat Petroleum Corporation Limited. IBP-Caltex have also planned to enter into the marketing of LPG and to develop port facilities. Indian Oil Corporation Limited has further entered into a MOU with Mobil for development of import facility at Haldia. Similarly Hindustan Petroleum Corporation Limited is discussing with certain Private Sector Parties including some foreign companies to form Joint Venture Company for development of infrastructure. The Public Sector Oil Companies have signed MOUs with 71 parties for import of kerosene and with 11 parties for import of LPG and allowed them to use their facilities for import of these products.

Such tie-ups with foreign multinationals have been entered into with a view to obtaining the best possible technology and capital inflow in the respective fields. With these tie-ups the PSUs will be in a position to more effectively compete with the foreign companies which would also be entering into the country in areas which have been liberalised. The benefit of the business by these JVCs will also accrue to the PSUs.

#### Bhojpur State

2336 SHRI PANKAJ CHOWDHARY Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Bhojpur Kranti Parishad has been demanding for creation of a separate Bhojpur State comprising of Gorakhpur, Banaras Division of Uttar Pradesh and some districts of West Bihar, and

(b) if so the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYEED) (a) No such demand has been received by the Government of India

(b) Does not arise

#### Payment of Import Duty

2337 SHRI RAMASHRAY PRASAD SINGH Will the Minister of COAL be pleased to state

(a) whether the Coal India Limited has imported container belt made up of vulcanized rubber in July 1992,

(b) if so, the details thereof,

(c) whether any excess payment on account of imposition of wrong rate of import duty has been made and

(d) if so, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTRY OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) and (b) No Sir. However, Coal India Limited imported 2300 metres of steel cord belting with 11 sets of splicing kits and one set of tools from Germany at a cost of DM 1640230 FOB

German Port in July 1992 (shipment in July 1992 and entry at Calcutta Port on 4 8 1992)

(c) and (d) At the time of clearance of 2300 metres of beltings from Calcutta customs/Calcutta Port auxiliary customs duty and countervailing customs duty at the rate of 45% and 30% respectively were charged and paid against the rates of 30% and 20% respectively payable as per customs notification No 125/92. As a result thereof excess customs duty to the extent of Rs 65 96 204 00 was paid. Coal India Limited has lodged duty claim on Calcutta customs for refund of the above excess customs duty in November 1993 and are pursuing the matter with customs authority for refund.

[English]

#### Irrigation Capacity

2336 SHRI MANJAY LAL Will the Minister of WATER RESOURCES be pleased to state

(a) the total hectares of land in respect of which additional irrigation capacity has been generated during the last two years and current year till date

(b) the total expenditure incurred thereon

(c) the total hectares of unirrigated cultivable land in the country

(d) whether the Union Government have fixed any target for irrigation for the remaining cultivable land

(e) if so the steps taken/proposed to achieve the target

(f) whether the Government have formulated any scheme to invite private investment in irrigation sector, and

(g) if so the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) and (b) The achievement during the last two years and targets for the current year of additional irrigation potential through Major & Medium and Minor Irrigation schemes and expenditure incurred thereon are as under—

Year	Addl Irrigation Pot Created (In million hectares)	Outlays/expenditure (Rs in crores)
1992-93	1 92	4041 91
1993-94	2 04 (Anticipated)	4338 89 (Revised outlay)
1994-95	2 77 (Targets)	5698 46 (Approved outlays)

(c) As per the latest information available in the 'Land Use Statistics of 1990-91' brought out by the Ministry of Agriculture of the total cultivable area estimated at 184 35 million hectares, not irrigated area was about 47 43 million hectares leaving 136 92 million hectares area as unirrigated.

(d) The Eighth Plan (1992-97) has fixed a target to create additional irrigation potential of 15.8 million hectares.

(e) The strategy to achieve the target inter-alia include (i) priority to completion of on-going major and medium projects, (ii) greater user participation in major and medium irrigation projects, (iii) speedy completion of large number of ongoing surface water minor irrigation schemes and (iv) conjunctive use of surface and ground water.

(f) and (g). There is no proposal for privatisation of major and medium irrigation projects which are capital intensive. But the work of maintenance of system and distribution of water at the tertiary level and recovery of water-rates is proposed to be entrusted to the water users associations and coopeatives.

#### Coal Mangement Institute

2339. SHRI RAM PRASAD SINGH: Will the Minister of COAL be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "karaz lekar ghee pee raha hai Coal India" appearing in the 'Navbharat Times' dated November 11, 1994;

(b) whether one more Coal Management Institute is proposed to be set up under Coal India Limited;

(c) whether the Coal India Limited has been paying Income Tax and bonus to its employees;

(d) if not, the reasons therefor; and

(e) the corrective steps taken/proposed by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE

MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) Relevant news item appearing in the Patna edition of Navbharat Times dated 15.11.94 has been seen.

(b) Yes, Sir.

(c) Coal India Limited and its subsidiaries have been paying quarterly attendance bonus as well as annual production/productivity bonus to their employees. For 1993-94, pending finalisation of the agreement for annual bonus, advance payment almost equal to the bonus for 1992-93 has been paid. Income tax is also being paid wherever due.

(d) and (e). Do not arise in view of (c) above.

#### Tour by Minister

2340. SHRI SUDHIR GIRI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of days during this financial year the Minister went on tour within the country and outside, separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central Government budget; and

(e) if not, the source of the funds?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). A Statement is enclosed.

(d) Yes, Sir.

(e) Does not arise.

#### STATEMENT

*Details of the tours undertaken by Minister of Water Resources and Parliamentary Affairs during the current financial year and expenditure incurred thereupon.*

(Amount in Rupees)

Sl. No.	Place of visit	Period of tours including transit period	Expenditure incurred (as per bills received)
1	2	3	4
<b>A. Tours—Domestic</b>			
1.	Kurukshetra	1.4.94	Bill not yet settled
2.	Bombay	7.4.94	7,708.00
3.	Jaipur	10.4.94	1,704.00
4.	Amritsar	13.4.94	Bill not yet settled
5.	Madras	17.4.94	10,249.00
6.	Patna, Monghyr, Calcutta	24.4.94	2,814.00
7.	Chandigarh	8.5.94	Bill not yet settled
8.	Bhiwani	25.5.94	Bill not yet settled

1	2	3	4
9	Bhopal	26 5 94	Bill not yet settled
10	Kapur	28 5 94 to 29 5 94	Bill not yet settled
11	Damoh, Pathana Khajuraho	1 6 94 to 4 6 94	Bill not yet settled
12	Guwahati	5 6 94 to 6 6 94	8 846 00
13	Raipur	16 6 94 to 20 6 94	10,976 00
14	Aurangabad, Bombay	21 6 94	1,007 00
15	Bombay, Mangalore, Manipal, Trivendrum	29 6 94 to 30 6 94	4 827 00
16	Raipur, Bhopal	3 7 94 to 5 7 94	2 744 00
17	Bilaspur Raipur	15 7 94 to 17 7 94	2 744 00
18	Khurja	18 7 94	Bill not yet settled
19	Bhopal Pathana	22 7 94 to 23 7 94	Bill not yet settled
20	Nagpur, Raipur	6 8 94 to 7 8 94	3,279 00
21	Lucknow, Faizabad, Raipur	13 8 94 to 15 8 94	4,741 00
22	Raipur	29 8 94 to 2 9 94	6,558 00
23	Varanasi Chandauli	3 9 94 to 4 9 94	2 065 00
24	Sarasawa, Hathnikud, Barrage	6 9 94	Bill not yet settled
25	Khajuraho Pathana	8 9 94 to 11 9 94	3 176 00
26	Pune	12 9 94 to 13 9 94	10,284 00
27	Raipur	14 9 94 to 18 9 94	6,558 00
28	Kanpur, Kannauj	26 9 94	Bill not yet settled
29	Raipur	14 10 94 to 19 10 94	3,176 00
30	Bombay	22 10 94	3,854 00
31	Khajuraho, Pathana	2 11 94 to 5 11 94	15,024 00
32	Raipur	8 11 94 to 10 11 94	Bill not yet settled
33	Raipur	22 11 94 to 24 11 94	Bill not yet settled
<b>B Tours—abroad</b>			
1	Tokyo, Hiroshima, Hongkong	30 9 94 to 12 10 94	Bill not yet settled
2	Tel Aviv, Cairo, Dubai	12 11 94 to 20 11 94	Bill not yet settled
3.	Mexico city	28.11.94 to 5 12 94	Bill not yet settled

[Translation]

**Supply of Coal**

2341. SHRI LALIT ORAON: Will the Minister of COAL be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned 'FCI Ko Koele Ki Apoorti mein Bhari Ghotala' appearing in 'Hindustan' (Patna Edition) dated October 22, 1994;

(b) if so, whether the Government have also received complaints in this regard;

(c) the reaction of the Government thereto; and

(d) the corrective steps taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA) (a) Yes, Sir.

(b) to (d). According to the information received from Coal India Limited (CIL), one rake consisting of 44 boxes was placed in the Liberty-Victory siding of Bastacolia Colliery of Bharat Coking Coal Limited (BCCL). This rake was meant for Paricha thermal power station of Uttar Pradesh State Electricity Board (UPSEB) but was diverted by Railways to the Fertilizers Corporation of India, Sindh Unit. Samples from this rake were drawn by Coal Controller. The analysis of these samples would form the basis for payment of coal supplied to consumers.

However, a complaint was registered the local police regarding poor quality of coal supplied in the rake based on which the Asstt. Manager of the Colliery concerned and four staff members connected with the loading operation were arrested. A criminal case of fraud was also registered against a number of employees of Bastacolia Area of BCCL. According to the information received from CIL, the arrested employees were later released on bail by Patna High Court (Ranchi Bench). The matter is presently sub-judice.

[English]

**Flaring of Natural Gas**

2342. SHRI AMAL DATTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether flaring of natural gas is taking place in the various petroleum fields;

(b) if so, the field-wise estimate of the amount flared; and

(c) whether the Government have taken any steps to utilise the natural gas being flared up?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) Yes, Sir.

(b) The region wise flaring of gas in 1993-94 was as follows:

	MMSCMD
Western offshore	2.42
Gujarat	0.70

MMSCMD

Southern India	0.20
North-East	1.95

(c) The steps taken to utilise gas which is currently flared include the identification of consumers for isolated fields and setting up of the required facilities for compression and transportation.

**Akashvani**

2343. SHRI N. J. RATHVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have formulated any scheme to strengthen the external services of Akashvani; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO) (a) and (b). Yes, Sir. The scheme includes upgradation of the power of some of the existing transmitters being used for this purpose as well as the setting up of additional transmitters during the Eighth Plan period.

**Employment to Members of Affected Families**

2344. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether land was acquired in Varanasi for construction of sub LPG plant in the past and an assurance was given that one member from each of the families whose land has been acquired will be given employment;

(b) if so, the number of families whose land was acquired and out of them how many families were given employment; and

(c) the reasons for not giving employment in the remaining cases?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) While acquiring and for construction of LPG plant at Varanasi, no assurance was given by Indian Oil Corporation Limited to the land losers for providing employment. However, District Magistrate, Varanasi was advised by IOC that one eligible member from each family of land losers will be considered for employment subject to the candidate meeting eligibility norms for recruitment, availability of vacancies and recommendation through concerned employment exchange.

(b) and (c). The land was acquired from 71 families. Out of 32 names sponsored by District Administration only 20 names were sponsored by employment exchange, of which 18 candidates have been provided employment. As regards remaining two, one was underaged and the other was the second member of an affected family against which one member was already provided employment.

### Oilfields to Foreign Companies

2345 SHRI JITENDRA NATH DAS Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether some potential oilfields have been opened to the foreign companies, and

(b) if so, the details of the companies and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) Yes Sir

(b) Government of India has approved the award of contracts for development of 13 small sized and 5 medium sized oil/gas fields as per details given below

#### Small sized fields

Name of company/consortium	Field
Gujarat State Petrochemicals Corporation Ltd (GSPCL)—Ahmedabad, Niko Resources Canada	Hazira, Cambay, Bhandut, Matar and Sabarmati (Contracts signed)
Seian Exploration Tech Ltd New Delhi	Indrora, Bakrol & Lohar
Larsen & Toubro, Bombay—Joshi Technologies USA	Dholka, Wavel
Interlink Geofizika Baroda	Baola
Hindustan Oil Exploration Company (HOEC) Baroda—Moasbacher Energy Co USA, Petrodyne Inc USA	PY-1
HOEC Baroda, GSPCL, Ahmedabad—Petrodyne Inc USA	Asjol

#### Medium Sized fields

Enron, USA-Reliance Industries India	Mid and South Tapti, Mukta and Panna
--------------------------------------	--------------------------------------

Videcon Petroleum Ltd India, Command Petroleum (India) Pty Ltd and Ravva Oil (Singapore) Pte Ltd	Ravva (contract signed)
Compagine Geofinanciere France Enpro Services India	Kharsang

The main reasons for offering these fields to private companies are

- to augment oil/gas production by quickly putting these fields on production
- to develop fields with low reserves or fields which have depleted and require enhanced oil recovery processes
- to upgrade the technology through State-of-the Art technology which foreign companies might bring along with them
- to attract private investment since some fields require considerable investment for development

so that these resources of national oil companies could be utilised in other priority areas

### Investment of Old Industry Development Board's Funds

2346 SHRI P KUMARASAMY  
SHRI RAM KAPSE  
SHRI GUMAN MAL LODHA  
SHRI NITISH KUMAR

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to stated

(a) whether the Central Bureau of Investigation has completed inquiry into the alleged irregularities in investment of the Oil Industry Development Board's funds during the first half of 1992,

(b) if so the finding thereof, and

(c) the action taken/proposed to be taken against those found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) to (c) Investigation has been conducted by the CBI into the alleged irregularities in the investment of the OI DB s funds with the Syndicate Bank The matter is under scrutiny by the CBI

### Illegal Wildlife Skin Trade

2347 SHRI SANAT KUMAR MANDAL Will the Minister of HOME AFFAIRS be pleased to stated

(a) whether the Delhi Police has recently busted a racket of illegal wildlife skin,

(b) if so, whether any investigation has been conducted in this regard,

(c) if so, the outcome thereof, and

(d) the steps taken to prevent the smuggling of these skins out of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYEED) (a) Yes, Sir

(b) and (c) During the month of November, 1994 and December, 1994 (upto 15-12-94), four cases one each at police station Vinay Nagar, Keshav Puram and two at Police Station Mandir Marg respectively under section 50(i) (c) Wildlife Protection Act have been registered and four persons arrested 11 leopard skins, 16 Lion skins, 3.2 Kg leopard bones and 5 fake lion skins worth about rupees one crore twenty two lakhs were recovered from the possession of those arrested In addition to these four cases, four other cases, one in January, 94, two in February, 1994 and one in July, 1994 regarding seizure of wildlife products like Snake skins leopards and tiger skins and lion paws were also registered at Police Station Kamla Market, Gokulpun, Bara Hindu Rao and Shakarpur respectively

(d) The intelligence system has been strengthened. Division/beat staff have been geared up to curb such crimes.

### Indian Institute of Mass Communication

2348. DR. K.D. JESWANI: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) the locations of the Indian Institute of Mass Communication in the country; and

(b) the places where the branches of Indian Institute of Mass Communication are likely to be opened, State/ Union Territory-wise?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) Apart from the Indian Institute of Mass Communication at New Delhi, one branch of the Institute is located at Dhenkanal, Orissa. The branch of the Institute at Kottayam, Kerala is being operationalised shortly.

(b) The other places where branches of the Institute are propose to be set up, subject to availability of resources are Jhabua in Madhya Pradesh and Dimapur in Nagaland.

### NSFDC

2349. DR. JAYANTA RONGPI: Will the Minister of WELFARE be pleased to state:

(a) the number of projects alongwith the amount of loan/assistance sanctioned by the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation during each of last three years and the current

year, State-wise;

(b) the details of projects of assisted in the North-Eastern States;

(c) the number of applications from Assam under consideration of NSFDC at present; and

(d) the steps taken by NSFDC to increase its role in the tribal and hilly districts of Assam?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Details are given in the enclosed Statements I and II.

(b) Details of projects assisted in the North-Eastern States are given in the enclosed Statement-III.

(c) Three applications from Assam are under process with NSFDC at present.

(d) NSFDC interacts regularly with the State level channelling agencies in the State of Assam to increase its role in the State. NSFDC is providing financial assistance through Assam Plains Tribes Development Corporation for the Tribal members. Two Schemes Java Citronella have been sanctioned to Tribal Cooperative Marketing Development Federation of India Ltd. (TRIFED) for providing income on sustained basis to the Tribal members in hilly areas.

### STATEMENT-I

(Rs. in lakhs)

Sl.	State/UT	1991-92			1992-93			1993-94		
		No. of Scheme	Project Cost	NSFDC Share	No. of Scheme	Project Cost	NSFDC Share	No. of Scheme	Project Cost	NSFDC's Share
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	Assam	09	105.74	75.43	28	740.45	408.61	03	30.43	15.84
2.	Andhra Pradesh	01	26.50	19.50	04	1143.60	593.90			
3.	Arunachal Pradesh	—	—	—	—	—	—	01	2.58	1.50
4.	A & N Island	01	23.21	13.45	—	—	—	—	—	—
5.	Bihar	04	349.47	233.95	05	772.30	439.00	05	198.92	111.15
6.	Chandigarh	—	—	—	03	111.65	67.38	—	—	—
7.	Delhi	01	205.00	112.50	09	741.20	349.17	—	—	—
8.	Gujarat	—	—	—	08	867.00	491.50	09	732.25	419.42
9.	Goa	03	7.96	3.35	08	23.15	12.71	01	1.46	0.73
10.	Haryana	01	90.00	53.00	02	49.00	34.25	01	21.40	10.80
11.	Himachal Pradesh	03	297.70	202.76	03	209.98	75.27	—	—	—
12.	Jammu & Kashmir	—	—	—	02	67.50	47.25	02	46.15	32.30
13.	Karnataka	07	664.72	136.23	26	1143.96	560.48	10	385.31	44.57
14.	Kerala	01	46.90	23.00	12	1276.00	741.72	—	—	—
15.	Mizoram	12	159.04	93.20	34	253.26	131.87	04	12.02	6.35
16.	Manipur	03	60.44	31.04	25	313.62	169.76	01	21.00	10.50
17.	Madhya Pradesh	04	445.55	218.40	09	2555.05	1118.17	01	100.00	46.25
18.	Maharashtra	02	10.60	6.26	24	1603.96	850.71	05	201.70	118.45
19.	Meghalaya	—	—	—	—	—	—	02	12.72	7.26
20.	Nagaland	09	35.68	22.64	44	342.33	134.50	07	19.19	10.33

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
21.	Orissa	13	555.25	276.76	15	1613.62	919.36	—	—	—
22.	Punjab	01	406.00	284.20	04	1013.96	526.99	—	—	—
23.	Pondicherry	01	19.80	14.85	—	—	—	05	25.55	15.33
24.	Rajasthan	06	31.33	15.92	09	310.87	165.32	19	499.10	237.55
25.	Tripura	02	22.34	11.18	21	225.47	111.41	—	—	—
26.	Tamil Nadu	03	157.33	67.95	05	4110.60	965.77	—	—	—
27.	Uttar Pradesh	03	472.06	321.69	01	570.00	285.00	04	605.30	379.20
28.	West Bengal	07	256.26	165.45	08	588.80	296.06	06	47.12	20.60
Total		97	4438.90	2402.71	297	20717.33	9526.64	86	2982.15	1488.13

## STATEMENT-II

Detail of Statewise Sanctions  
1-4-94 to 30-11-94

(Rs. in lakhs)

S.No.	State/UTs	No. of Schemes	Cost of Schemes	NSFCDs Share
1.	Assam	8	154.40	81.29
2.	Andhra Pradesh	2	184.15	94.49
3.	Arunachal Pradesh	—	0.00	0.00
4.	A & N Island	—	0.00	0.00
5.	Bihar	—	0.00	0.00
6.	Chandigarh	2	87.39	49.85
7.	Delhi	1	19.68	14.40
8.	Gujarat	4	217.25	123.85
9.	Goa	1	0.60	0.30
10.	Haryana	—	0.00	0.00
11.	Himachal Pradesh	10	322.18	174.30
12.	J & K	—	0.00	0.00
13.	Karnataka	1	970.00	69.00
14.	Kerala	5	307.50	188.50
15.	Mizoram	—	0.00	0.00
16.	Manipur	—	0.00	0.00
17.	Madhya Pradesh	3	225.00	124.00
18.	Maharashtra	13	706.56	411.79
19.	Meghalaya	1	8.29	4.65
20.	Nagaland	8	121.26	72.84
21.	Orissa	—	0.00	0.00
22.	Punjab	—	0.00	0.00
23.	Pondicherry	—	0.00	0.00
24.	Rajasthan	14	407.19	279.21
25.	Tripura	—	0.00	0.00
26.	Tamil Nadu	1	396.60	99.20
27.	Uttar Pradesh	5	695.00	382.88
28.	West Bengal	7	23.45	7.29
		86	4846.70	2176.25

## STATEMENT-III

S.No.	State	No. of Project	Project cost	NSFDC's Share	No. of Beneficiaries
1.	Assam	50	1182.36	694.57	4811
2.	Arunachal Pradesh	2	4.33	2.40	7
3.	Manipur	29	395.06	211.30	493
4.	Mizoram	53	533.67	314.72	1190
5.	Meghalaya	3	21.01	11.91	25
6.	Nagaland	68	518.40	240.31	673
7.	Tripura	27	382.61	208.94	499

## BPCL Action Plan

2350. SHRI RAM KAPSE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Bharat Petroleum Corporation Limited (BPCL) has prepared an Action Plan for next five years; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) Major projects proposed to be undertaken by BPCL are given below:

Projects	Estimated investment (Rs. in crores)	Likely date of completion
1. Bombay-Manmad product Pipeline	398.62	36 months from date of Govt. approval
2. Cochin-Karur Product Pipeline	493.80	36 months from date of Govt. approval.
3. Central India Refinery (CIR) to Kanpur Product Pipeline	509.60	-do-
4. HSD Desulphurisation Unit	350.00	March 1998
5. Lead Free Gasoline for Bombay (MTBE)	32.70	Nov. 1995
6. Additional Product Tankage	93.37	June 1997
7. Import facilities of LPG at Nhava-Sheva	63.00	48 months from the date of Govt. approval
8. New LPG bottling plants	96.00	June 1997
9. Marketing Terminal at Sikka	603.30	42 months from the date of Govt. approval
10. Product Terminal at CIR	391.43	42 months from the date of Govt. approval
<b>Joint Venture Projects:</b>		
(i) JVC with M/S Oman Oil Co. (Central India Refinery Project)	551.00*	-do-
(ii) JVC with IBP (Numaligarh Refinery)	275.00*	-do-
(iii) JVC with M/S Shell for mktg. of lubricants, etc.	63.70*	December, 1996
(iv) JVC with GGCL for infrastructure facilities for import of Petroleum Products.	100.00*	March, 1997

\*Represents BPCL's share of equity.

#### Islamic Encyclopaedia

2351. SHRI RAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have advised the Government of Kerala to proceed against the publication and ban the book entitled Islamic encyclopaedia brought out by a publisher in Kozhikode; and

(b) if so, the action taken by State Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). The Central Government had written to the State Government of Kerala advising them to take appropriate action against the publisher of the Islamic Encyclopaedia. The State Government has issued orders for forfeiture of the book. A raid has been conducted at the office of the Publishers and seized many copies of the book. A case has been registered against the publisher under Section 124A, 153A, 153B of I.P.C. and Section 2 of the Criminal Law Amendment Act, 1961.

#### Theft of LPG Cylinders

2352. SHRI JAGAT VIR SINGH DRONA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item appearing in the 'Daily Jagran' dated August 28, 1994 of Kanpur about theft of LPG cylinders from the Indian Bottling plant, Panaki in Uttar Pradesh;

(b) if so, the facts thereof;

(c) whether any inquiry was conducted in this regard;

(d) if so, the findings thereof; and

(e) the corrective steps taken proposed in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) to (e). A FIR under Section 380 of IPC has been lodged with the Police Station, Panki (Kanpur) and the case is under investigation. Security has been tightened.

[Translation]

#### Oil Production

2353. SHRI SURENDRA PAL PATHAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the names of the various foreign oil companies associated with for increasing oil production activities in the country with a view to facilitate their capital investment and to obtain their technology and management techniques for oil production;

(b) whether the Government propose to put a limit to the activities of public sector oil companies in the country as a result thereof; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The foreign oil companies which are

members of the consortium which has signed a production sharing contract for the development of the Ravva field are command Petroleum (India) Pte Ltd Australia and Ravva oil (Singapore) Pte Ltd Singapore, Niko Resources Canada in joint venture with Gujarat State Petrochemicals Corporation, Ahmedabad, has signed contracts with the Government for development of five small sized fields in Gujarat

(b) No, Sir

(c) Does not arise

#### Foreign Infiltrators

2354 SHRI LAKSHMAN SINGH  
SHRI SYED SHAHABUDDIN

Will the Minister of HOME AFFAIRS be pleased to state

(a) the number of foreign infiltrators intercepted on

Indo Bangladesh border during the period for 1993-94 with break-up, sector-wise

(b) the number of infiltrators who were pushed back into Bangladesh

(c) the number of infiltrators who were formally handed over to Bangladesh authorities, and

(d) the number of infiltrators who were handed over to the local police for prosecution?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYEED) (a) to (d) The relevant information is given in the enclosed statement

#### STATEMENT

Year	State	Total intercepted	Pushed back	Handed over to Bangladesh Rifles	Handed over to Police
1993	W/Bengal	29940	21418	5759	2763
	Assam	1281	1087	37	157
	Meghalaya	395	45	2	348
	Mizoram	8	0	0	8
	Tripura	773	187	1	585
	Total	32397	22737	5799	3861
1994 (up to Oct)	W/Bengal	19755	15527	1173	3055
	Assam	807	732	32	103
	Meghalaya	349	59	67	223
	Mizoram	3	0	0	3
	Tripura	1169	761	15	393
	Total	22143	17079	1287	3777

[English]

#### Soil Erosion

2355 SHRI MULLAPPALLY RAMCHANDRAN Will the Minister of WATER RESOURCES be pleased to state

(a) whether the Union Government have conducted any study to determine the extent and effects of land erosion in catchment areas,

(b) if so, the outcome thereof, and

(c) the steps taken/proposed to check the soil erosion in catchment areas?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON). (a) and (b) The extent of land erosion in the catchment area of the country is estimated through a

priority de-lineation survey by All India Soil and Land Use Organisation under the Ministry of Agriculture. The total area surveyed upto 1993-94 covering 44 catchments of the country is 97.1 million hectares. Out of this, 25.9 million hectares has been identified as critical area having very high and high erosion.

(c) Two Centrally Sponsored Schemes of (a) Soil Conservation in the catchment of River Valley Projects and (b) Integrated Watershed Management in the Flood Prone Rivers are being implemented in 37 catchments of the country spread over in 18 States. Under these schemes, critically eroded water-sheds identified by all India Soil and Land Use organisation are treated with appropriate soil and water conservation measures. Till 1993-94 under the schemes, an area about 35.5 lakh hectares has been treated with an expenditure of about Rs 662 crore. The guidelines for treatment of lands likely to be affected due to construction of River Valley Projects circulated by

the Central Water Commission lay down suggested measures of treatment for (i) land affected due to submergence and (ii) land affected due to project activities. It also indicates suggested measures for treatment of sub-watershed in the direct draining areas. It has also been suggested that cost in respect of the treatment of (a) land affected due to submergence, (b) land affected due to project activities, and (c) direct draining areas extending upto 2,500 hectares will be charged to the concerned projects.

#### Deliberations on Old People

2356 SHRI CHANDRESH PATEL Will the Minister of WELFARE be pleased to state

(a) whether deliberations on old people and their problems were held at a international level for the first time in 1987,

(b) if so, the details thereof,

(c) the details of representatives who participated in conference on behalf of India,

(d) the deliberations and resolutions made by them on behalf of India,

(e) the decisions taken and resolutions passed in the conference,

(f) whether the Government propose to convene such a conference in the near future, and

(g) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) No, Sir However, an International Conference on Health Policy Ethics and Human values was held in New Delhi in December, 1986 in which a Round Table discussion was held on "Care of the Elderly"

(b) The Conference recommended that in order to focus the needs and problems of the aged and to direct, guide, coordinate and monitor the national efforts to provide full economics social and healthy security, the State should adopt a National Policy for the aged

(c) to (e) Representatives were from Indian Council of Medical Research, Medical Council of India, International Medical Sciences Academy, Director General Armed Forces Services, the Indian Medical Association, National Academy of Medical of Medical Sciences, Family Planning Foundation, All India Institute of Medical Science

The Conference recommended that in order to focus the needs and problems of the aged and to direct, guide, coordinate and monitor the national efforts to provide full economic, social and healthy security, the State should adopt a National Policy for the aged.

(f) and (g) There is no such proposal at the moment with the Government

#### Grant of Citizenship

2357 SHRIMATI BIBHU KUMARI DEVI Will the Minister of HOME AFFAIRS be pleased to state

(a) the number of persons granted citizenship in Tripura since March, 1971 when the Indra-Mujib agreement was signed between India and Bangladesh,

(b) the criterion followed in deciding the eligibility for the grant of citizenship?

(c) whether the disproportionate increase in the population of the Tripura as compared to the National average has been examined,

(d) if so, details thereof, and

(e) the steps taken to check the influx of infiltrators and to deport them to their country of origin?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) to (e) Facts are being ascertained and will be laid on the Table of the House

#### Arming of Tibetans

2358 SHRI MOHAN RAWALE Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Tibetans in Delhi are being armed by certain elements,

(b) if so, the details thereof,

(c) the persons arrested so far selling arms and cartridges to these Tibetans, and

(d) the preventive measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYEED) (a) No such report has come to the notice of the Government

(b) and (c) Do not arise in view of (a) above

(d) The activities of strangers and inhabitants of Tibetan Camps is under constant watch Police personnel at police stations have been briefed in this regard

#### Sasti Open Cast Coal Mine

2359 SHRI FIAMCHANDRA MAROTRAO GHANGARE Will the Minister of COAL be pleased to state

(a) whether fire has been broken out in Sasti Open Cast Coal Mine under the Western Coalfields Limited recently,

(b) if so, the details thereof,

(c) the total loss of property and life therein;

(d) whether any enquiry has been conducted in this regard,

(e) if so, the details and outcome thereof,

(f) the action taken against the personnel found guilty, and

(g) the measures taken to check recurrence of such

incidents?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR JAND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE OF THE MINISTER OF COAL (SHRI P.A. SANGMA) : (a) and (b) No fire had broken out in Sasti Opencast Mine of Western Coalfields Limited (WCL). However there had been a fire in the electricals of one of the equipment (Dragline) operating at this mine.

(c) There was no loss of life due to the electrical fire. According to Coal India Limited the cost to be incurred towards repair and replacement of the affected electrical equipment is likely to be around Rs. 60 lakhs.

(d) to (g) Preliminary enquiry held has indicated that the electrical fire was due to short circuit. Further action will depend on the findings of enquiry.

#### Breach of Trust by Parishad Cooperative Bank Ltd.

2360. SHRI ANAND RATNA MAURYA : Will the Minister of HOME AFFAIRS be pleased to state to refer to the reply given to Unstarred Question No. 2492 on August 12, 1993 and state:

(a) whether the Delhi Police has completed investigation into the matter relating to cases of criminal breach of trust by the management of Parishad Cooperative Bank Limited, New Delhi;

(b) if so, the details thereof,

(c) if not, the reasons for the delay,

(d) whether the complainants have been informed of the progress made in the investigation;

(e) if not, the reasons therefor; and

(f) the time likely to be taken for completion of investigation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) Both the cases registered under Section 409 IPC at Police Station Karol Bagh have since been sent to court for trial on 3rd August, 1994.

(c) Does not arise in view of (b) above.

(d) Yes, Sir.

(e) Does not arise in view of (d) above.

(f) Does not arise in view of (b) above.

#### Prices of R.P.C.

2361. SHRI SURYA NARAYAN SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the prices of Raw Petroleum Coke (RPC) of Indian Oil Corporation (IOC) Barauni and I.O.C., Guwahati were the same till the prices of RPC of I.O.C. Guwahati was reduced recently;

(b) if so, the details thereof;

(c) the reasons for not reducing the prices of RPC of IOC, Barauni simultaneously with I.O.C. Guwahati;

(d) whether the prices of other by-products of I.O.C. Barauni and IOC Guwahati are same; and

(e) if so, the actual sale figure of RPC of I.O.C., Guwahati and I.O.C., Barauni from January, 1994 to November, 1994, separately?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e) RPC is a Free Trade product and the oil company producing/marketing it is allowed to sell the product at market determined price. From September, 93 IOC reduced its selling price ex-Guwahati from Rs. 4250/MT to Rs. 3500/MT for liquidating its high inventory at that refinery. There is no other Free Trade product produced both at Guwahati and Barauni.

During January-November, 94, RPC sold by IOC ex-Barauni was about 56 TMTs and ex-Guwahati was 76 TMTS.

#### Mineral Turpentine Oil

2362. SHRI P.C. CHACKO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Cochin Refinery has been permitted to market mineral turpentine oil;

(b) if so, details with objectives thereof;

(c) whether areas of utilisation of mineral turpentine oil in the country have been identified;

(d) if so, the details thereof,

(e) whether the Government of Kerala would be benefited by this move of Cochin Refinery; and

(f) if so, the details thereof and if not, the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) Yes, Sir. The objective is to produce value added product in the refinery.

(c) and (d) Yes, Sir. The major end uses identified for MTO are Textile printing with pigment colours, as solvent for paints, lacquers and varnishes, as solvent for oil soluble rust preventives, lithographic varnishes, insecticides, electrical insulating compounds, as solvent for dry-cleaning, as diluent for water proofing/binding/sealing compounds, as thinner for oil cloth manufacture, etc.

(e) and (f) Government of Kerala would be benefited by way of increased employment opportunities to people, reduced distribution cost and better availability.

#### Integrated Tribal Development Agencies

2363. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of WELFARE be pleased to state:

(a) the details of financial assistance provided by the Union Government to the Integrated Tribal Development Agencies in Andhra Pradesh during each of the last three years and the current year so far;

(b) whether a large number of tribals in the State, especially in West Godavari district have not been provided with housing facilities for the last several years,

(c) whether the Union Government have conducted any survey of work conducted by such agencies in the State,

(d) if so, the outcome thereof, and

(e) the steps taken by the Government to ensure that housing and other facilities are provided to such tribals?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) Out of the amount released under SCA during 1991-92, 1992-93, 1993-94 and 1994-95, the amount earmarked for IT DAs in the State of Andhra Pradesh is given-below

	(Rs in lakhs)
1991-92	813 60
1992-93	813 60
1993-94	860 56
1994-95 (so far)	427 64

(b) The State Government have been requested to furnish the required information. The information is awaited and would be laid on the table of the House on its receipt.

(c) As per information available, no survey of IT DAs has been recently conducted by the Union Government.

(d) and (e) Question does not arise.

#### Hydro-Met Network of Rivers

2364 SHRI SUSHIL CHANDRA VARMA Will the Minister of WATER RESOURCES be pleased to state

(a) the names of the rivers in the country which have hydro-met network with a view to ascertain the flow of water of those rivers

(b) whether all items of equipments forming part of a hydro met network are manufactured in the country and

(c) if not the equipments which are being imported?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) Central Government has set up Hydro-met net work in the following 12 major river systems of India to ascertain the flow of water, (1) Ganga-Brahmaputra-Barak (2) Sabarmati (3) Mahi (4) Narmada (5) Tapi (6) Brahmani (7) Mahanadi (8) Godavari (9) Krishna (10) Pennar (11) Cauvery (12) Chenab

(b) India does not manufacture all items of equipment forming part of Hydro-Met Net work

(c) Some of the major equipments imported are (1) Outboard engines (2) Propeller type current meter with accessories (3) Meteorological and water level sensors (4) Moving Board equipment

[Translation]

#### Land Deal

2365 SHRI RAJENDRA KUMAR SHARMA  
SHRI SANAT KUMAR MANDAL  
DR ASIM BALA  
SHRI MANORANJAN BHAKTA  
SHRIMATI GIRIJA DEVI  
SHRI R SURENDER REDDY  
SHRI RAM NAIK

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether attention of the Government has been drawn to the news item regarding alleged sale of five Andaman islands appearing in the 'Indian Express' New Delhi dated November 20, 1994,

(b) if so, the facts thereof,

(c) the reaction of the Government thereto,

(d) whether any action is taken/proposed in this regard and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYEED) (a) and (b) Preliminary Inquiries conducted by the A & N Administration reveal that 5 islands at Flat Bay were allotted to one Shri Venkat Giri as non-occupancy holding before 1961. Occupancy Rights were conferred on the successors of Shri Venkat Giri in respect of four of these islands during 1988. The successors of Shri Venkat Giri transferred their occupancy rights in these islands to M/S Imperial Granite Private Limited.

In respect of the 5th island unauthorised and unauthenticated records were created and occupancy rights were conferred upon one Shri Avtar Singh, who transferred the same to one Capt Kesari Phiroze Noble. Both the Tehsildar and the Patwan concerned have been placed under suspension and disciplinary proceedings are being drawn up against them.

(c) to (e) All these deals are being examined by the A & N Administration in terms of the provisions of the A & N Islands Land Revenue and Land Reforms Regulation, 1966 and in case any contravention of any of the provisions of the above Regulations comes to the notice of the Government, further appropriate action will be taken. In respect of the 5th Island, Occupancy Rights of which were transferred to Capt Kesari Phiroze Noble by creating unauthorised and unauthenticated records, action is being taken by the A & N Administration for correction of records and for cancellation of illegal transfer deal in favour of Capt Kesari Phiroze Noble.

### Right to Information

2366. SHRI RAM PRASAD SINGH  
SHRI MANJAY LAL

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government are contemplating to include the right to information in the Fundamental Rights of the Constitution in the public interest,

(b) if so, the details thereof, and

(c) the time by which it is likely to be included?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) to (c) Some suggestions/recommendations for amending the Official Secrets Act, 1923 have been under consideration for some time. As the matter is both complex and sensitive, the issues involved require careful and thorough analysis. It is, therefore, not possible to furnish the details and the exact time frame for final decisions being taken in the matter. In the meantime in order to achieve the objective of openness and transparency in Government functioning, instructions have been issued by the Union Home Ministry to all the Central Ministries/Departments for taking effective steps towards this objective which includes, inter-alia, further details being furnished in replies to Parliament Questions, revamping of public relations cells in Ministries/Departments which deal with public enquires/complaints, provisions of more information in annual reports, in institution of effective mechanism for replying to communications received from the public etc.

[English]

### Visit by Ministers

2367 SHRI ANNA JOSHI Will the Minister of HOME AFFAIRS be pleased to state

(a) the Ministers who visited Japan during October, 1994 and those who visited Asian Games, 1994 in Hiroshima, and

(b) the total expenditure incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYEED) (a) and (b) The information is being collected and will be laid on the Table of the House

[Translation]

### RDX Explosive

2368. SHRI SATYADEO SINGH  
SHRI PANKAJ CHOWDHARY  
SHRI BRIJBHUSHAN SHARAN SINGH

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether a large quantity of RDX explosive has been found recently in Purnea district on the Indo-Nepal border,

(b) if so whether any involvement of Pakistan's ISI agency has been found,

(c) if so, the details thereof,

(d) whether the Union Government have sent any letter of protest to the Pakistan Government in this regard, and

(e) if so the reaction of the Pakistan Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) to (e) Information is being collected and will be laid on the Table of the House

[English]

### Sub-Standard Coal

2369 SHRI SURAJ MANDAL Will the Minister of COAL be pleased to state

(a) whether the Government are aware of supply of 44 wagons of sub-standard coal to Sindri Fertiliser Company by Bastacola Colliery of BCCL on October 13, 1994,

(b) if so, the details thereof,

(c) whether the Government have ordered any inquiry into the matter,

(d) if so the outcome thereof

(e) the action taken by the Government against the persons found guilty, and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) to (f) According to the information received from coal India Limited (CIL), one rake consisting of 44 boxes was placed in the Liberty-Victory siding of Bastacola Colliery of Bharat Coking Coal Limited (BCCL). This rake was meant for Paricha thermal power station of Uttar Pradesh State Electricity Board (UPSEB) but was diverted by Railways to the Fertilizers corporation of India, Sindri Unit. Samples from this rake were drawn by Coal Controller. The analysis of these samples would form one basis for payment for coal supplied.

However, a complaint was registered by the local police regarding poor quality of coal supplied in the rake based on which the Asstt Manager of the Colliery concerned and four staff members connected with the loading operation were arrested. A criminal case of fraud was also registered against a number of employees of bastacola Area of BCCL. According to information received from CIL, arrested employees were later released on bail by Patna High Court (Ranchi Bench) the matter is presently subjudice.

[Translation]

### Hindi News by Foreign Radio Organisation

2370. SHRI MRUTYUNJAYA NAYAK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Union Government have taken any decision in regard to the proposal received for certain posts pertaining to monitoring of the Hindi news bulletin being broadcast by the Foreign Radio Organisation;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c) No, Sir. The matter is still under consideration.

[English]

### Coal India Limited

2371. SHRI RAM, NIHOR RAI: Will the Minister of COAL be pleased to state:

(a) the quantity and value of Calcium Carbonate purchased by the Coal India Limited and its subsidiaries during each of the last three years;

(b) the total quantity of coal saved by sprinkling the Calcium Carbonate over coal during the time of in and outward transportation during each of the last three years;

(c) whether the Government have received any complaints from the users/traders with regard to loss of weightage of coal during the transition period, coal field-wise; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) and (b) Coal India Limited (CIL) has informed that Calcium carbonate as such is not purchased by CIL and its subsidiaries. However, stone dust of which Calcium Carbonate is a major constituent is purchased and used as a safety item in underground mines.

(c) and (d) There are some complaints of loss of coal enroute. However, since coal is despatched to consumers after weighment, by rail or by road on F.O.R. colliery basis, coal companies do not take responsibility for any loss in transit. This is also the position under the Sales of Goods Act, 1930.

[Translation]

### Use of Hindi

2372. SHRI RATILAL VARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have issued instructions to use Hindi in the official work in all the offices of the Union Government;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether any incentive is being given to the Government employees for doing the work in Hindi; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) Yes, Sir. For implementing the Official Language Policy of the Union Government a number of instructions have been issued from time to time in keeping with the provisions of Official Language Act, 1963, Official Language Rules, 1976, Official Language Resolution 1968, Presidential Order, 1960 and on the recommendations of the Parliamentary Committee on Official Language. To accelerate the progressive use of Hindi in Government offices, an annual programme of action is also prepared and circulated to Ministries/Departments etc. for compliance.

(c) Question does not arise.

(d) and (e) Yes, Sir. Incentive scheme for original Hindi noting/drafting has been introduced in Ministries/Departments and their Attached/subordinate offices in which cash awards are given to officers/employees who write atleast 20 thousand words in Hindi in region 'A' & 'B' and 10 thousand words in region 'C'.

Special allowance is given to stenographers and typists who are actually doing their official work in Hindi in addition to English.

[English]

### TADA

2373. SHRI MANJAY LAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to seek opinions of Law and Justice Department for revision of Supreme Court's opinion over TADA; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) No, Sir.

(b) Question does not arise.

[Translation]

**Double Bottle Connection**

2374. SHRI PIUS TIRKEY.

SHRI GOVINDA CHANDRA MUNDA.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian Oil Corporation has discontinued the supply of double bottle connection to its consumers for the last six months,

(b) if so, the reasons therefor,

(c) whether the Government propose to lift this restriction for the benefit of the consumers,

(d) if so, by when, and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) No, Sir

(b) to (e) Do not arise

**Akashvani Kendras in Maharashtra**

2375 DR GUNWANT RAMBHAU SARODE Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) the number of Akashvani Kendras with 'short wave' functioning in Maharashtra,

(b) whether the Government propose to establish more such Kendras in Maharashtra,

(c) if so, the details thereof, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K P SINGH DEO) (a) There is one Akashvani Kendra with two short wave transmitters, at Bombay in Maharashtra

(b) No, Sir

(c) Does not arise

(d) The entire State is adequately covered by the existing short wave service

**Oil Projects**

2376 SHRI NARAIN SINGH CHAUDHARY Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state.

(a) whether the Government of Haryana has sent some oil projects to the Union Government for consideration,

(b) if so, the details thereof,

(c) the details of the projects cleared by the Union Government so far, and

(d) the time by which the remaining projects are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No project proposal relating to oil

sector has been received from the Government of Haryana

(b) to (d) Do not arise

**National SC/ST Finance and Development Corporation**

2377. SHRI KHELAN RAM JANGDE:  
SHRI CHHEDI PASWAN

Will the Minister of WELFARE be pleased to state

(a) the number of persons belonging to Scheduled Castes/Scheduled Tribes to whom employment is proposed to be provided by the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation by the end of 1994-95 alongwith the amount allocated for this purpose, and

(b) the States where this Corporation is functioning?

THE MINISTER OF WELFARE (SHRI SITA RAM KESRI) (a) National SC/ST Finance and Development Corporation (NSFDC) does not provide direct employment to the beneficiaries. However, under the schemes of NSFDC financial assistance is provided to the Scheduled Castes and Scheduled Tribes for viable income generating schemes. An amount of Rs 40 crores has been allocated to NSFDC for 1994-95. NSFDC proposes to cover 25,000 beneficiaries during 1994-95 and the cumulative beneficiaries on completion of schemes sanctioned so far by NSFDC will be 1.99 lakhs

(b) NSFDC, being a National level Corporation, extends financial assistance to all States and UTs through channelising agencies which are mostly the State level Scheduled Castes and Scheduled Tribes Development Corporations. The State Governments nominate other government organisations as channelising agencies where Scheduled Castes Development Corporations are not functioning. Bases on proposals received NSFDC has extended assistance so far to the States and UTs of Assam, Andhra Pradesh, Arunachal Pradesh, Andaman & Nicobar Islands, Bihar, Chandigarh, Delhi, Gujarat, Goa, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Mizoram, Manipur, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Orissa, Punjab, Pondicherry, Rajasthan, Tripura, Tamil Nadu, Uttar Pradesh and West Bengal

**RDX Explosives**

2378 SHRI ANKUSHRAO RAOSAHEB TOPE:  
DR S P YADAV.  
DR AMRIT LAL KALIDAS PATEL.  
SHRI SHRAVAN KUMAR PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Gujarat had recently

sent a report to the Union Government regarding involvement of Pak navy in landing arms and ammunition including RDX explosives along the Gujarat and Maharashtra coast line;

(b) if so, the details thereof; and

(c) the action taken/proposed by the Union Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) The State Government of Gujarat has recently forwarded copy of the interrogation reports in respect of the accused persons, who were arrested by the State police in connection with the investigation of RDX and weapons smuggling case registered in Jamnagar city. The State Government has been advised to take appropriate follow-up action on the revelations made by the arrested accused persons.

[English]

#### Rehabilitation of Displaced Persons

2379. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether the Government have stopped further financial assistance to the Government of West Bengal for the purpose of rehabilitation and resettlement of the displaced persons from the erstwhile East Pakistan; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) No, Sir.

(b) Does not arise.

#### Natural Gas

2380. SHRI R. ANBARASU:  
SHRI SATYA DEO SINGH:  
SHRI AMAR PAL SINGH:  
SHRI M.R. KADAMBUR JANARTHANAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Corporation Limited has struck natural gas in Perungulam village in Ramanathapuram coast;

(b) if so, the steps taken for exploration of the gas bed in that area;

(c) whether some more wells are proposed to be drilled to find out the gas potentiality in that region; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) The prospect is under evaluation/assessment. One location has been released for drilling in order to delineate the gas pool.

(c) and (d) Two more structure namely Melur and Palkolam have been identified for drilling.

[Translation]

#### Police Force

2381. DR. SAKSHIJI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received any proposal from the Government of Uttar Pradesh to increase the police strength in the State;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c) The Central Government had received a proposal from State Government of Uttar Pradesh for raising three India Reserve Battalions. The proposal was examined and was not agreed to.

#### Coverage of Cricket Matches

2382. SHRI BRIJ BHUSHAN SHARAN SINGH:  
SHRI PANKAJ CHOWDHARY:  
SHRI CHETAN P.S. CHAUHAN:

Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) whether the Government have conferred the rights of coverage and telecasting of cricket matches to be held in India to a foreign company during the next five years;

(b) if so, the details thereof;

(c) whether the company is equipped with full technique and facility for telecasting cricket matches;

(d) if so, the details thereof; and

(e) if not, the reasons for giving the consignment to this company?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) No, Sir.

(b) to (e) Do not arise.

[English]

#### Regional Radio Service

2383. SHRIMATI GIRIJA DEVI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the News Corporation Limited is launching seven regional radio services in the country carried by Asiasat-1;

(b) if so, the details thereof;

(c) whether the Government have reviewed any proposal from the News Corporation Ltd. for starting the music channels in the country in seven languages;

(d) if so, the decision taken by the Government in this regard; and

(e) the likely impact on the popularity of the AIR music services in regional languages with the entry of star music radio services?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) and (b) Government does not maintain details about channels being launched in foreign countries.

(c) No, Sir.

(d) and (e) Do not arise.

[Translation]

#### Curtailment of Expenditure

2384. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of COAL be pleased to state:

(a) the details of the economy measures taken to curtail the expenditure in his Ministry; and

(b) the money saved so far as a result thereof during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) and (b) In order to minimise the administrative (Non-Plan) expenditure several austerity measures have been taken in the Ministry. The details of these measures are as under:

1. Restriction in fuel consumption.
2. Pooling of Staff Car.
3. Restriction of STD facility below the rank of Joint Secretary.
4. Restriction on purchase of News Papers/ Magazines etc.
5. Reduction in expenditure on refreshments.
8. Restriction on OTA, TA, DA and foreign travels etc.
7. One post of Director in the Ministry was surrendered as part of the economy measure.

As a result of these measures, the following savings have been achieved during the last three years:—

(Rs. in crores)

1991-92	1992-93	1993-94
0.21	0.23	0.17

#### Import of Natural Gas

2385. SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have decided to import natural gas;

(b) If so, the quantum of gas proposed to be imported, country-wise;

(c) whether the imported gas is proposed to be

made available to Bihar,

(d) if so, the details thereof; and

(e) if not, the States where this imported gas is proposed to be provided?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) An Agreement on Principal Terms has been signed with Oman for the import of 56.6 MMSCMD of natural gas.

(c) to (e) The Statewise utilisation of the imported gas will depend upon the techno-economic factors of transportation and utilisation of gas.

[English]

#### New Oil Reserves

2386. SHRI SUBRATA MUKHERJEE:  
SHRI ANIL BASU.  
SHRI AJAY MUKHOPADHYAY:  
SHRI TARIT BARAN TOPDAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are considering to accelerate drilling programme all over India to quickly discover new oil reserves; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Yes, Sir. As part of the Accelerated Programme for exploration, both ONGC and OIL would take up additional drilling activities.

[Translation]

#### Welfare of Scavengers

2387. SHRI PANKAJ CHOWDHARY:  
SHRI MAHESH KANODIA:  
SHRI MANGAL RAM PREMI:  
SHRI ARVIND TRIVEDI:  
SHRI DWARAKA NATH DAS:

Will the Minister of WELFARE be pleased to state:

(a) the success achieved under the schemes for the welfare of scavengers in the country so far, State/UT-wise;

(b) the details of financial assistance provided by the Union Government for the implementation of these schemes during 1993-94 and 1994-95, State/UT-wise;

(c) the specific measures taken/proposed to be taken by the Union Government for the economic and educational development of scavengers and to create employment opportunities for them;

(d) whether the Government propose to set up a Safai Karamchari Finance Development Board on the lines of the National Scheduled Castes and Scheduled

Tribes Finance and Development Corporation for the benefit of scavengers;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Number of scavengers rehabilitated and the total No. of students covered under the Centrally Sponsored Scheme of Pre-matric Scholarship to Children of parents engaged in unclean occupations including scavengers in statement I and II are enclosed.

(b) Statement III is enclosed.

(c) The objective of the National Scheme of Liberation and Rehabilitation of Scavengers and their dependents is to provide alternative, dignified and viable trade/occupations to each Scavenger and dependents of the scavengers during the VIIIth Five Year Plan. Monitoring Committees at the Central/State/District levels have been set up to evaluate the implementation of the scheme. The Plan outlay for 1994-95 for the scheme of Liberation and Rehabilitation is Rs. 73.00 crores. Rs. 13.80 crore has been released to the State Government. National Commission for Safai Karamcharis has been set up with effect from August 12, 1994. The Commission will study and recommend measures for socio-economic development of the Safai Karamcharis. The object of the Centrally Sponsored Scheme of Pre-Matric Scholarship to the children of those engaged in unclean occupations is to provide financial assistance to enable the children of scavengers, tonners, flayers and sweepers who have traditional link with scavenging, to pursue pre-matric education. Instructions have been issued to the State Governments and UTs to earmark 10% of the Special Central Assistance for formulation of special schemes for the benefit of persons engaged in unclean occupations including scavengers. The Ministry of Welfare also releases grant-in-aid to Voluntary Organisations. These Organisations conduct training programmes for skill development of Scheduled Castes and Scheduled Tribes. Persons belonging to the scavenging community also benefit from those programmes.

(d) to (f) The National Scheduled Caste Finance Development Corporation and State Scheduled Caste Finances Schemes for the economic development of Scheduled Castes including scavengers. NSFDC is also deeply involved in the implementation of the National Scheme for Liberation and Rehabilitation of the Scavengers while State SCDCs are implementing this prestigious programme at ground level. The newly set up National Commission for Safai Karamcharis is to monitor the progress of the Scheme.

### STATEMENT-I

Number of Beneficiaries

S.No.	Name of State	National Scheme of Liberation and Rehabilitation of Scavengers and their dependents & Conversion of dry latrines	Pre-matric Scholarship for those engaged in Unclean Occupations. (1990-91 to 1993-94)
1.	Andhra Pradesh	6488	21,290
2.	Assam	477	3,085
3.	Arunachal Pradesh	—	—
4.	Bihar	4382	25,156
5.	Goa	—	—
6.	Gujarat	1596	21,958
7.	Haryana	1295	25,274
8.	Himachal Pradesh	565	3,106
9.	Jammu & Kashmir	—	—
10.	Karnataka	107	3,463
11.	Kerala	116	4,291
12.	Madhya Pradesh	23182	1,15,366
13.	Maharashtra	7741	11,456
14.	Manipur	—	—
15.	Meghalaya	—	—
16.	Mizoram	—	—
17.	Nagaland	—	—
18.	Orissa	2492	3,309
19.	Rajasthan	3315	27,885
20.	Punjab	4438	26,441
21.	Sikkim	—	—
22.	Tamil Nadu	2611	11,903
23.	Tripura	—	8,861
24.	Uttar Pradesh	21767	53,029
25.	West Bengal	72	2,549
26.	A & N Island	50	150
27.	Chandigarh	—	—
28.	D & N Haveli	—	—
29.	Daman & Diu	—	—
30.	Delhi	701	4,793
31.	Lakshdweep	—	—
32.	Pondicherry	304	—
Total;		81,699	3,73,367

### STATEMENT-II

Centrally sponsored Scheme of Pre-matric Scholarships for the children of those engaged in Unclean Occupations

Year	Budget Allocation (Rs. in crores)	Central Assistance Released (Rs. in crores)	Number of Awards
1980-81	0.15	0.14	4,001
1981-82	1.65	0.49	4,180
1982-83	1.65	0.29	5,600
1983-84	1.65	0.46	6,820

Year	Budget Allocation (Rs. in crores)	Central Assistance Released (Rs. in crores)	Number of Awards
1984-85	1.65	0.39	7,726
1985-86	2.50	0.25	9,286
1986-87	1.82	0.13	8,948
1987-88	1.00	0.72	11,427
1988-89	1.00	0.53	13,500
1989-90	1.00	0.38	15,063
1990-91	3.00	0.23	14,262
1991-92	4.00	4.00	90,912
1992-93	11.00	6,3867	99,254
1993-94	14.00	5.6124884	1,68,939 (anticipated)

### STATEMENT III

Funds released during the years 1993-94 and 1994-95  
(Rs. in crores)

S.No	State/UT	Libration and Rehabilitation of Scavengers		Pre-matric scholarships for children of those engaged in unclean occupations	
		Funds released during		Funds released during	
		1993-94	1994-95 (so far)	1993-94	1994-95 (so far)
1	Andhra Pradesh	4.59	—	0.84	0.22
2	Assam	—	—	—	—
3	Bihar	—	—	0.66	0.22
4	Gujarat	2.00	—	0.15	0.05
5	Haryana	7.14	—	0.15	0.15
6	Himachal Pradesh	—	—	0.044	0.035
7	J & K	—	—	—	—
8	Karnataka	—	—	0.019	0.005
9	Kerala	—	—	0.019	—
10	Madhya Pradesh	12.26	13.80	1.69	0.57
11	Maharashtra	3.78	—	0.20	0.30
12	Orissa	1.19	—	0.06	0.02
13	Punjab	—	—	0.33	—
14	Rajasthan	2.27	—	0.30	0.38
15	Sikkim	—	—	—	0.006
16	Tamil Nadu	—	—	0.27	0.57
17	Tripura	—	—	0.12	0.12
18	Uttar Pradesh	37.63	—	0.80	0.80
19	West Bengal	—	—	0.03	0.01
20	A&N Island	—	—	0.004	0.001
21	Delhi	—	—	0.13	0.045
22	Pondicherry	—	—	—	—
23	Nagaland	0.11	—	—	—
	<b>Total</b>	<b>70.97</b>	<b>13.80</b>	<b>5.616</b>	<b>3.50</b>

### Supply of Sub-standard Coal

2388. SHRI MAHESH KANODIA:  
SHRI KASHIRAM RANA:

Will the Minister of COAL be pleased to state:

(a) The number of complaints received regarding supply of sub-standard coal by the THE coal India

Limited to the consumers of Gujarat during 1993-94 and 1994-95 till date;

(b) the number of complaints redressed/resolved during this period;

(c) the amount of compensation paid during the said period; and

(d) the action taken against the erring personnel?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) According to information furnished by Coal India Ltd. (CIL) the year-wise number of complaints with specific details regarding supply of sub-standard coal, received from the consumers of Gujarat are as follows:—

Year	Number of complaints
1993-94	56
1994-95* (Provisional) (Upto October, 94)	36

(b) CIL have informed that all the complaints are examined on merits and wherever grade slippages are established, the consumer is charged only for the actual grade of supply.

(c) According to Coal India Ltd., supply of coal and its payment by the major consuming sectors such as power plants, cement, fertilizers etc. are regulated by joint sampling arrangements with these sectors. Bills are raised accordingly and wherever applicable, debit notes are issued for adjustments.

(d) Coal being heterogenous material mined from the earth's crust, deviation in quality cannot be fully ruled out, though numerous measures have been taken/are being taken to arrest slippages of grades. However, on receipt of complaints from the consumers including from the consumers from Gujarat, enquiries are made and appropriate action taken accordingly for ensuring the quality of coal supplies. Action against individuals is also taken wherever warranted.

[English]

### Exploration of Oil

2389. SHRI SHANKERSINH VAGHELA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have invited global tenders for exploration work of the coastal area of oil-fields of Gujarat recently;

(b) if so, the details and the countries who have responded;

(c) whether any decision has been taken in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) The blocks in coastal areas of Gujarat offered for oil exploration under the Fourth, Fifth,

Sixth and Seventh rounds of bidding and blocks for which bids were received are as under:

<i>Blocks offered</i>	<i>Blocks for which bids received</i>
<i>Fourth Round</i>	
GK-ON-90/1	GK-ON-90/1
GK-ON-90/2	GK-ON-90/2
GK-ON-90/3	
<i>Fifth Round</i>	
GK-ON-901/	
GK-OS/5	GK-OS/5
GK-ON/2/1	
BB-OS-5	BB-OS-5
<i>Sixth Round</i>	
GK-ON-90/1	
GK-ON-90/3	
GK-OS/6	GK-OS/6
GS-ON/1	GS-ON/1
CB-OS/1	CB-OS/1
CB-OS/2	CB-OS/2
CB-ON/2	CB-OS/2
CB-ON/6	
CB-ON/7	CB-ON/7
<i>Seventh Round</i>	
CB-ON/6	CB-ON/6
GK-ON-90/1	
GK-ON-90/3	
GK-ON/4	GK-ON/4

The companies which have submitted bids are from USA, Canada and Australia.

(c) and (d) Government has already approved award of contract for the block GK-ON-90/2 under Fourth round to a consortium of Pan Energy Resources Inc. USA, Coplex Resources Australia, Pan Pacific Petroleum, Australia and Trans Asia Consultants Pvt. Ltd. India. Under the Fifth round, Government has approved award of contract for block GK-OS/5 to a consortium of Rexwood-Okland, USA.

[Translation]

#### Irrigation Projects

2390. SHRI VISHWESHWAR BHAGAT: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the irrigation projects sent by the Government of Madhya Pradesh to the Union Government for declaring them as National Projects; and

(b) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) The Government of Madhya Pradesh had requested the Union Government to declare Indira Sagar Project estimated to cost Rs. 752.16 crore

and envisaging annual irrigation of 169.00 thousand hectares as a national project. The matter was examined in consultation with the Planning Commission and the proposal has not been agreed to.

#### Closure of Mines

2391. SHRI RAMASHRAY PRASHAD SINGH: Will the Minister of COAL be pleased to state:

(a) whether some of the mines of the Eastern Coalfields Ltd. have been closed;

(b) if so, the details thereof;

(c) whether a larger number of employees of ECL located in Raniganj Asansol coalfields have been retrenched as a result thereof;

(d) if so, the details thereof;

(e) whether the Government have given an assurance to provide employment to the retrenched employees; and

(f) if so, the manner in which retrenched employees are proposed to be absorbed in service?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA) : (a) Yes, Sir.

(b) According to Coal India Limited 52 mines have been closed in Eastern Coalfields Limited after nationalisation.

(c) and (d) After the closure, the employees of these fifty two mines have been deployed in other mines within the Company.

(e) and (f) Do not arise.

[English]

#### Irrigation Projects

2392. SHRI DILEEP BHAI SANGHANI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the funds provided by the World Bank and the other foreign organisations for implementation of irrigation projects in Gujarat during 1993-94 and 1994-95 till date; and

(b) the present status of the on-going irrigation projects in the State?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) Gujarat Medium Irrigation Project with World Bank assistance was under implementation in Gujarat uptill 31.3.1994. The World Bank has reimbursed an amount of US\$ 12.275 million during 1993-94 and US\$ 4.202 million upto 31.10.94 i.e. seven months beyond the credit closing date.

Besides, Gujarat is one of the ten participating States under the World Bank assisted National Water Management Project. For the Project as a whole, the World Bank has disbursed an amount of US\$ 34.315 million during 1993-94 and US., 20.375 million during 1994-95 uptill 31st October, 1994. The Project is scheduled to close on 31st March, 1995.

### Explosive Control Bureau

2393. SHRI ASHTBUJA PRASAD SHUKLA Will the Minister of HOME AFFAIRS be pleased to state

- whether the Government are considering to establish an Explosive Control Bureau,
- if so, the details thereof,
- the total quantity of RDX recovered so far, and
- the measures taken by the Government to prevent the entry of RDX?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) No, Sir

- Does not arise
- As per information available, 4486 72 Kg of RDX has been recovered from various parts of the country since January 1993

(d) Government has alerted all state governments as well as the concerned Central Agencies to enforce enhanced surveillance in a fully integrated manner to counter smuggling activities. Implementation of various decisions taken in this regard is continuously monitored at the highest level. Every possible assistance is also being extended to the state governments for the purpose

[Translation]

### Handicapped Persons

2394 SHRIMATI SAROJ DUBEY  
SHRI SUSHIL CHANDRA VERMA

Will the Minister of WELFARE be pleased to state

- whether the Government have conducted any survey to ascertain the number of handicapped persons in the country,
- if so, the number thereof State/Union Territory-wise
- the agency which conducted this survey and the method employed for this purpose,

(d) the estimated number of spastic persons and children separately, in the country, State/Union Territory-wise, and

(e) the number of institutions which are taking care of such persons/Children, State/Union Territory-wise, and

(f) the details of assistance provided by the Union Government for the rehabilitation of such persons/children during the current year, State/Union Territory-wise?

THE MINISTER OF WELFARE (SHRI SITA RAM KESRI) (a) and (b) Yes, Sir. A survey to ascertain the number of handicapped persons in the country indicated that about 1.9% of the total population of the country have physical and sensory disability which includes visual, speech & hearing and locomotor disability. A separate survey of children between 8-14 years of age with delayed mental development indicated that 2.95% of the children had developmental delays which are usually associated with mental retardation. Statements showing State/UT-wise prevalence rate of the physical and mental disability are enclosed in Statement I and II.

(c) Both the surveys were conducted by the National Sample Survey Organisation, under the Department of Statistics, Ministry of Planning. Two stage stratified sample design was adopted for the surveys. In the first stage units were villages in the rural sector and urban blocks in the urban sector. In the second stage units were households in both sectors.

(d) No separate survey was undertaken to estimate the number of spastic persons and children in the country.

(e) The State/UT-wise list of number of such institutions is given in Statement III.

(f) Assistance is given directly to NGOs and not to State Governments for rehabilitation of the disabled persons, including spastics. Details of assistance provided under various schemes of the Ministry of Welfare during the current year is given in Statement IV.

### STATEMENT—I

Number of disabled persons per 100 000 persons by sex

State/UT	Rural			Urban		
	male	female	persons	male	female	persons
Andhra Pradesh	2640	2350	2498	3092	1712	1903
Assam	1408	947	1200	1390	948	1186
Bihar	1973	1125	1573	1740	1071	1436
Gujarat	1786	1557	1676	1720	1566	1648
Haryana	2290	1665	1988	1603	1105	1374
Himachal Pradesh	3580	2157	2870	1268	995	1144
Karnataka	2368	1891	2131	1662	1307	1494
Kerala	2280	1636	1945	1927	1567	1755

State/UT	Rural			Urban		
	male	female	persons	male	female	persons
Madhya Pradesh	2281	1794	2051	1805	1113	1475
Maharashtra	2437	1927	2700	1787	1408	1610
Orissa	3191	2166	2306	2025	2077	2049
Punjab	3418	2384	2936	2025	1558	1807
Rajasthan	2141	1355	1767	1594	1168	1126
Tamil Nadu	2541	2201	2372	2075	1669	1874
Uttar Pradesh	2269	1441	1879	1779	1210	1519
West Bengal	2069	1484	1788	1690	1283	1505
All India	2277	1694	1995	1774	1361	1579

**STATEMENT—II**

Number of Children with Delayed Developmental Milestones per 1000 children for Each State/UT reported to be slow and lagging

S No	State/UT	Age 1-14 year	
		Rural	Urban
1	2	3	4
1	Andhra Pradesh	25	20
2	Arunchal Pradesh	54	132
3	Assam	71	60
4	Bihar	36	29
5	Goa	5	3
6	Gujarat	15	25
7	Haryana	31	33
8	Himachal Pradesh	22	16
9	Jammu & Kashmir	40	31
10	Karnataka	14	17
11	Kerala	15	32
12	Madhya Pradesh	36	18
13	Meghalaya	19	29
14	Mizoram	9	2
15	Nagaland	92	83
16	Orissa	47	21
17.	Punjab	49	18
18	Rajasthan	32	25
19	Sikkim	55	28
20	Tripura	04	10
21	Uttar Pradesh	33	34
22	West Bengal	44	39
23	Andaman Nicobar Islands	13	6
24.	Chandigarh	1	5
25.	Dadra & Nagar Haveli	4	9
26.	Daman & Diu	2	4
27.	Delhi	2	47
28.	Pondicherry	25	12
	All India	31	29

**STATEMENT-III**

Number of Organisations working for Cerebral Palsy/Spasticity

S No	State	Number of Organisations
1	Andhra Pradesh	5
2	Assam	1
3	Delhi	3
4	Gujarat	3
5	Haryana	1
6	J & K	1
7	Karnataka	5
8	Kerala	4
9.	Madhya Pradesh	3
10.	Maharashtra	14
11.	Meghalaya	1
12	Mizoram	1
13	Orissa	3
14	Punjab	2
15	Rajasthan	2
16	Tamilnadu	13
17.	Uttar Pradesh	7
18.	West Bengal	9
	Total	78

**STATEMENT-IV**

Details of Schemes and assistance provided during 1994-95

S.No.	Name of the Scheme	Amount (in crores) sanctioned during 1994-95 (till 30.11.94)	NGOs assisted
1.	Assistance to Voluntary Organisations for the Disabled.	5.81	304
2.	Assistance to Voluntary Organisations for Rehabilitation of leprosy cured Persons.	0.34	15

1	2	3	4
3.	Assistance to Voluntary Organisations for Manpower Development in Cerebral Palsy and Mental Retardation.	0.06	5
4.	Establishment and Development of Special Schools.	0.09	6

[English]

#### Narmada Project

2395. SHRI PHOOL CHAND VERMA: Will the MINISTER OF WATER RESOURCES be pleased to state:

(a) the details of the progress regarding the construction of dams on the Narmada river, water storage and rehabilitation in the context of the award of Narmada Water Disputes Tribunal as on November 30, 1994, State-wise;

(b) whether the Government propose to make any changes in the decisions taken by the Tribunal; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) A Statement is enclosed.

(b) No, Sir.

(c) Does not arise.

#### Statement

The details of the progress regarding the construction of dams on the Narmada river, water storage and rehabilitation in the context of the award of Narmada Water Disputes Tribunal as on November, 30, 1994, State-wise, are as under:—

**MADHYA PRADESH:** The Narmada Water Disputes Tribunal has apportioned 18.25 Million Acre Feet of Narmada Waters to Madhya Pradesh for utilisation in their territory. Madhya Pradesh is contemplating to construct about 30 major dams in their State for utilisation of their share and also to cater for the regulated releases to Sardar Sarovar Project (SSP) which is the major terminal dam being constructed in Gujarat. Till now, 3 major dams viz. Tawa, Barna and Sukta are completed. Another 8 projects viz. Bargi, Kular, Mitiari, Indira Sagar, Omkareshwar, Maheshwar, Man and Jobat are under various stages of construction. Head works of three on-going projects viz. Bargi, Mitiari and Kolar are completed and construction of canal systems of these projects are under progress. During water year 1992-93 (July 92 to June 93) only 1.72 Million Acre Feet was utilised through major on-going and completed projects in Madhya Pradesh.

**GUJARAT:** The Sardar Sarovar Project is being constructed for the utilisation of the allocated shares of Narmada Waters to Gujarat and Rajasthan by Narmada Water Disputes Tribunal (9.0 Million Acre Feet & 0.5 Million Acre Feet respectively). The construction of the

dam is going as per the Schedule. The gross storage envisaged at Sardar Sarovar Project is 7.70 Million Acre Feet out of which the live storage is 4.73 Million Acre Feet.

**MAHARASHTRA:** No major dams are proposed in Maharashtra Territory on Narmada.

**REHABILITATION:** The Narmada Water Disputes Tribunal has laid down the stipulations for the Resettlement & Rehabilitation of the affected families due to construction of Sardar Sarovar Project only and not for other projects. The State Governments have further liberalised their Resettlement & Rehabilitation policies over and above the stipulations laid by the Narmada Water Disputes Tribunal for Sardar Sarovar Project. All the project affected families (PAFs) of Sardar Sarovar Project are being rehabilitated according to these norms, well before the actual submergence takes place. The progress of resettlement & Rehabilitation related to Sardar Sarovar Project upto end of October, 1994 is as under:-

State	State of Relocation	Total No. of Project Affected Families (PAFs)	Progress of Resettlement & Rehabilitation upto 31st October, 1994. (No. of PAFs)	House Plots	Agricultural Land
Gujarat	Gujarat	4600	4268	4332	
Maharashtra	Gujarat	999	690	690	
	Maharashtra	2114	841	884	
	Total:	3113	1531	1574	
Madhya Pradesh	Gujarat	14124	2153	2529	
	Madhya Pradesh	18890	671	—	
	Total:	33014	2824	2529	
Grand Total		40727	8623	8435	

Apart from allotment of House Plots and Agricultural land to the eligible families, the project Affected Families are provided payment of subsistence allowance, rehabilitation grant, ex-gratia, productive assets and civic amenities like primary schools, well, hand-pump, transit-sheds insurance cover and electrification. Some of the Project Affected Persons are also provided employment.

#### LPG Marketing Plan

2396. SHRI GABHAJI MANGAJI THAKORE: Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to state:

(a) the places in Gujarat included in LPG marketing plan during the last two years;

(b) whether the Union Government have included some new locations in the State under LPG marketing plan during 1994-95;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) 65 LPG distributorships have been included in the current LPG Marketing Plan 1992-94 for Gujarat.

(b) to (d): Marketing Plan beyond 1993-94 has not been finalised.

#### Lifting of Coal

2397. KUMARI FRIDA TOPNO: Will the MINISTER OF COAL be pleased to state:

(a) whether a large quantity of coal produced in the country is from Ib-Valley and Talcher mines in Orissa;

(b) if so, the target of lifting coal from these mines and the actual quantity of coal being lifted daily;

(c) the total number of racks required from the Railways for transportation of coal from Ib-Valley and Talcher mines; and

(d) the steps taken to get the required racks for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) According to information received from Coal India Limited, coal produced in Ib-Valley and Talcher Coalfields in Orissa accounts for 10% to 11% of the total coal produced by Coal India Ltd. During 1993-94, Ib-Valley and Talcher Coalfields produced about 24.30 million tonnes out of total production of 216.11 million tonnes in Coal India Ltd.

(b) the target for off-take of coal from Ib-Valley and Talcher Coalfields during the year 1994-95 is 26.67 million tonnes. The actual off take of coal during the period April-November, 1994 was 17.23 million tonnes, daily average off take from this field being 70,600 tonnes.

(c) According to the projections made by Coal India Ltd., the number of railway rakes required for Ib-Valley and Talcher Coalfields are 8 and 12 respectively.

(d) Close coordination is maintained with Zonal Railways and Divisional Railways to ensure supply of the required rakes in order to ensure evacuation of coal as per the targets.

#### Salinity

2398. SHRI BIJOY KRISHNA HANDIQUE: Will the MINISTER OF WATER RESOURCES be pleased to state:

(a) whether the Union Government have contemplated any steps to check salinity in canal irrigated areas and coastal areas;

(b) if so, the details thereof, State-wise;

(c) whether over commercial exploitation of prawn farming contribute to the cause of salinity;

(d) if so, whether the Union Government are considering to issue guidelines to the prawn culturists; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) To check salinity in canal irrigated areas, emphasis is laid on efficient surface drainage system and optimum utilisation of water through construction of field channels, land levelling and shaping and enforcement of warabandi under the Centrally Sponsored Command Area Development Programme in 187 irrigation projects spread over 22 States and 2 Union Territories. List of States/number of projects is given in the enclosed statement. To prevent salinity in coastal areas, construction of embankments along the sea coast and providing one way sluice gates in them for effective drainage are among the main measures being undertaken.

(c) Yes, Sir. Commercial exploitation of prawn farming has contributed to salinity in a few areas of Nellore district of Andhra Pradesh and Nagai Quaid-e-Milleth district of Tamil Nadu.

(d) Yes, Sir.

(e) The Ministry of Agriculture has constituted a 10 Member Committee under the Chairmanship of Additional Secretary in May, 1994 for drafting guidelines for the States for safe-guarding the environment from any adverse affect that may arise from unplanned growth of shrimp farms.

#### STATEMENT

Sl. No.	States	Number of Projects	Culturable Command Area (in thousand hectares)
1	2	3	4
1.	Andhra Pradesh	7	1340.00
2.	Arunachal Pradesh	1	0.95
3.	Assam	6	84.06
4.	Bihar	7	2516.64
5.	Goa	2	16.47
6.	Gujarat	35	1003.19
7.	Haryana	8	605.65
8.	Himachal Pradesh	3	9.09
9.	Jammu & Kashmir	10	67.60
10.	Karnataka	12	1959.16
11.	Kerala	14	176.46
12.	Madhya Pradesh	23	1657.75
13.	Maharashtra	16	1279.26
14.	Manipur	3	33.00
15.	Meghalaya	1	0.90
16.	Nagaland	1	0.50
17.	Orissa	10	737.53
18.	Rajasthan	4	972.74

1	2	3	4
19.	Tamilnadu	8	718.81
20.	Tripura	1	4.49
21.	Uttar Pradesh	10	6242.00
22.	West Bengal	4	1882.35
23.	Dadra & Nagar Haveli and Daman & Diu	1*	8.28 3.41
Total		187	21320.28

\* The Damanganga Project spills over into Gujarat and the Union Territories of Daman, & Diu and Dadra and Nagar Haveli. It is counted twice, once under Gujarat and once under the Union Territories.

[Translation]

#### LPG Dealership

2399. SHRI CHHEDI PASWAN:  
SHRI LAL BABU RAI:

Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any quota for allocation of LPG dealership is reserved for the co-operative societies;

(b) if so, the guidelines governing such allocations; and

(c) the number of LPG dealerships allocated under this category during the last three years and the number of dealers functioning out of them, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a to c). There is no specific reservation for Coop. Societies in the allotment of dealerships/distributorships. However, under 'Open' category advertisements, the Consumer Coop. Societies are given preference over other candidates. In view of this, information regarding allotment made to Coop. Societies is not maintained separately.

#### NBCFDC

2400. SHRI BHEEM SINGH PATEL: Will the MINISTER OF WELFARE be pleased to state:

(a) whether some State Governments have not properly utilised the funds provided by the Union Government through the National Backward Classes Finance and Development Corporation (NBCFDC) for providing self-employment to backward class people;

(b) if so, the details thereof;

(c) whether the Government of Madhya Pradesh utilised the funds properly provided by the Union Government through NBCFDC for providing self-employment to backward class people during 1992-93 and 1993-94;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken by the Government to ensure proper utilisation of these funds by the State Governments?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No incident of improper utilisation of diversion of funds sanctioned & disbursed for providing self employment to backward classes by NBCFDC to different state level B.C. Corporations or other channelising agencies have come to notice of this Ministry.

(b) Does not arise.

(c) Yes, Sir.

(d) The Govt. of Madhya Pradesh had requested for disbursement of the sanctioned amount of 1992-93 in March, 1993. As per information furnished by the channelising agency the utilisation of amount for 1992-93 and 1993-94 is 93% upto 31.5.1994.

(e) Does not arise.

(f) Detailed guidelines have been issued by NBCFDC to the State level corporations/channelising agencies to exercise proper checks on the utilization of amounts sanctioned and disbursed by NBCFDC. Moreover, all loans sanctioned by NBCFDC to State level corporations/channelising agencies are covered by guarantees issued by the concerned state Government which itself acts as a safeguard against misutilisation.

#### LPG Agencies

2401. SHRI BALRAJ PASSI: Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is an acute shortage of LPG supply in many hilly districts of Uttar Pradesh;

(b) if so, whether the Government propose to open new LPG agencies in these districts particularly in Pauri Garhwal and Nainital; and

(c) if so, the time by which the gas agencies are likely to be opened?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) During the months of August and September, 1994, LPG supply in Hill districts of Uttar Pradesh was affected on account of law and order problem. The situation has since normalised and currently there are no reports of backlog in this region.

(b) and (c). LPG distributorships are opened at places having population of 20,000 and above subject to economic viability and product availability. Accordingly, one LPG distributorship has been proposed for the district Nainital in the current LPG Marketing Plan 1992-94. Selection of distributorships included in the Marketing Plan is underway through OSB (U.P.). It takes about 1-2 years for commissioning of distributorship from the date of advertisement.

Ms. Garhwal Mandal Vikas Nigam Limited is primarily responsible for marketing of LPG in the Garhwal Hills. The Nigam is also releasing connections in bulk to meet the increasing demand in the area.

[English]

#### National Human Rights Commission

2402. SHRI BRAJA KISHORE TRIPATHY: Will the MINISTER OF HOME AFFAIRS be pleased to state:

(a) the number of cases registered and the number of cases dismissed by the National Human Rights Commission so far;

(b) the action recommended for those completely investigated cases; and

(c) whether any punishment, compensation or exemplary damages have been awarded by the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) As on 15 December, 1994, the number of cases registered and dismissed by the National Human Rights Commission are 2792 and 1138 respectively.

(b) In one of the cases in which the investigation has been completed, a departmental enquiry was ordered against the persons responsible, on recommendations made by the Commission and a sanction order for Rs.50,000/- as interim compensation has been issued. In another case, after investigation, a charge-sheet has been filed by the Central Bureau of Investigation in the Court against the person responsible. In another case, the Commission recommended providing security cover to the complainant, as also return of 82 items of articles seized from him on furnishing an indemnity bond.

(c) The Commission has recommended initiation of action against persons found responsible for human rights violations, after conducting enquiries into a number of cases. The Commission has also recommended payment of compensation in certain cases.

#### Accidents in Coal Mines

2403. SHRI HARADHAN ROY:  
SHRI BASUDEB ACHARIA:

Will the Minister of COAL be pleased to state:

(a) the number of accidents took place in the coal mines during each of the last three years and the current year upto June 30, 1994 colliery-wise;

(b) the reasons therefor;

(c) the number of persons killed/injured and became handicapped, thereby;

(d) the amount of compensation paid to the affected persons/families; and

(e) the remedial measures taken by the Government to prevent recurrence of such accidents?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (c). According to the figures of Director General of Mines Safety (D.G.M.S.), the colliery-wise/date-wise/cause-wise fatal accidents indicating details of those killed/injured in coal mines in the country during the last three years and the current year (January-June, 1994) are given in the statement attached.

(d) The amount of compensation is worked out as per provisions contained in Workmen's Compensation Act, 1923 and is based on the age and monthly earnings of the workers. In addition to the above, the following amount is paid to the dependents of a deceased workers:—

- (i) Funeral expenses : Rs. 500/-
- (ii) Ex-gratia amount : Rs. 10,000/-
- (iii) Amount under life : Rs. 15,000/-  
Cover Scheme

In addition, employment to one of the dependents of the deceased is also offered.

(e) The following activities are being pursued vigorously for reduction of accidents:—

(i) Surprise inspections are being carried out by officers of Internal Safety Organisation (ISO) to check the safety status with special attention in the areas of roof support.

(ii) The Chiefs of ISO of subsidiary companies are being constantly alerted against the sources of danger as revealed by inspections and also by accident enquiry reports.

(iii) Regular review of safety performance of each subsidiary company is being taken at CIL level in coordination meetings and corrective measures are suggested and progress is monitored.

(iv) Safety audit reports are carefully scrutinised to find out the safety lapses existing in the mines and Chiefs of subsidiary ISO's are directed to follow up for rectification.

**STATEMENTS**  
*Fatal accidents during 1991*

Sl.No.	Name of Mine	Name of Owner	Date	Kill-Inj.	Place	Cause in brief
1.	Damoda	BCCL	2.1.91	1 0	O.C.	Fall of objects incl. rolling objects.
2.	West Chirimiri	SECL	3.1.91	1 0	B.G.	Fall of roof
3.	Chasnalla South	IISCO	7.1.91	1 0	B.G.	Fall of roof
4.	Govindpur	BCCL	18.1.91	1 0	O.C.	Shovel, Draglines Fronted loaders, etc.
5.	Kenuadih	BCCL	18.1.91	1 0	A.G.	Unclassified
6.	Mohan	WCL	20.1.91	1 1	B.G.	Fall of sides (Other than O/Hangs)
7.	Taroda O/C	WCL	22.1.91	1 0	A.G.	Shovel, Draglines, Frontend loader etc.
8.	Pandandhro	GMDC	22.1.91	1 0	A.G.	Wheeled Trackless (Truck, Tanker etc.)
9.	Kakri	NCL	24.1.91	1 0	O.C.	Dumpers
10.	New Selected Dhorl	CCL	25.1.91	1 0	O.C.	Wheeled Trackless (Truck, Tanker etc.)
11.	O.C.P. Ramagundam	SCCL	29.1.91	1 0	A.G.	Conveyors
12.	Munlidih 20/21 Pits	BCCL	30.1.91	1 0	A.G.	Other Rail Transportation
13.	Bastacola	BCCL	2.2.91	1 0	B.G.	Rope Haulage
14.	Rajur	WCL	5.2.91	1 0	B.G.	Fall of roof
15.	Sawang UG	CCL	7.2.91	1 0	A.G.	Rope Haulage
16.	East Bhsseriya	BCCL	12.2.91	1 0	B.G.	Fall of roof
17.	Bansdeopur	BCCL	12.2.91	1 0	B.G.	Fall of roof
18.	Lodna	BCCL	18.2.91	1 0	B.G.	Fall of roof
19.	Parascole	ECL	18.2.91	1 0	A.G.	Wheeled Trackless (Truck, Tanker etc.)
20.	Godavari Khani No. XA	SCCL	19.2.91	1 1	B.G.	Energized machine
21.	Kendra	ECL	21.2.91	1 0	B.G.	Other projectiles
22.	Umrer Project	WCL	26.2.91	1 0	O.C.	Other Heavy Earth Moving machinery
23.	Giridih OCP	CCL	27.2.91	1 0	A.G.	Dumpers
24.	New Majri OC	WCL	28.2.91	1 0	O.C.	Dumpers
25.	Godavari Khani No, VIA/ B	SCCL	28.2.91	1 0	B.G.	Rope Haulage
26.	South Balanda	SECL	3.3.91	1 0	A.G.	Dumpers
27.	Kothagudem No. VB	SCCL	7.3.91	1 0	B.G.	Rope Haulage
28.	Mahadeopuri	SECL	10.3.91	1 0	B.G.	Fall of roof
29.	Rajgamar 4 & 5	SECL	12.3.91	1 0	B.G.	FAIL of roof
30.	Loyabad	BCCL	13.3.91	1 0	A.G.	Aerial Ropeway
31.	Kendra	ECL	13.3.91	1 1	B.G.	Fall of roof
32.	Dudhichua Project	NCL	14.3.91	1 0	A.G.	Loading Machine
33.	Sarubera	CCL	16.3.91	1 0	A.G.	Wheeled Trackless (truck, tanker etc.)

Sl.No.	Name of Mine	Name of Owner	Date	Kill-Inj.	Place	Cause in brief
34.	Ghorawan	WCL	19.3.91	1 0	O.C.	Dumpers
35.	Srirampur No. IIA	SCCL	20.3.91	1 1	B.G.	Fall of sides (Other than O/Hangs)
36.	Somagudem No. I	SCCL	24.3.91	2 1	B.G.	Fall of roof
37.	Damua	WCL	27.3.91	1 0	B.G.	Rope haulage
38.	Bhowra South	BCCL	30.3.91	1 0	B.G.	Rope haulage
39.	Nakoda Incline	WCL	4.4.91	1 0	B.G.	Rope haulage
40.	Loyabad	BCCL	6.4.91	1 0	B.G.	Rope haulage
41.	Keshalpur	BCCL	6.4.91	2 2	B.G.	Fall of roof
42.	Methani	ECL	11.4.91	1 0	B.G.	Misfires/sockets (while drilling into)
43.	Rajgamar 6&7	SECL	16.4.91	1 0	B.G.	Drowning in water
44.	Piparwar Colliery	CCL	20.4.91	1 0	A.G.	Fall of person from height/into depth
45.	Laukura OC	MCL	24.4.91	1 0	A.G.	Overhead lines
46.	Bhowra North (V.G.)	BCCL	25.4.91	1 0	B.G.	Rope haulage
47.	Sayal D No. VII	CCL	28.4.91	1 0	O.C.	Trailing cables
48.	Mahabir Khani No. V	SCCL	3.5.91	1 2	B.G.	Rope haulage
49.	Pindra	CCL	4.5.91	1 0	O.C.	Drowning in water
50.	Dhemo Main	ECL	6.5.91	1 0	B.G.	Rope haulage
51.	Gevra Project	SECL	6.5.91	1 0	O.C.	Dumpers
52.	Moonidih Project	BCCL	7.5.91	1 0	B.G.	Influx of gas
53.	Sudamdih Shaft	BCCL	7.5.91	1 1	A.G.	Fall of objects incl. rolling objects
54.	Nutandanga	ECL	8.5.91	1 0	B.G.	Rope haulage
55.	Bahula	ECL	11.5.91	1 0	B.G.	Fall of sides (other than O/Hangs)
56.	Amlori	NCL	14.5.91	2 5	O.C.	Wheeled trackless (truck, tanker etc.)
57.	kedla U/G	CCL	15.5.91	1 0	B.G.	Fall of objects incl. rolling objects
58.	Bhandra	ECL	24.5.91	1 0	B.G.	Rope haulage
59.	Nowrazabad	SECL	27.5.91	1 0	A.G.	Other heavy earth moving machinery
60.	Nandan Project	WCL	29.5.91	1 2	B.G.	Fall of roof
61.	Jamadoba	TISCO	1.6.91	1 0	B.G.	Fall of overhang
62.	Govindpur	CCL	1.6.91	1 0	O.C.	Other projectiles
63.	West Bokaro	TISCO	3.6.91	1 0	A.G.	Crushing & Screening Plants
64.	Golukdih O.C.P.	BCCL	4.6.91	1 0	O.C.	Dumpers
65.	Siduli	ECL	5.6.91	1 0	B.G.	Rope haulage
66.	Motilal Khani No. IV	SCCL	8.6.91	1 0	B.G.	Fall of sides (other than O/hangs)
67.	Titulmari	BCCL	8.6.91	1 0	B.G.	Rope haulage
68.	Godavari Khani No. VIIIA	SCCL	11.6.91	1 0	B.G.	Rope haulage

Sl.No.	Name of Mine	Name of Owner	Date	Kill-Inj	Place	Cause in brief
69.	Gidi C	CCL	12.6.91	1 0	O.C.	Dumpers
70.	Tarmi	CCL	19.6.91	1 0	O.C.	Dumpers
71.	Parasea 6&7 Incline	ECL	21.6.91	1 0	B.G.	Fall of roof
72.	Nakoda Incline	WCL	23.6.91	1 0	B.G.	Fall of roof
73.	Ravindra Khani No. V	SCCL	25.6.91	1 0	A.G.	Wheeled trackless (truck, tanker etc.)
74.	Sijua	TISCO	26.6.91	1 0	B.G.	Fall of roof
75.	Pathakhera No. I	WCL	30.6.91	1 0	B.G.	Fall of roof
76.	Chachai Underground	SECL	1.7.91	1 0	B.G.	Conveyors
77.	Kendra	ECL	2.7.91	2 0	A.G.	Fall of objects incl. rolling objects
78.	Sudamdih Incline	ECCL	3.7.91	1 0	B.G.	Fall of roof
79.	Kamptee	WCL	8.7.91	1 0	B.G.	Influx of gas
80.	West Bokaro	TISCO	10.7.91	1 1	O.C.	Dumpers
81.	South Govindpur	ECCL	10.7.91	1 0	A.G.	Loading machines
82.	Katyan Khani No. V	SCCL	11.7.91	1 0	B.G.	Fall of sides (Other than O/Hangs)
83.	Sharda Opencas T	SECL	12.7.91	1 0	O.C.	Overhead lines
84.	Godavari Khani No. I	SCCL	17.7.91	1 0	B.G.	Fall of roof
85.	Venkatash Khani No. VII	SCCL	17.7.91	1 0	B.G.	Fall of sides (Other than O/Hangs)
86.	Sonamani Incline	SECL	27.7.91	1 0	B.G.	Fall of roof
87.	Gimint	ECL	9.8.91	1 0	B.G.	Fall of roof
88.	Naba Kajora	ECL	12.8.91	1 0	A.G.	Dumpers
89.	Amritnagar	ECL	21.8.91	1 0	B.G.	Other projectiles
90.	Godvari Khani	SCCL	21.8.91	1 0	B.G.	Fall of roof
91.	Bhagaband	BCCL	23.8.91	1 0	B.G.	Rope Haulage
92.	Godavari Khani No. VI	SCCL	26.8.91	1 2	B.G.	Fall of roof
93.	Godavari Khani No. VI	SCCL	28.8.91	1 0	B.G.	Switch gears, Gate end boxes, pommel, etc.
94.	Deulbera	MCL	31.8.91	1 2	B.G.	Fall of roof
95.	Kusmunda OCP	SECL	5.9.91	1 0	O.C.	Other Heavy Earth Moving Machinery
96.	Sukri	WCL	11.9.91	1 1	B.G.	Fall of persons from Height/into depth.
97.	Balihari	BCCL	11.9.91	1 1	B.G.	Fall of roof
98.	Shampur	ECL	14.9.91	1 0	B.G.	Fall of objects incl. rolling objects
99.	Ranipur	ECL	14.9.91	2 4	B.G.	Rope Haulage
100.	Samleswari O/C	MCL	18.9.91	1 0	O.C.	Fall of sides (Other than O/Hangs)
101.	Neyveli II	BCCL	22.9.91	1 0	O.C.	Unclassified
102.	Sijua	TISCO	22.9.91	1 0	B.G.	Fall of persons from cages, skip etc.
103.	Balihari	BCCL	25.9.91	1 0	A.G.	Conveyors

Sl.No.	Name of Mine	Name of Owner	Date	Kill	Inj	Place	Cause in brief
104.	Kustore	BCCL	28.9.91	1	0	B.G.	Fall of roof
105.	Pathakhera No. 1	WCL	29.9.91	1	2	B.G.	Fall of roof
106.	Kathara	CCL	2.10.91	1	1	O.C.	Dumpers
107.	Surakachar 3&4	SECL	4.10.91	1	0	B.G.	Fall of roof
108.	Ara	CCL	15.10.91	1	0	O.C.	Dumpers
109.	Kusmunda OCP	SECL	21.10.91	1	0	A.G.	Wheeled trackless (truck, tanker etc.)
110.	Charcha	SECL	21.10.91	1	0	A.G.	Wheeled trackless (truck, tanker etc.)
111.	Rajmahal	ECL	3.11.91	1	0	A.G.	Dumpers
112.	Sounda Karanpura	CCL	4.11.91	1	0	B.G.	Rope Haulage
113.	Chanda Rayatwari	WCL	10.11.91	1	0	A.G.	Haulage Engine
114.	Godavari Khani No. XIA	SCCL	11.11.91	1	0	A.G.	Conveyors
115.	Godavari Khani Workshop	SCCL	14.11.91	1	0	A.G.	Fall of persons on the same level
116.	South Tisra	BCCL	18.11.91	1	0	A.G.	Dumpers
117.	East Dongar Chikli	WCL	22.11.91	1	0	B.G.	Rope Haulage
118.	Patansaongi	WCL	25.11.91	1	0	B.G.	Rope Haulage
119.	Kamptee	WCL	25.11.91	1	0	B.G.	Fall of roof
120.	Sripur Seam Incline	ECL	27.11.91	1	0	B.G.	Rope Haulage
121.	Kusmunda OCP	SECL	29.11.91	1	0	A.G.	Dumpers
122.	North Amlabad Project	BCCL	2.12.91	1	0	B.G.	Fall of objects incl. rolling objects
123.	Mohogola	J&K Minerals	2.12.91	1	0	O.C.	Fall of sides (Other than O/Hangs)
124.	Parnardih	BCCL	6.12.91	1	0	B.G.	Fall of persons from height/into depth
125.	Kathara	CCL	8.12.91	1	0	O.C.	Power cables other than trailing cable
126.	Kottadih	ECL	13.12.91	1	1	B.G.	Other projectiles
127.	Godavari Khani No. VI	SCCL	15.12.91	1	0	B.G.	Rope Haulage
128.	Lohapatti	BCCL	18.12.91	1	0	B.G.	Fall of roof
129.	Madhujore	ECL	19.12.91	1	0	A.G.	Dumpers
130.	New Kenda	ECL	19.12.91	1	0	A.G.	Crushing & screening plants
131.	Raigamar 6&7	SECL	20.12.91	1	1	B.G.	Fall of roof
132.	Tirat	ECL	22.12.91	1	0	B.G.	Fall of persons from cages, skip etc.
133.	Panandho	GMDC	22.12.91	1	0	A.G.	Conveyors
134.	Ambara	WCL	24.12.91	1	0	B.G.	Rope Haulage
135.	Banki 9&10	SECL	25.12.91	1	0	B.G.	Fall of roof
136.	Kothagudem No. VB	SCCL	27.12.91	1	0	B.G.	Fall of roof
137.	Kusmunda OCP	SECL	28.12.91	1	0	O.C.	Dumpers
138.	Hindustan Lalpat No. 1	WCL	31.12.91	1	0	B.G.	Fall of overhang

## Details of fatal accidents in coal mines during 1992

S. No.	Name of Mine	Name of Owner	Date	Kill-Inj	Place	Cause in brief
1.	Govindpur Project	CCL	2.1.92	1 0	A.G.	Fall of persons on the same level
2.	New Laikdih OCP	BCCL	4.1.92	1 0	A.G.	Dumpers
3.	Karanpura Dewarkhand (KD HSL)	CCL	6.1.92	1 0	O.C.	Wheeled trackless (truck, tanker etc.)
4.	Balgi	SECL	1.1.92	1 0	B.G.	Energized Machines
5.	Bhatdee	BCCL	11.1.92	1 0	B.G.	Fall of roof
6.	Neyveli No. 2	NLC	2.1.92	1 0	O.C.	Conveyors
7.	Chapapur II	ECL	2.1.92	1 2	B.G.	Fall of roof
8.	Khadia Project	NCL	21.1.92	1 0	O.C.	Other projectiles
9.	Burhar No. 3	SECL	25.1.92	1 0	B.G.	Rope haulage
10.	Katras-Choitodih	BCCL	26.1.92	2 0	B.G.	Fall of roof
11.	Bhowra South	BCCL	27.1.92	1 0	B.G.	Fall of roof
12.	Godavari Khani No. V	SCCL	2.2.92	1 1	B.G.	Fall of roof
13.	Kalyan Khani No. 1	SCCL	7.2.93	1 2	B.G.	Rope haulage
14.	Naba Kajora	ECL	11.2.92	1 4	B.G.	Air Blast
15.	Kuya	BCCL	13.2.92	1 0	B.G.	Rope haulage
16.	Dalurband	ECL	15.2.92	1 0	B.G.	Rope haulage
17.	Gaslitand	BCCL	19.2.93	1 0	B.G.	Fall of overhand
18.	North Chirimiri	SECL	21.2.92	1 0	B.G.	Fall of sides (Other than O/Hangs)
19.	Tapin South	CCL	23.2.92	1 0	O.C.	Landslide
20.	Rajapur/South Jhana	BCCL	24.2.92	1 0	O.C.	Dumpers
21.	Khas Kajora	ECL	24.2.92	1 0	B.G.	Rope haulage
22.	Khas Kusunda	BCCL	4.3.92	2 0	B.G.	Fall of roof
23.	Khadia Project	NCL	7.3.93	1 0	O.C.	Dumpers
24.	Sobhapur	WCL	11.3.92	1 0	B.G.	Fall of roof
25.	Karanpura Dewarkhand (KD HSL)	CCL	13.3.92	2 0	O.C.	Drilling Machines
26.	Dalurband OC	ECL	14.3.92	1 4	B.G.	Fall of roof
27.	Lohapatti	BCCL	17.3.92	1 0	B.G.	Fall of roof
28.	Muruiih 20/21 Pits	BCCL	17.3.92	1 2	B.G.	Other projectiles
29.	Rawanwara	WCL	20.3.92	3 0	B.G.	Fall of roof
30.	Godavari Khani IIA	SCCL	20.3.92	1 0	B.G.	Rope haulage
31.	Khoodia UG	ECL	21.3.92	1 0	A.G.	Leading Machines
32.	Jhajra 1 & 2	ECL	22.3.92	1 0	B.G.	Fall of roof
33.	Srirampur No. III	SCCL	26.3.92	1 0	B.G.	Other projectiles
34.	Parasea 6 & 7 Incline	ECL	26.3.92	1 0	A.G.	Buried in sand etc.

S. No	Name of Mine	Name of Owner	Date	Kill-Inj	Place	Cause in brief
35	Karanpura Dewarkhand (KD HSL)	CCL	28.3.92	1 0	O.C.	Dumpers
36.	Kalyan Khani No. Va	SCCL	29.3.92	1 0	B.G.	Rope haulage
37.	Bisrampur OC	SECL	29.3.92	1 0	A.G.	Wheeled trackless (Truck, tanker etc.)
38.	O.C.P. Ramagundam	SCCL	3.4.92	1 0	O.C.	Dumpers
39.	Murulidih 20/21 Pits	BCCL	8.4.92	1 1	B.G.	Fall of roof
40.	Dudhichua Project	NCL	10.4.92	1 0	O.C.	Whovel, Draglines Frontend Loader etc.
41.	Bansra O/C	ECL	11.9.92	1 0	O.C.	Dumpers
42.	Karo Special Project	CCL	18.4.92	1 1	B.G.	Fall of roof
43.	Tirat	ECL	20.4.92	1 0	B.G.	Overwinding of Cages/skip (downgoing)
44.	Burrargarh	BCCL	21.4.92	1 1	B.G.	Fall of sides (other than O/hangs)
45.	Jharkhand	CCL	24.4.92	1 0	O.C.	Other heavy earth moving machinery
46.	Prakasham Khani No. II	SCCL	27.4.92	1 3	B.G.	Fall of roof
47.	Simtabahal	BCCL	29.4.92	1 0	B.G.	Rope haulage
48.	Gevra Project	SECL	2.5.92	1 0	O.C.	Wheeled trackless (truck, tanker etc.)
49.	Chinakuri No. 2	ECL	8.5.92	1 0	B.G.	Fall of Overhang.
50.	Bankola	ECL	8.5.92	1 0	B.G.	Fall of roof
51.	Ravindra Khani No. IV	SCCL	9.5.92	1 0	A.G.	Conveyors
52.	Sayal D No. I & II	CCL	9.5.92	1 0	A.G.	Wagon movements
53.	Gidi A	CCL	9.5.92	1 0	A.G.	Wagon movements
54.	Kumarkhala OCP	ECL	9.5.92	1 1	O.C.	Wheeled trackless (truck, tanker etc.)
55.	K.O.C.P.	BCCL	14.5.92	1 0	O.C.	Dumpers
56.	Barmuri O.C.P.	ECL	16.5.92	1 0	O.C.	Fall of sides (other than O/hangs)
57.	Kankanee	BCCL	20.5.92	1 0	B.G.	Fall of roof
58.	Dobary	BCCL	20.5.92	3 2	B.G.	Fall of roof
59.	Rajrappa Project	CCL	22.5.92	1 0	O.C.	Wheeled trackless (truck, tanker, etc.)
60.	Girdih OCP	CCL	27.5.92	1 0	A.G.	Wheeled trackless (truck, tanker etc.)
61.	Sudamdih Incline	BCCL	30.5.92	1 0	B.G.	Fall of roof
62.	Simlabahal	BCCL	31.5.92	1 0	B.G.	Fall of objects Incl. Rolling objects
63.	Ravindra Khani No. I	SCCL	5.6.92	1 0	B.G.	Fall of roof
64.	Pandabeshwar	ECL	8.6.92	1 0	B.G.	Hit by cages, skip etc.
65.	Umrer Project	WCL	9.6.92	1 0	A.G.	Switch Gears, Gate end boxes, Pommel etc.
66.	Katkona No. 3 & 4 Incline	SECL	12.6.92	1 0	A.G.	Conveyors

S. No.	Name of Mine	Name of Owner	Date	Kill-Inj	Place	Cause in brief
67.	Rajrappa Project	CCL	13.6.92	1 0	O.C.	Wheeled trackless (truck, tanker etc.)
68.	Parbella	ECL	14.6.92	1 0	A.G.	Dumpers
69.	Sendra Bansjora	BCCL	15.6.92	1 0	A.G.	Unclassified
70.	Shankarpur OCP	ECL	16.6.92	1 0	O.C.	Dumpers
71.	Ray Bachra	CCL	20.6.92	1 1	B.G.	Fall of Roof
72.	West Mudidih/Keshalpur OCP	BCCL	20.6.92	1 0	O.C.	Shovel, Draglines, Frontend Loader etc.
73.	Govindpur	CCL	24.6.92	1 0	A.G.	Dumpers
74.	Topa	CCL	26.6.92	1 0	O.C.	Fall of persons from high/into depth
75.	Jagannath	SECL	29.6.92	1 0	A.G.	Conveyors
76.	Sarubera	CCL	30.6.92	1 0	B.G.	Fall of sides (Other than O/Hangs)
77.	Kusmunda OCP	SECL	1.7.92	1 0	A.G.	Conveyors
78.	Morgans	SCCL	2.7.92	1 0	B.G.	Fall of overhang
79.	Chanda Rayatwari	WCL	8.7.92	2 0	B.G.	Fall of roof
80.	Digwadih	TISCO	11.7.92	1 0	B.G.	Fall of roof
81.	Nowrozabad	SECL	16.7.92	1 0	B.G.	Rope haulage
82.	Rajur	WCL	20.7.92	1 0	B.G.	Fall of sides (Other than O/Hangs)
83.	Patherdih	BCCL	25.7.92	1 0	B.G.	Fall of sides (Other than O/Hangs)
84.	Ravindra Khani No. VI	SCCL	25.7.92	1 0	A.G.	Wheeled trackless (truck, tanker etc.)
85.	Rakhikol	WCL	27.7.92	1 0	B.G.	Rope haulage
86.	Sayal D No. VI & VII	CCL	27.7.92	1 0	B.G.	Fall of roof
87.	Block II OCP	BCCL	27.7.92	1 0	A.G.	Overhead lines
88.	Somagudem No. I	SCCL	1.8.92	1 0	B.G.	Fall of roof
89.	NCPH	SECL	7.8.92	1 0	B.G.	Rope haulage
90.	Parbella	ECL	8.8.92	1 0	B.G.	Fall of persons from high/into depth
91.	Nowrozabad	SECL	11.8.92	1 0	B.G.	Fall of roof
92.	Jamuria	ECL	12.8.92	1 0	B.G.	Fall of roof
93.	East Bhagatdih	BCCL	23.8.92	1 0	B.G.	Fall of persons from high/into depth
94.	Sugia	CCL	24.8.92	1 0	O.G.	Drowning in water
95.	Madhuband	BCCL	26.8.92	1 0	B.G.	Rope haulage
96.	Ramagundam O/C-II	SCCL	26.8.92	1 0	O.C.	Other heavy earth moving machinery
97.	Chitra	ECL	27.8.92	1 0	O.C.	Overhead lines
98.	Sudamdih Shaft	BCCL	28.8.92	1 0	B.G.	Fall of objects incl. rolling objects.
99.	Chinda UP Project	WCL	28.8.92	1 0	B.G.	Rope haulage

S. No.	Name of Mine	Name of Owner	Date	Kill	Inj	Place	Cause in brief
100.	Lodna	BCCL	28.8.92	1	0	B.G.	Fall of sides (Other than O/Hangs)
101.	Ravindra Khani	SCCL	29.8.92	1	0	B.G.	Fall of roof
102.	Charcha West Project	SECL	1.9.92	1	0	B.G.	Fall of roof
103.	Mahabir Khani No. 1	SCCL	7.9.92	1	0	B.G.	Fall of roof
104.	Tipong	NEC	8.9.92	1	0	B.G.	Rope haulage
105.	Gldi C	CCL	9.9.92	1	0	A.G.	Crushing & screening plants
106.	Balihan	BCCL	11.9.92	1	20	B.G.	Overwinding of cages/skip (Downgoing)
107.	Nimcha (R)	ECL	11.9.92	1	0	B.G.	Energized machines
108.	Ranwarkhas	WCL	11.9.92	1	0	B.G.	Fall of persons from height/into depth
109.	Praksham Khani No. 1	SCCL	14.9.92	1	1	B.G.	Fall of roof
110.	Madhusudanpur	ECL	17.9.92	1	2	B.G.	Premature collapse of working/pillars
111.	Jamdoba	TISCO	18.9.92	1	0	B.G.	Hit by cages, skip etc.
112.	Burragarh	BCCL	19.9.92	1	0	B.G.	Fall of roof
113.	Bhowra South U/G	BCCL	19.9.92	1	1	O.C.	Dumpers
114.	Kalyan Khani No. 1	SCCL	21.9.92	1	0	B.G.	Rope haulage
115.	Muraidih	ECCL	22.9.92	1	0	O.C.	Dumpers
116.	Dhori	CCL	24.9.92	1	0	O.C.	Wheeled trackless (truck, tanker etc.)
117.	Kustore	BCCL	25.9.92	3	1	O.C.	Dumpers
118.	Pindra	CCL	27.9.92	1	0	A.G.	Wheeled trackless (truck, tanker etc.)
119.	Kumardih	ECL	28.9.92	1	0	B.G.	Fall of roof
120.	Keshalpur	BCCL	1.10.92	1	0	B.G.	Fall of roof
121.	Jayant Project	NCL	7.10.92	1	0	A.G.	Dumpers
122.	Chinakuri No. 1	ECL	10.10.92	2	0	B.G.	Rock burst/bumps
123.	Prakasham Khani Opencast-II	SCCL	11.10.92	1	0	O.C.	Fall of objects incl. rolling objects
124.	Ballarpur 3 & 4	WCL	14.10.92	1	0	A.G.	Conveyors
125.	Kumardih "B"	ECL	14.10.92	1	0	B.G.	Fall of persons from height/into depth
126.	Girmint	ECL	14.10.92	1	0	B.G.	Fall of roof
127.	Hinastant Lapet No. 1	WCL	17.10.92	2	0	B.G.	Fall of roof
128.	Surakachar 3 & 4	SECL	18.10.92	2	1	B.G.	Fall of roof
129.	Kumardih "B"	ECL	18.10.92	1	2	B.G.	Fall of sides (Other than O/Hangs)
130.	Surki	WCL	20.10.92	1	0	B.G.	Fall of sides (Other than O/Hangs)
131.	Bhowra South	BCCL	23.10.92	1	1	B.G.	Fall of roof
132.	Guleti No. 1	SCCL	26.10.92	1	1	B.G.	Fall of roof
133.	Angarpathra	BCCL	29.10.92	2	0	A.G.	Switch gears, Gate end boxes, pommel etc.

S. No.	Name of Mine	Name of Owner	Date	Kill-Inj	Place	Cause in brief
134.	Ravindra Khani No. III	SCCL	30.10.92	1 0	B.G.	Rope haulage
135.	Kalyan Khani No. V	SCCL	1.11.92	1 0	B.G.	Fall of sides (Other than O/Hangs)
136.	Balihari	BCCL	10.11.92	1 2	B.G.	Fall of roof
137.	Madhaipur	ECL	14.11.92	1 0	B.G.	Fall of sides (Other than O/Hangs)
138.	Rajur	WCL	15.11.92	1 0	A.G.	Conveyors
139.	Hindustan Lalpet No. I	WCL	18.11.92	3 0	B.G.	Fall of roof
140.	Orient No. 2	MCL	18.11.92	1 0	B.G.	Fall of roof
141.	Dobary	BCCL	19.11.92	1 0	B.G.	Fall of roof
142.	Lodna	BCCL	20.11.92	1 0	B.G.	Fall of roof
143.	Shanti Khani	SCCL	25.11.92	1 0	B.G.	Fall of sides (Other than O/Hangs)
144.	Amlabad	BCCL	26.11.92	1 0	B.G.	Fall of sides (Other than O/Hangs)
145.	Godavari Khani No. V	SCCL	3.12.92	1 0	B.G.	Rope haulage
146.	Kabnbad Reorganised	CCL	5.12.92	1 0	A.G.	Other heavy earth moving machinery
147.	Patherkhera No. I	WCL	8.12.92	1 0	B.G.	Fall of roof
148.	Mahadeopuri	WCL	8.12.92	1 0	B.G.	Fall of roof
149.	Bhadra 7&8 Incline	SECL	10.12.92	1 0	B.G.	Rope haulage
150.	Chitra "A"	ECL	10.12.92	1 0	O.C.	Dumpers
151.	Panandhro	GMDC	10.12.92	1 0	O.C.	Wheeled trackless (truck, tanker etc.)
152.	Chauikhas	ECL	11.12.92	1 0	B.G.	Rope haulage
153.	Kamptee OC	WCL	15.12.92	1 0	O.C.	Dumpers
154.	Jawahar Khani No. 5	SCCL	16.12.92	1 0	B.G.	Conveyors
155.	NCPH old mine	SECL	17.12.92	1 0	A.G.	Fall of sides (other than o/hangs)
156.	Chasnalla North	IISCO	17.12.92	1 0	A.G.	Fall of objects incl. rolling objects
157.	Mudidih	SCCL	17.12.92	1 0	B.G.	Fall of sides (Other than O/hangs)
158.	Moirā	ECL	18.12.92	1 0	B.G.	Fall of persons on the same level.
159.	Shivpuri UG	WCL	19.12.92	1 0	B.G.	Rope haulage
160.	Chinakuri No. 2	ECL	21.12.92	3 2	B.G.	Fall of roof
161.	Ghusick	ECL	21.12.92	1 0	B.G.	Occurrence of gas
162.	Dudnichua Project	NCL	10.04.92	1 0	O.C.	Fall of persons from height/into depth
163.	Somagudem No. I	SCCL	23.12.92	1 1	B.G.	Fall of roof

S. No.	Name of Mine	Name of Owner	Date	Kill-Inj	Place	Cause in brief
164.	Ara	CCL	25.12.92	1 0	O.C.	Drummers
165.	Madhaipur	ECL	28.12.92	1 0	B.G.	Rope haulage

*Details of fatal accidents in coal mines during 1993*

S. No.	Name of Mine	Name of Owner	Date	Kill-Inj	Place	Cause in brief
1.	Siduli	ECL	3.1.93	1 0	B.G.	Rope of haulage
2.	Kuardih	ECL	4.1.93	1 0	B.G.	Hit by cages, skips etc.
3.	Salanpur	BCCL	5.1.93	1 0	B.G.	Rope haulage
4.	Deulbera	MCL	6.1.93	1 1	B.G.	Fall of roof
5.	Mahabir Khani No. II	SCCL	9.1.93	1 0	B.G.	Fall of roof
6.	Godavari Khani No. II	SCCL	13.1.93	1 0	B.G.	Fall of roof
7.	East Bhagatdih	BCCL	15.1.93	1 0	B.G.	Fall of objects incl. rolling objects
8.	Madhavpur	ECL	15.1.93	1 0	B,G	Rope haulage
9.	Keshalpur	BCCL	15.1.93	1 0	B.G.	Air blast
10.	Lakhanpur OC	MCL	23.1.93	1 0	O.C,	Fall of persons on the same level
11.	Keldia UG	SCCL	25.1.93	1 0	B.G.	Other Rail Transportation
12.	Noonidih Jitpur	IISCO	28.1.93	1 0	B.G.	Buried in sands etc.
13.	Nimcha (R)	ECL	29.1.93	1 0	B.G.	Fall of roof
14.	Kalyan Khani No. VA	SCCL	30.1.93	3 1	B.G.	Fall of roof
15.	Bhadra	SECL	2.2.93	1 0	B.G.	Unclassified
16.	Nigahi	NCL	2.2.93	1 0	O.C.	Loading machines
17.	Kalyani Khani No. V	SCCL	3.2.93	1 0	A.G.	Wagon movements
18.	Govindpur	BCCL	4.2.93	1 0	O.C.	Fall of Overhang
19.	Umrinari	CCL	4.2.93	1 0	A.G.	Fall of persons from height/into depth
20.	Godavari Khani No. VII	SCCL	6.2.93	1 0	A.G.	Wheeled trackless (truck, tanker etc.)
21.	Dudhichua Project	NCL	8.2.93	1 0	O.C.	Trailing cables
22.	Belora OC	WCL	10.2.93	1 0	O.C.	Other accidents due to dust/gas/fire
23.	Bhadra 7&8 Inc	SECL	11.2.93	1 0	B.G.	Fall of roof
24.	Noonidih Jitpur	IISCO	16.2.93	1 0	B.G.	Fall of roof
25.	Gopalchuck	BCCL	16.2.93	1 0	B.G.	Fall of roof
26.	Nichitpur	BCCL	17.2.93	1 0	B.G.	Fall of roof
27.	Dharmaband	BCCL	20.2.93	1 0	B.G.	Fall of Overhang
28.	Panandhro	GMDC	21.2.93	1 0	O.C.	Wheeled truckless (truck, tanker etc.)
29.	Jarangdih	CCL	24.2.93	2 0	B.G.	Fall of roof

S. No.	Name of Mine	Name of Owner	Date	Kill-Inj	Place	Cause in brief
30.	Tarmi	CCL	27.2.93	1 0	O.C.	Wheeled trackless (truck, tanker etc.)
31.	Nandan No. I	WCL	27.2.93	1 0	B.G.	Unclassified
32.	West Jhagrakhand	SECL	2.3.93	1 0	B.G.	Fall of roof
33.	Ballarpur 1&2 (OC)	WCL	13.3.93	1 0	A.G.	Dumpers
34.	Godavari Khani No. VIII A	SCCL	15.3.93	1 0	B.G.	Rope haulage
35.	Yellandu No. 21	SCCL	17.3.93	1 0	A.G.	Wagon movements
36.	Maheshpur	BCCL	18.3.93	1 0	B.G.	Fall of roof
37.	Damoda OCP	BCCL	18.3.93	1 0	A.G.	Wheels trackless (truck, tanker etc.)
38.	Damua	WCL	20.3.93	1 2	B.G.	Fall of roof
39.	Sasti	WCL	20.3.93	1 0	A.G.	Crushing & Screening Plants
40.	Rawanwara	WCL	21.3.93	1 0	O.C.	Wheeled trackless (truck, tanker etc)
41.	Bhowra South UG	BOCL	21.3.93	1 0	B.G.	Fall of roof
42.	Charoha	SECL	23.3.93	1 0	B.G.	Fall of roof
43.	Kotma West	SECL	25.3.93	1 0	B.G.	Fall of sides (other than O/hangs)
44.	Charcha West Project	SECL	25.3.93	1 0	B.G.	Fall of persons on the same level
45.	Bharatpur	MCL	2.4.93	1 0	A.G.	Occurrence of gas
46.	Jharkhand	CCL	7.4.93	1 0	O.C.	Overhead lines
47.	Panandhro	GMDC	9.4.93	1 0	O.C.	Dumpers
48.	Balgi	SECL	9.4.93	1 0	B.G.	Unclassified
49.	Chargaon	WCL	10.4.93	1 0	O.C.	Other heavy earth moving machinery
50.	Jayant Project	NCL	11.4.93	1 0	O.C.	Dumpers
51.	Katras Project	BCCL	14.4.93	1 0	B.G.	Rope haulage
52.	Khoodia OC	ECL	16.4.93	1 0	A.G.	Fall of persons from height/ into depth
53.	Godavari Khani No. I	SCCL	22.4.93	1 0	B.G.	Fall of roof
54.	Bhowra North	BCCL	25.4.93	1 0	A.G.	Rope haulage
55.	Condudih	BCCL	28.4.93	2 0	B.G.	Fall of roof
56.	Churi	CCL	28.4.93	1 0	B.G.	Fall of roof
57.	Chitra "A"	ECL	28.4.93	1 0	A.G.	Dumpers
58.	Gaslitand	BCCL	6.5.93	1 0	B.G.	Fall of objects incl. rolling objects.
59.	Chasnalla North	IISCO	13.5.93	1 0	A.G.	Overhead lines
60.	South Tisra	BCCL	19.5.93	1 0	B.G.	Rope haulage
61.	Nandan No. I	WCL	21.5.93	1 0	B.G.	Rope haulage
62.	New Majri OC	WCL	21.5.93	1 0	O.C.	Dumpers
63.	Parasea IOCP	ECL	27.5.93	1 0	O.C.	Dumpers
64.	Chirimiri OC	SECL	29.5.93	1 0	O.C.	Buried in sands etc.

S. No.	Name of Mine	Name of Owner	Date	Kill	Inj	Place	Cause in brief
65.	Ravindra Khani No. VIII	SCCL	2.6.93	1	0	B.G.	Fall of roof
66.	Digwadih	TISCO	2.6.93	1	0	B.G.	Fall of roof
67.	Madhujore	ECL	4.6.93	1	0	B.G.	Explosion/Ignition of gas/dust etc.
68.	Chasnalla South	IISCO	5.6.93	1	0	B.G.	Other Rail transportation
69.	Phularitand	BCCL	11.6.93	1	0	B.G.	Unclassified.
70.	Kothagudem No. V	SCCL	15.6.93	1	0	B.G.	Rope haulage
71.	Chanda Rayatwari	WCL	19.6.93	1	0	B.G.	Fall of sides (Other than O/Hang)
72.	Somagudem No. I	SCCL	27.6.93	1	0	B.G.	Fall of roof
73.	Gevra Project	SECL	30.6.93	1	0	O.C.	Dumpers
74.	Manodharbahal	ECL	3.7.93	1	0	B.G.	Fall of roof
75.	Jayant Project	NCL	4.7.93	2	0	O.C.	Deep hole blasting projectiles
76.	Kalyan Khani No. V	SCCL	5.7.93	1	0	B.G.	Fall of roof
77.	Ghusick	ECL	5.7.93	1	0	A.G.	Overhead lines
78.	Kujama	BCCL	6.7.93	1	0	B.G.	Rope haulage
79.	Jamadoba	TISCO	7.7.93	1	0	A.G.	Conveyors
80.	Sasti OC	WCL	10.7.93	1	0	O.C.	Dumpers
81.	Kankanee	BCCL	13.7.93	1	0	B.G.	Fall of Sides (other than O/hangs)
82.	Jamadoba	TISCO	16.7.93	1	0	A.G.	Conveyors
83.	Sijua	TISCO	17.7.93	1	0	B.G.	Fall of roof
84.	Kumadihi "B"	ECL	18.7.93	1	0	B.G.	Fall of sides (Other than O/hangs)
85.	Walni	WCL	21.7.93	1	0	B.G.	Fall of objects incl. rolling objects
86.	Jawahar Khani No. V	SCCL	22.7.93	1	1	B.G.	Rope haulage
87.	Manikpur	SECL	24.7.93	1	0	O.C.	Fall of objects incl. rolling objects
88.	Jarangdih	CCL	25.7.93	1	0	B.G.	Rope haulage
89.	Laukura OC	MCL	27.7.93	1	0	O.C.	Dumpers
90.	Sayal D No. VI & VIII	CCL	27.7.93	1	18.G		Fall of roof
91.	West Mudidih	BCCL	29.7.93	1	0	A.G.	Fall of persons on the same level (other than changes)
92.	Amritnagar	ECL	29.7.93	1	0	B.G.	Fall of roof
93.	Pure Searsole	ECL	31.7.93	1	0	B.G.	other projectiles
94.	Maheehpur	BCCL	2.8.93	1	0	A.G.	Overhead lines
95.	Kusunda	BCCL	7.8.93	1	0	B.G.	Fall of roof
96.	Duman Hill	SECL	8.8.93	1	0	A.G.	Conveyors
97.	Dugga OCM	SECL	19.8.93	1	0	O.C.	Dumpers
98.	Nakoda Incline	WCL	28.8.93	1	0	B.G.	Fall of sides (Other than O/Hang)

S. No.	Name of Mine	Name of Owner	Date	Kill-Inj	Place	Cause in brief
99.	Bhaghand	BCCL	1.9.93	11	A.G.	Drowning in water
100.	Sirka U/G	CCL	6.9.93	1 0	B.G.	Fall of roof
101.	Ravindra Khani	SCCL	7.9.93	1 0	B.G.	Fall of overhang
102.	Adjoy II(N)	ECL	7.9.93	1 0	B.G.	Overwiding of cages/skip etc. (upgoing)
103.	Nimcha (R)	ECL	11.9.93	1 1	B.G.	Energized Machines
104.	Jamadoba 6&7	TISCO	11.9.93	1 0	B.G.	Fall of roof
105.	Bastacola	BCCL	13.9.93	1 0	A.G.	Wheeled trackless (truck, tanker etc.)
106.	Dalurband	ECL	14.9.93	1 0	B.G.	Other projectlines
107.	Sijua	TISCO	21.9.93	1 0	B.G.	Rope haulage
108.	Bharatpur	MCL	26.9.93	1 0	O.C.	Wheeled trackless (truck, tanker etc.)
109.	Jawahar Khani No. V	SCCL	26.9.93	1 0	B.G.	Rope haulage
110.	Korea	SECL	30.9.93	1 0	B.G.	Fall of roof
111.	Charcha	SECL	2.10.93	3 0	B.G.	Occurrence of gas
112.	Ledo (Tiram)	NEC	6.10.93	1 0	O.C.	Dumpers
113.	Ravindra Khani No. III	SCCL	7.10.93	1 0	B.G.	Fall of roof
114.	Haripur (R)	ECL	8.10.93	1 0	B.G.	Rope haulage
115.	Rajendra Mine	SECL	10.10.93	1 0	A.G.	Energized Machine
116.	NCPH	SECL	11.10.93	1 0	A.G.	Crushing & Screening Plants
117.	Silewara	WCL	11.10.93	1 0	A.G.	Conveyors
118.	Mahabir Khani No. II	SCCL	11.10.93	1 0	B.G.	Fall of roof
119.	Kotma West	SECL	12.10.93	1 0	B.G.	Loading machines
120.	Maikera-Choitodih	TISCO	15.10.93	1 0	B.G.	Rope haulage
121.	Moira	ECL	17.10.93	1 0	B.G.	Other Rail transportation
122.	Narsamoda	ECL	18.10.93	1 0	B.G.	Rope haulage
123.	Yeilandu No. 21	SCCL	21.10.93	3 0	B.G.	Fall of roof
124.	Jambad	ECL	22.10.93	1 0	A.G.	Other Heavy Earth Moving Machinery
125.	Jawahar Khai O/C	SCCL	22.10.93	3 0	B.G.	Fall of roof
126.	Surakachar 5&6	SECL	25.10.93	1 1	B.G.	Fall of roof
127.	Saoner Mine No. 1	WCL	2.11.93	1 0	B.G.	Fall of sides (other than O/hangs)
128.	New Majri No. 3	WCL	3.11.93	1 0	B.G.	Rope haulage
129.	Balihari	BCCL	3.11.93	1 0	B.G.	Conveyors
130.	Ravindra Khani No. VI	SCCL	4.11.93	1 0	B.G.	Rope haulage
131.	Srirampur No. I	SCCL	6.11.93	1 0	B.G.	Rope haulage
132.	Godavari Khani No. XIA	SCCL	6.11.93	3 2	B.G.	Fall of roof
133.	Ara	CCL	9.11.93	1 0	A.G.	Wheeled trackless (truck, tanker etc.)
134.	Sounda Karanpura	CCL	10.11.93	1 0	A.G.	Wheeled trackless (truck, tanker etc.)

S. No	Name of Mine	Name of Owner	Date	Kill-Inj	Place	Cause in brief
135.	Ravindra Khani No. I	SCCL	11.11.93	1 0	B.G.	Fall of person on the same level
136.	Bisrampur OC	SECL	12.11.93	1 0	A.G.	Dumpers
137.	Loyabad	BCCL	13.11.93	1 0	A.G.	Loading machines
138.	Belpahar OC	MCL	18.11.93	1 0	A.G.	Dumpers
139.	Tipong	NEC	19.11.93	9 0	B.G.	Explosion/ignition of gas/dust etc.
140.	Chinakuri No. 1	ECL	23.11.93	1 0	B.G.	Fall of roof
141.	Ambara	WCL	24.11.93	1 3	B.G.	Fall of roof
142.	Kalyan Khani No. II	SCCL	24.11.93	1 0	B.G.	Rope haulage
143.	Nirsa	ECL	30.11.93	1 0	O.C.	Fall of objects incl. rolling objects
144.	Belampalli OCP	SCCL	4.12.93	1 0	O.C.	Other Heavy Earth Moving Machinery
145.	Satpura No. 1	WCL	7.12.93	1 0	B.G.	Fall of roof
146.	Jhingurda	NCL	8.12.93	1 0	O.C.	Fall of person from height into depth
147.	West Chirimiri	SECL	10.12.93	1 0	B.G.	Fall of roof
148.	Ravindra Khani	SCCL	11.12.93	1 0	B.G.	Fall of roof
149.	Govindpur	BCCL	13.12.93	1 0	B.G.	Rope haulage
150.	Sasti	WCL	16.12.93	1 0	B.G.	Fall of roof
151.	Gidi C	CCL	17.12.93	2 0	A.G.	Wheeled trackless (truck, tanker etc.)
152.	Godhar	BCCL	18.12.93	1 0	B.G.	Fall of roof
153.	Jealgora	BCCL	23.12.93	1 0	B.G.	Rope haulage
154.	Hindusthan Lalpeth No. 3	WCL	25.12.93	1 0	B.G.	Rope haulage
155.	East Dongar Chikil	WCL	25.12.93	1 1	B.G.	Fall of sides (Other than O/Hangs)
156.	Ganoodih	BCCL	25.12.93	1 0	B.G.	Rope haulage
157.	Srirampur No. IIA	SCCL	27.12.93	1 0	B.G.	Rope haulage
158.	Rajgamar 6&7	SECL	28.12.93	1 0	B.G.	Fall of roof
159.	Jamuna 9&10 Incline	SECL	31.12.93	1 0	B.G.	Fall of roof

*Fatal accidents during 1994 (upto June)*

S. No.	Name of Mine	Name of Owner	Date	Kill-Inj	Place	Cause in brief
1.	Samla (R)	ECL	5.1.94	1 0	B.G.	Rope Haulage
2.	Ramgundam OC-II	SCCL	5.1.94	1 0	O.C.	Shovel, Draglines, Frontend Loader etc.
3.	Ghanshyam	ECL	5.1.94	1 0	B.G.	Rope Haulage
4.	Gidi C	CCL	8.1.94	1 0	O.C.	Wheeled trackless (Truck, Tanker etc.)
5.	Dobari	BCCL	8.1.94	1 0	A.G.	Fall of persons on the same level

S. No.	Name of Mine	Name of Owner	Date	Kill	Inj.	Place	Cause in brief
6.	Banki	SECL	9.1.94	1	1	B.G.	Fall of Roof
7.	Godavari Khani No. VIA/B	SCCL	12.1.94	1	2	B.G.	Misfires/sockets (while drilling into)
8.	Manderbani	ECL	16.1.94	2	0	B.G.	Fall of objects incl. rolling objects
9.	Mahabir Khani No. i	SCCL	18.1.94	4	0	B.G.	Fall of roof
10.	Kothagudem No. V	SCCL	19.1.94	1	0	A.G.	Fall of person from height/ into depth
11.	Jealgora	BCCL	22.1.94	1	0	B.G.	Fall of persons on the same level
12.	Dudhichua Project	NCL	22.1.94	1	0	A.G.	Crushing & screening plants
13.	No. 21 incline	SCCL	22.1.94	1	0	B.G.	Fall of roof
14.	Walni	WCL	25.1.94	1	1	B.G.	Fall of overhang
15.	New Kenda	ECL	25.1.94	55	0	B.G.	Explosion/Ignition of gas/dust etc.
16.	Shyamsundarpur	ECL	3.2.94	1	0	B.G.	Rope Haulage
17.	Prakasham Khani No. II	SCCL	3.2.94	1	0	O.C.	Dumpers
18.	Ramkanali	BCCL	4.2.94	1	0	A.G.	Unclassified
19.	Kuardih	ECL	6.2.94	1	0	B.G.	Fall of roof
20.	Godavari Khani VIA (CAP)	SCCL	8.2.94	1	0	A.G.	Wagon movements
21.	Palkimara	SECL	9.2.94	1	0	B.G.	Fall of roof
22.	Sijua	TISCO	9.2.94	1	0	B.G.	Fall of overhang
23.	Badjna	ECL	19.2.94	1	0	A.G.	Other heavy earth moving machinery
24.	Indaram Khani No. I	SCCL	21.2.94	1	0	B.G.	Fall of sides (Other than O/ hangs)
25.	Mouthdih	ECL	21.2.94	1	0	B.G.	Rope Haulage
26.	Venkatesh Khani No. VII	SCCL	21.2.94	1	0	B.G.	Rope Haulage
27.	Loyabad	BCCL	22.2.94	1	0	B.G.	Fall of sides (Other than O/ hangs)
28.	South Tisra	BCCL	22.2.94	1	4	O.C.	Other projectiles
29.	Neyveli No. 2	NLC	24.2.94	1	0	O.C.	Other heavy earth moving machinery
30.	Khadia Project	NCL	24.2.94	1	0	OC	Unclassified
31.	Surakachar 3&4	SECL	26.2.94	1	2	B.G.	Misfires/Sockets (while drilling into)
32.	Prakashsham Khani OC-II	SCCL	27.2.94	1	1	A.G.	Flying pieces (Except due to explosives)
33.	Amalai OC	SECL	28.2.94	1	0	O.C.	Dumpers
34.	Chirimiri OC	SECL	28.2.94	1	0	O.C.	Premature collapse of Working/Pillars
35.	Methani	ECL	3.3.94	1	0	B.G.	Fall of objects incl. Rolling objects
36.	Kotma West	SECL	5.3.94	6	1	B.G.	Fall of roof
37.	Amlabad	BCCL	7.3.94	1	0	B.G.	Fall of sides (Other than O/ hangs)

S. No.	Name of Mine	Name of Owner	Date	Kill-Inv.	Place	Cause in brief
38.	Akashkinari	BCCL	14.3.94	1 0	O.C.	Loading machines
39.	Sounda "D" East	CCL	17.3.94	1 0	A.G.	Wheeled trackless (Truck, Tanker etc.)
40.	Laukara OC	MCL	17.3.94	1 0	A.G.	Dumpers
41.	Rajur pit	WCL	20.3.94	1 1	B.G.	Fall of roof
42.	Godavari Khani No. VIII	SCCL	23.3.94	1 0	B.G.	Rope Haulage
43.	Gidi A	CCL	27.3.94	1 0	O.C.	Other heavy earth moving machinery
44.	Godavari Khani No. VA	SCCL	27.3.94	1 0	B.G.	Fall of roof
45.	Ramgundam OC-III	SCCL	27.3.94	1 0	O.C.	Shovel, Draglines Frontend loader etc.
46.	New Kenda	ECL	29.3.94	1 0	B.G.	Rope Haulage
47.	Godavari Khani No. X	SCCL	31.3.94	2 1	B.G.	Fall of roof
48.	Damagona	BCCL	2.4.94	1 0	A.G.	Wheeled trackless (Truck, Tanker etc.)
49.	Swang	CCL	2.4.94	1 0	A.G.	Fall of person from height/ into depth
50.	Londa	BCCL	5.4.94	1 0	B.G.	Fall of roof
51.	Sonawani Incline	SECL	9.4.94	1 0	A.G.	Dumpers
52.	Bijuri	SECL	9.4.94	1 1	B.G.	Unclassified
53.	Kurasia	SECL	9.4.94	1 0	A.G.	Wheeled trackless (Truck, Tanker etc.)
54.	Central Kajora	ECL	13.4.94	3 2	B.G.	Fall of roof
55.	Noonidih Jitpur	IISCO	15.4.94	1 0	B.G.	Misfire/Socket (while drilling into)
56.	Jawahar Khani No. V	SCCL	30.4.94	3 3	B.G.	Fall of roof
57.	Bachra	CCL	3.5.94	1 0	B.G.	Fall of roof
58.	Prakasham Khani No. II	SCCL	3.5.94	1 0	A.G.	Buned in sands etc.
59.	Vishnupuri OC	WCL	4.5.94	1 0	A.G.	Dumpers
60.	Mohan	WCL	4.5.94	1 0	B.G.	Occurrence of gas
61.	Dhanpuri OC	SECL	4.5.94	2 0	A.G.	Crushing & Screening plants
62.	Bastacola	BCCL	6.5.94	1 0	B.G.	Fall of roof
63.	Chun	CCL	6.5.94	1 0	B.G.	Other rail transportation
64.	K.D. Hesalong Project	CCL	7.5.94	1 0	O.C.	Loading machines
65.	Nigahi	NCL	7.5.94	1 1	A.G.	Dumpers
66.	Benedih	BCCL	7.5.94	1 2	O.C.	Dumpers
67.	Govinda Incline	SECL	9.5.94	1 0	B.G.	Fall of roof
68.	Bokaro	CCL	10.5.94	1 0	A.G.	Fall of person from height/ into depth
69.	Neyveli No. 2	NLC	10.5.94	1 0	O.C.	Conveyors
70.	Sendra Bansjora	BCCL	13.5.94	1 0	B.G.	Rope Haulage
71.	Tarni	CCL	17.5.94	1 0	A.G.	Other heavy earth moving machinery
72.	Pipla	WCL	17.5.94	1 0	A.G.	Conveyors
73.	Motial Khani No. IV	SCCL	22.5.94	1 0	B.G.	Rope Haulage

S. No.	Name of Mine	Name of Owner	Date	Kill	Inj	Place	Cause in brief
74.	Kuya	BCCL	26.5.94	1	1	B.G.	Fall of roof
75.	Chora OC	ECL	28.5.94	1	0	O.C.	Dumpers
76.	Ramkanali	BCCL	28.5.94	1	0	O.C.	Dumpers
77.	Sirka U/G	CCL	1.6.94	1	0	A.G.	Fall of objects incl. Rolling objects
78.	Kakri	NCL	3.6.94	1	0	A.G.	Wheeled trackless (Truck, Tanker etc.)
79.	No. 21 Incline	SCCL	7.6.94	3	2	B.G.	Fall of roof
80.	New Majn No 3	WCL	11.6.94	1	0	B.G.	Fall of roof
81.	Parbelia	ECL	17.6.94	1	0	B.G.	Rope Haulage
82.	Rohini Project	CCL	17.6.94	1	0	O.C.	Unclassified
83.	Rajapur/South Jharia	BCCL	21.6.94	1	0	O.C.	Dumpers
84.	Dubswari	ECL	22.6.94	1	0	B.G.	Other projectiles
85.	Katkona	SECL	23.6.94	1	0	B.G.	Fall of roof
86.	Indaram Khani	SCCL	30.6.94	1	0	B.G.	Rope Haulage

Expanded form for abbreviations.

BCCL—Bharat Coking Coal Limited  
 CCL—Central Coalfields Limited  
 ECL—Eastern Coalfields Limited  
 MCL—Mahanadi Coalfields Limited  
 NCL—Norther Coalfields Limited  
 NLC—Neyveli Lignite Corporation  
 SCCL—Singareni Collieries Company Limited  
 SECL—South Eastern Coalfields Limited  
 WCL—Western Coalfields Limited  
 GMDC—Gujarat Mineral Development Corporation  
 IISCO—Indian Iron & Steel Company  
 TISCO—Tata Iron & Steel Company  
 A.G.—Above Ground  
 B.G.—Below Ground  
 O.C.—Open-Cast  
 U.G.—Under Ground

#### Petrol Retail Outlets

2404. SHRI AMAR PAL SINGH:  
 DR. P.R. GANGWAR:  
 SHRI ARJUN SINGH YADAV:  
 SHRI HARI KEWAL PRASAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol retail outlets and LPG agencies in Uttar Pradesh at present;

(b) whether the Government propose to open more LPG agencies and petrol retail outlets in the State during 1994-95; and

(c) if so, the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) As on 1.10.1994, 2010 retail

outlets and 307 LPG distributorships were functioning in Uttar Pradesh.

(b) and (c) proposals for 364 retail outlets and 72 LPG distributorships have been included in the current Marketing Plan for Uttar Pradesh. It takes about 1-2 years for commissioning of dealerships/distributorships from the date of advertisement.

#### Drug Trafficking

2405. SHRI PRABHU DAYAL KATHERIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) The number of cases of Drug Trafficking registered in Delhi during the last year; and

(b) the details of action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF

HOME AFFAIRS (SHRI P M SAYEED) (a) 761 cases of drug trafficking were registered in Delhi during the last year 1993.

(b) The details of the action taken is given in the enclosed statement.

### STATEMENT

Year	Number of Cases										No of Persons against whom cases are		No of persons discharged			
	Reported	Cancelled	Admitted	Instituted in the court	Ended in acquittal	Ended in conviction	Pending trial	Pending investigation	Untraced Persons arrested	No of persons against whom cases instituted in the court	Convicted	acquitted		Pending trial	Pending investigation	
1993	761	2	759	742	93	3	646	12	5	796	773	89	2	682	20	3

#### Steam Coal to Gujarat

2406 SHRI KASHIRAM RANA Will the Minister of COAL be pleased to state

(a) the total quantity of steam coal required for industries and other sectors in Gujarat during 1994-95,

(b) whether the steam coal demand for industries in Gujarat is being met, and

(c) if not, the reasons therefor and the steps proposed to be taken in this regard?

THE MINISTER OF STATE FOR COAL OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) to (c) The requirements of coal are not assessed state-wise. They are assessed industry/Sector-wise for the whole country. Coal India supplies coal to consumers based on the programmes submitted by the consumers in accordance with the sponsorship issued by the respective sponsoring authorities. Steam coal to industrial consumers in Gujarat is predominantly made available from South Eastern Coalfields Limited (SECL) and to some extent from Western Coalfields Limited. During the period April, 94 to September, 94 SECL supplied about 2.42 lakh tonnes (Provisional) of steam coal to consumers in Gujarat as against the programme of 3.08 lakh tonnes of steam coal. The supplies could have been more but for cancellation/suspension of programmes by the consumers themselves.

Coal India Limited is trying to fulfil the entire programme placed by the consumers either by rail or by road. In case there is any shortfall in movement by rail, all consumers have opportunity to book orders by road against their unutilised sponsorship programme. In addition, coal from a number of collieries have been offered under Liberalised Sale Scheme (LSS). Coal is also supplied under LSS to Whole Sale Traders and Mini Traders who meet the demand of small and medium consumers.

[Translation]

#### Voluntary Organisations

2407 MOHAMMAD ALI ASHRAF FATMI  
SHRI RAM TAHAL CHOUDHARY

Will the Minister of WELFARE be pleased to state

(a) the details of the voluntary organisations against which the Government have received complaints about the misuse of funds during the last three years, State-wise, and

(b) the action taken by the Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) and (b) State-wise Details of complaints received against voluntary organisations during the last 3 years against misuse of funds and action taken

S No	Name of the Organisation	State	Action Taken
1	2	3	4
<b>1991-92</b>			
1	Bengal SC/ST Development Society 24 Parganas	North West Bengal	Enquiry into the complaint was conducted by the Ministry and the complaint was found false.
2.	Bankura Unit of Akhil Bharatiya Adivasi Vikas Parishad, New Delhi	-do-	The complaint was got enquired into by Director, National Commission for SCs/STs, Calcutta. The Inspecting Officer in his report had not pointed out any specific case of misappropriation. However,

(1)	(2)	(3)	(4)
			the report mentioned that out of the approved amount of Rs. 6,31,170/-, only Rs. 3,37,623/- was spent for the construction of school building. The Ministry asked for classification from the organisation on the point made by the Inspecting Officer in his report. The organisation has since replied that the building has been fully constructed and the funds utilised. The Ministry has asked Director, National Commission for SCs/STs, Calcutta to conduct a fresh inspection of the organisation in the light of the clarifications given by the organisation.
		<b>1992-93</b>	
1. Pramod Van Anand Dham Chittrakoot, Satna		U.P.	The organisation was given grant-in-aid for running Old Age Home till 1991-92. Certain complaints about financial irregularities were received against the organisation in 1992. Further grants-in-aid to the organisation was stopped and the State Government was requested to send an Inquiry Report into the matter. The report received from the State Government is under examination.
		<b>1993-94</b>	
1. Shri Mukhtiar Singh Smriti Shiksha Samiti, Pootkalan, Delhi		Delhi	The enquiry into the complaint was conducted by the Ministry and NGO has been asked to rectify the irregularities found in the Inspection Report.
2. K. Velayudhan Memorial Trust, Shertally		Kerala	The State Government have been request to investigate and submit report to the Ministry of Welfare.
3. Veer Arjun Yuvahvikas Mandal, Nagpur		Maharashtra	-do-
4. Sudha Prashikshan Sansthan, Lucknow		Uttar Pradesh	The organisation had been given grant-in-aid of Rs. 70,977/- for setting up a Day Care Centre in 1993-94. An Inspecting team of Ministry of Welfare had visited the organisation in March 1993 and found that there was no beneficiary in the Day Care Centre at the time of inspection. On receiving the report of the Inspecting Team, the disbursement of grant to the organisation was stopped and till complete report is received.
5. Adarsh Saraswati Shiksha Samiti, Sonapat		Haryana	A complaint regarding financial/organisational irregularities was received again the organisation. The State Government was requested to forward their comments on the complaint. On the basis of the favourable comment of the State Government further grant-in-aid was resumed.
		<b>1994-95</b>	
6. Akhil Bhartiya Adivasi Vikas Parishad		New Delhi	The organisation has been charged with indulging in financial irregularities during 1994-95. Ministry has asked the State Government of Gujarat to conduct a fresh inspection of the organisation.

[English]

### Irrigation Projects

2408. DR. KARTIKESWAR PATRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total funds allocated by the Union Government to the Government of Orissa for on-going irrigation projects and modernisation of projects/canals during the current financial year;

(b) the present status of these projects; and

(c) the time by which these projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Planning Commission has approved an outlay of Rs. 299.99 crores for Major, Medium and modernisation projects for 1994-95 Annual Plan of Orissa.

(b) and (c) Details of on going Major, Medium & Extension/Renovation/Modernisation Irrigation Schemes of Orissa  
(Financial—Rs Crores) (Physical Thousand Hectares)

Name of the Project	Financial Status				Physical status		Schedule of Completion
	Latest Estimated Cost Annual Plan (1994-95)	Expenditure to the end of 3/92	VIII Plan Outlay	Expenditure during Annual Plans 1992-94 (Anticipated)	Ultimate Irrigation Potential	Potential Created till 3/94 (Anticipated)	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
<b>A. MAJOR</b>							
1 Upper Indravati Irrigation Project	336.17	73.25	256.00	36.37	218.60	8.94	Beyond VIII
2 Upper Kolab Irrigation	157.97	81.08	76.00	47.80	88.75	33.58	VIII
3 Subarnarekha Irrigation	1013.68	168.33	795.00	35.74	187.46	—	Beyond VIII
4 Rangali Irrigation Project	1475.00	142.35	480.00	44.60	423.60	—	-do-
5 Mahanadi Chitropala	93.07	6.84	87.00	13.69	35.95	—	-do-
6 Poteru Irrigation Project*	102.39	77.43	—	7.12	100.88	10.30	-do-
<b>B. MEDIUM</b>							
1 Upper Jonk Irrigation	82.13	31.74	19.00	13.63	13.00	2.00	VIII
2. Badanalla	92.00	43.77	12.00	16.00	13.74	4.00	VIII
3 Hariharjore	51.19	31.64	18.00	9.98	13.70	—	VIII
4 Harbhangi	98.00	44.10	22.21	18.34	15.97	—	Beyond VIII
5 Baghua Stage II	39.46	10.48	18.00	8.05	3.39	—	VIII
6 Dec	52.23	1.43	50.00	4.21	15.64	—	Beyond VIII
7 Baghalali	42.63	2.71	22.00	3.33	3.68	—	-do-
8 Sapunbadajore	33.21	2.37	33.00	3.90	3.75	—	-do-
9 Birupa Ghughati	11.46	6.76	3.20	2.24	6.09	6.09	VIII
10 Saliguda**	4.52	—	2.74	0.50	13.59	11.81	VIII
<b>C. EXTENSION/RENOVATION/MODERNISATION</b>							
1 Strengthening of Hirakud Dam for cracks	25.39	3.65	22.00	1.33	—	—	Beyond VIII
2 Hirakud Distributory System	61.82	2.66	20.00	1.24	—	—	-do-
3. Rushikulya Phase II	55.00	0.38	7.40	0.20	—	No	-do-
4 Dhanei	4.48	0.40	1.55	0.10	—	Direct	-do-
5 Jaymangal	0.39	0.07	0.19	0.10	—	Benefits	VIII
6 Salla	2.62	0.27	2.60	0.10	—	—	Beyond VIII
7 Budhabudhiani	4.53	0.20	0.32	0.32	—	—	-do-
8. Utel	8.44	0.25	2.20	0.05	—	—	-do-
9 Salpal	0.50	0.30	0.10	0.10	—	—	VIII
10 Hiradharbati	1.18	0.05	0.78	0.10	—	—	Beyond VIII
1 Khadkhal	0.26	0.18	0.01	0.05	—	No	VIII
12. Nees	0.25	0.14	0.10	0.05	—	Direct	VIII
13. Otkia Distributory	0.21	0.16	0.07	0.03	—	Benefits	VIII
14 Recycling of Chulkinalla	0.35	0.03	0.18	0.20	—	—	VIII
15 Salgudi & Das Mouza Canal	1.87	0.25	0.31	1.00	—	—	VIII
16 Delta Development Plan	600.75	7.02	100.00	9.49	—	—	Beyond VIII

NOTES \* - The Project is not a Plan Project. Expenditure upto Rs. 94.83 crores is to be reimbursed by Government of India & the balance amount is to be met by the State from its own resources.

\*\*— Transferred to State Government from Central Sector

### Production of Crude Oil

2409. SHRI HARIBHAI PATEL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there has been a steep fall in the production of oil from the oilfields in Gujarat during the last two years;

(b) if so, the reasons therefor;

(c) the present production of crude oil in the State as compared to that of the last two years; and

(d) the efforts being made to increase the production?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) Does not arise.

(c) While the production of crude oil from Gujarat fields during the years 1992-93 and 1993-94 was 5.807 million tonnes and 5.976 million tonnes, respectively, the target for 1994-95 has been fixed at 5.850 million tonnes.

(d) Government have approved ONGC, project proposal for development of Gandhar field Phase-II at an approved cost of Rs. 1245.62 crores. Besides, a number of Enhanced Oil Recovery Projects for Balol, Santhal oil field etc. in Mehsana have been proposed.

### Dowry Cases

2410 SHRI DHARMANNA MONDAYYA SADUL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have recently asked all State Governments to set up a cell in each district in the country to look into the dowry cases and domestic violence against women;

(b) if so, details thereof; and

(c) the reaction of State Governments thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) to (c). the registration, investigation, detection and prevention of crimes including crimes against women, is the responsibility of the State Governments/Union Territory Administrations. The Central Government has issued guidelines to all State Governments/UT Administrations for wide recruitment of Women Police Officers and setting up of Women's Cells in Police Stations to deal with cases relating to women. A statement indicating special cells existing in various States/Union Territories is attached.

### Statement

#### Special Cells existing in the States/UTs

State/Union Territory	Special Cell
(1) Andhra Pradesh	Women Protection Cell
(2) Himachal Pradesh	Crime Against Women Cell
(3) Karnataka	Anti Dowry Cell
(4) Madhya Pradesh	Mahila Prakoshtha and Women Police Stations (in selected cities)
(5) Orissa	Anti Dowry Cell
(6) Punjab	Women Cell
(7) Rajasthan	Dowry Cell
(8) Tamil Nadu	Dowry Cell
(9) Uttar Pradesh	Mahila Sahaita Prakoshtha

#### Union Territories

(1) Chandigarh	Crime (Women) Cell
(2) Delhi	Crime (Women) Cell
(3) Pondicherry	Crime (Women) Cell

[Translation]

### Coal Production

2411. SHRI SIMON MARANDI:

Will the Minister of COAL be pleased to state:

(a) whether good quality of coal is produced in Jharkhand area during the last three years;

(b) if so, the details thereof;

(c) the steps taken to promote the production of coal in this area;

(d) whether some coal mines were under the fire which have not been controlled so far;

(e) if so, the details of loss as a result thereof;

(f) whether the Government had sought foreign assistance in this regard;

(g) if so, the details thereof; and

(h) the time by which the fire is likely to be extinguished.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): (a) and (b). Good quality coals including coking coal of Steel Grade I & II and Non-coking coal of grades A, B & C besides other grades of coking and Non-coking coals are produced in the State of Bihar.

(c) CIL have inter-alia taken the following steps to promote the production of coal in Bihar;

(i) Several large projects have been taken up for increasing production.

(ii) Smaller and comparatively uneconomic mines have been reorganised for improved production.

(iii) Wherever geo-mining condition permit, side

discharge loaders and load haul dumpers have been introduced for achieving improved production.

(d) to (h). A number of coal mines in Bihar are affected by mine fire. While in some cases spread of these fires have been controlled, it has not been possible to extinguish the fires completely. Since the first recorded occurrence of fire in Jharia Coalfields of Bihar in 1916, existence of 70 fires covering an area of 17.32 sq. Kms. has been reported.

A precise estimate of coal reserves lost due to fire in Jharia Coalfields is difficult. However, it is estimated that about 37 million tonnes of coal reserve might have been damaged in the fires.

as a result of concerted efforts made by Bharat Coking Coal Limited (BCCL), five fires have been extinguished and further spread of sincefires has been controlled

A study by the National Remote Sensing Agency (NRSA), Hyderabad, has been undertaken for development of a methodology for thermal mapping on mine fires areas in Jharia Coalfields using remote sensing technology.

With the objective of finding a long-term solution to the problem of Jharia Coalfield fires, a detailed diagnostic study has been undertaken under the Jharia Mine Fire Control Technical Assistance Project for which World Bank assistance of US\$ 12.00 million has been approved. Work on the study is in progress.

[English]

#### Price of Crude Oil/Benzene

2412. DR. VASANT NIWRUTTI PAWAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is steep fall in price of benzene/crude oil which is being imported;

(b) whether this decline in price of benzene has effected adversely the indigenous products;

(c) whether this sharp decline in imported benzene price has made Cochin Refinery to hold the project till price level improved; and

(d) if so, the details of steps contemplated to sort out this problem?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d) : There has been wide fluctuation in the price of benzene in the international market. Benzene is a free trade product and its selling price is fixed by Oil Companies keeping in view the market forces.

[Translation]

#### Tribal areas in Himachal Pradesh

2413. SHRI KRISHAN DUTT SULTANPURI:

Will the Minister of WELFARE be pleased to state :

(a) whether the Government of Himachal Pradesh has sent any proposal to the Union Government to declare some areas in the State as tribal areas;

(b) if so, the details thereof;

(c) the action taken/proposed to be taken by the Union Government thereon; and

(d) the time by which the matter is likely to be finalised?

THE MINISTER OF WELFARE (SHRI SITA RAM KESRI): (a) Yes Sir.

(b) The Government of Himachal Pradesh has submitted a proposal to declare Chohar Valley of District Mandi in Himachal Pradesh as Tribal Area.

(c) and (d). As Per the information supplied by the State Government, the Scheduled Tribe population in the proposed areas is 5 percent of the total population. As such, it does not satisfy the norms for its declaration as Integrated Tribal Development Project (ITDP). The State Government has, however, been requested to delineate a contiguous area, if possible, in the valley having 10,000 or 5,000 total population with 50% Scheduled Tribe population and submit a fresh proposal for forming a MADA pocket or cluster, as the case may be, for consideration by the Ministry. The STs who are not covered by either ITDPs or MADA, or cluster, are taken care of by programmes for dispersed ST population.

#### Voluntary Organisations in U.P.

2414. SHRI VISHWANATH SHASTRI:

Will the Minister of WELFARE be pleased to state :

(a) the number of voluntary organisations in Uttar Pradesh which are functioning under the directions or with the assistance from his ministry;

(b) the details of welfare activities doing undertaken by these organisations;

(c) whether some voluntary organisations in the State are engaged in prohibition campaign;

(d) if so, the number of names thereof;

(e) the details of assistance provided to these organisations during the current year;

(f) whether these organisations have treated drunkards; and

(g) if so, the total number of such persons treated during 1994?

THE MINISTER OF WELFARE (SHRI SITA RAM KESRI): (a) and (b): The number of Voluntary Organisations in U.P. receiving grants-in-aid from the Ministry of Welfare and the broad Welfare activities for which the grants-in-aid are given are as follows :—

No. of Organisations	Broad Welfare activities
46	— Education development of SC children and employment-oriented training programmes aimed at socio-economic development of SCs.
3	— Maintenance of Ashram Schools, typing and shorthand training.
5	— Providing aids and appliances to physically handicapped persons.
37	— Rehabilitation of handicapped persons through education, training and awareness generation.

No. of Organisations	Broad Welfare activities
27	— Creating awareness and educating people about ill effects of alcohol and drug abuse; providing community based services for identification, motivation, counselling de-addiction, after care and rehabilitation of addicts, establishing appropriate linkage between State Interventions and Voluntary efforts in the field of prohibition and drug abuse prevention.
50	— Welfare of Street Children, Aged, and Rehabilitation of Children of Prostitutes.

(c) Yes, Sir.

(d) and (e). A statement is attached.

(f) Yes, Sir.

(g) 5135 alcohol addicts have been provided treatment during April-September, 1994.

#### STATEMENT

S. No.	Name of the organisation	1993-94	1994-95
1.	Adarsh Janta Shiksha Samiti Pindi Karchhana Allahabad.	7,38,720	3,69,360
2.	Akhil Bhartiya Azad Sewa Sansthan Azad Village, Daliganj Lucknow.	1,24,740	2,44,080
3.	Association for Social Health in India, Rani Hotel Bldg., Begam Bridge Meerut-250001	3,17,517	1,22,580
4.	Bodhi Satwa Baba Sahib Dr. Ambedkar Samarak Samiti 68/363, Shitwapur, Pajawa Lucknow.	4,96,260	9,92,520
5.	J.P. Rana Beru Madhav Jan Kalyan Samiti, Gulab Road Raibareilly	2,11,442	1,15,891
6.	Society for Urban and Rural Reconstruction, B-28, Mail Avenue Lucknow.	1,07,575	1,98,765
7.	New Public School Samiti 504/63, Tagore Marg (Near Bandi) Mata Mandir Daliganj, Unnao.	1,96,200	1,16,000
8.	NIRVAN, D-2239, Himalayan Rd., Indra Nagar Almora.	1,21,320	3,91,621
9.	Kanchan Lal Saguna Seva Sansthan V&PO: Para, Dist: Hamirpur.	46,380	1,13,400

S. No.	Name of the organisation	1993-94	1994-95
10.	Shakti Sadhna Sansthan Sitapur.	1,43,100	1,16,100
11.	Swargiya Ram Deo Singh Swantantara Sangram Senani Nirashrit Dalit Pichhra Verg Mahila Uthan, Basti.	1,28,250	1,21,500
12.	Grama Vikas Sewa Sansthan, 20-B/4A/1 Alapur Allahabad.	10,15,100	4,97,340
13.	Indian Red Cross Society District Branch, 53, Bahadurgarh Allanabad.	2,53,800	1,26,900
14.	Kashi Club, Ganges Bhavan 14/8, Dasamesh Road, Varanasi.	9,62,280	4,81,140
15.	Ambedkar Shiksha Samiti, 563ka/58, Shyam Nagar, Alambagh, Lucknow.	7,10,090	3,69,360
16.	Shri Kanchill Shastri Smarak Sansthan, C-49, Kalyanpur, Kanpur.	1,16,100	1,05,300
17.	Medical Advisor Asscn., 211/JI Kidwai Nagar, Kanpur.	11,08,080	—
18.	Netaji Subhash Vidya Mandir Mangoli, Shahabad, Rampur.	2,53,800	1,26,900
19.	Nirbal Samaj Kalyan Sansthan 202A-6, Jawahar Nagar, Near Hathi Park, Lucknow-18.	1,26,900	—
20.	Shri Ram Babu Verma Charitable Society, 4/6, Bagh Farzana, Civil Lines, Agra-282002.	10,92,053	6,46,295
21.	Samajik Avam Arthik Vikas Sansthan, C-2116, Indra Nagar, Lucknow.	3,52,916	—
22.	Sarvajanik Shikshan Samiti 565/180, Puran Nagar, Alam Bagh, Lucknow-5.	1,26,225	1,22,917

S. No.	Name of the organisation	1993-94	1994-95
23.	Sarvodaya Gram Evam Mahila Vikas Sansthan, Milak, PO, Dist: Rampur	1,09,620	—
24.	Shaheed Memorial Society, E-1698, Rajaji Puram, Lucknow-17.	12,78,000	8,57,521
25.	Sarvajanik Shiksonoyan Sansthan Allipur, Hardoi.	9,92,520	—
26.	Tilak Sheishik Samiti, 69-A, Tilak Nagar, Bagham Bari Road Allahabad.	7,36,720	3,69,360
27.	Bhartiya Samaj Sewa Sansthan Barat Lane, Nishai-ki-Bagh Chowk, Lucknow-3.	2,47,050	1,26,900

[English]

**Registered Newspapers/Magazines**

2415. DR. MUMTAZ ANSARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the number of newspapers/magazines in various languages registered so far, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

Number of Newspapers Registered with RNI  
Upto 30-11-1994

State/UT	No. of newspapers/periodicals registered
Andhra Pradesh	1757
Arunachal Pradesh	6
Assam	320
Bihar	1516
Delhi	5325
Goa	81
Gujarat	1081
Haryana	846
Himachal Pradesh	139
Jammu & Kashmir	287
Karnataka	1806
Kerala	1566
Madhya Pradesh	2673
Maharashtra	4350
Manipur	145
Meghalaya	66
Mizoram	100
Nagaland	12
Orissa	776
Punjab	1163
Rajasthan	2695
Sikkim	10
Tamil Nadu	2245
Tripura	95
Uttar Pradesh	5817
West Bengal	3348
Andaman & Nicobar Islands	32

State/UT	No. of newspapers/periodicals registered
Chandigarh	295
Daman	1
Dadra & Nagar Haveli	1
Lakshadweep	2
Pondicherry	65
<b>Total</b>	<b>38,621</b>

[Translation]

**Oil Selection Board**

2416. SHRI RAJ NARAIN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil Selection Board for Uttar Pradesh was set up in 1993 and the period for which it was set up;

(b) if so, the locations for which this Board selected allotment of petrol pumps/LPG agencies and kerosene outlets;

(c) whether the Board is still functioning;

(d) if not, the reasons for dissolving this Board;

(e) whether a new Oil Selection Board has been constituted for Uttar Pradesh during 1994;

(f) if so, the composition thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d). OSB (U.P.) was constituted on 1.1.93 for a period of two years. Complaints were received by the Government against its functioning. Accordingly, tenure of Chairman and other Members of OSB(U.P.) was terminated in February, 1994. This Board had made selection for 119 dealerships/distributorships before its termination.

(e) and (f). OSB(U.P.) was reconstituted on March 9, 1994, with the following composition:

- |                        |   |           |
|------------------------|---|-----------|
| 1. Justice S.H. Abidi  | — | Chairman  |
| Retd. High Court Judge |   |           |
| 2. Vacant              | — | Member-I  |
| 3. Shri J.N. Tiwari    | — | Member-II |

(g) Does not arise.

**1984 Riots**

2417. SHRI JAGMEET SINGH BRAR:  
SHRI NITISH KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had set up a 'Riot Cell' during the month of October, 1990 which was assigned the task of prosecuting the guilty responsible for riots of 1984;

(b) if so, the total number of cases pertaining to 1984 riots filed by this Cell in the Special Courts, set up for the purpose;

(c) whether judgements have since been passed by the courts in such cases;

(d) if so, the number of cases where judgements have been passed by the Courts and the number of cases in which guilty persons have been punished; and

(e) the number of the cases where the charge could not be proved in the courts?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir. The 'Riot Cell' was set up in September, 1990.

(b) The Government of National Capital Territory of Delhi have reported that the Riot Cell submitted chargesheets in respect of 143 cases in the courts.

(c) to (e). Out of 143 cases, 73 cases have ended in acquittal. No person has been convicted in the cases decided so far.

[English]

#### Flaring of Natural Gas

2418. SHRI TARA SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state.

(a) whether natural gas produced in the country is being flared and is not being fully utilised in the country,

(b) whether the Government are allowing the small/large/medium scale manufacturers to set up their processing refining units based upon natural gas with a view to fully utilise these resources;

(c) if so, the rate being charged for the allotment of natural gas;

(d) whether the Government have set up some consulting agencies to give necessary consultation regarding setting up these units or some other private consulting agencies are providing these services; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir. Around 10.46% of the gas produced is being flared.

(b) Yes, Sir.

(c) The current landfall price of gas is Rs. 1750/ thousand cum mtrs. all over the country except the North-East where the price is Rs. 1000/thousand cu. mtrs.

(d) and (e). The Government have not set up any consulting agency regarding setting up of such units.

[Translation]

#### Irrigation Projects

2419. SHRI PREM CHAND RAM:  
SHRI CHHEDI PASWAN:  
SHRI RAM TAHAL CHOUDHARY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the major and medium irrigation projects of Bihar lagging behind their original time schedule;

(b) the cost escalation as a result thereof;

(c) the reasons therefor and the time by which these projects are likely to be completed,

(d) whether the Government of Bihar has sent any proposal to the Union Government seeking financial assistance for completion of these projects during the Eighth Five Year Plan; and

(e) if so, the steps taken by the Union government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) to (c). A Statement is attached.

(d) and (e). No specific request from Government of Bihar has been received in Planning Commission seeking financial assistance for completion of Major/Medium Irrigation Projects lagging behind their original time schedule.

#### STATEMENT

*Details of projects of Bihar which are lagging behind their original time schedule*

(Amount in Rs. crores)

Sl. No.	Name of the project	Plan in which started	Original approved cost	Latest estimated cost	Date of likely completion
1	2.	3	4	5	6
<b>I. MAJOR PROJECTS</b>					
1.	Western Kosi canal	III	13.45	326.60	Beyond VIII Plan
2.	Upper Kiul Reservoir	V	8.07	63.67	VIII Plan
3.	Bagmati irrigation	1970	5.78	314.67	Beyond VIII Plan
4.	Durgawati Reservoir	V	15.30	147.40	-do-
5.	Barnar Reservoir	V	8.04	102.38	-do-
6.	Buteshwarsthan pump phase-I	V	13.87	136.67	-do-
7.	Bansagar Dam	V	91.30	140.00	-do-
8.	Gumari Barrage	V	3.84	58.42	VIII Plan
		V	8.43	79.57	-do-

1	2	3	4	5	6
10.	Sindhwarni reservoir	VI	4.45	21.95	VIII Plan
11	Auranga Reservoir	VI	125.40	257.00	Beyond VIII Plan
12.	Subernarekha Multipurpose project	V	480.00	1428.82	-do-
13.	North Koel Reservoir	1973	113.77	475.00	-do-
14.	Siktra (Ajoy) Barrage	1972	9.21	133.11	-do-
15.	Punasi reservoir	1982	26.14	145.00	-do-
16.	Konar diversion	V	11.43	225.40	-do-
17.	Tilaya Diversion	V	13.43	121.33	-do-
18.	Masan Dam	VII	—	57.96	-do-
<b>II. MEDIUM PROJECTS</b>					
1	Sakryali P.C	V	0.61	8.14	VIII Plan
2.	Orni reservoir	V	2.96	32.74	-do-
3.	Batane reservoir	V	4.01	34.78	-do-
4	Torai reservoir	V	2.96	56.18	-do-
5	Kans reservoir	V	1.37	18.40	-do-
6	Jhajhara reservoir	V	4.47	24.50	-do-
7.	Bilkasi reservoir	A.P. 78-80	1.46	12.02	VIII Plan
8.	Sonu reservoir	VI	8.92	37.46	-do-
9.	Suru reservoir	VI	3.12	14.86	-do-
10.	Latratu reservoir	1982	10.98	41.98	-do-
11.	Bhairwa reservoir	VII	20.19	25.08	-do-
12.	Keso reservoir	VII	16.14	16.83	-do-
13.	Panchkhero reservoir	VII	9.55	16.85	-do-
14.	Nakati reservoir	VII	0.71	16.99	-do-
15.	Surangi reservoir	VII	4.63	17.55	-do-
16	Kansjore reservoir	VII	8.66	25.75	-do-
17	Upper Sankh reservoir	VII	9.19	29.22	-do-
18.	Ramrekha reservoir	VII	8.76	20.14	-do-
19	Dhansinghtoli reservoir	VII	—	17.10	-do-
20.	Katari reservoir	VII	—	28.64	-do-
21	Salaiya reservoir	VII	—	10.77	Beyond VIII Plan
22.	Satpotka reservoir	VII	2.15	16.10	-do-
23.	Malai irrigation	VII	—	6.33	-do-
24.	Basuki irrigation	VII	—	16.88	-do-

During the monitoring process of selected major irrigation projects of the State, the following major reasons for delay have emerged.

- (i) Provision of inadequate funds resulting delay in completion.
- (ii) Increase in cost of materials and labour due to delay in completion.
- (iii) Delay in land acquisition for various works of the project.
- (iv) Change of scope in some of the projects.
- (v) Change in design of major structures in some of the projects.
- (vi) Inadequate provisions in the original estimate of the project.

[English]

#### LPG Bottling Plant

2420. SHRI KODIKKUNIL SURESH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have any plan to set up a LPG Bottling plant at Palghat in Kerala;

(b) whether the Union Government have received any memorandum from LPG Distributors Association in Kerala in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). Requests are received from

time to time from various quarters for setting up of LPG bottling plants. However, LPG bottling plants are set up on the basis of techno-economic feasibility, taking into consideration the demand potential of packed LPG in the nearby consumption zone. A bottling Plant commissioned in September, 1992 is already in operation at Palghat, Kerala.

#### Assistance to Handicapped SC Students

2421. SHRI S.M. LALJAN BASHA: Will the Minister of WELFARE be pleased to state the details of schemes launched and assistance being provided by the Union Government to physically handicapped students belonging to Scheduled Castes who are academically gifted in high schools?

**THE MINISTER OF WELFARE (SHRI SITARAM KESRI):** Under the scheme of Scholarship for the disabled persons, handicapped persons are assisted for pursuing general, technical and professional education from Class IX onwards. The Scheme is applicable to all categories of handicapped persons including Scheduled Caste students. The Scheme has been transferred to the State Governments from 1.4.92. Besides, the Ministry of Welfare operates a number of schemes under which financial assistance is given to voluntary organisations to provide education, vocational training, rehabilitation and distribution of aids and appliances, to disabled persons including those belonging to Scheduled Caste. The details of the Schemes and the assistance provided during the current year is given in the attached statement.

#### STATEMENT

*Existing programmes of the Ministry of Welfare in the field of Rehabilitation of the Disabled*

1. Scheme of Assistance to Voluntary Organisations:—

Under this scheme, financial assistance is given to voluntary organisation on 90% basis (95% for rural areas) for providing education, training and rehabilitation facilities to the disabled persons. Assistance is given both for recurring and non-recurring items like construction of building, purchase of equipment, publication of journals, salary of the staff and contingencies etc. The expenditure incurred till 30.11.94 is Rs. 581.00 lakhs.

2. Assistance to Disabled persons for purchase/ Eitment of Aids/Appliances:

The scheme is meant to provide aids and appliances to disabled persons free of cost to persons having income of less than Rs. 1200.00 per month and at 50% of the cost to persons having income between Rs. 1200—2500 per month. Under the scheme, aids and appliances costing upto Rs. 3600.00 such as crutches, calipers, artificial limbs, wheel chairs, braille equipments, hearing aids, etc. are made available to the needy. The expenditure incurred till 30.11.94 is Rs. 600 lakhs.

3. Assistance to Voluntary Organisations for Rehabilitation of leprosy-cured persons:

This Scheme envisages providing financial assistance to voluntary organisations working for leprosy cured persons. Assistance is given upto 90% to such voluntary organisations who develop programmes for awareness generation, early intervention, educational and vocational training, economic rehabilitation and social integration of the leprosy cured persons. The expenditure incurred till 30.11.94 is Rs. 34.00 lakhs.

4. Assistance to Voluntary Organisations for Manpower Development in Corobral Palsy and Mental Retardation:

This Scheme aims at developing organisational and infrastructural facilities for manpower training of professionals, hostels and other assistance required for imparting training of various categories of workers/trainers such as vocational teachers, rehabilitation workers, attenders, wardens, etc. in the field of corobral palsy and mental retardation. Assistance is given upto 100% of expenditure for recurring and non-recurring items. The expenditure incurred till 30.11.94 is Rs. 6.00 lakhs.

5. Establishment and development of special Schools:

The scheme envisages assistance to the NGOs upto the extent of 90% for establishment and upgradation of special schools in the four major disability areas—orthopaedic, hearing and speech, visual and mentally retarded. Priority under the scheme is given for setting up

of schools in districts where there is not special school at present. Both recurring and non-recurring expenditure is supported by the Ministry. The expenditure is incurred till 30.11.94 is Rs. 9.00 lakhs.

#### Digging of wells

2422. SHRI SURAJ BHANU SOLANKI Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of wells dug by the Central Ground Water Board under its Scientific Programme of Ground Water Exploration in Madhya Pradesh;

(b) whether there is any proposal under consideration to dig more wells in the State; and

(c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON):** (a) The Central Ground Water Board under its Scientific Programme of Ground Water Exploration had drilled 576 exploratory wells, 408 observation wells, 7 slim holes and 24 piezometers in Madhya Pradesh upto March, 1994.

(b) and (c). The programme of exploratory drilling by the Board is prepared on annual basis. The target for 1994-95 is to drill 80 exploratory wells, 22 observations wells and 21 piezometers of which 33 exploratory wells, 14 observation wells and 5 piezometers have been drilled upto November, 1994.

#### Pension to Freedom Fighters

2423. SHRI ANAND AHIRWAR:  
SHRI BARELAL JATAV:  
SHRI MOHAN SINGH (FEROZEPUR):

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some freedom fighters from Punjab who had took part in Naval Strike in 1946 were denied freedom fighters pension on the ground that the period of punishment suffered by them was less than six months;

(b) whether consequent upon the revision of the Government policy in this regard in 1992 the persons who suffered punishment for less than six months became eligible for freedom fighters pension;

(c) if so, the details thereof; and

(d) the time by which the pension is likely to be granted to these freedom fighters?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED):** (a) Persons who were discharged as dismissed/services no longer required/unsuitable because of their participation in the Royal Indian Navy Mutiny (Naval Strike) in 1946 are already eligible for grant of freedom fighters pension. Pension to such persons is sanctioned on grounds of loss of job and not on the ground of punishment suffered.

(b) to (d). There is no change in the Government's policy with regard to eligibility conditions for grant of the freedom fighters pension. However, persons who were convicted for 6 months or more in connection with the freedom struggle but were released pre-maturely without their tendering an apology are treated as eligible for pension. As and when such cases accompanied by the acceptable documentary evidence are received, the same are examined and pension sanctioned.

Since receipt and disposal of such claims is a continuous process, it is not possible to prescribe a definite time schedule for their disposal.

#### Tour by Minister

2424 SHRI BASUDEB ACHARIA Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state

(a) the number of days during this financial year the Minister went on tour within the country and outside separately

(b) the details of such tours,

(c) the expenses incurred in respect of each such tour

(d) whether the expenses were borne by the Central Government Budget, and

(e) if not, the source of the funds?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) (a) to (e) Minister of Parliamentary Affairs is holding charge of Ministry of Water Resources also He is drawing his salary and other allowances including TA/DA from the Ministry of Water Resources As far as Ministry of Parliamentary Affairs is concerned, the information is NIL

#### Tour by Minister

2425 DR ASIM BALA Will the Minister of WELFARE be pleased to state

(a) the number of days during this financial year the Minister went on tour within the country and outside, separately,

(b) the details of such tours,

(c) the expenses incurred in respect of each such tour

(d) whether the expenses were borne by the Central Government budget, and

(e) if not, the source of the funds?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) and (b) Tours within India

Date	Place
07 11 94	Kanpur-Delhi-Kanpur
10 11 94	Delhi-Bombay
13 11 94	Bombay-Delhi
25 11 94	Delhi-Patna
27 11 94	Patna-Delhi
02 12 94	Delhi-Madras
04 12 94	Madras-Delhi

#### Tours outside India

No tour outside the country was undertaken However, the Welfare Minister was in Houston (USA) during the period 24 4 94 to 21 5 94 for medical treatment

(c) Adjustment bills awaited from the concerned Authorities

(d) Yes

(e) Does not arise

#### Oil Stock

2426 SHRI SANAT KUMAR MANDAL Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state.

(a) whether according to an oil analyst, India needs to build 45-day oil stock,

(b) if so, reaction of the Government thereto,

(c) whether the Government are taking a close look on building up even a higher stock inventory level on import of oil, and

(d) if so, the details thereof?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) to (d) Currently Oil Industry is maintaining an optimum inventory keeping in view the growth of demand, growth of refining capacities, growth of indigenous production and also the cost effectiveness of inventory carrying cost

#### Toddy Tappers

2427 SHRI BOLLA BULLI RAMAIAH  
SHRI DHARMABHIKSHAM  
SHRI D VENKATESWARA RAO

Will the Minister of WELFARE be pleased to state

(a) whether the Andhra Pradesh Toddy Tappers Union has submitted a memorandum to the Union Government relating to welfare measures for toddy tappers,

(b) if so the details thereof, and

(c) the reaction of the Union Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) No such memorandum by Andhra Pradesh Toddy Tappers Union has been received in the Ministry of Welfare

(b) and (c) Does not arise

#### Copyright Offences

2428 SHRI D VENKATESWARA RAO Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) whether the Union Government have asked the State Governments to constitute special cells for investigating and prosecuting copyright offences,

(b) if so, the details thereof, and

(c) the response of the State Governments thereto?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K P SINGH DEO) (a) and (b) Yes Sir, the Minister of Human Resource Development has written to all the State Governments/Union Territories Administration to set up special cells in larger towns to investigate Copyright Offences

(c) Response from all the States/Union Territories to the aforesaid suggestion has not been received so far

#### Inter-State Water Disputes

2429 SHRI RAM KAPSE Will the Minister of WATER RESOURCES be pleased to state

(a) whether the Government have drawn up a National Policy for solving the Inter-State Water Disputes;

(b) if so, the details thereof,

(c) whether the State Governments have agreed to abide by this policy,

(d) if not, the names of the States who have expressed different opinion and the reasons therefor; and

(e) the action proposed to be taken in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (e). A draft national policy guidelines for water allocation of inter-state rivers framed recently has been circulated to State Governments and was also discussed in the meeting of the National Water Board held in June, 1994 in which the States and Union Territories are represented. The modified draft based on the discussions in National Water Board was circulated to states and included in the agenda for the next meeting of the National Water Resources Council. Main features of the guidelines are:

The river basins will be reckoned as a unit for inter-State Water allocation.

All co-basin States and the Centre would be parties to the process of allocation.

Allocation to consider the reasonable possibility of utilisation.

Allocation to be based on the principle of equitable apportionment.

States will be free to utilise their share in any way without conflicting with the overriding national interest.

Inter-State agreements between all the co-basin States are normally to be accommodated.

Existing pre-plan uses and approved plan uses are to be protected.

Allocation to consider needs for environmental management, navigation in National Waterways and pressing needs of non-co-basin states etc. as national interest.

Setting up monitoring and implementing mechanism to oversee allocations as made.

Water allocation normally to be reviewed after 40 years.

These policy guidelines are intended to serve as a guide for sharing of river water amongst the co-basin States and would have no legal status as such. These guidelines are meant to provide guidance in the process of negotiation, arbitration and adjudication of inter-State water disputes and a framework for expeditious resolution of such disputes.

### Irrigation Projects

2430. SHRI GUMAN MAL LODHA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government are considering to allow the participation of non-Governmental institutions in the construction of irrigation projects in the country;

(b) if so, the details thereof;

(c) whether the Government propose to give priority to

their participation for early completion of the on-going irrigation projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d). There is no proposal for participation of non-Governmental institutions in the construction of major and medium irrigation projects which are capital intensive. However, National Water Policy as well as draft Irrigation Management Policy provide for participation of Non-Governmental Organisations and Farmer's Organisations in the Management of irrigation system particularly at the lower level of the system.

### Additional Quota of Natural Gas

2431. SHRI N.J. RATHVA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have received proposals from the Government of Gujarat for providing additional quota of gas to the State and setting up of a gas terminal and oil-refinery;

(b) if so, the present position in this regard; and

(c) the time by which the proposals are likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). Requests have been received from the Government of Gujarat for additional allocation of gas, specially for power projects. It has not been feasible to consider the requests for further allocation of gas as the gas projected to be available is fully allocated.

[English]

### Accumulation of RPC

2432. SHRI SURYA NARAYAN SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a huge stock of Raw Petroleum Coke (RPC) has been accumulated at the Indian Oil Corporation, Barauni;

(b) if so, the details and the steps being taken for its clearance;

(c) whether IOC has made any arrangements for facing the competition of international market for RPC; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d). As on 1.11.1994, about 89 TMTs of RPC have accumulated at Barauni Refinery of Indian Oil Corporation Limited. RPC is decanalised and the imported RPC is cheaper than the indigenous RPC. Since the RPC produced and marketed by oil companies has

been declared a free trade product with effect from 3.8.1993. Government oil companies are free to sell it at market prices. Indian Oil Corporation Limited has to the extent possible, brought down the selling price of RPC to improve upliftment.

#### Ban on Advertisements

2433. SHRI JAGMEET SINGH BRAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have received some requests to ban advertisements of some products being telecast on Doordarshan in an objectionable manner;

(b) if so, the details thereof;

(c) whether the Government have taken any action in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (e). Doordarshan continues to receive requests for the non-carnage of advertisements relating to a particular item/product from time to time. It, however, only allows the telecast of advertisement which conform to the provisions of the Code for Commercial Advertising on Doordarshan.

#### Oil Refineries

2434. DR. K. D. JESWANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of oil refineries working with foreign collaboration in each state; and

(b) the number out of them are under Public Undertakings?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Madras Refineries Limited, Madras, has a equity participation from National Iranian Oil Company (NIOC), Iran.

#### Use of Propane as Substitute for LPG

2435. SHRI R. SURENDER REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Gas Authority of India Limited (GAIL) has started producing propane as a substitute fuel for liquid petroleum gas (LPG) early this year and has also started marketing the same recently;

(b) if so, the details thereof;

(c) the daily production of propane in the country and the places where it is produced;

(d) the cost-efficiency of propane vis-a-vis LPG;

(e) whether the propane is likely to be produced in a big way in the country and make up the deficiency of LPG;

(f) if so, the details thereof; and

(g) the measures taken or propose to be taken for promoting the use of propane as a substitute for LPG in the domestic and industrial market?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Yes, Sir. GAIL has started producing and marketing Propane from mid-1994.

(c) The current production is around 100 MT per month at Bijaipur.

(d) The calorific value of Propane and LPG are nearly the same whereas the Propane price is 10% below that of LPG.

(e) and (f) The production of Propane is planned to be increased to the level of 350 MT per day.

(g) A concessional price has been fixed to promote the use of Propane as a substitute for LPG.

[Translation]

#### Violence in Kashmir

2436. SHRI RAJENDRA AGNIHOTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that according to a report of Human Rights Watch/Asia there has been a spurt in violence in Kashmir due to the supply of remaining arms of Afghan war;

(b) if so, whether the Government have received any report from this organisation in this regard; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c). Human Rights Watch/Arms Project in its report titled 'INDIA, ARMS ABUSES IN INDIAN PUNJAB & KASHMIR' published in September, 1994 has observed, inter alia, that diffusion of advanced small arms and weapons to the militants by the Pakistan Inter-Services Intelligence (ISI) through the "Afghan Pipeline" has seriously affected the human rights situation in Punjab & Kashmir. It had further observed that most of the weapons transferred by Pakistan to Afghan Mujahideen have resurfaced in the hands of militants in Punjab and Kashmir which has led to serious violations of international laws of war including direct attacks on unarmed civilians indiscriminate attacks, summary executions and kidnappings. The Government has consistently been bringing to the notice of the international community evidence of direct involvement of Pakistan in sponsoring terrorism in the Indian States of Jammu & Kashmir and Punjab. The above mentioned report has only corroborated our assertions in this regard. Observations made in the report are being utilised in various international fora, both as further evidence of Pakistan involvement in providing direct military assistance to the terrorists in Kashmir but also to counter the disinformation and propaganda campaign being conducted by Pakistan in a bid to internationalise the issue.

[English]

**Utilization of Water**

2437. SHRI SUSHIL CHANDRA VERMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the utilizable flow of water in each of the major rivers in the country;

(b) the actual utilisation of water in respect of each of those rivers;

(c) whether there is a large scope to tap the un-utilized portion of utilizable flow; and

(d) if so, steps taken/proposed to make full use of the available flow in the rivers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). A Statement is enclosed.

(c) and (d). In the Five Year Plans emphasis was laid on creation of storages across rivers, as a result of which total live storage capacity of about 166 cubic kilometres was created till 1989. Dams to create additional live storage capacity of 77 cubic kilometres are under various stages of completion. In addition, about 130 cubic kilometres of storage capacity is likely to be created through major and medium projects under consideration.

**STATEMENT**

Annual Utilisable Water Resources of major rivers of the country.

(Unit Cubic Kilo metres)

S. No.	Name of the River Basin	Average Annual Potential in the River	Estimated Utilisable Water	Present use of Surface Water
1	2	3	4	5
1.	Indus (up to Boarder)	73.31	46.00	40.00
2.	(a) Ganga	525.02	250.00	—
	(b) Brahmaputra and Barak	597.04	24.00	—
3.	Godavari	110.54	76.30	38.00
4.	Krishna	78.12	58.00	47.00
5.	Cauvery	21.36	19.00	18.00
6.	Pennar	6.32	6.86	5.00
7.	East Flowing Rivers between Mahanadi & Pennar.	22.52	13.11	—
8.	East Flowing Rivers between Pennar and Kanyakumari	16.46	16.73	—
9.	Mahanadi	66.88	49.99	17.00
10.	Brahmani & Baitarni	28.48	18.30	—
11.	Subernarekha	12.37	6.81	—
12.	Sabarnati	3.81	1.93	1.80
13.	Mahi	11.02	3.10	2.50

1	2	3	4	5
14.	West Flowing Rivers of Kutch, Saurashtra including Luni	15.10	14.98	—
15.	Narmada	45.54	34.50	8.00
16.	Tapi	14.88	14.50	—
17.	West Flowing Rivers from Tapi to Tadri	87.41	11.94	—
18.	West Flowing Rivers from Tadri to Kanya kumari	113.53	24.27	—
19.	Area of Inland drainage in Rajasthan desert.	—	—	—
20.	Minor River Basins Draining to Bangladesh & Burma	31.00	—	—
Total		1869.35	690.309	
Say		1869	690	

**Srilankan Refugees**

2438. SHRI M.V.V.S. MURTHY:  
SHRI BOLLA BULLI RAMAIAH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Srilankan refugees at present in various camps;

(b) whether the repatriation of these refugees has started again;

(c) if so, the details thereof; and

(d) the number of these refugees repatriated so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYED): (a) The total number of Sri Lankan refugees at present in various camps is 66,178.

(b) and (c). Repatriation is an ongoing process and will recommence as and when adequate number of willing refugees are available and weather conditions are favourable.

(d) From 20.1.1992 to 29.9.94, 44,175 refugees have been repatriated.

[Translation]

**Destabilisation of N.E. Region**

2439. SHRI RAMESHWAR PATIDAR:  
SHRIMATI BHAVNA CHIKHLIA:  
SHRIMATI SHEELA GAUTAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that Bangladesh Rifles and Army in collusion with ISI of Pakistan are trying to destabilise the North-Eastern States of country;

(b) if so, the details thereof; and

(c) the steps taken by the Government to check the activities of these agencies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) There are reports of certain insurgent groups in the North East receiving support from the territory and certain authorities of Bangladesh with active involvement of the ISI of Pakistan.

(c) Our Security concerns were expressed strongly during the visit of the Union Home Secretary in October, 1993. Thereafter a Joint Working Group (JWG) has been set up to examine in depth matters of mutual concern including matters relating to support and assistance being received by Indian insurgent groups from within the territory of Bangladesh. First Meeting of the JWG was held in Delhi from 29th March to 30th March, 1994. recently, in the DG-level talks (BSF & Bangladesh Rifles) from 9th to 11th November, 1994 held in Dhaka, this matter was raised. Government have strongly urged Pakistan on several occasions and at all levels to stop its support to subversion and terrorism. Government have also apprised the international community of the dangers inherent in the support extended by Pakistan to terrorism. Government are firmly resolved to take all necessary measures to counter support to terrorism from any source and to safeguard the unity and integrity of the nation.

#### Para-Military Forces

2440. SHRI SUDHIR SAWANT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal for enlisting army personnel in the para-military forces;

(b) if so, the details thereof;

(c) whether the Government are considering to enrol soldiers from army on a regular basis by meeting the training cost initially; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d). There is no proposal with the Government for enlistment of Army Personnel in Para-Military Forces. However, 10% of the vacancies at the level of Assistant Commandant, 10% vacancies in Group 'C' posts and 20% vacancies in Group 'D' posts in these Forces, to be filled up by direct recruitment, are reserved for being filled up by Ex-servicemen.

[English]

#### ISI Activities

2441. SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Inter Services Intelligence (ISI) of Pakistan has extended its activities to the southern State of Kerala;

(b) if so, the action taken by the Union Government to check its activities;

(c) whether the Union Government are aware that certain fundamentalist organisations working in Kerala are getting financial help from abroad?

(d) if so, the names of the organisations and the quantum of assistance received by them during the last three years;

(e) whether the Government of Kerala have furnished to the Union Government any report on the activities of these organisations in Kerala; and

(f) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). The recent espionage case relating to ISRO has revealed the possibility of Pakistan intelligence agencies having benefitted from leakages of certain sensitive documents. However, there is no evidence to directly link ISI with this case. Investigation of the case, in view of its wide ramifications, has been entrusted to the CBI on the request of the Kerala Government.

(c) There is no evidence to suggest that foreign agencies are funding the activities of fundamental organisations in Kerala

(d) to (f) Do not arise.

[Translation]

#### Welfare Schemes

2442. SHRI KHELAN RAM JANGDE:  
SHRI RAM KRIPAL YADAV:  
SHRI SHIV SHARAN VERMA:  
SHRI MANIKRAO HODLYA GAVIT:  
SHRI BAPU HARI CHAURE:

Will the Minister of WELFARE be pleased to state:

(a) the names of the schemes meant for the welfare of poor, old people, widows and destitutes which are fully and partly financed by the Union Government; and

(b) the number of persons who are benefitted from these schemes during each of the last three years and the current year so far, State/Union Territory-wise?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The names of the schemes meant for the old people and destitutes being implemented by the Ministry of Welfare are as under:—

(1) Central scheme of Assistance to Voluntary Organisations for programmes relating to Aged being implemented since 1992-93.

(2) Central scheme for the Welfare of Street Children being implemented since 1993-94.

(3) Centrally Sponsored scheme for Prevention and control of Juvenile Maladjustment.

(b) Information is attached in statements I, II and III.

#### STATEMENT-I

Assistance to Voluntary Organisations for Programmes relating to Aged

(Upto 30.11.94)

Sl. No.	Name of State/U.T.	No. of Beneficiaries		
		1992-93	1993-94	1994-95
1	Andhra Pradesh	1,125	16,525	50,275
2	Assam	50	25	25
3	Bihar	25	50	50
4	Gujarat	—	75	—
5	Haryana	400	375	200
6	Himachal Pradesh	50	50	50
7	Karnataka	50	100	25
8	Madhya Pradesh	200	50	175
9	Maharashtra	350	175	250
10	Manipur	575	600	1,050
11	Orissa	1,250	6,525	6,025
12	Rajasthan	5,250	150	4,850
13	Punjab	50	100	50
14	Tamil Nadu	1,025	16,175	35,625
15	Uttar Pradesh	975	7,350	1,950
16	Tripura	275	50	—
17	West Bengal	1,500	6,750	21,250
18	Delhi	5,775	4,975	9,825
19	Kerala	25	—	9,725
20	Pondicherry	25	—	25

#### STATEMENT-II

Scheme for Welfare of Street Children

(Upto 30.11.94)

Sl. No.	Name of State/U.T.	No. of Beneficiaries		
		1992-93	1993-94	1994-95
1	Andhra Pradesh	—	300	1,500
2	Assam	—	—	300
3	Gujarat	—	900	900
4	Karnataka	—	600	1,200
5	Madhya Pradesh	—	—	900
6	Maharashtra	—	2,400	2,400
7	Manipur	—	—	300
8	Rajasthan	—	—	300
9	Tamil Nadu	—	1,800	1,800

	1	2	3	4	5
10. Uttar Pradesh	—	—	—	1,200	1,200
11. West Bengal	—	—	—	2,100	5,100
12. Delhi	—	—	—	2,100	2,100

#### STATEMENT-III

Under the Scheme of Prevention and Control of Juvenile Social Maladjustment in Various States/Union Territories During 1991-92, 1992-93, 1993-94 and 1994-95.

(No. of Inmates)

Sl. No.	Name of State/U.T.	1991-92	1992-93	1993-94	1994-95
		1	2	3	4
1.	Andhra Pradesh	1177	1177	—	—
2.	Assam	44	44	44	44
3.	Arunachal Pradesh	—	—	—	—
4.	Bihar	950	950	—	—
5.	Goa	76	76	85	—
6.	Gujarat	1980	1980	—	1980
7.	Haryana	205	223	190	190
8.	Himachal Pradesh	7	7	—	—
9.	Karnataka	4893	4893	—	—
10.	Kerala	512	512	—	497
11.	Madhya Pradesh	301	301	—	2350
12.	Maharashtra	9790	9790	—	—
13.	Manipur	—	—	—	—
14.	Meghalaya	133	130	50	—
15.	Mizoram	35	35	45	45
16.	Nagaland	—	—	132	132
17.	Orissa	300	—	50	—
18.	Punjab	311	311	296	296
19.	Rajasthan	184	184	107	—
20.	Tamil Nadu	4925	4925	—	—
21.	Sikkim	—	—	25	—
22.	Tripura	—	—	—	—
23.	Uttar Pradesh	1493	1493	—	—
24.	West Bengal	2500	2500	2500	3500
25.	Andaman & Nicobar Islands	—	—	—	—
26.	Chandigarh	—	—	—	—
27.	Dadra & Nagar Haveli	—	—	—	—
28.	Daman & Diu	—	—	—	—
29.	Delhi	—	—	—	—
30.	Lakshadweep	—	—	—	—
31.	Pondicherry	71	71	—	—

The decline of number of beneficiaries during 1993-94 is due to non-receipt of adequate number of proposals from States/UTs.

[English]

**Central Water Commission**

2443. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total number of Central Water Commission offices/stations functioning at present, State-wise,

(b) whether these offices/stations are functioning effectively,

(c) if not, the reasons therefor; and

(d) the measures taken/proposed by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) A Statement indicating the State-wise number of offices/stations of Central Water Commission functioning at present is enclosed.

(b) the offices of the Central Water Commission are functioning effectively

(c) and (d) Does not arise.

**STATEMENT**

State-wise Number of Offices/Stations of Central Water Commission

S No	Name of States/U.T	Offices	Stations
1.	Andhra Pradesh	17	46
2.	Arunachal Pradesh	5	15
3.	Assam	16	71
4.	Bihar	15	87
5.	Dadra & Nagar Haveli (UT)	1	3
6.	Delhi	10	4
7.	Goa	1	2
8.	Gujarat	9	34
9.	Haryana	3	8
10.	Himachal Pradesh	2	9
11.	Jammu & Kashmir	10	21
12.	Kerala	3	19
13.	Karnataka	6	42
14.	Madhya Pradesh	9	77
15.	Maharashtra	13	81
16.	Manipur	—	5
17.	Meghalaya	4	4
18.	Mizoram	4	8
19.	Nagaland	1	6
20.	Orissa	10	48
21.	Rajasthan	4	27
22.	Sikkim	4	13
23.	Tamil Nadu	5	22
24.	Tripura	6	14
25.	Uttar Pradesh	26	145
26.	West Bengal	12	66
	<b>Total</b>	<b>196</b>	<b>877</b>

**Petrol/Diesel Outlets in Kerala**

2444. SHRI P.C. CHACKO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Kerala State Civil Supplies Corporation has been permitted to run petrol/diesel outlets in certain districts of Kerala;

(b) if so, the details thereof;

(c) whether the Government of Kerala has sent any proposals to run such petrol/diesel outlets in some more districts and taluk headquarters of the State;

(d) if so, the details thereof;

(e) whether the Union Government have accorded approval to these proposals;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Indian Oil Corporation has appointed M/s. Kerala State Civil Supplies Corporation as their RO dealers at the following locations:

- 1 M.G. Road, Trivandrum.
- 2 Vellayambalam, Trivandrum
- 3, Kollam
4. Kottayam
- 5 M.G. Road, Ernakulam
6. D.H Road, Ernakulam
7. Thanur, Malappuram

(c) and (d) Government of Kerala had requested for allotment of retail outlet dealerships at 10 locations in favour of the Corporation.

(e) and (g) As per existing policy, State owned/controlled Corporation are eligible to apply in response to advertisements under 'Open' category and the criteria relating to income, residence and multiple dealership norms are not applicable to them. There is no justification for any more relaxation in favour of these Corporations. They will have to apply in response to the advertisements for selection of dealers through OSBs. Oil Industry has been instructed to deal with such requests whenever received and advise the State Corporations accordingly.

**Use of LPG Cylinders**

2445. SHRI RAM NIHOR RAI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware that LPG cylinders meant for domestic purpose are being used by the commercial establishments;

(b) whether the Government propose to initiate strict measures to check this practice;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d) Reports of domestic

cylinders finding way for use by unauthorised customers are sometimes received in established cases, suitable action under the marketing discipline guidelines, which have been made more stringent recently, as well as under the LPG Control Order is taken

[Translation]

#### Profit by CIL

2446. SHRI NITISH KUMAR  
SHRI NAWAL KISHORE RAI

Will the Minister of COAL be pleased to state

(a) whether the Coal India Limited has been earning profits for the last three years, and

(b) if so, the details thereof Subsidiary-wise?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P A SANGMA) (a) Coal India Ltd and its subsidiaries, taken together, have been earning profits for last three years

(b) The details of profit (+)/loss (-) earned by Coal India Ltd and its subsidiaries during last three years after contribution to/from Coal Price Regulation Account are as under —

(Rs in crores)

	1991 92	1992 93	1993 94
Eastern Coalfields Ltd	(+)38 90	(-)17 20	(-)70 40
Bharat Coking Coal Ltd	(-)48 12	(-)73 84	(+)21 46
Central Coalfields Ltd	(+)103 77	(+)41 59	+62 06
Northern Coalfields Ltd	(+)34 24	(+)190 72	(+)325 23
Western Coalfields Ltd	(+)33 17	(+)11 80	(+)31 59
South Eastern Coalfields Ltd	(+)25 61	(+)133 40	(+)139 84
Mahanadi Coalfields Ltd	—	(+)43 73	(+)21 27
Central Mines Planning and Design Institute Ltd	(+)2 12	(+)2 50	(+)2 84
CIL/North Eastern Coalfields/Jankuni Coal Complex	(-)22 62	(-)41 40	(-)33 47
<b>Total CIL</b>	<b>(+)167 07</b>	<b>(+)291 27</b>	<b>(+)400 32</b>

#### IPS Officers

2447. DR SAKSHIJI Will the Minister of HOME AFFAIRS be pleased to state

(a) the number of IPS officers in Uttar Pradesh as on November, 30, 1994,

(b) the number of IPS officers in the State against whom charges of corruption have been framed since 1991 till date,

(c) the broad details thereof, and

(d) the action taken/proposed by the Government those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOIT) (a) to (d) Information is being collected from the Govt of Uttar Pradesh.

[English]

#### Supply of Diesel and Petrol to DTC

2448 SHRI MOHAN RAWALE Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether the Indian Oil Corporation (IOC) has decided to cut off the supply of diesel and petrol to the Delhi Transport Corporation (DTC),

(b) if so the reasons therefor,

(c) whether a huge amount of payment is due against DTC on account of non payment

(d) if so the net amount payable as on November 30, 1994, and

(e) the steps taken to liquidate the due payments?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) to (c) DTC was advised by IOC to clear the large outstanding amount and gave notice that failing payment supplies of HSD would be discontinued

(d) The net amount payable as on November 30, 1994 is about Rs 21 4 crores

(e) Numerous letters were written to the Chairman of DTC and a number of meetings were held with senior officers of DTC including the Chairman for liquidation of outstanding amount. The matter has also been taken up by the Ministry of Petroleum & Natural Gas, with the Ministry of Surface Transport. At present the DTC is being supplied diesel on cash and carry basis

[Translation]

#### Tribal Sub-Plan

2449 SHRI LALIT ORAON  
SHRIMATI SURYA KANTA PATIL  
SHRI SURAJBHANU SOLANKI

Will the Minister of WELFARE be pleased to state

(a) the amount released by the Union Government for the implementation of the Tribal Sub-Plan during 1992-93, 1993-94 and 1994-95 and the amount earmarked for 1995-96 State/Union Territory-wise

(b) the amount utilised by each State Government/ Union Territory Administration out of the above,

(c) whether some State Governments have utilised some of the funds for other purposes or returned funds to the Union Government without fully utilising the same,

(d) if so, the details thereof alongwith the names of such States, and

(e) the steps proposed to be taken by the Union Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) the information for 1992-93, 1993-94 & 1994-95 is given in statements I, II and III. The amount to be sanctioned to States/UTs under various schemes during 1995-96 would depend on availability of funds, proposals of State Govts./UTs Administration and their Budget provision etc

(b) The information is given in Statements IV to VI.

(c) Some State Govt. have utilised some of these funds for other purposes.

(d) After in-depth monitoring and discussion of various programmes of this Ministry particularly relating to Scheduled Tribes, it has come to the notice that Central Grants released to some States are not being promptly and properly passed on to the implementing agencies and proper utilisation of the same is also not being ensured. It came to the notice in June/July, 1994, that in Bihar the grants released by the Central Government for the Welfare of Scheduled Tribes was not utilised for the schemes for which it was provided. This includes Rs. 98.84 crores as Special Central Assistance to Tribal Sub-Plan and Rs. 14.44 crores grants under Art. 275(1) of the Constitution for tribal development. A news item had earlier appeared in the times of India on 10th April, 1994,

that in Bihar State Government has diverted funds under Central assistance for the payment of wages and salaries of Government employees. The information received was brought to notice of the Chief Minister by Welfare Minister himself and also by officers of the Ministry but so far no satisfactory reply either regarding release of money to the implementing agencies on about utilisation of the same has been received.

In the Times of India on 11.2.94 a news item was published about misappropriation of tribal funds in Himachal Pradesh, which is being verified.

(e) The Government has been asking the State/UT Government to furnish utilisation certificates of the grants utilised for the purpose these funds are sanctioned. Moreover, the Ministry has issued instructions to the State/UT Governments to release the grants sanctioned by the Government of India to the implementing agencies within one month's time of its sanction.

**STATEMENT-I**  
*Amount Sanctioned to States/UTs under various Schemes 1992-93*

(Rs. in Lakhs)

Name of States	S.C.A.	Article 275(1)	Girls Hostel	Boys Hostel	Ashram School	Educational Complex	V.I.P. R & T	N.G.O.	S.T.D.C.C.	
1	2	3	4	5	6	7	8	9	10	11
1. A.P.	1529.34	233.22	—	—	35.00	—	14.78	4.81	2.98	10.00
2. Assam	1077.61	160.80	16.38	16.00	—	—	—	10.70	20.81	—
3. Bihar	3175.25	427.20	—	—	—	—	—	9.82	23.36	50.00
4. Gujarat	1855.84	356.40	18.21	23.00	25.00	—	26.10	2.19	2.79	—
5. H.P.	403.39	14.40	—	—	—	—	—	0.31	—	—
6. J & K	296.14	56.40	—	—	—	—	—	—	—	—
7. Karnataka	327.42	133.98	—	—	—	—	—	—	10.45	—
8. Kerala	207.23	19.20	21.42	15.87	39.73	—	—	8.00	18.63	—
9. M.P.	6785.01	880.80	83.06	63.74	—	—	—	28.28	7.91	51.00
10. Maharashtra	1815.21	423.96	—	—	—	—	—	11.87	35.54	24.00
11. Manipur	383.41	28.38	—	—	—	—	—	6.60	18.71	—
12. Orissa	3378.03	434.78	35.58	30.00	42.00	—	—	3.22	22.88	—
13. Rajashtan	1679.46	307.64	24.50	10.11	—	—	—	4.58	10.97	30.00
14. Sikkim	60.93	5.22	—	—	—	—	—	—	—	—
15. T.N.	270.72	38.40	6.12	6.74	24.69	—	14.78	9.44	9.17	—
16. Tripura	414.94	42.78	8.00	18.38	10.00	—	—	0.69	7.25	—
17. U.P.	58.40	17.22	6.12	15.16	23.58	—	—	3.46	1.96	—
18. West Bengal	1171.67	225.60	30.60	24.26	—	—	29.56	1.03	23.44	35.00
19. A&N Islands	81.13	—	—	—	—	—	—	—	—	—
20. Daman & Diu	23.87	—	—	—	—	—	—	—	—	—
	24995.00	3806.38	249.99	223.26	200.00	—	85.22	105.00	216.26	200.00







1	2	3	4	5	6	7	8	9	10	11	12
10	Maharashtra	—									
11	Manipur	—									
12	Orissa	—									
13	Rajasthan	265 39									
14	Sikkim	—									
15	Tamil Nadu	—									
16	Tripura	—									
17	Uttar Pradesh	—									
18	West Bengal	—									
19	A&N Island	4 89									
20	Daman & Diu	1 30									
Total		374 97									

[English]

#### Official Secrets Act

2450 SHRIMATI GIRIJA DEVI Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government have critically examined the need to amend the Official secrets Act, 1923

(b) if so, the decision taken by the Government in this matter and

(c) the time by which it is likely to be amended?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) to (c) Government has, on the basis of suggestions/recommendations received in this regard, been carefully examining the issues involved. Since the matter is both sensitive and complex, it requires careful and thorough analysis. It is not possible to give an exact time frame for a final decision in the matter.

#### Lead Free Petrol

2451 SHRI AMAL DATTA Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether any order has been passed by the Supreme Court regarding supply of lead free petrol,

(b) if so, the broad features thereof, and

(c) the action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) and (b) Yes, Sir. The Supreme Court has directed on 21.10.1994 that lead free petrol should be supplied through selected outlets in the four metros namely Delhi, Bombay, Madras and Calcutta by April, 1995.

(c) Public Sector oil companies have been directed to take necessary action to ensure that facilities are set up

at selected outlets so that the date stipulated is adhered to.

[Translation]

#### Coal Washeries

2452 SHRI VILASRAO NAGNATHRAO GUNDEWAR Will the Minister of COAL be pleased to state

(a) the details of existing coal washeries in Maharashtra and the annual capacity thereof,

(b) the norms and the basis on which coal is supplied to them

(c) whether the Government have made any assessment in regard to requirements of washeries in the State,

(d) if so, the details thereof, and

(e) the steps taken by the Government for the expansion of these coal washeries?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA) (a), (b) and (e) There is no existing coal washery of Coal India Limited (CIL) in Maharashtra.

(c) and (d) CIL has floated a global tender inviting foreign as well as Indian parties for setting up coal washeries (Cooking and non-cooking) on 'Build-Own-Operate' basis. One of the sites identified for setting up a non-cooking coal washery is at Sastli in the State of Maharashtra.

### Allocation of Natural Gas

2453. SHRI BHUBANESHWAR PRASAD MEHTA: Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Bihar for allocation of additional gas to the State;

(b) if so, the details thereof;

(c) the present position of the proposal; and

(d) the time by which it is likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d) Yes, Sir. However, in view of the non-availability of surplus gas, it has not been possible to consider any additional allocations

### Irrigation Projects

2454. SHRIMATI BHAVNA CHIKHLIA: Will the MINISTER OF WATER RESOURCES be pleased to state:

(a) the major and medium irrigation projects of Gujarat sanctioned by the Union Government during the Eighth Five Year Plan; and

(b) the funds earmarked by the Union Government for these projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) A Statement giving the details of major and medium irrigation projects of Gujarat given investment clearance by the Union Government during the VIII Five Year Plan and funds earmarked for these projects is enclosed.

### STATEMENT

The details of major and medium irrigation projects of Gujarat given investment clearance by the Union Government during the VIII Plan Five Year Plan and funds earmarked for these projects

Sl. No.	Name of the Project	Approved Cost (Rs. in crores)	VIII Plan Outlay (Rs. in crores)	Plan Date of investment Clearance
(1)	(2)	(3)	(4)	(5)
<b>MAJOR</b>				
1.	Modernisation of Ukai-Kakrapar Irrigation Project	60.12	8.95	9.3.94
2.	Providing Hydro Plus Fuse Gates on Wanakbori Weir	8.58	—	7.2.94

(1)	(2)	(3)	(4)	(5)
<b>MEDIUM</b>				
1.	Restoration of Machhu-II Irrigation Project	37.76	3.50	1.11.93
2.	Uben Irrigation Project	12.49	0.20	20.1.93
3.	Mukteshwar Medium Irrigation	19.37	5.22	21.4.93

### Production Cost of Coal

2455. SHRI PHOOL CHAND VERMA: Will the MINISTER OF COAL be pleased to state:

(a) whether production cost of coal in India is higher as compared to other coal producing countries;

(b) if so, the details thereof;

(c) the name of the country where the cost of coal production is the lowest and the rate thereof;

(d) the techniques being adopted for production of coal there;

(e) whether any action is being taken to adopt such types of techniques in India; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (c) Average cost of production of raw coal for Coal India Limited for the year 1993-94 was Rs. 364.35 per tonne. The Average cost for Singareni Collieries Company Ltd. for 1993-94 was Rs. 486.66 per tonne. Most of the producers treat cost of production as confidential and do not readily divulge it. Therefore, no reliable data about cost of production in other countries is available.

(d) to (f) Major coal producing countries have introduced modern technologies for production/transport of coal in their open cast/underground mines. Coal India Limited are also introducing such technologies in their mines subject to their feasibility and viability and keeping in view the geo-mining conditions prevailing in India coal mines.

### Gas to Industrial Units

2456. SHRI SHANKARSINH VAGHEJ A: Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of industrial units which have demanded natural gas, State-wise;

(b) the number of industrial units whose demand for supply of natural gas has been accepted and the number of those units whose demand has not yet been accepted; and

(c) the criterion adopted for rejecting/accepting the demand?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) The required information in respect of the demand registered by GAIL is given in the attached Statement.

(c) Allocations of gas are based generally on the Imputed Economic Values of natural gas use in the respective sectors, subject to preference being given to the power and fertiliser sectors.

#### STATEMENT

Number of industries registered with GAIL till 31.3.1992

State	Total No.	Contract signed	Pending
Gujarat	327	13	314
Maharashtra	98	5	93
Rajasthan	28	2	26
M.P.	62	—	62
U.P.	141	10	131
Delhi	1	—	1
Haryana	105	6	99
Punjab	2	—	2
Himachal Pradesh	1	—	1
Andhra Pradesh	85	2	83
Tamil Nadu	86	6	80
Karnataka	3	—	3
Assam	16	—	16
Tripura	19	—	19
Orissa	2	—	2
Arunachal Pradesh	1	—	1

#### LPG Agencies

2457. SHRI VISHWESHWAR BHAGAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have any proposal to provide LPG agencies in Tehsil Headquarters;

(b) if so, the details thereof;

(c) the number of Tehsil Headquarters in Madhya Pradesh where LPG agencies are not available at present; and

(d) the time by which the agencies are likely to be provided in these Tehsil Headquarters?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d). Owing to restricted availability of product, LPG distributorships are presently planned at towns having a population of 20,000 and above including Tehsil Headquarters and offering adequate potential to sustain economically viable distributorships. Accordingly, 54 LPG distributorships have been included in the current LPG marketing plan 1992-94 for Madhya Pradesh.

#### Effects on Advertisements System

2458. SHRIMATI SHEELA GAUTAM:  
SHRI RAJESH KUMAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have studied the likely effects on advertisement system in the country by foreign television; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) No, Sir.

(b) Does not arise.

[English]

#### Installation of Tubewells

2459. SHRI GABHAJI MANGAJI THAKORE: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total funds allocated by the Union Government for the installation of tubewells in Gujarat during the last three years;

(b) the number of tubewells installed in the State with the Central assistance during the said period; and

(c) the number of tubewells proposed to be installed with the Central assistance during 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No funds have been allocated by the Union Government to Gujarat specifically for installation of tubewells. However, the Planning Commission have approved an outlay of Rs. 33.52 crore, Rs. 53.02 crore and Rs. 53.02 crore during the year 1991-92, 1992-93 and 1993-94 respectively to Gujarat for minor irrigation schemes which includes installation of tubewells.

In addition, under the centrally sponsored scheme (50:50 basis) of assistance to small and marginal farmers for construction of shallow tubewells/dugwells, Ministry of Agriculture released Rs. 12.50 lakhs to Government of Gujarat during the year 1991-92. As per decision of the National Development Council (NDC), the scheme stands transferred to the State with effect from 1.4.92.

(b) During the year 1991-92, 2940 shallow tubewells/dugwells were constructed under the above centrally sponsored scheme.

(c) In view of (a) above, question does not arise.

**Crude Oil to Refineries**

2460. SHRI UDDHAB BARMAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) Whether the crude oil produced in the North-Eastern Region is sufficient to meet the requirements of Digboi, Guwahati, Bongaigaon and Barauni and Numaligarh Refineries; and

(b) if not, the efforts made/proposed by the Government to meet the requirements of these refineries?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Crude oil availability from North-Eastern region is not sufficient to meet the requirement. IOC has submitted to the Government a Detailed Feasibility Report for laying a crude pipeline from Haldia to Barauni to augment the crude supplies to Barauni Refinery.

In addition, continuous efforts are being made to enhance production in the North-East.

[Translation]

**Programmes for Children**

2461. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any Experts' Committee go into the programmes meant for children before screening them on television;

(b) if so, whether a large number of errors are found in these programmes despite their prior examinations; and

(c) if so, the action being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) No, Sir. Like all other programmes, such programmes are previewed by officials of Doordarshan before their telecast.

(b) No, Sir.

(c) Does not arise.

[English]

**Voluntary Organisations in Gujarat and Delhi**

2462. SHRI CHANDRESH PATEL: Will the Minister of WELFARE be pleased to state:

(a) the names of voluntary organisations in Gujarat and Delhi which are receiving financial assistance from his Ministry;

(b) the amount of financial assistance sought by these institutions and the funds provided to them during the last three years and the current year;

(c) the criteria adopted for sanctioning funds/rejecting demands;

(d) the amount proposed to be provided during 1995-96; and

(e) the number of organisations blacklisted and those to which assistance has been discontinued?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) The details are given in the enclosed Statements I and II.

(c) The Ministry releases grant-in-aid to voluntary organisations working in the field of Scheduled Castes, Scheduled Tribes, Other Backward Classes, Handicapped persons and Social Defence. The organisation should be registered under the Societies Registration Act, Companies Act, Trust or any other institutions recognised by the Ministry of Welfare and working in the relevant field for at least 2 years. Application should be recommended by the concerned State Govts./UT Admn.

(d) The amount of assistance to be provided to each voluntary organisation will depend on the activities to be undertaken by them during the year 1995-96, the number of beneficiaries to be covered, the amount utilised in the proceeding year and fulfilment of the other criteria laid down.

(e) No organisation has been black-listed. The grant-in-aid of one organisation. viz. Delhi Women's League has been discontinued.

## STATEMENT-I

The names of voluntary organisations in Gujarat which are receiving financial assistance from the Ministry of Welfare  
(Rupees In Lakhs)

S. No	Name of the Organisation	Financial Assistance sought and provided							
		1991-92		1992-93		1993-94		1994-95	
		Sought	Provided	Sought	Provided	Sought	Provided	Sought	Provided
1	2	3	4	5	6	7	8	9	10
1.	Blind Men's Association (Multycategory)	—	3.32	8.18	3.3	8.23	0.96	—	0.48 (1st instalment)
2.	BMA School of Physotherapy	—	9.67	1.95	0.70	1.84	0.74	—	0.37
3.	BMA Trg. Prog. in Gujarati Shorthand	—	0.054	0.43	0.39	0.52	0.43	—	0.21
				(for 2 months)					
4.	BMA Bakery & Food Product	—	0.82	1.82	0.59	1.36	0.62	—	0.31
5.	BMA Newsletter	—	0.29	0.50	0.33	0.60	0.32	—	0.16
6.	BMA Salary of Compositor & Tidleman	—	0.53	1.21	0.53	1.27	0.54	—	0.27
7.	Andh Kalyan Kendra	—	—	0.64	0.51	0.62	0.30	—	0.15
8.	Andh Apang Kalyan Kendra	—	—	0.65	0.53	0.60	0.53	—	0.27
9.	Andh Jan Vividhalaxi Talim Kendra	—	—	7.07	3.29	1.40	4.34	—	2.17
10.	DS Parekh Instt.	—	—	2.88	0.40	0.63	0.41	—	0.20
11.	Rachnatmak Abhigam Trust	—	—	3.08	2.85	4.51	0.01	—	0.50
12.	K.L. Instt. Transport allowance	—	3.51	0.51	0.46	0.58	0.29	—	0.15
13.	K.L. Instt. Teacher Trg. Course	—	—	0.69	0.49	0.76	0.50	—	0.25
14.	Light House for the Blind Girls	—	2.57	3.79	2.68	3.85	2.84	—	1.42
15.	Society for Mentally Retarded	—	1.44	2.32	1.48	2.57	2.39	—	1.19
16.	V-one Society, Vadodara	2.50	1.50	3.57	1.80	4.00	2.15	4.47	1.07
17.	Manav Daya Trust	2.73	0.50	—	—	—	—	1.50	0.25
18.	K.L. Instt. for Dear, Bhavnagar	9.00	0.50	10.26	1.00	10.50	1.25	20.39	0.62
19.	Medical Care Centre, Vadodara	5.00	2.50	6.10	4.00	7.00	5.00	7.60	2.50
20.	Blind Men's Asscm., Ahmedabad	18.00	12.00	21.16	15.00	28.00	18.00	41.75	9.00
21.	Bharat Sevashram Sangh, Ahmedabad	6.55	0.48	7.30	1.65	1.66	1.61	1.66	0.83
22.	Zarpan Nasarpur Vibhag Surat	—	—	4.26	1.12	3.68	2.72	6.28	1.54
23.	Akhil Bhartiya Adi Vikas Parishad New Delhi	5.70	1.17	55.47	6.81	504.18	—	224.74	—
24.	Bhartiya Agro. Industries Foundation	2.62	2.62	4.38	4.38	5.99	—	5.99	—
25.	Rachnatmak Abhigam Trust	2.88	2.27	3.08	2.51	7.01	6.59	10.48	4.03
26.	Gujarat Kelavani Trust, Ahmedabad	12.87	8.56	17.94	11.27	17.75	6.92	14.30	6.15
27.	Indian Council of Social Welfare	3.28	2.17	3.28	3.23	6.80	6.00	10.08	7.73
28.	Akhand Jyoti Foundation	0.50	0.50	0.50	0.45	1.12	1.02	7.90	3.59
29.	Nashbandi Mandal, Ahmedabad	17.92	5.43	20.68	8.92	24.81	21.03	21.70	7.21

1	2	3	4	5	6	7	8	9	10
30.	S.C. Patel Trust Cancer Research Institute, Baroda	7.82	5.55	7.82	5.57	7.62	7.48	7.62	3.77
31.	Gujarat State Crime Prevention Trust, Ahmedabad	0.50	0.41	—	—	0.50	0.50	1.00	0.75
32.	Rachna Seva Sangh, Baroda	0.50	0.38	—	—	—	—	—	—
33.	Blind Men's Asson., Vastrapur Ahmedabad	0.50	0.50	—	—	1.00	1.00	0.50	0.25
34.	Baroda Citizens Council Baroda	0.50	0.50	—	—	1.00	0.84	0.50	0.25
35.	Shri Kasturba Stri Vikas Griha Jumanagar	0.50	0.50	—	—	—	—	—	—
36.	Vikas Vidyalyaya, Wadhwan City	0.50	0.38	0.50	0.43	0.50	0.41	—	—
37.	Vikas Gruha, Ahmedabad	0.50	0.50	—	—	—	—	—	—
38.	Jamnagar Zilla Samaj Kalyan Sangh Jamnagar	0.50	0.50	—	—	—	—	—	—
39.	Shri T.R. Gandhi Vikas Griha, Bhavnagar	0.50	0.31	—	—	—	—	—	—
40.	Balram Sangam Kshetra Samiti	0.50	0.25	—	—	—	—	—	—
41.	Jyoti Sangh, Ahmedabad	0.50	0.50	—	—	0.50	0.40	—	—
42.	Roshan Vikas Mandal	—	—	—	—	0.50	0.45	—	—
43.	Mangai Gram Seva Nidhi	—	—	—	—	0.50	0.39	—	—
44.	Voluntary Coordination Agency (VCA) Rachnatmak Abhigam Trust Haaradik Prerana Park Society, Ahmedabad	0.14	0.14	0.72	0.72	0.81	0.81	—	—
45.	Anjuman Talhini Idara Charitable Bharuch	9.33	2.35	—	—	11.00	1.78	—	—
46.	Mahdum Edcl. Society, Modara	—	—	—	—	5.05	1.50	—	—

## STATEMENT-II

The names of voluntary organisations in Delhi which are receiving financial assistance from the Ministry of Welfare (Rupees in Lakhs)

S. No	Name of the Organisation	Financial Assistance sought and provided							
		1991-92		1992-93		1993-94		1994-95	
		Sought	Provided	Sought	Provided	Sought	Provided	Sought	Provided
1	2	3	4	5	6	7	8	9	10
1.	Harian Sevak Sangh, Kingsway	123.93	39.43	124.67	45.00	153.71	94.78	333.82	60.11
2.	Indian Red Cross Society	98.45	18.18	100.20	19.98	109.63	21.80	—	—
3.	Samaj Seva Sangh, Brahmपुरi	5.84	4.52	19.62	7.20	19.64	9.29	15.73	4.82
4.	Shoshan Unmoolan Parishad Chandralok Colony, Shadhara	20.87	15.88	35.61	29.49	45.59	38.52	56.92	21.19
5.	Shri Muktiar Singh Smriti Shiksha Samiti, Poothakalan	6.72	4.46	17.46	10.19	49.91	11.24	56.86	3.43
6.	Akhil Bhartiya Gramina Seva Sangh, Sultanपुरi	3.32	2.84	6.28	4.46	3.49	5.60	5.97	2.89
7.	Mukti Sangram Sangh, Laxminagar	3.82	0.77	2.84	1.78	2.91	1.51	7.00	0.82
8.	Konark Shikshan Sansthan, Uttamnagar	8.14	1.00	9.57	2.36	5.50	3.96	7.17	2.07

1	2	3	4	5	6	7	8	9	10
9.	Baba Saheb Dr. B.R. Ambedkar Research Institute, R.K. Puram	6.56	1.74	6.70	4.36	6.30	4.43	6.23	2.22
10.	All India Centre for Urban and Rural Development, Gole Market	5.45	1.17	9.74	4.36	6.24	4.59	3.25	2.04
11.	Delhi SC Welfare, Asscn., Rani Jhansi Road	1.29	0.70	1.88	0.89	0.95	0.44	0.96	0.45
12.	Nari Uthan Samiti, Maujpur	2.77	0.49	4.11	3.35	4.86	4.86	5.10	2.55
13.	Sushma Shiksha Samiti, Nand Nagri	1.36	0.27	1.63	1.63	1.49	1.35	1.49	0.69
14.	Integrated Rural Development Society, Sewak Park, Najafgarh Road	4.98	0.29	12.84	2.74	8.70	7.83	13.15	5.21
15.	Baba Saheb Ambedkar Secondary School Samiti, Rani Jhansi Road	—	—	6.83	0.48	0.62	0.62	—	—
16.	Ch. Doopchand Zaildar Memorial Education Society, Paschim Vihar	—	—	9.91	2.10	3.46	1.78	1.56	0.78
17.	Weaker Section Welfare Federation, Dr. Ambedkar Nagar	—	—	6.45	0.96	10.18	2.76	8.78	1.38
18.	Gramothan Kalyan Parishad, Rithala	—	—	—	—	1.88	0.58	1.55	0.70
19.	Bengali SC/ST Welfare Assch., Chittaranjan Park	1.62	0.57	1.35	0.28	—	—	—	—
20.	Social Welfare & Human Resource Dev., Society, Karol Bagh	2.10	1.46	1.11	0.50	—	—	—	—
21.	Bhartiya Lalitsahitya Academy 233, Tagore Park, Model Town	3.04	1.56	3.50	2.05	—	—	—	—
22.	Institution for the Blind	5.00	1.03	6.00	4.01	21.03	4.13	20.69	2.06
23.	Balvant Rai Mehta Viya Bhavan	9.85	6.77	10.28	7.95	10.01	8.03	2.63	1st instalment
								Nil	—
								under sub.	
24.	Prabha Instt. of Fina & Culture Crafts for the Hadicapped.	3.03	0.95	4.30	1.43	5.21	1.66	5.32	0.83
25.	Sanjivini	2.73	0.75	2.79	1.04	4.09	1.57	4.30	0.79
26.	Delhi Society for M R Children	4.24	2.18	6.51	4.74	7.12	5.59	7.89	2.79
27.	Spastics Society for Northern India	15.72	14.15	22.83	17.51	31.19	18.75	43.32	9.30
28.	Blind Relief Association	5.46	3.73	8.07	3.29	6.09	—	—	NOT APPLIED
29.	Amar Jyoti Charitable Trust	21.22	9.30	28.16	16.75	24.52	11.55	31.25	9.96
30.	Akshay Prathisthan	2.09	1.89	4.11	2.36	4.10	2.61	5.81	1.30
31.	Federation for the Welfare of MR	20.43	8.41	26.26	7.28	33.21	8.13	26.04	4.06
32.	Asscn. for the Dev. of Multiply Handicapped	—	—	7.61	—	—	—	—	—
33.	National Fed. of the Blind	16.41	7.90	19.23	8.92	24.37	10.34	25.89	5.20
34.	All India Confederation of the Blind	1.44	1.30	2.23	1.07	1.64	1.21	1.94	0.50
35.	Eclat Society	2.34	2.11	2.68	1.92	2.62	1.89	2.77	0.93
36.	Dr. Labir Hussain Memorial Welfare Society.	2.89	2.03	4.38	2.17	1.74	3.32	4.39	0.87
37.	Asscn. for National Brotherhood.	—	—	—	—	4.60	0.77	8.11	1.09
38.	Janita Adarsh Andh Vidyalaya	5.21	2.23	6.11	2.89	7.93	2.05	12.14	9.16
39.	All India Federation of the Deaf	8.18	2.69	7.56	4.11	10.10	5.36	10.40	2.68
40.	Akhil Bharteeya Netraheen Sangh	2.86	1.33	3.79	2.41	5.99	3.42	6.94	1.71
41.	Tarana	5.69	3.79	6.54	4.61	5.66	5.36	8.37	2.68
42.	Samadhan	—	—	—	—	—	—	—	—
43.	Indian Society for the Hearing Impaired	2.71	—	—	—	—	—	—	—
44.	Hind Kusht Nivaran Sangh	—	—	1.92	0.79	3.89	0.92	1.93	0.46

1	2	3	4	5	6	7	8	9	10
45.	Handicapped Women Welfare Asscn.	1.99	1.78	3.40	2.02	4.30	2.08	5.96	1.04
46.	Asscn. for Advancement & Rehabilitation of Handicapped	4.23	1.46	5.61	2.09	7.65	2.47	8.79	1.23
47.	National Asscn. for the Blind (Delhi Branch)	4.40	2.79	4.77	2.74	5.84	4.08	6.41	2.04
48.	Institute for the Physically Handicapped.	30.00	30.00	30.00	15.00	75.00	75.00	—	—
49.	Amar Jyoti Charitable Trust	7.00	4.75	15.00	5.75	15.00	5.54	5.50	2.75
50.	Delhi Council for Child Welfare Qudisia Park	4.50	0.50	4.68	0.75	4.80	0.37	5.00	0.19
51.	All India Federation for, Deaf R.K. MARG	10.00	6.00	9.00	3.50	9.00	7.00	15.00	3.00
52.	Delhi Midtown Rotary Service Trust	—	—	0.80	0.80	—	—	—	—
53.	All India Institute of Medical Sciences	3.00	—	—	—	—	—	2.50	—
54.	Association of National Brotherhood for Social Welfare, 21, New Rohtak Road	12.00	7.18	15.50	13.87	19.70	18.96	20.12	9.45
55.	Asscn. for Social Health in India 4, Deen Dayal Upadhypay Marg	13.90	7.63	19.50	9.34	18.40	8.76	18.90	7.53
56.	Delhi Police Foundation, Delhi Police Sation, Sarai Rohilla	—	—	7.79	3.68	7.39	2.42	6.44	2.36
57.	Indian Council of Education, A-2/59 Safdarjang Enclave	35.40	25.24	42.44	36.16	44.49	29.48	44.49	21.58
58.	Soicety for Promotion of Youth and Masses, 80A/9, Kishangarh Vasantkunj	3.10	2.61	6.04	3.95	8.20	6.08	5.00	3.43
59.	Dr. Vidya Sagar Kaushalya Devi Memorial Trust, Nehru Nagar	18.00	5.56	27.68	5.67	22.00	7.40	22.00	10.81
60.	Delhi Women's League	7.80	4.35	—	—	3.20	0.77	—	—
61.	National Federation of the Blind	0.50	0.50	—	—	0.50	0.48	—	—
62.	Spastic Society of Eastern India, Hauz Khas	0.50	0.50	—	—	—	—	—	—
63.	All India Federation of the Deaf, R.K. Puram	0.50	0.50	—	—	—	—	—	—
64.	India International Rural Cultural Centre	0.50	0.50	—	—	—	—	—	—
65.	Handicapped Welfare Federation	0.50	0.50	—	—	1.00	0.75	—	—
66.	Age Care India, Saket	0.50	0.18	1.28	1.28	0.75	0.37	—	—
67.	Indian Council of Education	0.50	0.50	0.50	0.50	0.50	0.50	—	—
68.	Delhi Society for the Welfare of the Mentally Retardates, Okhla	0.50	0.50	—	—	—	—	—	—
69.	All India Confederation of the Blind Model Town	0.50	0.48	—	—	—	—	—	—
70.	Samaj Seva Sangh	3.95	3.95	4.36	4.03	0.50	0.17	—	—
71.	National Association for the Blind	—	—	0.50	0.50	0.50	0.50	—	—
72.	M/s Welfare home for Chldren 68, Raja Garden	—	—	—	—	1.63	1.63	—	—
73.	M/s Sewa Bharti, 100196-A Sewa Kunj, Jhandewian	—	—	—	—	1.63	1.63	—	—
74.	M/s SOS Children's Villages of India, A-33, Kailash Colony	—	—	1.63	1.63	—	—	—	—
75.	Voluntary Coordinating Agency C/o Delhi Council for the Child Welfare Quidisia Garden	0.54	0.54	0.37	0.37	0.77	0.77	—	—
76.	Hamdard Study Circle	—	—	8.94	5.89	—	—	11.475	8.475
77.	Society for Friendship Education and Development	—	—	3.43	1.50	4.04	2.80	—	—

1	2	3	4	5	6	7	8	9	10
78	S N Das Gupta College	—	—	—	—	125 00	7 42	—	—
79	Rao s IAS Study Circle	—	—	—	—	—	—	15 38	10 95
80	Employment Today	—	—	—	—	—	—	22 11	1 10
81	Sachdeva New P T College	—	—	—	—	—	—	19 44	3 30
82	Helpage India	3 25	3 25	—	—	1 97	1 97	2 91	2 91
83	Jami Milia Islami	0 70	0 70	—	—	0 28	0 28	—	—
84	Alak Charitable Trust Vivek Vihar	0 49	0 49	0 08	0 08	—	—	—	—
85	Bhartiya Nav Chaitanya Vikas Samiti	0 38	0 38	0 15	0,15	—	—	—	—
86	All India Women Conference	0 67	0 67	0 13	0 13	1 53	1 53	0 78	0 78
87	Bhartiya Adimajati Sevak Sangh	3 30	3 30	7 83	7 83	—	—	0 43	0 43
88	Prayas Juvenile Aid Centre Jagangirpur	—	—	—	—	5 30	5 30	7 40	7 40
89	Bal Sahyog Connaught Place	—	—	—	—	3 70	3 70	7 40	7 40
90	ANKURAN	—	—	—	—	3 70	3 70	—	—
91	Indian Council for Child Welfare	—	—	—	—	2 46	2 46	—	—
92	Salam Balak Trust	—	—	—	—	1 83	1 83	7 40	3 62
93	Ashu Project YWCA	—	—	—	—	0 62	0 62	7 40	7 40
94	Seva Bharti Jhandewalan	—	—	—	—	0 62	0 62	—	—
95	Aashirwad Senior Citizen Surya Niketan	—	—	—	—	—	—	0 69	0 69

#### Allocations of Natural Gas

2463 DR AMRIT LAL KALIDAS PATEL Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether the Union Government have received any request from the Government of Gujarat for allocation of natural gas for the power projects in the State and

(b) if so the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) Yes, Sir,

(b) 7.55 MMSCMD has been allocated to power projects in Gujarat. It has not been feasible to accept requests for further allocations as the gas projected to be available is fully allocated.

#### LPG CONNECTIONS

2464 DR KARTIKESWAR PATRA Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) the target fixed for providing new LPG connections during current year in Orissa,

(b) the number of LPG agencies functioning in the State at present,

(c) whether the Government have received any representation for opening of more LPG agencies at other places in the State, and

(d) if so, the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH

KUMAR SHARMA) (a) The Public Sector Oil Companies have been issued instructions to enrol 20 lakhs new customers during 1994-95 throughout the country. Statewise targets are not fixed. New LPG connections are released in a phased manner throughout the country including Orissa depending upon the availability of LPG, new customer enrolment plan waiting list slack available with the distributors and their viability.

(b) As on 1-10-1994 91 LPG distributors were functioning in Orissa.

(c) and (d) Requests are received from time to time from different parts of the country including from Orissa for taking up more LPG distributorships. Subject to economic availability and product availability, locations having population 20,000 and above considered for setting up of LPG distributorships. Accordingly, proposals for 6 LPG distributorships have been included in the current LPG marketing plan 1992-93 for Orissa.

#### Old age day

2465 SHRI SHRAVAN KUMAR PATEL  
SHRI CHANDRESH PATEL

Will the Minister of WELFARE be pleased to state

(a) whether the United Nations have declared October 1 as 'Old Age Day' through its Resolution No 45/106 in Geneva,

(b) if so, the details thereof,

(c) the year in which the Old Age Day was celebrated in India as well as in the world for the first time,

(d) whether the Old Age Day was observed in the country during the current year,

(e) if so, the details of schemes and programmes

launched thereunder,

(f) the targets set under these schemes/programmes, and

(g) the steps proposed to be taken in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) to (c) Yes, Sir The General Assembly has designated 1st October, as International Day for the Elderly by the Resolution No 45/106 By designating 1st October as special day the Assembly also suggested activities to be observed for the day which includes statement by Heads of States, observances at United Nation Offices throughout the world, news announcement in Radio, Television, Press, Photographic and Poster displays in public area etc It was observed for the first time throughout the world in 1991

(d) to (g) Yes Sir Ministry of Welfare is implementing a scheme for the welfare of the aged which provide for Institutional and Non-Institutional as well as medical services through Non-Governmental Organisations Necessary awareness programmes we launched on the International Day for the Elderly No targets have been fixed as the scheme is operated through NGOs the progress depends on the number of proposals received from NGOs and availability of funds For the current years the total plan allocation is Rs 5 68 crores under the scheme

#### Modernisation of BSF

2466 SHRI ANNA JOSHI  
SHRI PRAMOTES MUKHERJEE

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government propose to modernise and strengthening the Border Security Force particularly its Water and Air Wings to check smuggling of explosive and other materials assisting the terrorists and fundamentalist elements operating in the borders,

(b) if so, the details thereof,

(c) whether better boats and aircrafts are likely to be provided to the Force, and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) and (b) Modernisation and strengthening of the Border Security Force, including the Water Air Wings, is a continuous and on going process

(c) and (d) In the recent past BSF has been sanctioned 43 speed boats, 2 medium crafts, 5 mechanised boats, 9 country boats, 61 engine fitted country boats and 14 motor vehicles besides 423 additional posts under its expansion programme The additional boats and crafts sanctioned recently are in the process of procurement

#### LPG Demand

2467 SHRI JITENDRA NATH DAS Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether the Government are self-sufficient to meet the demand of LPG, and

(b) if not, the efforts of the Government to make the country self-sufficient?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) Potential demand of LPG has been considerably higher than the indigenous production

(b) Plans have been drawn to augment the LPG availability in the country by commissioning of new sources and higher production from the existing sources Plans have also been drawn to develop new LPG import facilities and augment the capacity of existing import facilities Government has also allowed import and sale of LPG by private agencies through their own net-work at market determined prices

#### Baharul Islam Committee

2468 SHRI BIJOY KRISHNA HANDIOUE Will the Minister of WELFARE be pleased to state

(a) the main recommendations made by the Baharul Islam Committee on the handicapped

(b) the details of recommendations which have been accepted by the Government and

(c) the steps taken/proposed to be taken by the Government for the implementation of these recommendations?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) The Baharul Islam Committee had made following main recommendations—

I Enactment of legislation providing for—

- (i) Setting up of a National Trust for the Mentally Retarded and Cerebral Palsied
- (ii) Setting up of a Board for Handicapped Welfare alongwith Commissioner for handicapped Welfare who could function as Member Secretary to the Board,
- (iii) to provide for reservation in services in Government sect (Central Government offices and Central Public Sector Undertakings) to the extent of 1% for each of the three categories, namely, visually handicapped, speech and hearing handicapped in Group C and D services only already existing under executive orders since 1977

II To provide through executive instructions—

- (i) reservation in vocational training institutions and institutions of higher education to the extent of 1% for each of the three categories viz visually handicapped, speech and hearing handicapped and orthopaedically handicapped,

- (ii) access facilities for the handicapped in public buildings and public transportation systems;
- (iii) reservation in Group A and B services @ % for each of the three categories or a smaller percentage to begin with, at least for all the three categories equally divided among the three categories.

(b) The Government after due consideration have decided for the enactment of legislation on following two recommendations:—

- (i) setting up a National Trust for the Mentally Retarded and Cerebral Palsied; and
- (ii) a comprehensive legislation titled "Disabled Persons (Security and Rehabilitation) Bill" covering all aspects the rehabilitation and security of the disabled persons, namely, prevention, early detection, timely prevention, education, vocational training, employment, rehabilitation, insurance, etc.

(c) Steps are being taken to introduce the legislation in the Parliament.

[Translation]

#### Development of Irrigated Area

2469. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the programme formulated by the Union Government for the development of irrigated area;

(b) whether the Union Government have given any financial assistance to the State Governments for this purpose; and

(c) if so, the details thereof State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) For the development of Irrigated area, a Centrally sponsored Command Area Development Programme has been under implementation since 1974-75.

(b) Yes, Sir.

(c) A Statement showing State-wise Central financial assistance released to the State Governments under the Command Area Development Programme upto March 1994 is enclosed.

#### STATEMENT

Statewise Central Financial assistance released to the State Governments Under the Command Area Development Programme upto March 1994

(Rs. in lakhs)

Sl. No.	States/UTs	Total releases upto March 1994
1.	Andhra Pradesh	4995.05
2.	Arunachal Pradesh	0.00

Sl. No.	States/UTs	Total releases upto March 1994
3.	Assam	1674.07
4.	Bihar	10152.31
5.	Goa	802.46
6.	Gujarat	8285.55
7.	Haryana	4983.30
8.	Himachal Pradesh	340.69
9.	Jammu & Kashmir	1159.38
10.	Karnataka	9224.83
11.	Kerala	4510.80
12.	Madhya Pradesh	7961.75
13.	Maharashtra	16825.40
14.	Manipur	444.97
15.	Maghalaya	20.00
16.	Nagaland	10.00
17.	Orissa	3614.42
18.	Rajasthan	21245.30
19.	Tamil Nadu	5233.08
20.	Tripura	12.18
21.	Uttar Pradesh	26878.15
22.	West Bengal	1850.58
23.	Dadra & Nagar Haveli	0.00
24.	Daman & Diu	0.00
25.	Grant for studies	180.78
TOTAL		130193.05

[English]

#### Shortage of LPG

2470. SHRI KODIKUNNIL SURESH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware of acute shortage of LPG in Kerala;

(b) if so, the reasons therefor; and

(c) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) The demand of existing customers of LPG in the State of Kerala is by and large being met in full. Temporary backlogs that may arise are cleared by augmenting LPG supplies through operation of Bottling Plants during extended hours and on holidays and by arranging supplies from bottling plants of adjoining areas.

#### News Bulletin on DD Channels

2471. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of INFORMATION AND BRADCASTING be pleased to state:

(a) whether Hindi news bulletin on the National Network are telecast only on DD-1 whereas the English news bulletins are telecast on both the DD-1 and DD-2;

(b) if so, the reasons for telecasting Hindi news bulletins on only one channel and the English news on both the channels; and

(c) the steps taken to either telecast the Hindi news on both the channels or to telecast English news also on only one channel?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) No, Sir. The national news bulletin in Hindi telecast on DD-1 in the afternoon transmission is also relayed on DD-2.

(b) Does not arise.

(c) The relay of news bulletin telecast on DD-1, on DD-2, is dependent upon the overall programme requirement on the DD-2 channel. There is at present no proposal to carry out any change in the existing arrangement.

#### Welfare Schemes in A.P.

2472. SHRI BOLLA BULLI RAMAIAH: Will the Minister of WELFARE be pleased to state:

(a) the total funds provided by the Union Government to the Government of Andhra Pradesh for various welfare schemes during 1992-93, 1993-94 and 1994-95;

(b) the amount utilised by the State Government out of these funds;

(c) whether the State Government has recently requested the Union Government for additional grants for setting up residential educational institutes in the State;

(d) if so, the details thereof; and

(e) the reaction of the Union Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The total funds provided by the Ministry of Welfare to Government of Andhra Pradesh for various Welfare programmes are as follows:—

(Rs. in crores)

1992-93	1993-94	1994-95
60.11	89.71	40.91
(b):		
1992-93	1993-94	1994-95
59.55	37.93	Not yet available.

(c) to (e). The State Government have asked for grant of additional funds under special Central Assistance to Special Component Plan for setting up residential schools for SCs in the State. Due to non-availability of funds, it is not possible to provide additional grants.

[Translation]

#### Water Drainage System

2473. SHRI N.J. RATHVA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Gujarat has sent any proposal for water drainage system to the Union Government for approval;

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF

URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) and (c). Does not arise.

[English]

#### Broadcasting/Telecasting Codes

2474. SHRI JAGMEET SINGH BRAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to review the broadcasting/telecasting codes for All India Radio and Doordarshan;

(b) if so, the details thereof, and

(c) the action taken/proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) No such proposal is under the consideration of the Government at present.

(b) and (c). Do not arise.

#### Tribal Research Institutes

2475. SHRI SUSHIL CHANDRA VERMA: Will the Minister of WELFARE be pleased to state:

(a) the number of tribal research institutes functioning in the country at present alongwith their locations;

(b) whether any survey has been conducted by these institutes to ascertain the incidence of homicide among certain tribes like Bhills, Marias, Nagas etc.;

(c) if so, the details and the outcome thereof indicating the names of the institutes which have conducted the survey; and

(d) if not, the steps proposed to be taken to conduct such surveys in future?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) At present fourteen (14) Tribal Research Institutes are functioning in the country. They are located at Hyderabad (Andhra Pradesh), Guwahati (Assam), Ranchi (Bihar), Ahmedabad (Gujarat), Kozikodo (Kerala), Bhopal (Madhya Pradesh), Bhubaneswar (Orissa), Pune (Maharashtra), Udaipur (Rajasthan), Uthagamandalam (Tamil Nadu), Lucknow (Uttar Pradesh), Calcutta (West Bengal), Imphal (Manipur) and Agartala (Tripura).

(b) As per information available with the Ministry, no such survey on the incidence of homicide among certain tribes like Bhills, Marias, Nagas etc, has been conducted by these institutes.

(c) Does not arise.

(d) At present, there is no such proposal for conducting the survey.

**Irrigation Projects**

2476. DR. ASIM BALA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of irrigation projects under operation in Andaman and Nicobar Islands; and

(b) the funds allocated by the Union Government for these projects during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) There are no major and medium irrigation projects in Andaman & Nicobar Islands. Details of minor irrigation projects are not kept at the Centre.

(b) The Planning Commission has approved outlays of Rs. 1.22 crores, Rs. 1.99 crore and Rs. 1.99 crore for the minor irrigation in Andaman & Nicobar Islands during the years 1991-92, 1992-93 and 1993-94 respectively. The approved outlay for minor irrigation in Andaman & Nicobar Islands for the year 1994-95 is Rs. 1.99 crore.

**Bill from Kerala**

2477. SHRI P.C. CHACKO:  
SHRIMATI SUSEELA GOPALAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Kerala has submitted a Bill entitled "The Kerala Industrial Infrastructure Development (Amendment) Bill, 1994" for concurrence of the Union Government;

(b) if so, the details thereof; and

(c) the time by which the concurrence is likely to be accorded?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c). The Kerala Industrial Infrastructure Development (Amendment) Bill, 1994 was received on 19.4.1994 for prior approval of Government of India before its introduction in the State Legislature. The State Government has been requested on 14.7.1994 to clarify certain provisions of the Bill. The Bill can be processed further only after the clarifications are received from the State Government.

[Translation]

**Irrigation Projects**

2478. DR. SAKSHIJI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total amount allocated by the Union Government to Himachal Pradesh for the ongoing irrigation projects during 1994-95;

(b) the amount out of that released so far;

(c) whether the Government of Himachal Pradesh has requested the Union Government for additional funds for the timely completion of these projects; and

(d) if so, the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). The Central Assistance is in the form of block loans and grants not tied to any sector of development/project. However, the Planning Commission has approved an outlay of Rs. 28.15 crores for irrigation sector of Himachal Pradesh for Annual Plan 1994-95.

(b) No, Sir.

(c) Does not arise.

[English]

**Coal Projects**

2479. SHRI D. VENKATESWARA RAO: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited is utilising the Canadian, Australian and French technology in some of the projects to make the mines economically viable and produce better quality of coal;

(b) if so, the details thereof;

(c) whether the Government of West Bengal has also contributed in these projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) Yes Sir.

(b) The details of CIL Projects being implemented with Canadian, Australian and French technologies are as under:

Country	CIL Project	Technology Sought
Canada	Rajmahal OCP	Introduction of high capacity HEMM and Total Mine Management System
Australia	Piparwar OCP	Inpit Crusher and conveyor system

Country	CIL Project	Technology Sought
France	Kottadih	Underground Longwall Mining in thick seam in a single slice

(c) and (d). The Government of West Bengal has helped by providing necessary assistance in land acquisition.

#### Destruction of Wagons at Cochin Oil Refinery

2480. SHRI MOHAN RAWALE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given to Unstarred Question No. 3338 on March 17, 1994 regarding destruction of wagons at Cochin Oil Refinery and state:

(a) the amount paid so far to the Railways out of a loss of Rs. 1.07 crore suffered by Railways; and

(b) the time by which the balance is likely to be paid?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Out of the claim of Railways for Rs. 1,07,27,589/-, CRL has already paid Rs. 53,92,348/-. The balance admissible amount will be paid after negotiations between CRL and Railways.

#### Holding of Traffic

2481. SHRIMATI GIRIJA DEVI:  
SHRIMATI SAROJ DUBEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Human Rights Commission has expressed concern over VVIP movements holding up the traffic for a long period thereby causing inconvenience to the public;

(b) if so, the details thereof;

(c) the reaction of the Government thereto; and

(d) the steps taken/proposed to be taken to redress the grievances of the public?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d). The National Human Rights Commission called for the response of the Government on a complaint received from some individual in this regard. Government of India have issued guidelines for the security of VVIPs and arrangements for their security are made as per these guidelines. These guidelines are kept under constant review by the Government.

[Translation]

#### Import of Crude Oil

2482. SHRI PHOOL CHAND VERMA. Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantity of crude oil proposed to be imported during 1995-96, country-wise;

(b) whether the Government had a talk with countries willing to export oil to India at cheaper rate, and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA). (a) The import plan for 1995-96 is yet to be finalised.

(b) and (c). All imports are made on market related prices and crude imports under term contracts are generally at the official selling prices of the produced National Oil Companies.

#### LPT in Gujarat

2483. SHRI SHANKERSINH VAGHELA Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Union Government have received any complaint that most of the Low Power Transmitters in Gujarat are not working satisfactorily,

(b) if so, the reasons therefor, and

(c) the steps taken/proposed by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c). The overall performance of the Low Power Transmitters (LPTs) in Gujarat is reported to be satisfactory. No complaints of their malfunctioning have been received in the recent past. Reports of malfunctioning of the LPTs are promptly attended and defects are duly rectified.

#### Irrigation Projects

2484. SHRI RAMESHWAR PATIDAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) the major and medium irrigation projects in Madhya Pradesh sanctioned during the Eighth Five Year Plan period;

(b) the major and medium projects of Madhya Pradesh pending with the Union Government for approval;

(c) the present position of these projects; and

(d) the time by which these are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) One major project namely man Irrigation Project of Madhya Pradesh has been accorded investment

clearance for Rs. 44.10 crore during VIII Five Year Plan period.

(b) and (c). Out of 14 major and 6 medium irrigation projects of Madhya Pradesh, 10 major and 3 medium projects have been found acceptable by the Advisory Committee subject to compliance of certain observations such as obtaining clearances from the Ministry of Environment & Forests and Ministry of Welfare, provision of adequate funds, concurrence of State Finance Department etc. by the State Government. The consideration on one major and one medium irrigation project has been deferred by the Advisory Committee on account of non-submission of Action Plans on forest, environment, rehabilitation & resettlement aspects. On remaining 3 major and 2 medium irrigation projects, the State Government has to sort out various techno-economic issues with Central Water Commission and other Central Appraising Agencies.

(d) The clearance of project depends upon how soon the State Government is able to comply with the observations of the Central Appraising Agencies and obtains clearances from Ministry of Environment & Forests from environmental and forests angle and from Ministry of Welfare for rehabilitation & resettlement plans of Scheduled Casts/Scheduled Tribe population.

#### LPG Connections to Displaced Kashmiri

2485. SHRI A.K. PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to issue one LPG connection to each displaced Kashmiri family residing in Delhi;

(b) if so, the time by which these gas connections are likely to be issued by the Government; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). There is no proposal to issue LPG connection on priority to each family of Displaced Kashmiris residing in Delhi. However, individual applications are being considered on merit by oil companies if the applicant had a LPG connection in Jammu & Kashmir.

[English]

#### Post Matric Scholarship Scheme

2486. SHRI RAJENDRA AGNIHOTRI: Will the Minister of WELFARE be pleased to state:

(a) the amount released by the Union Government under the Post Matric Scholarship Scheme for SCs/STs during 1993-94 and 1994-95, State/Union Territory-wise;

(b) the amount utilised by the State Governments/UT Administrations out of the above;

(c) the amount earmarked for the Eighth Five Year Plan;

(d) the number of persons benefited under the scheme during each of the last three years, State/UT-wise; and

(e) the number of persons likely to be benefited during the Eighth Five Year Plan, State/UT-wise?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The Central Assistance released during 1993-94 and 1994-95, State/Union Territory-wise, under the Centrally Sponsored Scheme of Post Matric Scholarship for Scheduled Caste and Scheduled Tribe students is given in the attached *Statements-I*.

(b) Central Assistance of Rs. 4900.0463 lakh has been reported to be utilised in 1993-94 by the concerned State Govts./Union Territory Administrations except Bihar, Gujarat, Madhya Pradesh, Uttar Pradesh and West Bengal from whom reports are awaited. Utilisation of Central Assistance released in the year 1994-95, can not be known at present as the present financial year is upto 31.3.1995.

(c) An amount of Rs. 300 crore has been allocated under the Centrally Sponsored Scheme of Post Matric Scholarship for Scheduled Caste and Scheduled Tribe students in the VIII Five Year Plan.

(d) The number of scholarships awarded under the scheme, State/Union Territory-wise in each of the last three years is given in the attached *Statement-II*.

(e) The Scheme being open-ended, provides for scholarships to all the eligible Scheduled Caste and Scheduled Tribe students. However, it is estimated that with an allocation of Rs. 300 crores for the Eighth Five Year Plan, 56.67 lakh students will be provided scholarship in the Eighth Plan Period under this plan scheme.

#### STATEMENT-I

Centrally Sponsored Scheme of Post Matric Scholarship for SC & ST students—Central Assistance released during 1993-94 and 1994-95

Sl. No.	Name of the State/U.T.	1993-94	1994-95
1	2	3	4
1.	Andhra Pradesh	1077.365	657.30
2.	Bihar	590.144	451.00
3.	Goa	1.46	0.90
4.	Gujarat	357.951	292.00
5.	Haryana	68.00	75.49
6.	Himachal Pradesh	3.272	2.00
7.	Jammu & Kashmir	33.754	20.70
8.	Karnataka	1077.436	657.30
9.	Kerala	108.764	68.00
10.	Madhya Pradesh	474.78	280.70
11.	Maharashtra	1240.04	1140.30
12.	Manipur	59.47	36.40
13.	Meghalaya	74.279	143.275
14.	Mizoram	164.35	100.30
15.	Nagaland	60.00	—
16.	Orissa	365.74	235.30
17.	Punjab	120.678	73.80
18.	Rajasthan	348.02	311.88

1	2	3	4
19.	Tamil Nadu	736.98	449.60
20.	Tripura	54.944	33.60
21.	Uttar Pradesh	350.00	—
22.	West Bengal	73.20	—
23.	Andaman & Nicobar	1.30	0.75
24.	Daman & Diu	2.562	1.80
25.	Dadra & Nagar Haveli	3.13	4.06
26.	Pondicherry	10.56	11.30
27.	Guwahati Project	3.00	2.00
<b>Total</b>		<b>7479.359</b>	<b>5056.355</b>

**STATEMENT-II**

Centrally Sponsored Scheme of Post Matric Scholarship for SC and ST students number of awards during 1991-92, 1992-93 & 1993-94 (Provisional)

Sl. No.	State/UT	1991-92	1992-93	1993-94
1.	Andhra Pradesh	132515	1,42,383	1,56,622
2.	Assam	41542	36,464	87,605
3.	Bihar	153000	1,89,474	1,20,611
4.	Goa	148	125	130
5.	Gujarat	112752	1,29,240	1,42,149
6.	Haryana	10959	12,077	13,313
7.	Himachal Pradesh	3730	4,015	3,974
8.	Jammu & Kashmir	2428	2,301	2,619
9.	Karnataka	86250	1,02,080	1,28,296
10.	Kerala	46399	44,992	47,872
11.	Madhya Pradesh	107977	1,22,533	1,31,849
12.	Maharashtra	204709	2,06,258	1,87,708
13.	Manipur	8252	9,750	10,797
14.	Meghalaya	10056	10,088	12,504
15.	Mizoram	8361	9,920	16,363
16.	Nagaland	13608	11,689	16,030
17.	Orissa	36510	28,558	40,331
18.	Punjab	16923	17,697	19,918
19.	Rajasthan	44380	52,369	58,249
20.	Sikkim	175	127	—
21.	Tamil Nadu	103840	1,12,322	1,18,990
22.	Tripura	7221	7,269	8,637
23.	Uttar Pradesh	234776	1,74,548	2,47,326
24.	West Bengal	99793	82,950	91,208
25.	Andaman & Nicobar	—	175	250
26.	Daman & Diu	124	175	250
27.	Dadra & Nagar Haveli	568	657	640
28.	Delhi	8761	8,734	9,648
29.	Pondicherry	1241	1,346	1,466
30.	Guwahati Project	63	64	130
<b>Total:</b>		<b>14,97,059</b>	<b>15,30,880</b>	<b>16,75,483</b>

**Supply of Gas**

2487. SHRI M.V.V.S. MURTHY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Corporation Limited is considering to divert some quantity of gas from Uran to HBJ Pipeline;

(b) if so, the details thereof and the reasons therefor;

(c) whether there has been a decrease in supply of gas to the consumers along HBJ Pipeline;

(d) if so, the reasons therefor;

(e) the steps taken/proposed to improve the situation; and

(f) the quantity of gas proposed to be supplied to such consumers as against their requirements during October, 1994 to March, 1995?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) Does not arise.

(c) and (d). The availability at Hazira in 1994-95 is at the same level as on 1993-94. The demand along the HBJ has, however, gone up resulting in a decrease in supply to individual units as compared to 1993-94.

(e) The situation is likely to improve after May, 1995 with the commissioning of the second Bassein-Hazira trunk line.

(f) The availability at Hazira and HBJ during October, 1994 March, 1995 will be 20 MMSCMD compared to the requirement of around 30 MMSCMD.

**Seizure of Arms**

2488. SHRI ANNA JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount of arms and ammunition seized by the Government at various places from smugglers and terrorists during the last three years;

(b) the market value of these arms at present; and

(c) the manner in which they are disposed off?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Available information with regard to seizure of arms and ammunitions from smugglers/terrorists in various parts of the country is as given below:

I. Jammu & Kashmir	(1992—1994)	
	(till August 1994)	
Arms	—	13,526
Ammunitions	—	12,02,866
II. Punjab	(1992—1994)	
	(till October 1994)	
Arms	—	4291
Ammunitions	—	1,21,652
III. North Eastern States	(1992—1994)	
	(till November 1994)	
Arms	—	1491
IV. Gujarat	(8.12.1992	
	to 11.8.1993)	
Arms	—	359
Ammunitions	—	6029

<b>V. Maharashtra</b>		(in 1993)
Arms	—	80
Ammunitions	—	39,604

(b) and (c). The market value of these weapons have not been assessed since the weapons recovered from the smugglers/ terrorists become part of case property in the Courts. Thereafter, these weapons are disposed of in accordance with the directions of the Court.

#### National Film Forum

2489. SHRI SHRAVAN KUMAR PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have any proposals to set up a national film forum; and

(b) if so, the details of its constitutions, terms of reference, functions and objectives?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) and (b). Government have already decided to have meetings with the representatives of film industry to discuss various issues/problems of film industry that may arise, and find ways and means of resolving them. No other specific terms, functions and objectives as such have been prescribed.

[Translation]

#### Conference of Interpol

2490. SHRI CHANDRESH PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Conference of Interpol has been organised in Delhi recently;

(b) if so, the countries participated in the Conference,

(c) the details of recommendations made at the Conference;

(d) the expenditure incurred on the Conference; and

(e) the steps taken by Union Government to implement these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) to (e). A Statement is given below.

#### STATEMENT

(a) Yes, Sir. The Asian Regional Conference of Interpol was organised for the first time in India from 13.12.94 to 16.12.94 in New Delhi. This was the 13th Asian Regional Conference.

(b) The following countries participated in the Conference as delegates:—

1. Australia
2. Armenia
3. Bahrain
4. Bangladesh

5. Brunei
6. China
7. India
8. Indonesia
9. Iran
10. Iraq
11. Israel
12. Japan
13. Kazakhstan
14. Korea
15. Laos
16. Mongolia
17. Malaysia
18. Nepal
19. New Zealand
20. Oman
21. Pakistan
22. Portugal (Macao)
23. Qatar
24. Russian Federation
25. Saudi Arabia
26. Sri Lanka
27. Thailand
28. U.A.E.
29. UK (Hong Kong)
30. Uzbekistan

The following countries participated in the Conference as observers:—

1. France
2. Italy
3. Netherlands
4. Sweden
5. U.S.A
6. Canada
7. Norway
8. Denmark

Besides representatives of the following international organisations also participated in Conference:

1. Colombo Plan Bureau, Sri Lanka
2. European Commission Brussels, Belgium
3. United Nations Drug Control Programme (UNDCP)

(c) and (e). 13 recommendations relating to Drug trafficking activities; Legal framework; Interpol Weapons & Explosives Tracking System; Maritime pollution amounting to crime; Illegal cross border movements of radioactive materials; Financial and economic environment in particular "unconventional" money-transfer systems; Security features on passports to prevent counterfeiting or alteration; Efforts on developing regional or sub-regional structures or systems to improve the quality of international police co-operation; Nomination of a Contact Officer to improve the quality of co-operation between NCBs; Service Standards for NCBs; procedures of mutual assistance and extradition and organising training courses on important aspects of crime on a regional basis were made at the Conference on finalisation of recommendations by ICPO, action is required to be undertaken by various Ministries.

(d) An expenditure of Rs. 3 lakhs was approved for the Conference. The expenditure on travel and stay by all delegates was borne by the member Countries.

### Second channel for Jaipur DD

2491. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to introduce Second Channel from Jaipur Doordarshan Kendra.

(b) is so, the details thereof; and

(c) the time by which it is likely to start functioning?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c) Second channel of Doordarshan at Jaipur is already functioning w.e.f. 31st October, 1994.

[English]

### Strengthening of security measures in Eastern Borders

2492. SHRI R. SURENDER REDDY:  
SHRI SULTAN SALAHUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state.

(a) the details of the measures taken by the Government for strengthening security of Eastern States Borders with Bangladesh, Nepal, Myanmar during the current year;

(b) whether infiltration of foreigners and smuggling activities through these borders have been checked to some extent;

(c) if so, the details thereof;

(d) whether in February-March, 1994 the Union Government had sanctioned a substantial amount and placed the same at the disposal of the Border Security Force for Border Area Development programme in the Eastern Borders envisaging improving facilities like upgradation of roads, electrification, water supply, communication, etc; and

(e) if so, the details thereof and the results achieved thereby?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Considering the growing support being received by various insurgent groups from across the border, initiatives have been taken with Governments of Bangladesh, Myanmar and Nepal to sensitise them about our serious concerns and to obtain their cooperation. An institutional mechanism has been set up with Bangladesh to examine in depth all outstanding issues and to recommend practical measures for resolving them. A Joint Working Group of the two countries has been set up which had its first meeting in New Delhi in March, 1994. A Memorandum of Understanding on Cooperation between Civilian Border Authorities has been signed with Myanmar in January, 1994. In furtherance to that one national level at the level of Home Secretary and three Sectoral Level Meetings have been held for effecting cooperation at the ground-level. Government of Nepal have also been sensitised at senior official level meetings.

(b) and (c). Government are seized of the problems of

smuggling and infiltration and have taken several measures in this regard. These *inter-alia*, include intensification of patrolling by the Border Security Force; Strengthening of the BSF Water Wing; accelerated programme of construction of border roads and fencing; strengthening of the Prevention of Infiltration of Foreigners (PIF) Mobile Task Force (MTF). Schemes.

(d) and (e). The Border Area Development programme (BADP) which was taken up during the Seventh Five Year Plan with the objective of balanced development of sensitive areas in the western region of the country through provision of infrastructure facilities and promotion of a sense of security among the local population, was extended from 1993-94 to Eastern States having international border with Bangladesh. The BADP is a 100% Centrally funded area programme. Funds under this programme are provided to the States as special central assistance for execution of approved schemes on a 100% grant basis. No separate funds are placed by the Central Government at the disposal of border Security Force under this programme. The Screening committee at State level decides the sectors/sub-sectors and the agencies for disbursement of funds for taking up specific schemes under BADP.

[Translation]

### Irrigation projects

2493. SHRI N.J. RATHVA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether some irrigation projects in Gujarat are being implemented with the assistance of Japan;

(b) if so, the details thereof;

(c) the total amount sanctioned by Japan in this regard, project-wise; and

(d) the amount out of that released so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON):(a) No. Sir.

(b) to (d). Do not arise.

[English]

### Punjab-Haryana issues

2494. SHRI JAGMEET SINGH BRAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether pending issues between Punjab and Haryana have been settled;

(b) if so, the details thereof; and

(c) if not, the time by which these are likely to be settled?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c). Sincere efforts are going on to find an acceptable solution to the pending issues between Punjab and Haryana in consultation with the concerned parties.

### Irrigation

2495. SHRI SUSHIL CHANDRA VARMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of the irrigation projects where the irrigation work of fields is being controlled and regulated by electronic equipments, State-wise; and

(b) the number of irrigation engineers who have been sent abroad to study the system of electronic remote control and names of the countries in which they have been sent?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) In the Centrally Sponsored Command Area Development programme 50% grant is provided by the Centre for installation of wireless communication system in command areas. Wireless communication systems have been set up in some Command Area Development Projects in the States of Haryana, Maharashtra and Bihar. Further, in Maharashtra, there is a component of introduction of dynamic regulation in Majalgaon sub-project under the world Bank aided Restructured Maharashtra Composite Irrigation-III Project.

(b) In the past, 24 irrigation Engineers have been sent to USA, Egypt and France to study automation of Canal gate systems and irrigation canal automation under the United States Agency for International Development (USAID) assisted Water Resources Management & Training Project.

### Entry of Australian T.V.

2496. SHRI D. VENKATESWARA RAO : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have received any proposal from the Australian T.V. regarding its telecasting coverage in India;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) No, Sir.

(b) and (c). Do not arise.

### Amnesty International Report on TADA

2497. SHRI BOLLA BULLI RAMAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Amnesty International in a report issued in November, 1994 has stated that India should immediately review TADA;

(b) if so, the details thereof ; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI RAJESH PILOT) : (a) to

(c). Amnesty International in its latest report titled "India—the Terrorist and Disruptive Activities (Prevention) Act: The lack of 'scrupulous care' November, 1994" had recommended, *inter alia*, that Government may initiate action to review TADA.

The report of the Amnesty International is being processed by the Ministry of Home Affairs.

[Translation]

### Vocational Training Centres for SCs/STs

2498. SHRI PHOOL CHAND VERMA: Will the Minister of WELFARE be pleased to state:

(a) whether the Government have introduced a scheme for starting vocational training centres for providing alternative employment to the educated unemployed youths belonging to the Scheduled Castes/Scheduled Tribes;

(b) if so, the salient features thereof;

(c) the number of such centres set up so far, State/UT-wise;

(d) whether the Government propose to set up more such centres in the near future in the States having more number of SCs/STs; and

(e) if so, the details alongwith the proposed locations thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes Sir. There is a scheme for vocational training centres in tribal areas. Besides, under the scheme of grant-in-aid to voluntary organisations for the Scheduled Castes, training centres in various trades are being run by various voluntary organisations with financial assistance from the Central Government.

(b) As regards the vocational training centres in tribal areas, they are to be set up in existing Ashram Schools/ Residential Schools. There is a provision for training each trainee in three trades lasting for four months each and attachment after his training in the three trades with a master craftsman for three months. the Central Government gives 100% assistance for such centres. Each centre is estimated to cost Rs. 14.78 lakhs.

As regards the scheme of Aid to Voluntary Organisations for the Scheduled Castes, 90% of the total cost on setting up of and running the training centres is provided by the Central Government directly to the eligible voluntary organisations which includes:

(i) Staff salary etc.

(ii) material for training

(iii) equipments & machinery for training

(iv) stipend to the trainees

The duration of training programmes range from 6 months to 12 months.

(c) State/UT-wise details of number of centres set up so far are given in the enclosed statement.

(d) Yes sir.

(e) The number of centres to be set up in future in

tribal areas will depend upon the proposal of State Governments, utilisation of funds by them and availability of funds.

The number of training centres to be set up in future under the scheme of Aid to Voluntary Organisations for the Scheduled Castes will depend upon quality of viable proposals from eligible voluntary organisations duly recommended by the concerned State Governments or National Commission for SCs/STs and also on availability of funds.

#### STATEMENT

Details of number of Training Centres-State/UT-wise

Sl. No.	State/UT	No. of Vocational Training Centres in Tribal areas	No. of Vocational Training Centres under the scheme of aid to voluntary organisations for SCs.
1.	Andhra Pradesh	1	29
2.	Assam	—	1
3.	Bihar	3	4
4.	Gujarat	7	—
5.	Delhi	—	25
6.	Haryana	—	3
7.	Himachal Pradesh	—	1
8.	Jammu & Kashmir	—	1
9.	Karnataka	—	8
10.	Kerala	1	—
11.	Madhya Pradesh	3	09
12.	Maharashtra	4	2
13.	Manipur	—	6
14.	Orissa	12	18
15.	Mizoram	1	—
16.	Rajasthan	3	4
17.	Tamil Nadu	2	7
18.	Tripura	—	3
19.	Uttar Pradesh	—	51
20.	West Bengal	3	23
Total		40	195

#### National Academy

2499. SHRI RAMESHWAR PATIDAR:  
SHRIMATI SHEELA GAUTAM:  
SHRI RAJESH KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Jail Reform Committee has recommended for setting up of a National Academy to impart training to the jail administration; and

(b) if so, the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) It has been decided not to set up a National Academy of Correctional Administration.

[English]

#### Coaching and Allied Schemes for SCs/STs

2500. SHRI RAJENDRA AGNIHOTRI: Will the Minister of WELFARE be pleased to state:

(a) whether coaching and allied schemes for SCs and STs have been introduced by the Government;

(b) if so, the details thereof;

(c) the Central assistance provided for the implementation of these schemes during each of the last three years, State/UT-wise;

(d) the amount utilised by the State Government/UT administrations out of the above;

(e) the amount earmarked for the Eighth Five Year Plan; and

(f) the number of persons benefited during the last three years and those likely to be benefited by the end of 1994-95?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) Government of India have introduced a Centrally Sponsored Coaching and Allied Schemes for SCs and STs. Under this scheme, Pro-examination training centres have been set up to provide coaching to SC/ST candidates to enable them to compete successfully in the various competitive examinations conducted by UPSC, State Public Service Commission Public Sector Undertakings and various other recruiting bodies and thus increasing their representation in the services and posts under Governments and Public Undertakings. These Centres are run either through the State Governments/Union Territory Administrations or directly by Universities/colleges and private coaching institutes. Central assistance is provided to State Governments on matching basis for the expenditure to be incurred over and above their respective committed liabilities i.e. total expenditure incurred during last year of the previous Five Year Plan. In the case of UTs/Universities and private coaching institutes, Central assistance is provided on 100% basis. Under this scheme, only those SC/ST candidates are benefitted whose parents/guardians annual income does not exceed Rs. 24000/-.

(c) and (d) Information available from some States is given in the attached Statement Information in respect of other States is being collected and will be laid on the Table of the House.

(e) Under this scheme, the amount earmarked for the Eighth Five Year Plan is Rs. 10.00 crores.

(f) The number of persons benefited under this scheme during the last three years from 1991-92 to 1993-94 is 31,289. About 11,000 are likely to be benefitted

from the scheme during 1994-95.

#### STATEMENT

State-UT-wise position of central assistance provided and actually utilised under Centrally Sponsored Coaching & Allied Scheme for SCs/STs.

(Rs. in lakh)

Sl. No.	State/UT	1991-92		1992-93		1993-94	
		C.A. provided	C.A. utilised	C.A. provided	C.A. utilised	C.A.- provided	C.A. utilised
1.	Andhra Pradesh	23.68	2.24	38.42	0.72	40.70	14.73
2.	Haryana	3.24	2.93	3.20	4.47	3.56	2.28
3.	Kerala	1.57	2.41	3.09	2.72	6.96	3.45
4.	Karnataka	4.66	6.17	11.62	0.17	12.46	2.98
5.	Meghalaya	1.21	Nil	1.71	Nil	2.21	0.33
6.	Orissa	2.65	1.87	2.28	1.04	2.74	3.02
7.	Punjab	4.38	1.31	5.46	0.82	5.63	1.22
8.	Rajasthan	24.15	Nil	42.27	10.52	45.69	20.01
9.	Tamil Nadu	4.00	Nil	6.00	Nil	8.00	Nil
10.	Tripura	2.96	0.69	3.17	1.68	7.89	1.13
11.	Delhi	1.55	1.44	3.00	2.40	3.00	3.00
Total:		74.05	19.11	120.22	33.54	138.84	52.15

#### Soft Loans to Private Sector Companies

2501. SHRI M.V.V.S. MURTHY:  
SHRI SULTAN SALAHUDDIN OWAIISI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have provided or propose to provide soft loans to private sector companies engaged in oil exploration during the current year and also for the year 1995-96;

(b) if so, the number of private companies likely to be benefited thereby; and

(c) the number of companies who have agreed to take this loan?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir. No such scheme has yet been formulated.

(b) and (c) Do not arise.

#### International Terrorism

2502. SHRI SHRAVAN KUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether during his recent visit to London he discussed with the representatives of U.K. Government on the question of international terrorism and the ways and strategies to contain it; and

(b) if so, the details in this regard and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) Yes, Sir. During his recent visit to UK, Home Minister discussed matters of mutual interest including problems regarding international terrorism, drug trafficking etc. with his counterpart in the UK Government. The two Govts. agreed that international terrorism is a global problem not confined to India alone and that the international community in all countries should cooperate in controlling this menace.

[Translation]

#### Old Persons

2503. SHRI CHANDRESH PATEL: Will the Minister of WELFARE be pleased to state:

(a) the age fixed by the Government to be considered as old age;

(b) the number of old persons in the country, State/ Union Territory-wise;

(c) whether the Government have conducted any survey to ascertain the number of people who have attained 100 years of age;

(d) if so, the number of such persons, State/Union Territory-wise;

(e) the amount of pension being paid to such persons;

(f) whether the Government have received any representations for increasing this amount;

- (g) if so, the details thereof, and  
(h) the reaction of the Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The persons aged 60 years and above are considered as aged persons.

(b) to (d). The data as per 1991 Census is under completion. However, the information as per 1981 Census is given in the attached Statement. The information contained in the Statement gives the number of aged

people of the different age groups State/UT-wise including people in the age group of 100.

(e) The Scheme of old age pension is administered by the State Govts./Union Territory Administrations. According to the information available the rate of old age pension is Rs 50 to Rs 200 p.m. and varies from State to State.

(f) to (h). The demand for raising old age pension has generally been raised in some quarters of the public. The State Govts. are provided old age pension as per their financial resources

## STATEMENT I

India/States Union Territories	Age Group							
	58	60	65	75	80	90	95	100
India*	2,094,167	1,50,48,595	75,65,992	25,05,842	23,89,294	4,18,533	97,711	1,32,839
1 Andhra Pradesh	1,75,256	14,23,297	5,37,252	1,77,755	2,08,764	29,214	5,070	3,812
2 Arunachal Pradesh	2,348	10,630	3,886	1,372	1,697	328	105	98
3 Assam	NA	NA	NA	NA	NA	NA	NA	NA
4 Bihar	1,89,707	18,07,425	8,72,383	2,67,506	2,47,118	39,249	10,138	15,133
5 Goa, Daman & Diu	4,693	20,457	11,275	3,553	2,992	444	136	144
6 Gujarat	1,20,468	6,87,791	3,80,563	1,13,980	1,04,424	18,347	5,273	6,326
7 Haryana	34,896	2,97,290	1,51,404	45,656	49,735	8,945	1,752	2,295
8 Himachal Pradesh	17,221	88,753	48,289	18,116	20,492	4,394	1,007	1,529
9 Jammu & Kashmir	10,930	1,29,503	51,788	17,717	26,794	6,449	1,026	2,553
10 Karnataka	1,16,547	8,79,608	4,12,583	1,56,885	1,56,132	26,624	7,398	8,494
11 Kerala	1,43,634	3,55,064	2,89,607	1,20,054	78,214	11,334	2,637	1,432
12 Madhya Pradesh	1,36,242	11,98,013	6,12,655	2,07,106	1,96,520	37,954	8,350	11,370
13 Maharashtra	1,91,917	13,27,793	7,78,328	2,33,099	1,89,602	42,363	11,326	15,257
14 Manipur	6,997	23,288	9,346	4,080	4,809	701	182	196
15 Meghalaya	4,327	19,759	8,670	3,262	3,256	581	119	167
16 Mizoram	1,978	4,535	1,858	842	949	180	38	67
17 Nagaland	3,848	11,230	4,494	2,230	3,374	848	289	484
18 Orissa	95,150	5,62,724	2,77,472	99,202	90,018	14,275	3,536	4,176
19 Punjab	60,483	4,27,580	2,22,636	80,887	1,10,180	22,901	4,182	7,948
20 Rajasthan	81,482	8,22,375	3,64,851	1,00,677	1,06,593	13,620	3,232	2,879
21 Sikkim	997	3,290	1,252	467	480	58	20	20
22 Tamil Nadu	1,85,886	9,95,893	5,64,153	1,87,030	1,37,176	21,299	4,355	3,726
23 Tripura	4,582	43,434	22,139	9,925	12,150	2,299	685	1,070
24 Uttar Pradesh	3,08,925	28,52,746	13,54,768	4,56,265	4,86,884	88,099	18,296	33,187
25 West Bengal	1,71,246	9,48,044	5,25,916	1,79,689	1,32,326	25,376	7,608	9,302
<i>Union Territories</i>								
1 A & N Islands	399	1,782	882	308	322	73	18	33
2 Chandigarh	1,372	4,952	2,682	1,000	1,050	221	48	93
3. D & N Haveli	453	1,435	789	148	131	14	6	3
4. Daman & Diu	Included in Goa							
5. Delhi	19,547	87,293	46,857	14,402	15,381	3,004	925	1,019
6. Lakshadweep	240	578	291	99	76	15	3	—
7. Pondicherry	2,293	12,032	6,922	2,530	1,653	227	53	26

Note—Due to rounding off., the total States/UTs will not tally with India in Some Cases

\*India excludes the figures of Assam as the 1981 Census was not conducted in Assam.

Source—Census of India, 1981, Series-1, India, Part IV A, Social and Cultural Tables (Table No 5)

[English]

#### Kerosene Depots

2504. DR. SAKHIJI: Will the Minister of PETROLEUM

AND NATURAL GAS be pleased to state:

(a) whether the Government of Uttar Pradesh has requested for setting up of New Kerosene wholesale depots under public distribution system at places where

existing ones have stopped functioning;

- (b) if so, the details thereof; and  
(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

- (b) and (c). Do not arise.

#### Untouchability in Maharashtra

2505. SHRI ANNA JOSHI: Will the Minister of WELFARE be pleased to state:

- (a) whether there are reports of a large scale untouchability in rural areas in Maharashtra; and  
(b) if so, the reaction of the Union Government thereto and the action taken in this regard?

THE MINISTER OF WELFARE (SHRIM SITARAM KESRI): (a) and (b). The information is being collected and will be laid on the Table of the House.

[Translation]

#### LPG Agencies and Petrol retail outlets

2506. SHRI N.J. RATHVA:  
SHRI VILASRAO NAGNATHRAO  
GUNDEWAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have received some proposals from the Governments of Maharashtra and Gujarat for opening of petrol / diesel retail outlets and LPG agencies in all the district headquarters of these States:

- (b) if so, the details alongwith the present status of the proposals; and  
(c) the reasons for the delay in clearing the proposals?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

- (b) to (c). Do not arise.

[English]

#### Liberalisation of Petroleum Sector

2507. SHRI ANAND RATNA MAURYA:  
SHRI V. SREENIVASA PRASAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government have decided to further liberalise the petroleum sector and lift control on price and distribution of products such as petrol and diesel;  
(b) if so, the details of the proposals in this regard;  
(c) the time by which this decision is likely to be

implemented; and

(d) the achievements likely to be accrued from these proposals?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d) A 'Strategic Planning Group' on restructuring the National oil industry with members comprising of top management from public and private sector and leading experts from academic and research institutes, has been formed. The group has not yet submitted its Report.

#### Welfare Institutions

2508. SHRI RAJENDRA AGNIHOTRI: Will the Minister of WELFARE be pleased to state:

(a) whether the Government have decided to establish some model welfare institutions like an orphanage, a free dispensary, etc. at suitable places;

- (b) if so, the details thereof;  
(c) the States where these institutions are likely to be established;

(d) whether any estimates regarding the total expenditure and the number of beneficiaries have been made;

- (e) if so, the details thereof; and  
(f) the time by which such institutions are likely to be set up?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) No, Sir. However, the Central Government had previously a scheme namely, Welfare of Children in Need of Care and Protection for setting up of orphanages. The scheme has since been transferred to States/UTs w.e.f. 1.4.92.

- (c) to (f) Do not arise.

#### Export of Coal

2509. SHRI M.V.V.S. MURTHY:  
SHRI SULTAN SALAHUDDIN OWAISI:

Will the Minister of COAL be pleased to state:

(a) whether the Government are considering to export coal;

- (b) if so, the details thereof; and  
(c) the names of countries to which coal is likely to be exported?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) Coal India Limited a Public Sector undertaking under the Ministry of Coal has been regularly exporting coal to neighbouring countries which are its traditional buyers.

(b) Export commitments of about 3.20 lakh tonnes have been made by Coal India limited during 1994-95.

- (c) countries to which coal is likely to be exported by

Coal India Limited are Bangladesh Nepal and Bhutan

#### Primitive Tribes in Maharashtra

2510 SHRI ANNA JOSHI Will the Minister of WELFARE be pleased to state

(a) the details of the schemes being run by the Union Government for solving the problems of Primitive Tribes in Maharashtra and to provide them assistance and

(b) the details of grants provided to voluntary organisation working in the State for Primitive Tribes during 1991-92 1992-93 1993-94 and 1994-95 so far?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) The Ministry earmarks certain portion of Special Central Assistance for Schemes for development of Primitive Tribal Groups (PTG) Rs 184.78 lakhs was released as part of SCA to the Government of Maharashtra during 1993-94 for taking up activities for PTGs in various fields like agriculture horticulture animal husbandry etc Besides assistance was released under the scheme of Educational Complexes in Low Literacy Pockets for Scheduled Tribe girls for Katkarias and Maria Gonds belonging to PTGs

(b) A Sum of Rs 6.33.167 was released during 1993-94 to Gram Bal Shiksha Kendra under the scheme of Educational Complex in Low Literacy Pockets for ST girls This scheme was introduced during the last year No assistance has been released so far during the current year under the scheme to any NGO in Maharashtra for PTGs

#### CIL Officials

2511 SHRI MOHAN RAWALE Will the Minister of COAL be pleased to state

(a) whether the attention of the Government has been drawn to the news-item appearing in the Economic Times dated August 7 1994 captioned CIL slaps chargesheets on 400 officials ,

(b) if so, the facts thereof,

(c) the follow-up action taken against these officials

(d) whether some senior officials of CIL have also been given chargesheets, and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF COAL (SHRI P A SANGMA) (a) Yes, Sir

(b) Showcause notices have been issued to about 152 officials of Bharat Coking Coal Ltd on the basis of the recommendations of the Government Committee which went into stock shortages in BCCL

(c) One General Manager and three Agents were removed from service and six Agents exonerated of the charges against them Action in the case of remaining indicted officers is in progress at various stages

LS2370

(d) No sir

(e) Does not arise

#### Royalty for Movies

2512 SHRI DATTATRAYA BANDARU Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) whether the illustrious movies including Old Classics in important Indian languages—not award winners— were shown in night slots in Doordarshan Primary Channel in rotation—one language after another till few months back

(b) if so whether it is a fact that such pictures in other languages excepting Hindi are omitted from such transmission

(c) if so whether it is not an unfair discrimination against other language films especially in view of the huge royalty paid in lakhs to the Hindi films in contrast to the few thousand rupees of royalty paid to other language films being telecast under Satellite Regional Language Services Scheme and

(d) if so the steps taken to remove the disparity in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K P SINGH DEO) (a) No Sir

(b) to (d) Do not arise

#### Allotment of LPG Agencies

2513 SHRI RAJ NARAIN Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether the Government have received some complaints regarding allotment of retail outlets of diesel/petrol LPG agencies and Kerosene against the Oil Selection Board of Uttar Pradesh

(b) if so the details thereof and

(c) the remedial measures taken together with the details of action taken against the defaulters?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) to (c) Complaints are received from different quarters alleging irregularities in the selection of dealers/distributors by the Oil Selection Boards including the Oil Selection Board for Uttar Pradesh These complaints are enquired into in consultation with the concerned organisations for remedial action The OSB (U.P) was terminated in March, 1994 owing to its unsatisfactory functioning Reconstituted OSB is functioning

### Internal Security Plan

2514. SHRI SUDHIR SAWANT:  
SHRI PANKAJ CHOWDHARY:  
DR. RAMESH CHAND TOMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have prepared a perspective plan for internal security in the country;

(b) if so, the broad details thereof;

(c) whether any assessment of the organised crimes at national level has been made; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d). Internal Security scenario is constantly reviewed at the national level. There is however no such document as perspective plan. Besides 'Public Order' and 'Police' being State subjects, it is for the State Govts. to devise various methods and take concrete steps to improve law and order situation. At the central level, action is taken to facilitate coordination of measures undertaken by different States and to improve flow of information useful for control of law and order situation. The Central Government is also rendering all possible assistance to the States in the form of para-military forces, training facilities to the State police personnel and improved weapons and communication facilities. As such, no assessment of the organised crimes at national level has been made.

### Oil Exploration

2515. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have formulated any strategy for oil exploration under which ONGC join hands with multinational and domestic companies for hydrocarbon exploration in the country,

(b) if so, the details thereof;

(c) whether any proposal has been fixed for joint exploration;

(d) if so, the details thereof; and

(e) the extent to which the new strategy for oil exploration formulated is likely to be helpful to the country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (e). To accelerate the pace of oil exploration it is proposed to invite private companies to participate in joint ventures with ONGC/OIL for undertaking exploration for oil and gas in India.

The blocks to be offered as well as modalities of the offer are under finalisation.

This would help in accelerating the pace of exploration with the aim of adding to the hydrocarbon reserves of the country.

### Development of Eco-Friendly Lubricating Oils

2516. SHRI SANAT KUMAR MANDAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any breakthrough has been made in the development of eco-friendly lubricating oils that are biodegradable, non-toxic and do not accumulate in the environment;

(b) if so, the details thereof;

(c) whether the lubricants based on environment friendly formulations are more costly than those based on mineral oil-based stocks;

(d) if so, the facts thereof;

(e) whether the Government have taken any steps to bring down the cost of environment friendly lubricants;

(f) if so, the details and the outcome thereof; and

(g) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (g). A breakthrough has been made in the development of Lubricating Oils which are biodegradable, non-toxic and do not accumulate in the environment. The lubricants are based on environment-friendly formulations and are 30 to 40% costlier in comparison to conventional oils. These are expensive because they are difficult to formulate since they contain non-mineral components and have to give matching performance to mineral oils. These eco-friendly lubricating oils are used in the areas of Textile Spindle Machinery, Radiator Coolant, Cold Rolling, Machine Tools and Hydraulics.

### Expansion of HBJ Pipeline

2517. SHRI SURAJBHANU SOLANKI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is a proposal for upgradation of HBJ gas pipeline capacity from its present level;

(b) if so, the present position in this regard;

(c) whether any proposal has been received from the Government of Madhya Pradesh for providing gas for power plants and other projects; and

(d) if so, the details thereof;

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) yes, Sir.

(b) The project is under implementation.

(c) and (d). Requests have been received from the Government of Madhya Pradesh for allocation of gas for a power project as well as for sponge iron, fertilizer plants etc.

### Allotment of Shares

2518. SHRIMATI GIRIJA DEVI:  
SHRI SRIKANTA JENA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Corporation has made preferential allotment for shares to its employees at heavy discount;

(b) if so, the details thereof and reasons therefor; and

(c) whether such facility is likely to be provided in other public sector undertakings in the petroleum industry?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). ONGC has offered 150 shares to each of its employees at the rate of Rs. 270/- per share. These shares have been allotted to the employees on the grounds that they have made significant contribution to ONGC's performance over the years and have brought ONGC to its present size and capabilities.

(c) The allotment of shares to employees of any Public Sector Undertaking is decided keeping in view the merits of each case and general policy of the Govt. on the subject.

### Pilferage of Goods

2519. SHRIMATI GEETA MUKHERJEE:  
SHRI LOKNATH CHOUDHURY:  
SHRIMATI SAROJ DUBEY:  
SHRI RAM PRASAD SINGH:  
SHRI SULTAN SALAHUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Police pilfers goodies worth crores" appearing in the Indian Express on September 28, 1994;

(b) if so, the reaction of the Government thereto; and

(c) the steps proposed to be taken to check such practices by the police;

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Yes, Sir.

(b) and (c). It is not correct to say that a large number of police personnel have been fleecing valuables like VCRs, Furniture, T.Vs, Refrigerators etc. and misappropriating liquor, tyres of cars and scooters etc. from police malkhanas. During 1994, only two such cases have come to notice, and in these, concerned police officials were arrested and necessary action as per law has been initiated against them.

In order to avoid any misappropriation or pilferage of properties kept in police malkhanas, standing instructions on procedures to be followed for ensuring safe custody of case property have been issued to all concerned. Regular inspection and physical checking is done to further ensure that no pilferage of such property takes place.

As regards auction of unclaimed properties, section 69 of the Delhi Police Act provides that unclaimed properties have to be auctioned with the approval of the Commissioner of Police.

Release of vehicles and other articles on 'Supurdagi' is affected under section 102(3) Cr.P.C. Custody of recovered property where such property cannot be conveniently transported to the Courts is given in the "Supurdagi" of its rightful claimant on his executing a bond/undertaking to produce the property before the courts as and when required.

It is a fact that case properties kept in Police Station Malkhanas occupy lot of space and, due to shortage of space, such items have to be kept in the open with the result they get spoiled/damaged or are rendered beyond repairs by the time the concerned cases are decided by the courts. The accidented vehicles which are not released on Superdari are disposed of only after the decision of the criminal case by the court.

### LPG Agency

2520. DR. (SHRIMATI) K.S. SOUNDARAM. Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any LPG agency/Petrol/Diesel outlet has been allotted in Tamil Nadu from his discretionary quota during the last one year; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) No dealership/distributorship has been allotted on compassionate grounds in Tamil Nadu during the period January-December, 1994.

[Translation]

### Foreign Contribution

2521. SHRI DATTA MEGHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of organisations receiving foreign contribution in Maharashtra;

(b) the amount received by these organisations during the last three years; and

(c) the measures taken by the Government to monitor their activities?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) The following number of associations from Maharashtra State reported receipt of foreign contribution during the last three years:

Year	No. of assns.	F.C. reported (in crores)
1990-91	904	Rs. 106.31
1991-92	827	Rs. 132.58
1992-93	989	Rs. 164.47

(c) Under the Foreign Contribution (Regulation) Act, 1976, associations which are covered under the said Act are required to furnish intimation of receipt and utilisation of foreign contribution received by them on financial year basis duly certified by a Chartered Accountant to this Ministry. A Monitoring Unit set up by the Government monitors the receipt of foreign contribution, submission of returns by associations and undertakes inspections, wherever required.

#### Import of News Print

2522. SHRI MAHESH KANODIA:  
SHRI RAM KRIPAL YADAV:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have formulated any guidelines/norms for permitting the newspapers to import the newsprint,

(b) if so, the details thereof; and

(c) the number of newspapers which have been issued the entitlement certificate for import of newsprint during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) and (b). Yes, Sir. At present, import of newsprint is regulated in terms of Ministry of Commerce Public Notice No. 4-ITC (PN)/92-97 dated 31.3.1992, as modified vide Public Notice No. 118(PN)/92-97 dated 31.3.1993 relating to Newsprint Import Policy.

(c) The number of newspapers issued Entitlement Certificates for import of newsprint during the last three years are as under:—

1991-92	—	2463
1992-93	—	2100
1993-94	—	1691

#### Demand/Supply of Kerosene

2523. SHRI TEJ NARAYAN SINGH:  
SHRI JAGMEET SINGH BRAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the present requirement and supply of kerosene under the Public Distribution System;

(b) whether supply of kerosene under Public Distribution System is not adequate with the result that the people have to use wood which results deforestation; and

(c) if so, the steps being taken by the Government to meet the demand of kerosene in full under PDS?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) Kerosene is a deficit and subsidised product. It is allocated by the Central Government to the States/UTs on historical basis. The State Governments release kerosene quota for different

districts to be sold through the Public Distribution System. Kerosene releases are made by Oil Companies in line with the allocations made.

State Governments have been demanding heavy increase in allocation. Due to product constraint and heavy subsidy involved, it has not been possible to meet full demands of States. However, during 1993-94 and 1994-95, the Government have allowed 3% growth in kerosene allocation over in the previous year in order to improve further the availability of kerosene through the P.D.S. The Government have decanalised the import of kerosene under which private parties are importing kerosene and marketing it at market determined prices.

[English]

#### Exchange of Prisoners

2524. SHRI ASTBHUJA PRASAD SHUKLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pak prisoners in jails in India for crossing the border illegally and the number of Indians in Pak jails detained for the same reasons;

(b) whether any talks were held between the two countries for the exchange of these prisoners;

(c) if so, the details and the outcome thereof;

(d) whether it is a fact that Pak has refused to take back its citizens;

(e) if so, the reasons therefor;

(f) whether any verification process took place in respect of Indian prisoners in Pak Jails; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT). (a) The information is being collected and will be laid on the Table of the House.

(b) and (c). Under the "Protocol on Consular Access" signed by India and Pakistan on 2.11.1982, consular access is provided to Indian and Pakistani prisoners by the other country to facilitate their repatriation. Negotiations have taken place on a regular basis through diplomatic channels for release and repatriation of Indian prisoners from Pak jails. During the sixth round of Foreign Secretary Level talks held in New Delhi, both sides agreed to have technical discussions on release and repatriation of Indian and Pakistani prisoners. Modalities for repatriation of the prisoners are still being worked out.

(d) and (e). Government of India had offered in June, 1991 to Government of Pakistan an exchange of 85 Pakistani prisoners. But Pakistani side agreed to accept only 40 for the other 45 Pakistani prisoners' nationality was not then verified by Pakistan. Prevailing practice is for both sides to exchange prisoners on mutual basis after completion of procedures relating to verification of national status etc.

(f) and (g). The information is being collected and will be laid on the Table of the House.

[Translation]

### Newspaper Industry

2525. SHRI SHRAVAN KUMAR PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether newspaper industry is facing the scarcity of newsprint;

(b) if so, the nature and extent of scarcity, indicating the requirement and availability of newsprint for the current year; and

(c) the steps taken to meet the shortage?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI RAJESH PILOT): (a) to (c). As against the estimated demand of 6.00 lakh metric tonnes of standard newsprint in the country for the current year, the production of indigenous standard newsprint is expected to be 3.80 lakh metric tonnes. The short-fall in supply is met by allowing the newspapers to import the entitled quantities of newsprint.

### Separation of Judiciary from Executive

2526. DR. JAYANTA RONGPI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are certain areas where judiciary is not separated from the executive;

(b) if so, the details of such areas; and

(c) the steps proposed to end the judicial power to executive magistrates in those areas in the interest of natural justice?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) The Code of Criminal Procedure, 1973 has sought to ensure the separation of the judiciary from the executive on all India basis by providing for a new set up of criminal courts. The extent of applicability of the Code is governed by section 1 of the Code read with the relevant provisions of the Constitution. Information regarding the areas where the code is not applicable is being collected and will be laid on the Table of the House.

[English]

### Captive Coal Mines by Cement Industry

2526A. SHRI BOLLA BULLI RAMAIAH: Will the Minister of COAL be pleased to state:

(a) whether the Government propose to allow cement industry to set up captive coal mines for the manufacture of cement and for captive power generation; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) and (b) Government has already amended the Coal Mines (Nationalisation) Act,

1973 on 9.6.1993 to allow private sector participation in coal mining for power generation, for setting up of coal washeries and for other end uses to be notified by the Government from time to time, in addition to the existing provision permitting captive mining for making iron and steel. Fourteen coal mining blocks have since been allocated to organisations interested in developing power/steel plants. The existing provisions do not permit captive coal mining by cement producers.

11.19 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock

[MR. SPEAKER in the Chair]

### RESOLUTION RE: FIFTIETH ANNIVERSARY OF THE UNITED NATIONS

[English]

MR. SPEAKER : Now, I am putting before the House this Resolution for adoption:

This House.

RECALLING the determination of the peoples of the world, in the aftermath of the Second World War, to save future generations from the scourge of war through the establishment of the United Nations as a forum for resolving global problems and for the betterment of conditions of economic and social well-being through cooperative action;

CONSCIOUS of the unique contribution made by this world organisation over the last forty nine years to peace, security and development;

ALSO CONSCIOUS that notwithstanding the efforts of the United Nations, international economic relations continue to be characterized by inequality, domination and exploitation, eradication of poverty remains a distant goal, and serious armed conflicts persist in the world;

CONSIDERING that the 50th Anniversary of the United Nations provides an important occasion for governments and peoples around the world to rededicate themselves to the purposes and principles of the United Nations and to reaffirm their commitment to work for ushering in a new era of global peace and economic and social development of all peoples on the basis of equality and justice;

(1) WELCOMES the decision of the United Nations General Assembly to commemorate the 50th Anniversary in an appropriate manner in furtherance of the theme "We, the peoples of the United Nations....united for a better world";

(2) REITERATES its belief that as the United Nations, the embodiment of multilateralism is uniquely placed to promote a more just, equitable, prosperous and secure world order, it should be strengthened to reflect current political and economic realities and contribute to enhancing the common welfare on the basis of

international cooperation, mutual respect and global partnership;

(3) REAFFIRMS our abiding commitment to the United Nations, and reiterates our determination to build upon the achievements of the United Nations Organisation and utilise its potential in order to advance our shared aspirations of peace, security and prosperity;

(4) HOPES that the restructuring and strengthening of the United Nations including the Security Council will reflect current realities and enable it to realise the principles and purposes enshrined in its Charter, for the interest of peace and progress of all humankind

*The Resolution was adopted unanimously*

MR. SPEAKER : This Resolution will be forwarded to the Secretary General of the United Nations.

*(Interruptions)*

MR. SPEAKER : The House stands adjourned to meet again at 2.05 p.m.

12.06 hrs.

*The Lok Sabha then adjourned till five minutes past Fourteen of the Clock.*

14.05 hrs.

*The Lok Sabha reassembled at five minutes past Fourteen of the Clock*

[SHRI P.C. CHACKO in the Chair]

*(Interruptions)*

MR. CHAIRMAN: Now we shall take up Paper to be Laid on the Table.

14.06 hrs.

PAPERS LAID ON THE TABLE

**Review on the working of and Annual Report of National Institute for Mentally Handicapped, Secunderabad for 1993-94**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri Sitaram Kesri, I beg to lay on the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1993-94 alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Mentally Handicapped, Secunderabad, for the year 1993-94.

[Placed in Library. See No. L.T. 6872/94]

**Review on the working of and Annual Report of Neyveli Lignite Corporation Limited, Neyveli for 1993-94 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri P.A. Sangma, I beg to lay on the Table:—

- (1) A copy of the following paper (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1993-94.
  - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6873/94]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 1994-95.

[Placed in Library See No. L.T. 6874/94]

**Review on the working of the Annual Report of Mineral Exploration Corporation Limited Nagpur for 1993-94 etc.**

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): Sir, I beg to lay on the Table:—

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1993-94.
- (ii) Annual Report of the Mineral Corporation Limited, Nagpur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6875/94]

- (2) (i) Review by the Government of the working of the Hindustan Zinc Limited, Udaipur, for the year 1993-94.
- (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6876/94]

**Notifications under Cinematograph, Act, 1952**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF

STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri K.P. Singh Deo, I beg to lay on the Table:—

A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 8 of the Cinematograph Act, 1952:—

- (1) The Cinematograph (Certifications) (Amendment) Rules, 1994 published in Notification No. G.S.R. 603(E) in Gazette of India dated the 3rd August, 1994.
- (2) The Cinematograph (Certification) (Third Amendment) Rules, 1994 published in Notification No. G.S.R. 816(E) in Gazette of India dated the 16th November, 1994.
- (3) The Cinematograph (Certification) (Second Amendment) Rules, 1994 published in Notification No. G.S.R. 817(E) in Gazette of India dated the 16th November, 1994.

[Placed in Library. See No. L.T. 6877/94]

Review on the working of and Annual Report of Biecco Lawrie Ltd., Calcutta and Bharat Petroleum Corporation Ltd., Bombay for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Captain Satish Sharma, I beg to lay on the Table:—

(1) A copy each of the following paper (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Biecco Lawrie Limited Calcutta, for the year 1993-94.
- (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6878/94]
- (b) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1993-94.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6879/94]
- (c) (i) Review by the Government of the working of the IBP Company Limited, Calcutta, for the year 1993-94.

- (ii) Annual Report of the IBP Company Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6880/94]

- (d) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1993-94.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6881/94]
- (e) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Bombay, for the year 1993-94.
- (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6882/94]
- (f) (i) Review by the Government of the working of the Madras Refineries Limited, for the year 1993-94.
- (ii) Annual Report of the Madras Refineries Limited, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6883/94]
- (g) (i) Review by the Government of the working of the Gas Authority of India Limited, New Delhi, for the year 1993-94.
- (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6884/94]
- (h) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 1993-94.
- (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6885/94]

- (i) (i) Review by the Government of the working of the Oil and Natural Gas Commission (Oil and Natural Gas Corporation Limited) for the year 1993-94
- (ii) Annual Report of the Oil and Natural Gas Commission (Oil and Natural Gas Corporation Limited) for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon  
[Placed in Library See No LT 6886/94]
- (j) (i) Review by the Government of the working of the Bongaigaon Refinery and Petrochemicals Limited Bongaigaon for the year 1993-94
- (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited Bongaigaon for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon  
[Placed in Library See No LT 6887/94]
- (k) (i) Review by the Government of the working of the Engineers India Limited New Delhi for the year 1993-94
- (ii) Annual Report of the Engineers India Limited New Delhi for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon  
[Placed in Library See No LT 6888/94]
- (l) (i) Review by the Government of the working of the Lubrizol India Limited Bombay for the year 1993-94
- (ii) Annual Report of the Lubrizol India Limited Bombay for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon  
[Placed in Library See No LT 6889/94]
- (2) A copy of the Production Sharing Contract (Hindi and English versions) between the Government of India and the Oil and Natural Gas Corporation Limited the Videocon Petroleum Limited the Command Petroleum (India) Pty Limited Ravva Oil (Singapore) Pte Limited with respect of contract Area identified as Ravva Oil and Gas Field  
[Placed in Library See No LT 6890/94]
- (3) A copy of the Production Sharing Contract (Hindi and English versions) between the Government of India and the Oil and Natural Gas Commission and Hindustan Oil Exploration Company Limited, the Mafatlal Industries Limited for the block GN-ON 90/3  
[Placed in Library See No LT 6891/94]

- (4) A copy of the Production Sharing Contract (Hindi and English versions) between the Government of India and the Oil and Natural Gas Commission and the Albion India INC Coplex (India) Limited, Overseas Exploration Corporation and the Hindustan Oil Exploration Company Limited for the block KG-OS 90/1

[Placed in Library See No LT 6892/94]

**Review on the working of and Annual Report of Steel Authority of India Limited for 1993-94**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) Sir on behalf of Shri Sontosh Mohan Dev I beg to lay on the Table —

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956 —

- (1) Review by the Government of the working of the Steel Authority of India Limited, for the year 1993-94
- (2) Annual Report of the Steel Authority of India Limited for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon

[Placed in Library See No LT 6893/94]

**Annual Accounts of Himalayan Mountaineering Institute, Darjeeling for 1993-94**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) Sir, on behalf of Shri Mallikarjun I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute Darjeeling for the year 1993-94 together with Audit Report thereon

[Placed in Library See No LT 6894/94]

**Statements showing Action Taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) Sir, I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given

by the Ministers during the various sessions of Lok Sabha:—

1 Statement No XXXVIII — Eleventh Session, 1988 [Placed in Library See No L.T. 6895/94]	Eight Lok Sabha
2 Statement No XXVIII — Twelfth Session, 1988 [Placed in Library See No L.T. 6896/94]	
3 Statement No XXXII — Second Session, 1990 [Placed in Library See No L.T. 6897/94]	
4 Statement No XXVIII — Third Session, 1990 [Placed in Library See No L.T. 6898/94]	Ninth Lok Sabha
5 Statement No XXIV — Sixth Session, 1990 [Placed in Library See No L.T. 6899/94]	
6 Statement No XXIV — Seventh Session, 1991 [Placed in Library See No L.T. 6900/94]	
7 Statement No XXV — First Session, 1991 [Placed in Library See No L.T. 6901/94]	Tenth Lok Sabha
8 Statement No XX — Third Session, 1992 [Placed in Library See No L.T. 6902/94]	
9 Statement No XVIII — Fourth Session, 1992 [Placed in Library See No L.T. 6903/94]	
10 Statement No XV — Fifth Session, 1992 [Placed in Library See No L.T. 6904/94]	
11 Statement No XIV — Sixth Session, 1993 [Placed in Library See No L.T. 6905/94]	
12 Statement No X — Seventh Session, 1993 [Placed in Library See No L.T. 6906/94]	
13 Statement No IX — Eight Session, 1993 [Placed in Library See No L.T. 6907/94]	
14 Statement No VII — Ninth Session, 1994 [Placed in Library See No L.T. 6908/94]	
15 Statement No IV — Tenth Session, 1994 [Placed in Library See No L.T. 6909/94]	
16 Statement No II — Eleventh Session, 1994 [Placed in Library See No L.T. 6910/94]	

**Annual Report of Narmada Control Authority, Indore for 1993-94; and Annual Report and Review on the working of National Institute of Hydrology, Roorkee for 1993-94**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): Sir, I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore for the year 1993-94 along with Audited Accounts.

[Placed in Library. See No. L.T. 6911/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1993-94 alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 1993-94.

[Placed in Library. See No. L.T. 6912/94]

**Notification under Delhi Municipal Corporation Act, 1957 and Annual Report and Review on the working of Repatriates Cooperative Finance and Development Bank Ltd., Madras for 1993-94 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): Sir, I beg to lay on the Table:—

- (1). A copy of the Notification No. U-14011/160/89 Delhi (Hindi and English versions) published in Delhi Gazette dated the 30th November, 1994 making certain amendments to the Notification No. 14011/160/89 Delhi (i) dated the 6th January, 1990 issued under section 490 of the Delhi Municipal Corporation Act, 1957.

[Placed in Library. See No. L.T. 6913/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Madras for the year 1993-94.

[Placed in Library. See No. L.T. 6914/94]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—

(i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 1993-94.

(ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6915/94]

- (4) A copy of the Order (Hindi and English versions) published in Chandigarh Administration Gazette dated the 21st October, 1994 extending the period of holding elections to the Panchayat Samitis and Zila Parishad in the Union Territory, Chandigarh by six months commencing from the 23rd October, 1994 under sub-section (2) of section 223 of the Punjab Panchayati Raj Act, 1994.

[Placed in Library. See No. L.T. 6916/94]

**Annual Reports and Reviews on the Working of Nathpa Jhakri Power Corporation Ltd., Shimla and National Hydro-electric Power Corporation Ltd., New Delhi for 1993-94 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri

P.V. Rangayya Naidu, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of the 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government of the working of the Nathpa Jhakri Power Corporation Limited, Shimla for the year 1993-94.
- (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla for the year 1993-94 Alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library See No. L.T. 6917/94]
- (2) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1993-94.
- (ii) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library See No. L.T. 6918/94]
- (3) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 1993-94.
- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library See No. L.T. 6919/94]

**Notifications under National Security Guard Act, 1986 and Statement for delay in laying these papers**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri P.V. Rangayya Naidu, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 139 of the National Security Guard Act, 1986:—
  - (2) (i) The National Security Guard (Group—'A' posts) Recruitment Rules, 1993 published in Notification No. G.S.R. 485 in Gazette of India dated the 19th September, 1993.
  - (ii) The National Security Guard (Group—'A' posts) Recruitment (Amendment) Rules, 1994 published in Notification No. G.S.R. 557 in Gazette of India dated the 12th November, 1994.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (1) above.  
[Placed in Library See No. L.T. 6920/94]

14.00 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**Thirty-Seventh Report-Presented**

[English]

SHRI SURAJBHANU SOLANKI (Dhar): Sir, I beg to present the thirty-seventh Report (Hindi and English versions) of the Committee on Private Member's Bills and Resolutions.

14.07<sup>1</sup>/<sub>2</sub> hrs.

**ESTIMATES COMMITTEE  
Action Taken Statements-Laid**

[English]

DR. KRUPASINDHU BHOI (Smbalpur): Sir, I beg to lay on the Table Statements (Hindi and English versions) showing action taken by Government on the recommendations contained in the following Reports:

- (1) Twenty-Second Report of the Estimates Committee (Tenth Lok Sabha) on action taken by Government on the recommendations contained in their 2nd Report (Tenth Lok Sabha) on the Ministry of Railways-Railway Safety and Security.
- (2) Twenty-Third Report of the Estimates Committee (Tenth Lok Sabha) on action taken by Government on the recommendations contained in their 16th Report (Ninth Lok Sabha) on the Ministry of Urban Development-Hostel Accommodation for MPs in Delhi.
- (3) Twenty-Seventh Report of the Estimates Committee (Tenth Lok Sabha) on action taken by Government on the recommendations contained in their 12th Report (Tenth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)—Fiscal Policy—Management of Deficit—External and Internal Debts.
- (4) Thirty-Third Report of the Estimates Committee (Tenth Lok Sabha) on the action taken by Government on the recommendations contained in their 6th Report (Tenth Lok Sabha) on the Ministry of Finance (Department of Revenue)—Directorate of Enforcement.
- (5) Forty-Fourth Report of Estimates Committee (Tenth Lok Sabha) on action taken by Government on the recommendations contained in their 30th Report (Tenth Lok Sabha) on the Ministry of Rural Development—Jawahar Rozgar Yojana.

14.08 hrs.

**PUBLIC ACCOUNTS COMMITTEE**

**(I) Seventy-Ninth and Eighty-second Reports**

[English]

SHRI SHARAD DIGHE: (Bombay North Central): Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:

(1) Seventy-ninth Report on Action taken on 49th Report (Tenth Lok Sabha) on Brahmaputra Board, Guwahati-Idle outlay.

(2) Eighty-second Report on Action taken on 50th Report (Tenth Lok Sabha) on Management of Contracts

**(II) Action taken Statement**

SHRI SHARAD DIGHE: I beg to lay on the Table Hindi and English versions of the Statements showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

(1) 177th Report (Seventh Lok Sabha) on Incorrect computation of business income.

(2) 186th Report (Seventh Lok Sabha) on Customs Receipts-Non-levy of Customs duty on confiscated car released on redemption fine.

(3) 202nd Report (Seventh Lok Sabha) on non-payment of Railway dues in respect of land leased to private parties.

(4) 224th Report (Seventh Lok Sabha) on Variation between the budget estimates and the actuals.

(5) 27th Report (Eighth Lok Sabha) on Shortfall in the production of an equipment and inventories and works-in-progress in ordnance factories.

(6) 81st Report (Eighth Lok Sabha) on Planning process and monitoring mechanism with reference to irrigation projects.

(7) 82nd Report (Eighth Lok Sabha) on Central Excise-Impact of reduction in duty on prices of refrigerators and tyres.

(8) 131st Report (Eighth Lok Sabha) on Military Engineer Services.

(9) 180th Report (Eighth Lok Sabha) on extra expenditure due to delay in development of an equipment.

(10) 2nd Report (Ninth Lok Sabha) on Coal and Coke movement.

(11) 15th Report (Ninth Lok Sabha) on Pune Telephones

(12) 14th Report (Ninth Lok Sabha) on (i) Kharagpur Madras Wideband Microwave Scheme (ii) Calcutta North Bengal Assam Wideband Microwave Scheme (iii) Nagpur-Bangalore Wideband Microwave Scheme.

(13) 15th Report (Tenth Lok Sabha) on Trunk Automatic Exchanges at Calcutta.

(14) 35th Report (Tenth Lok Sabha) on Calcutta Port Trust.

(15) 46th Report (Tenth Lok Sabha) on Non-maternalisation of the scheme for construction of staff quarters.

(16) 62nd Report (Tenth Lok Sabha) on Metro Railway Calcutta-Procurement of sophisticated signalling equipment.

14.09<sup>1</sup>/<sub>2</sub> hrs.

**COMMITTEE ON PUBLIC UNDERTAKINGS**

**Thirty-seventh Report and Minutes-Presented**

[English]

SHRI VILAS MUTTEMWAR (Chimur): Sir, I beg to present the Thirty-Seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Steel Authority of India Limited-Bokaro Steel Plant and Minutes of the sittings of the Committee relating thereto.

14.10 hrs

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

**Thirty-ninth and Fortieth Reports-Presented**

[English]

DR. (SHRIMATI PADMA (Nagapattinam): I beg to present a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

(1) Thirty-Ninth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Railways (Railway Board) — Reservation for the employment of Scheduled Castes and Scheduled Tribes in Northern Railway.

(2) Fortieth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Finance (Department of Economic Affairs — Investment Division) — Action taken by Government on the recommendations contained in the Thirty-Sixth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes — Reservations for an employment of Scheduled Castes and Scheduled Tribes in Unit Trust of India.

14.11 hrs.

**RAILWAY CONVENTION COMMITTEE**

**Eighth Report-Presented**

[English]

SHRI M. BAGA REDDY (Medak): I beg to present Eighth Report (Hindi and English versions) of the Railway Convention Committee on 'Action Taken by Government on the recommendations contained in the Fourth Report of Railway Convention Committee (1991) on System of Railway Purchases and Contracts; Acquisition of Stores and Printing; Disposal of Scrap; Coal and Coal-Ash' along with Minutes relating thereto.

14.11½ hrs.

STANDING COMMITTEE ON URBAN AND RURAL  
DEVELOPMENT

## Tenth Report—Presented

*[English]*

SHRI PALA K.M. METHEW (Idukki): I beg to present the Tenth Report (Hindi and English versions) of the Committee on Urban and Rural Development on the Nehru Rozgar Yojana — Ministry of Urban Development and Minutes of Sittings of the Committee relating thereto.

14.12 hrs.

STANDING COMMITTEE ON HUMAN RESOURCE  
DEVELOPMENT

## Thirteenth and Fourteenth Reports—Laid

*[English]*

DR. VASANT NIWRUTTI PAWAR (Nasik): I beg to lay on the Table a copy each (Hindi and English versions) of the Thirteenth and Fourteenth Reports of the Department-related Parliamentary Standing Committee on Human Resource Development on the Prevention of Apartheid in Sports Bills, 1989, and on the Yoga Undertakings (Taking over of Management) Bill, 1994 respectively

14.12½ hrs.

STANDING COMMITTEE ON SCIENCE AND  
TECHNOLOGY, ENVIRONMENT AND FORESTS

## Fifteenth Report—Laid

*[English]*

SHRI SHARAD DIGHE (Bombay North Central): I beg to lay on the Table a copy (Hindi and English versions) of the Fifteenth Report of the Standing Committee on Science and Technology, Environment and Forests on the Annual Report (1993-94) of the Department of Space Remote Sensing Application Projects and the Satellite Based Disaster Warning System. *(Interruptions)*

14.13 hrs.

MR. CHAIRMAN: Please listen, Now Matters under Rule 377. This is your business. Do you not want Matters under Rule 377 to be taken up?... *(Interruptions)*

MR. CHAIRMAN: Now, the House will take up Matters under Rule 377... *(Interruptions)*

MR. CHAIRMAN: Now, the House will take up matters under Rule 377. *(Interruptions)*

MR. CHAIRMAN: Now, we can start. You have had enough. We can start now... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): It is unfortunate that

hon. Members are delaying discussion on this important matter. They are stalling the proceedings. ... *(Interruptions)*

MR. CHAIRMAN: You have had enough time. Now, go back to your seats please... *(Interruptions)*

MR. CHAIRMAN: I can allow all of you to speak. All of you can speak one by one, please... *(Interruptions)*

MR. CHAIRMAN: Take your seats. I will allow you to speak. Instead of shouting here, why do not you speak? ... *(Interruptions)*

SHRI MUKUL WASNIK: Sir, I request you that the Supplementary Demand for Grant (Railways) may be taken up for consideration ... *(Interruptions)*

MR. CHAIRMAN: I am allowing Shri Basudeb Acharia to speak ... *(Interruptions)*

SHRI BASUDEB ACHARIA (Bankura). Sir, I want to speak on this ... *(Interruptions)*

MR. CHAIRMAN: Yes, You will speak. ... *(Interruptions)*

MR. CHAIRMAN: You can go back to your seat. I will allow you to speak. ... *(Interruptions)*

MR. CHAIRMAN: Shri Basudeb Acharia will continue his speech now. ... *(Interruptions)*

SHRI BASUDEB ACHARIA: Sir, you may first control the House. How can I speak now? ... *(Interruptions)*

MR. CHAIRMAN: Hon. Members can go back to their seats. Shri Basudeb Acharia wants to speak.

14.24 hrs.

*[Mr. Speaker in the Chair]...**(Interruptions)*

MR. SPEAKER: The House stands adjourned to meet again at 4 p.m.

14.25 hrs.

*The Lok Sabha then adjourned till Sixteen of the Clock.*

16.00 hrs.

*The Lok Sabha re-assembled at Sixteen of the Clock.**[Mr. Speaker in the Chair]**(Interruptions)**[English]*

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, holding your office in the high regard that we do, and holding you, in person, with esteem that we do, I am very mindful of the discussions that we have had in your Chamber. But our grievance against the Government's obduracy and obstinacy stays. We are also mindful of the legislative responsibility of this House, particularly in respect of financial business. But as we cannot compromise with our difficulties, with the attitude of this Government about corruption in high places, about accountability of the Executive to the Legislature and about probity in public life, with no disrespect to you, Sir at all, I would seek permission to walk out of this House with the rest of my Party Members.

16.02 hrs.

At this stage, Shri Jaswant Singh and some other hon. Members left the House.

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): Mr. Speaker, Sir, we quite appreciate that there is some financial business about which you had made certain statements day before yesterday. But, since then, the Government's stand is that. I find that they are compromising on one after another occasion with corruption and blatant corruption, and giving certificates to Ministers whose guilt, according to us, is almost proved. But, since the financial business is there, we do not want to give an impression that your views are being ignored or flouted. We cannot participate in this debate on the Supplementary Demand for Grant (Railways), although we know that all the money is being wasted.

But, Sir, I make it clear that we are not making our protests to this Government's way of handling things where not only our national economy but national honour is involved. Today, the Government has become synonymous with corruption. Therefore, we shall continue objecting to the way they are functioning. But we do not wish to participate in this discussion.

[Translation]

SHRI SHARAD YADAV (Madhepura): Mr. Speaker, Sir, the discussion on the report of the Gyan Prakash Committee the day before yesterday I had urged you to continue the debate and let the Budget be passed later on. You had assured the Government in this regard. We have witnessed the stance of the Government right from the Commencement of the Session till date on the Action Taken Report and sugar scam. We, therefore, do not want to participate in any business here, in connection with the Action Taken Report. We have been putting forth vehemently four points—who will play the role of the Government, who will take action against officers and what will be the fate of the foreign banks? All these issues are still-unanswered. You have given us your word and we do not intend to create any embarrassing situation for you. We have observed silence for a while just for the sake of the honour of the august House. Otherwise we are also regretting deferment of our own protest this time. The Government has been indulging in a many scams. The Government has not kept its word on photo identity card and other issues. Tomorrow will be the last day of this session. But the Government is sitting over the People's Representation Act. A constitutional crisis is likely to take place. Corruption is increasing unbridled. There is hardly any instance where the Government has punished or taken any action against a corrupt person. It is strangleholded by corruption and least concerned to come out of this mess. Here I wanted to express only this much that as we had told you....(Interruptions)

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, yesterday we demanded the Government to step down. The hon. Prime Minister has morally ceased his

right to continue in his office. The corruption has spread like cancer. The name of Prime Minister, should be recorded in the Guinness Book of World Records.

(Interruptions)

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI): What are you telling...(Interruptions)

SHRI RAM VILAS PASWAN: You have already been a tragic victim of Congress; then why are you speaking now? Mr. Speaker, Sir, as I wished to tell you and Shri Sharad Yadav has also already told that you had convened meeting in your Chamber and senior Congress leaders also attended it. It was decided in the meeting that the Government will take action on at least four issues. Accordingly, first the corrupt Minister will be dismissed and stern action will be taken against the Governor and Deputy Governor of Reserve Bank of India and a legal action will also be taken against them. It was also decided to take action against four or five foreign Banks and the lacunae in the system of any, will be removed. But no action was taken against any Minister on the Action Taken Report. The Government is seeking two days' time to dismiss the Minister. Why did it not do so till now? (Interruptions)

SHRI RAM LAL RAHI: Who is saying so?

SHRI RAM VILAS PASWAN: Why don't you dare to reveal that nobody is going to be dismissed? Mr. Speaker, Sir, no action has been taken against either an erring Minister or Bank Officer. Similarly, the hon. Minister of Food dares the Government to take action against him. Shri Mani Shankar Aiyar stated that the hon. Minister of Finance and the hon. Minister of Commerce were also involved in this scandal. If the Gangotri of our country is polluted, the Ganges can no longer remain unpolluted. This Government is now balling corruption deliberately. Therefore, we will continue our protest. Hon. Speaker has every right to conduct the business of the House. We accept your rulings. Whenever you were your legs in the forenoon, we assumed our seats. We will every continue to do so but the Government....(Interruptions)

Shri Shukla has come here. But what he speaks here is not in consistence with what he speaks there. During our Government we had won the election by record votes. But this Government will set a world record of corruption in the Guinness Book of World Records.

(Interruptions)

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): This is wrong... [(Interruptions)]

[Translation]

SHRI RAM VILAS PASWAN: What is wrong?

SHRI VIDYACHARAN SHUKLA: They do not have any arguments to put forth. They are, therefore, speaking arbitrarily....(Interruptions). In order to save Harshad Mehta....(Interruptions). If you want to save brokers,

corrupt persons, you may do so. But the contempt of Parliament cannot be allowed. When you people start speaking we do not interrupt you. Similarly, we also should not be interrupted here...(Interruptions). This will not be allowed. This bargaining cannot be allowed.

SHRI RAM VILAS PASWAN: I take my seat. Please you speak first.

SHRI VIDYACHARAN SHUKLA: Mr. Deputy Speaker, Sir, I want to speak. (Interruptions)

[English]

MR. SPEAKER: What you have said is recorded. (Interruptions)

MR. SPEAKER: You make your point.

[Translation]

SHRI VIDYACHARAN SHUKLA: Now they just want to avoid discussion. Why are they reluctant to hold discussion? They themselves keep speaking all the times. Shouting has no say in democracy. (Interruptions) It will not work. We are ready to hold discussion. You should participate and we also will reply to the debate. Merely to keep on standing and speaking is of no avail. (Interruptions) I throw down the gauntlet before you to participate in the debate....(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, the Government have rejected what we have offered to you. Let it be very clear that the Government does not want it....(Interruptions)

Sir, We have shown respect to you....(Interruptions)

MR. SPEAKER: Well, I am so very grateful to you for cooperation. The battle of wits should go on between you and the ruling party. But, please now, as we have agreed, let us pass this budget and if you want a discussion, we can have a discussion...(Interruptions)

SHRI VIDYACHARAN SHUKLA: Sir, they keep on bringing allegations against us ...(Interruptions)

MR. SPEAKER: You have refuted. You have replied and it is recorded.

SHRI SOMNATH CHATTERJEE: Sir, the only thing I want to put on record is that we are feeling very strongly about certain issues. Members have expressed their views, may be in the way the Government does not like; but it cannot be helped.

Sir, we had made very clear that in deference to the Chair's certain observations we will conduct in a manner which will not create difficulty for Government's financial business. Is this the way it is being reciprocated? We are being accused of violating parliamentary norms. The Government does not want it. ...(Interruptions)

SHRI VIDYACHARAN SHUKLA: Sir, when Shri Ram Vilas Paswan was speaking he was not speaking about financial business. If he was speaking on railways I would not have intervened. But instead of railways, he started speaking on ATR. This was not the agreement. The agreement was different. When Shri Ram Vilas Paswan was speaking, he was speaking not about railways but about other things.

SHRI RAM VILAS PASWAN: We have not entered into any agreement. This Government is corrupt and it must go. ...(Interruptions)

[Translation]

MR. SPEAKER: Jhaji, please listen to me. I think that you are the senior most member and it is our responsibility to see that there is no complications in transacting the financial Business.

SHRI BHOGENDR A JHA (Madhubani): Mr. Speaker, Sir, you have correctly said it, which is duly supported by us that the Government may be effective or ineffective in the matter of Railway budget but Railway is a key factor in the nations perspective. We do not wish to put hindrances in the functioning of Railways but it can invariably lead to a misunderstanding it therefore requires a clarification in this regard. Shuklaji has said that.....

MR. SPEAKER: His verdict has already been recorded....

SHRI BHOGENDR A JHA: I am asking for a clarification from you on this point.....

MR. SPEAKER: Can't you hear me once in five years.

[English]

SHRI SRIKANTA JENA (Cuttack): Sir, we have not reached any agreement with the Government. We are only honouring the request made by you. Otherwise, we were protesting, we are protesting and we will continue to protest in future also. It is only on your request that we are keeping quiet.

MR. SPEAKER: Yes, that is right.

[Translation]

SHRI BHOGENDR A JHA: Mr. Speaker, Sir, I am just concluding.

MR. SPEAKER: You have to listen to me today.

SHRI BHOGENDR A JHA: Mr. Speaker, Sir, Shuklaji has said correctly that time was allotted for debate on ATR regarding the security scam but we had not made any demand for presentation of any incomplete or useless report. This report is totally absurd: I will not go into details ...(Interruptions) Please have some patience. We are ready to discuss the ATR if the main issues for discussion are decided after obtaining the opinion of the Members, because Parliamentary Committee.....

MR. SPEAKER: I have also requested Shri Indrajit and he has agreed to it. I, therefore request you to accept this for today.

SHRI BHOGENDR A JHA: Mr. Speaker, Sir my opinion will not differ from my colleagues. I would like to say the same thing as has been said by Shri Indrajit....

MR. SPEAKER: There is no need of saying all this. You raise a number of issues with one point itself.

SHRI BHOGENDR A JHA: Mr. Speaker, Sir, this issue arose due to the attitude adopted by the Government. I would not say that country would be spoilt by it. No matter, the corrupt people will remain here or go, the soul of this country is very strong and it will always be there. We

would not like to share the responsibility of spoiling the country. I would like to say that we are not going to create any hurdles during the debate in Railway Budget. Neither we are going to stage a walk-out nor we have any malafied intention towards you. We will continue to practice such tactics.

MR. SPEAKER: You have said all that and nothing has been left in this regard.

SHRI BHOGENDRA JHA: I would like to raise another issue regarding issuance of Photo-identity-Card. We have not made any promise in this regard. We would like to do away with the booth-capturing and violence during elections. We do favour the idea of Identity Card. I am saying it on behalf of CPI.

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Speaker, Sir, I am grateful to you. I have great regards for you and hope that it will continue in future also.

[English]

MR. SPEAKER: That is correct. Thank you.

[Interruptions]

SHRI CHANDRA JEET YADAV: You have always taken initiatives to solve various problems in the House. Now it should be clear to you that we do not intend to create any hindrance in passing of the budget and there by stop the work in various projects meant for welfare of the common public. So far as the matter of the supplementary Grants for Railway Budget is concerned I would like to say that we will leave the House and Boycott the proceedings. The Government can get them passed we will not say anything. But I would like to register my protest on this statement made by the Minister of Parliamentary Affairs that we do not wish to have discussion on over it. We certainly wished to have discussion on it and time was also allotted for it in the agenda but now the situation has changed when the Government did not take any action on ATR and opined that it did not consider anyone guilty for sugarcam is really objectionable. I would like to say that the Government is trying to cover it up.

MR. SPEAKER: The Government has refuted it.

SHRI CHANDRA JEET YADAV: It is alright that Government has refuted it. I would like to say that corruption should not be hushed up and the persons found involved in corruption should be punished. With these words I conclude.

16.21 hrs.

SUPPLEMENTARY DEMAND FOR GRANT (RAILWAYS),  
1994-95—Contd.

[English]

MR. SPEAKER: I shall now put the Cut Motions moved to the Supplementary Demand for Grant (Railways) for the financial year 1994-95 to vote of the House.

Cut motion Nos 1, 2 and 3 were put and negatived.

MR. SPEAKER: I shall now put Supplementary Demands for Grants (Railways) for 1994-95 to the vote of the House.

The question is:

"That the Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund to defray the charges that will come in course of payment during the year ending the 31st day of March, 1995. in respect of the head of Demand entered in the second column thereof—Demand No. 16."

The motion was adopted.

Supplementary Demand for Grant (Railways), 1994-95  
voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House
16.	Assets-Acquisition, Construction and Replacement.	
	Other Expenditure	
	Railway Funds	11,000

16.22 hrs.

[English]

APPROPRIATION (RAILWAYS) NO. 6 BILL, 1994

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways."

The motion was adopted.

SHRI C.K. JAFFER SHARIEF: I introduce" the Bill.

SHRI C.K. JAFFER SHARIEF: I 'beg to move"":

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways be taken into consideration."

\*Published in Gazette of India extraordinary, Part-II, Section 2, dated 22.12.1994.

\*\*Introduced with the recommendation of the president.

\*\*\*Moved with the recommendation of the President.

MR SPEAKER The question is

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways be taken into consideration"

*The motion was adopted*

MR SPEAKER The House will now take up Clause-by-Clause consideration of the Bill

The question is

"That Clauses 2 and 3 stand part of the Bill"

*The motion was adopted*

*Clauses 2 and 3 were added to the Bill*

MR SPEAKER The question is

"That the Schedule stand part of the Bill"

*The motion was adopted*

*The Schedule was added to the Bill*

MR SPEAKER The question is

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill"

*The motion was adopted*

*Clause 1 The Enacting Formula and the Long Title were added to the Bill*

SHRI C K JAFFER SHARIEF I beg to move

"That the Bill be passed"

MR. SPEAKER The question is

"That the Bill be passed"

*The motion was adopted*

*(Interruptions)*

PROF SUSANTA CHAKRABORTY (Howrah) What is the use of giving money to these corrupt people?

MR SPEAKER I am on my legs to appreciate the sensitivity shown by the Members of all the Parties in the House in passing this Bill Now, well

*(Interruptions)*

SHRI RAM VILAS PASWAN (Rosera)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) Mr Speaker, Sir, for adjourning the House, they can make a request to you but they cannot order you to adjourn the House like that

MR SPEAKER I am removing Mr Paswan's words from the record

*(Interruptions)*

SHRI RAM VILAS PASWAN No

MR SPEAKER You were ordering me

SHRI RAM VILAS PASWAN I spoke with your permission

MR SPEAKER The House stands adjourned to meet tomorrow the 23rd December, 1994 at 11 00 a m

16.26 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday December 23 1994/Pause 2 1916 (Saka)*